LOK SABHA DEBATES (English Version)

Sixth Session (Part-I) (Eleventh Lok Sabha)



(Vol. XVIII contains No. 1 to 4)

LOK SABHA SECRETARIAT NEW DELHI

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Monday, November 24,1997/Agrahayana 3,1919(Saka)

Col./Line	<u>For</u>	Read	
7/11 (from below)	Shri Sharat Patnayak (Balangir)	Shri Sarat Pattanayak (Bolangir)	
7/8(from below)	Shri P.M.Siva	Shri P.N.Siva.	
23/22(from below)	Shrimati Bhavnaben Devrajbhi Chikhalia	Shrimati Bhavnaben Devrajbhai Chikhalia	
154/24	Shri N.N.Krishandas	Shri N.N.Krishnadas	
171/20(from below)	Dr.Y.S.Rajasekhar Reddy Dr.Y.S.Raja Sekhara Re		
194/6	Add "Nagaon" in column 3 ag	gainst Assam.	
209/15	Shri N.K.Pramchandran	Shri N.K.Premchandran	
252/10(from below)	Shri Promod Mahajan	Shri Pramod Mahajan	
267/11(from below)	The Minister of Tourism and Minister of Parliamentary	The Minister of Tourism and Minister of Parliamentary Affairs.	

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LOK SABHA

Monday, November 24, 1997/Agrahayana 3, 1919 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

[English]

SHRI SANAT MEHTA (SURENDRA NAGAR): Sir, what about the National Government? ...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM): It will come only after the elections.

11.01 hrs

WELCOME TO PARLIAMENTARY DELEGATION FROM RUSSIA

MR. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House. i have great pleasure in welcoming His Excellency Mr. Gannaday N. Seleznev, Chairman of the State Duma of the Federal Assembly of the Russian Federation and other members of the Russian Parliamentary Delegation who are on a special visit to India as our honoured guests.

The other hon. Members of the Delegation are:

- 1. Mr. Nikolai I. Ryzhkov
- 2. Mr. Anatoli I. Lukyanov
- 3. Mr. Alexei V. Mitrofanov
- 4. Mr. Boris A. Moiseev
- 5. Mr. Anatoli T. Morozov
- 6. Mr. Alexander N. Lotorev
- 7. Mr. Vladimir N. Plotnikov

The Delegation arrived in Delhi on 23rd November, 1997. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the President, the Parliament and the friendly people of the Russian Federation.

[English]

MR. SPEAKER: Q No. 61. Shri Sontosh Mohan Dev is not here. Shri Raghunandan Lai Bhatia.

(Interruptions)

DR. K. P. RAMALINGAM (TIRUCHENGODE): Mr. Speaker, Sir, we want that the Thakkar Commission Report should be placed on the Table of the House....(Interruptions)

SHRI SHARAD PAWAR (BARAMATI): Sir, this Government has lost its legitimacy. This Government has no right to perform any business in the House...(Interruptions) Therefore, we have written a letter to the Prime Minister asking him to drop the DMK Ministers because they cannot function as Ministers here...(Interruptions)

(Interruptions)

MP. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: I really do not understand what exactly want.

(Interruptions)

MB SPEAKER: Let me have a say. Please sit down. Listen to me. I have a notice from Shri A.C. Jos for suspension of Question Hour. I had read the rules and regulations very clearly on the first day. For what reason do you want suspension of Question Hour? Which Motion do you want to be taken up? What should be discussed? I am prepared to suspend the Question Hour. But after that, what do you want? What is to be discussed in the House? You tell me which Motion, which agenda of the House should be taken up after supension of Question Hour. You tell me that. What discussion do you want to have?

SHRI SHARAD PAWAR: We do not want any business to be performed by this Government. This Government has lost the legitimacy.

MR. SPEAKER: That means, you are not asking for suspension of Question Hour.

SHRI SHARAD PAWAR: This Government has no right to perform at all.

MB SPEAKER: That means, you are not asking for suspension of Question Hour. You are asking for adjournment. Even for adjournment, you have to give a notice. It cannot be like that. The House cannot be run like that. I am sorry.

(Interruptions)

SHRI PRAMOD MAHAJAN (MUMBAI-NORTH EAST): The House cannot be held to ransom for a political decision. If the Congress does not support the UF, they should withdraw immediately...(Interruptions)

MR. SPEAKER: I will listen to Shri Jos.

(Interruptions)

SHRI SHARAD PAWAR: We cannot accept this Government as a Government. That is the reason that we have sent a notice to them. If the DMK is going to continue, then we cannot support this Government. They have lost the legitimacy. They have no right to perform any business in the House. That is the reason, we do not want to continue any business in the House... (Interruptions)

MR. SPEAKER: Shri Pawar, you have to decide that elsewhere and not on the floor of the House. If it is to be discussed on the floor of the House, it has to be through a proper Motion of No-Confidence. There is no other way. I am very sorry. What is your reason, Shri Jos?

(Interruptions)

SHRI A. C. JOS (IDUKKI): Sir, my submission is that for the past two-three days a very serious situation has arisen in the country as well as in this House because of which on Thursday and Friday, no business could be taken up in the House. So, there is no meaning in continuing with the Question Hour.

So, under Rule 388 (Suspension of Rules) and Rule 389 (Residuary powers) of the Rules of Procedure and Conduct of Business in the Lok Sabha, I had given a notice—not as a motion but as a notice—to suspend the Question Hour so that other business can be taken up...(Interruptions)

MR. SPEAKER: What? Let me understand which item of the business should be taken up after suspension of the Question Hour?

SHRI A. C. JOS: That is your discretion, Sir. ...(Interruptions)

MR. SPEAKER: Let us hear Shri Jaswant Singh.

___ (Interruptions)

MR. SPEAKER: Please be cool. It is much batter to be cool. Let us hear Shri Jaswant Singh.

SHRI JASWANT SINGH (CHITTORGARH): Mr. Speaker, Sir, the hon. Member, Shri Jos has submitted that a very serious situation has arisen. I entirely agree with him. A very serious situation has indeed arisen. The United Front surviving in office on the support of the Congress Party now finds itself in a limbo. The Leader of the Congress Party in Parliament has stood up and I am sure, he said it with all responsibility that he will not permit any business to continue because as far as the Congress Party is concerned, they have lost their faith in this present Government...(Interruptions)... As my colleague has said, this is a very strange situation. But it is a very serious situation too. The Government cannot function if they do not have the numbers. If the numbers are with the Congress Party, firstly, this Government, then, have no moral authority to continue to give orders or to remain in office. They have no moral authority. Either this Government should withdraw from office or the Congress Party should follow the logic of the what they are saying. I urge the Congress Party to carry the logic to its final conclusion. Let them move a motion of 'No-Confidence' or withdraw support. Let them do something. But this, Sir, is so serious because this is an insult to the country. It is certainly an insult to the Parliament. The Parliament is not able to function because the Government and those that support the Government are fighting. The country is held to ranson by this kind of theatre of the absurd. If this is what we are going to witness, this is no governance. This is a farce. This is not a coalition. It is an empty power sharing arrangement that has come to an end. If it has come to an end, than it must be brought to an end. That is what I say. Do not continue with this farce...(Interruptions)

SHR! MADHAVRAO SCINDIA (GWALIOR): He is lecturing. What have they done is Uttar Pradesh? They have lost all morality. I am not prepared to hear his lecture...(Interruptions)

SHRI JASWANT SINGH: I am not lecturing... (Interruptions)...

[Translation]

I am Surprised to see that the Hon'ble Members who have brought the country this situation become agitated when we show them their reality.

[English]

SHRI RAJESH PILOT (DAUSA): Mr. Speaker, Sir, I want to submit...(Interruptions)

MR. SPEAKER: Let us hear Shri Rajesh Pilot. Let us see whether he can pilot the whole thing.

[Translation]

SHRI RAJESH PILOT: Mr. Speaker, Sir, what you have said is absolutely correct. We all share your feelings but the Government plays a major role in the functioning of the House. Government should see that the feelings of Members of different Parties is taken care of and proper replies should be given by the Government. You made a mention of Congress Party. We have given in writing that we can not extend support...(Interruptions) Government is not ready to reply to and they are not ready to reply till today and yet they want that the proceedings of the House should be conducted...(Interruptions) They are not ready to answer us.

[English]

SHRI PRAMOD MAHAJAN: Is that letter the property of the House? If yes, then we will discuss on that letter. You please place the letter on the Table of the House, then the House can discuss about that letter. What priority can be given to it in the business of the House can be discussed. It is not the property of the House as yet. A private letter cannot be made the business of the house.

[Translation]

SHRI RAJESH PILOT: We don't want to convey this

type of message in a democratic country that Congress Party is trying to destablise the Government.

[English]

MR. SPEAKER: Let Shri Pilot finish his submission.

SHRI RAJESH PILOT: We don't want to overlook the feelings of the countary. We don't want to play with their feelings. We have clarified our view point, now you should reply to it so that proceedings of the House would be continued but they have no intention to reply, though they should do so and go ahead...(Interruptions).

[English]

SHRI PRAMOD MAHAJAN: Can we treat it as Question No. 61 can can Shri Ram Vilas Paswan answer it? Shri Rajesh Pilot has asked the question.

MR. SPEAKER: I have given the floor to Shri Sharad Yadav.

[Translation]

SHRI SHARAD YADAV (MADHEPURA): Mr. Speaker, Sir, Shri Sharad Pawar ji and my friends from Congress Party have also said...(Interruptions) you are a friend too, we have difference of opinion but not divison of hearts. As Shri Jaswant Singh ji has very rightly said that our political relations with Congress Party is altogether a different matter and the conduct of business in the House is a separate issue, you have honoured the feelings of all the Members on the motion of suspension of Question Hour. Members from Congress(I) and even I also admit that whatever has happened in Uttar Pradesh is totally against the dignity of democracy and notice for moving a motion in that regard...(Interruptions). If you allow a proper motion for which notice has given by the Communist Party can be moved. For the time being, matter is sorted out. Till such time if you feel proper the discussion can be taken up.

SHRI PRAMOD MAHAJAN: In the meantime you would like to discuss the matter concerning our Party?

SHRI SHARAD YADAV: Till then I suggest that a meeting of the representatives of all the Parties should be called during Lunch hour to evaluate whether it will be in the interest of the nation to discuss or not to discuss the issue. There is a communication gap and there could be a dead lock on this report. Being Speaker and custodean of the House, I urge upon you that a meeting of the leaders should be convened to decide how the business of the Housed be conducted in such a situation. However, the motion regarding U.P. should be taken up first...(Interruptions). It would be better if you prepare yourself for that.

[English]

SHRI MADHAVRAO SCINDIA: A senior member of the Congress Party has just now proposed that we should discuss the matter. He has said that we should take up this matter.

MB SPEAKER: I am allowing Shri Surender Singh to speak on two conditions. He has to make the House laugh. If he cannot, this is the last chance for him.

DR. MURLI MANOHAR JOSHI (ALLAHABAD): You have already made the House laugh.

[Translation]

SHRI SURENDER SINGH (BHIWANI): Mr. Speaker, Sir, three days back, a one line motion was given in this House by the leader of Congress Party, Shri Shard Pawar. At that time you had asked all the Members of Congress Party as to what was the basis for asking for suspension of Question Hour.

You had asked them repteadly as to which issue they wanted to take up and against which rule. I want to urge upon you that whenever you address such questions to Members of Congress Party, give them some time to answer because their eminent rule-knowing and decision making members are in the other House...(Interruptions)

My second submission is that many senior Congress leaders like Antulay ji, Sharad Pawar ji & Pilot Sahib are sitting in this House and Sharad Pawar ji being the leader of the Congress Party here has full power and he should tell you the reasons for withdrawal of their support from the Government, as they have already informed the President about this. He should, therefore, stand up and request you to convey this message to the Hon'ble President that they have formally withdrawn the support from the Government. The Government will fall down next moment. I request him through you to stand up and tell this....(Interruptions)

[English]

MR. SPEAKER: Shri Surender Singh, I think, you have passed the examination with distinction. You will get more chances.

SHRI AJIT KUMAR PANJA (CALCUTTA NORTH-EAST): Sir, our demand is that the House should not function any more. (Interruptions)

SEVERAL HON. MEMBERS: Why?

SHRI AJIT KUMAR PANJA: I will certainly fell the reason. I am not saying it without any reason.

I take strong exception to it and submit that on such an issue and this august House should not go on laughing.

That is my first objection. This is such an issue where there are international ramifications. We have lost our leader Shri Rajiv Gandhi. It is not a place to smile away. We object to that.

The second is this. I am citing two precedents before you...(interruptions)

SHRIMATI GEETA MUKHERJEE (PANSKURA): Whether this House should function or not is for the hon. Speaker to decide.

SHRI AJIT KUMAR PANJA: On Thursday, last on the Jain Commission issue, you have adjourned the House, a very recent decision of yours. On last Friday, on the same issue, Hon'ble Deputy Speaker adjourned the House. It is such a situation and the decision has been taken by you. Once it was done by you and on another occasion it was done by the Deputy-Speaker. Therefore, under these two precedents, on such similar issue, the House must be immediately adjourned.

We can make it clear that we stand by our Leader as a solid team in stating that the House cannot function.

On page 352 of Jain Commission Report Chapter II, Vol VI the names of Minister sitting here are mentioned....(Interpaptions)

MR. SPEAKER: We are not discussing the report.

(Interruptions)*

MR. SPEAKER: Not at all. It is not allowed.

(Interruptions)

MR. SPEAKER: That is enough. Please sit down.

(Interruptions)

[Translation]

SHRI SHARAT PATNAYAK (BALANGIR): Remove D.M.K and save the nation...(Interruptions)

[English]

SHRI P.M. SIVA (PUDUKKOTTAI): They should not assume the powers of the Chair...(Interruptions)

[Translation]

SHRI MRUTYUNJAYA NAYAK (PHULBANI): Remove D.M.K. and save Tamil Nadu...(Interruptions)

[English]

MR. SPEAKER: The House stands adjourned to meet at a p.m.

*Not recorded

WRITTEN ANSWERS TO QUESTIONS

[English]

Firing Incidents on Indo-Pak Border

*61. SHRI SONTOSH MOHAN DEV:

SHRI RAGHUNANDAN LAL BHATIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether there has been unprovoked firings at Indo-Pak border during the past few months;
- (b) if so, the details thereof and number of civilians and security forces killed/injured therein:
- (c) the details of loss of property etc. due to these incidents in the border areas;
- (d) whether the Pakistani intervention has helped further infiltration of terrorists in J&K State resulting into large civilian tracts of fertile lands remaining uncultivated;
- (e) the compensation paid by the Govenrment to the civilians and security forces personnel who were killed/injured or whose property was damaged in these firings; and
- (f) steps taken by the Government to check recurrence of such incidents in future?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir, Pakistan resorted to unprovoked firing along the border in J&K.

- (b) Details of firing and resultant casualties during the last six months are given in the statement laid on the Table of the House.
- (c) Due to unprovoked Pakistani firing in Kargil sector of Line of Control in September 1997, loss of property occurred at Kargil town where 8 shops, one hospital and one mosque were damaged. Damage was also caused to some Army bunkers etc.
- (d) Pakistani firing is intended to help infilration and at times such firing incidents also adversely affect cultivation specially in Jammu sector.
- (e) There are adequate provisions in the Liberalised Pension Scheme for Armed Forces personnel to compensate for casualty suffered by them due to firing at the border. In order to alleviate the sufferings of civilian population in the Kargil sector due to Pakistani firing in September 1997, relief has been sanctioned from Prime Minister's Relief Fund in addition to the relief sanctioned by the State Government.
- (f) A constant vigil is maintained all along the border. Our forces are prepared to meet any threat posed from across the border.

Statement

Details of Firing and Casualty at the Indo-Pak Border in J&K during May to October, 1997

Sector	No.of incidents	Army		BSF		Civilians	
		K	W	К	W	K	W
Siachen Glacier	171	2	21	-	-	-	-
LOC	1618	11	44	-	3	24	35
IB	147	-	11	-	4	8	15
Total	1936	13	76	-	7	32	50
K : Killed	LOC : Line	of Control					

[Translation]

Wounded

Out of Order Telephone Exchanges

IB

: International Border

*62. SHRI VISHVESHWAR BHAGAT:

DR. ARVIND SHARMA:

Will the Minister of COMUNICATIONS be pleased to state:

- (a) whether most of the telephone exchanges installed in rural areas in the country have been out of order for the last six months;
 - (b) if so, the details thereof State-wise;
- (c) whether it is causing a loss of crores of ruppes;
- (d) the details of schemes formulated for the proper maintenance of telephone exchanges before the installation of telephone connections and the reasons for not implementing them;
- (e) whether many officials have been found guilty In this regard; and
- (f) if so, the action taken or proposed to be taken by the Government against them?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (c) No Sir. Most of the telephone exchanges installed in rural areas employ the latest digital switching technology. They are quite reliable and working satisfactorily. However, whenever specific instances of non-

functioning of rural exchanges are brought to the Government's notice, Government looks into the matter, and initiates remedial action whenever necessary.

(d) to (f) Detailed instructions have been issued for proper maintenance of telephone exchanges, particularly the ones working in rural areas. All exchanges are acceptance tested by a specialised organisations of the Department. Instructions for proper maintenance are followed by the field units. Appropriate action is taken if any official is found negligent.

Irrigation Capacity

- *63. DR. SATYANARAYAN JATIA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the details of increase in irrigation capacity during the last three years, State-wise;
- (b) the details of expenditure incurred on the Narmada
 Sagar Dam under construction on the Narmada river in .
 Madhya Pradesh during the said persist year-wise;
- (c) by what time Madhya Pradesh will be able to utilise the water made available from Narmada river under the arbitration award for generating power and increasing the irrigation capability; and
- (d) the details of action plan worked out for the purpose and target fixed for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The Statewise details of increase in irrigation capacity during the last three years are as under:

SI.	Name of State	of State Irrigation potential created during					
No.			1994-95 to 1996-97 (in thousand hectares)*				
		Major &	Minor	Tota			
		Medium	Irrigation				
		irrigation					
1.	Andhra Pradesh	339.16	91.11	430.27			
2.	Arunachal Pradesh	0.00	10.90	10.90			
3.	Assam	28.90	32.00	60.90			
4.	Bihar	133.00	148.00	581.00			
5.	Goa	1.00	1.06	2.06			
6.	Gujarat	94.25	65.19	159.44			
7.	Haryana	28.00	30.90	58.90			
8.	Himachai Pradesh	0.55	4.82	5.37			
9.	Jammu & Kashmir	2.60	7.50	10.10			
10.	Karnataka	282.97	71.00	353.97			
11.	Kerala	187.81	59.55	247.36			
12.	Madhya Pradesh	221.00	80.00	301.00			
13.	Maharashtra	159.61	98.30	257.91			
14.	Manipur	26.20	7.42	33.62			
15.	Meghalaya	0.00	5.10	5.10			
16.	Mizoram	0.00	1.59	1.59			
17.	Nagaiand	0.00	1.35	1.35			
18.	Orissa	106.65	116.26	222.91			
19.	Punjab	102.10	63.16	165.26			
20.	Rajasthan	200.77	63.67	264.44			
21.	Sikkim	0.00	2.23	2.23			
22.	Tamil Nadu	5.38	43.50	48.88			
23.	Tripura	0.00	4.60	4.60			
24.	Uttar Pradesh	161.00	3072.00	3233,00			
25.	West Bengal	135.92	300.00	435.92			
	Total States	2216.87	4681.21	6898.08			
	Total UTs	2.71	5.36	8.07			
	Grand Total	2219.58	4686.57	6906.15			

^{**} The figures are provisional.

(b) The details of year-wise expenditure incurred on Narmada Sagar Dam on Narmada river in Madhya Pradesh during the last three years are as under:

 1994—95
 Rs. 126.33 crores

 1995—96
 Rs. 96.78 crores

 1996—97
 Rs. 99.69 crores

(c) and (d) Madhya Pradesh has prepared a Master Plan for utilising its share of Narmada Waters of 18.25 million acre feet allotted to it for increasing irrigation capacity and power generation. Under this Master Plan 29 Major, 135 Medium and 3000 minor schemes have been planned. The allocated share of water is expected to be utilised subject to the availability of funds, within 45 years from the year of publication of Narmada Water Disputes Tribunal Award in 1979. The proposed major projects are planned to be completed in two phases. Phase-I covering the period 1979-2000 and Phase-II covering the period 2000-2015.

[English]

Private Sector Participation in Production of Defence Equipment

- *64. SHRI B. L. SHANKAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Government propose to allow private sector participation in the production of defence equipment in the country;
- (b) if so, the details thereof and the reasons therefor: and
- (c) its likely impact on the defence and security of the country?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Participation of private sector in the production of defence equipment in the country has been an on-going process for several decades.

- (b) Consequent to the 1962 and 1965 operations, the necessity of achieving a large measure of self-reliance in defence equipment was felt and the Department of Defence Production was set up with the specific objective of enhancing the participation of the civil sector inudustry in indigenisation of defence production. The production has been mostly in the non-lethal and non-sensitive items.
- (c) Involvement of the private sector has enhanced the defence preparedness of the country by way of utilisation of existing infrastructure for quicker procurement of defence needs. Privatisation has no adverse impact on security as privatisation is adopted selectively to exclude sensitive equipments which are being developed or manufactured through public sector organisations.

National Road Safety Policy

*65. SHRI G. A. CHARAN REDDY:

SHRI R. SAMBASIVA RAO:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have adopted revised National Roads Safety Policy as proposed by the National Roads Safety Council for reducing the accident rate in the country;
 - (b) if so, the details thereof:
- (c) whether the Council has also recommended amending the Motor Vehicles Act, 1988 for enhancing road safety:
- (d) the time by which the legislation in this regard is likely to be introduced;
- (e) whether the Government have requested the State Government to play an important role in the field of road safety;
- (f) whether any financial assistance is being provided to the State Government in this regard;
- (g) whether the State Government are not effectively using the financial assistance being given to them under the National Highway Patrolling Scheme;
 - (h) if so, the reasons therefor; and
- (i) whether the State Governments have been urged to give matching grants to the NGDs to whom grant in aid provided by the Centre?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) Yes, Sir.

- (b) The revised National Road Safety Policy aims to bring down the number of fatalities in road accidents to about 12 per 10,000 vehicles and the number of road accidents to about 50 per 10,000 vehicles by the year 2001 AD.
 - (c) Yes, Sir.
 - (d) The legislation will be introduced shortly.
 - (e) Yes, Sir.
 - (f) Yes, Sir.
- (g) and (h) There were instances of delay on the part of some State Governments in purchasing the equipments and putting them into operation due to delay in the completion of procedural formalities involved in procurement.
 - (i) No, Sir.

Illegal Phones

- *66 SHRI NARAYAN ATHAWALAY: Will the Minister of COMMUNICATIONS be pleased to state:
 - (a) whether attention of the Government has been

drawn to the newsitem captioned 'Illegal Statellite Phones Leave Government Poorer' appearing in the Economic Times dated October, 24, 1997;

- if so, the facts of the matter reported therein; and
- the reaction of the Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes Sir.

- (b) The news item is highly speculative in nature. including the figure of 500 illegal subscribers reported therein. The licence fee payable by the subscriber is Rs. 100 along with Royalty of Rs. 20,000/- and not Rs. 50,000as reported in the news item.
- The use of illegal Mini-M terminals cannot be entirely ruled out because of their very small size. However, restricting the use of Mini-M terminals by individuals is engaging the attention of Government for some time in view of the security implications mentioned in the news item. Howover to begin with, only Government Departments, Ministers of the Central Government and Chief Ministers of the State Govt. will be permitted to use this facility. The Ministry of Home Affairs and Ministry of Defence have been approched to consider the security implications of satellite phones.

Performance of Literacy Programmes

- *67. SHRI BHAKTA CHARAN DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether the Government have evaluated the performance of National Literacy Mission and Adult Education Programme being implemented in Orissa and other States:
- if so, the details of achievements and deficiencies noticed by the Government in implementation of these programmes; and
- the details of steps proposed to be taken to check the deficiencies noticed therein?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) Yes, Sir.

- The Department of Education had constituted an Expert Group under the Chairmanship of Prof. Arun Ghosh for conducting status-cum-impact Evaluation of the Total Literacy Campaigns in the country. The strengths noted by the Expert Group are as follows:
 - It is more of movement than a programme.
 - There has been an overwhelming impact on women.
 - Total literacy campaigns have led to a positive impact on caste and communal relations.

- The literacy movement has generated a demand for primary education.
- Literacy campaigns have activated concern for developing a just and humane society.
- They have led to sensitization of the bureaucracy.
- The launching of literacy campaigns has placed literacy on the national agenda.

The weaknesses noted are:

NOVEMBER 24, 1997

- The quality of teaching has suffered in some places where there has been excessive preoccupation with literacy skills alone.
- Fragile literacy skills need to be consolidated through more effective post literacy measures.
- Some campaigns have been launched without adequate preparations.
- Progress of literacy has been rather slow in urban areas.
- Some of the steps taken to strengthen and (c) improve literacy programmes are:
- State Government requested to draw up a time bound action plan for bringing uncovered districts under total/post literacy campaigns.
- Measures initiated to increase the motivation of volunteers engaged in literacy campaigns through recongnition and appreciation of their efforts.
- Panchayati Raj Institutions being involved more intimately in implementation of literacy campaigns.
- Stress laid on reinforcing linkages between the literacy programme and other development programmes.
- Decentralisation and delegation of authority to State Governments for implementation of literacy programmes by establishment of State Literacy Missions.
- Guidelines laid down by National Literacy Mission to revamp and strengthen monitoring and evaluation mechanisms. State Directorates of Adult Education to closely monitor the literacy programmes by holding monthly monitoring meetings with the Secretaries of Zilla Saksharata Samitis.
- Concurrent evaluation of literacy programmes is being rigorously enforced for identifying shortcomings in the implementation and initiating timely corrective measures.

Adult Education

*68. SHRIMATI LAKSHMI PANABAKA:

DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVEL-OPMENT be pleased to state;

- (a) whether the planning Commission has earmarked Rs. 3, 600 crore to complete the unfinished task of educating all adult illiterates;
 - (b) if so, the number of adult illiterates at present:
 - (c) the States in which the adult illiteracy is rampant;
- (d) whether any criteria has been laid down to determine the manner in which the amount will be utilised for achieving this aim in the Ninth Plan;
- (e) the total amount to be spent annually on this project; and
- (f) the States to whom this amount will be allocated?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) The allocations in this respect have not yet been finalised by the Planning Commission.

- (b) The National Literacy Mission aims at covering adult illiterates of the age group 15-33 years. The number of such illiterates is estimated at 54.73 million at present.
- (c) The states in which literacy rate is below national average are Meghalaya (49.10%), Orissa (49.09%), Madhya Pradesh (44.20%), Andhra Pradesh (44.09%), Uttar Pradesh (41.60%), Arunachal Pradesh (41.59%), Dadra & Nagar Haveli (40.71%), Rajasthan (38.55%) and Bihar (38.48%).
- (d) The amount to be made available for this purpose during the 9th Plan is proposed to be utilized in the following manner: (i) For imparting Literacy skills under Literacy Campaigns & Continuing Education schemes. (ii) For Skill training under the scheme of Shramik Vidypeeths. (iii) For Voluntary Organisations (iv) For Media through the Directorate of Adult Education. (v) On salary & supportive services as may be required.
- (e) An amount of Rs. 107 crores has been earmarked for the year 97-98. Further planning would be done after the final plan allocations are known.
- (f) No state-wise allocation of funds is made. The funds are sanctioned to various organisations/Zilla Saksharata Samitis/States based on individual projects.

Mobile Phone Service

- *69. SHRI T. GOVINDAN: Will the Minister of COM-MUNICATIONS be pleased to state:
 - (a) whether the MTNL have any plan to introduce

Mobile Phone service in the Metropolitan cities;

- (b) if so, the details thereof;
- (c) whether the MTNL propose to cover the entire country with Mobile Phone service; and
 - (d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir. MTNL has drawn up plans to launch Mobile Phone Service in the Metropolitan cities of Mumbai and Delhi.

- (b) The details are under finalisation by the MTNL.
- (c) No, Sir.
- (d) Does not arise.

"Environmental Disaster in Indonesia"

*70. SHRI RAMSAGAR:

DR. MURLI MANOHAR JOSHI:

Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

- (a) whether the attention of the Government has been drawn to the news-items captioned "Indian Powderkegs; Waiting to explode", "Haze hits Colombo; no threat to India yet" appearing in the Times of India dated October 5, 1997;
 - (b) if so, the facts of the matter reported therein;
 - (c) the reaction of the Government thereto;
- (d) whether Government foresee any possibility of the calamity of this nature in India and propose to take timely action in this regard; and
- (e) whether Government have studied the El Nino phenomenon and its possible effect in the South East Asian region?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes Sir.

(b) to (d) The news-item refers to growing air and water pollution in India, generation of toxic wastes, depletion of natural resources and loss of productivity. The newsitem also makes reference to the Indonesian forest fire and lessons which the incident has for India, the growth of the industrial and transport sector, other economic activities as well as rise in population has resulted in increasing levels of pollution in India. For controlling pollution and protecting and improving the environment, the Government have introduced requisite legislation including the Environment (Protection) Act, 1986 Water Act, 1974, Air Act, 1981, Forest (Conservation) Act, 1980, etc. Recently the National Environment Appellate Authority was established for hearing appeals against orders granting environment clearance. The enforcement of the laws is effected through the Pollution Control Boards and various other Central and State

Government agencies.

With respect to the spreading of smoke and haze from the forest fire in Indonesia, based on information from the India Metrological Department, the possibility of India being affected is not foreseen.

Yes, Sir. The India Meteorological Department have studied the El Nino Phenomenon for the Indian Subcontinent from the year 1901 onwards. During the last 97 years, the EL Nino phenomenon was observed in 18 years. Out of the 18 EL Nino year observed, 9 El Nino years have affected the Indian monsoons

[Translation]

Non Formal Education Scheme

- *71. SHRI FAGGAN SINGH KULESTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- the date from which the non formal education scheme is being operated and the number of students who were imparted education under the scheme;
- the amount spent thereon since 1990 and the States covered under the scheme:
- whether the Government have formulated any honorarium scheme for the teachers working under this scheme: and
- if so, the time by which the rate of honorarium is likely to be increased and the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) The scheme of Non-Formal Education (NFE) was launched on 30th June, 1978. Approximately 821.93 lakh learners were enrolled under the scheme from 1979-80 to 1996-97.

- From 1990-91 to 1996-97, a sum of Rs. 701.81 crores have released for NFE scheme in 21 States/UTs.
- Yes Sir. As per the present scheme, a sum of Rs. 200/- is paid as honorarium to the Instructors.
- During the 9th Plan it is proposed to revise the (d) existing NFE Scheme which includes enhancement of honorarium for NFE instructors subject to availability of Funds.

[English]

Territorial Army Committee

- *72. LT. GEN PRAKASH MANI TRIPATHI: Will the Minister of DEFENCE be pleased to state:
- whether the Government have any proposal to reduce the force levels of the Army and to increase the involvement of Territorial Army in the Security duties, especially in counterinsurgency operations;
 - (b) whether the Territorial Army Committee sug-

gested compulsory enrolment of the Government employees as well as of the Territorial Army for the Navy and the Air Force: and

if so, the steps taken by the Government in the light of Territorial Army Committee's suggestions?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) At present, there is no such proposal before the Government.

- The Territorial Army Review Committee has, interalia, recommended constitution of an Indian Territorial Force comprising Army, Navy and Air Force components. The Committee has also recommended compulsory liability of Government servants and employees of PSUs to serve in the Territorial Army for a period of 5 years.
- The recommendation made by the Territorial Army Review Committee cover a wide area of activities and has necessitated consultations with many agencies/ organisations. The process of consultation which is already underway has not yet been completed.

Document Missing From Bihar Research Society

- *73. SHRI L. RAMANA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether the attention of the Government has been drawn to the news-item appearing in the Hindustan Times dated August 25, 1997 that thousands of rare books, manuscripts, research papers and other documents of national and international importance pertaining to Buddhist religion and philosophy are missing from the Bihar Research Society:
 - if so, the details of the missing documents; (b)
- whether any request has been made to the Central Government to intervene and declare the Society as a National Heritage so that the remaining rare collections are preserved; and
 - if so, the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R.BOMMAI): (a) and (b) Yes, Sir. However, the Government does not have any first hand knowledge about the state of affairs in the Bihar Research Society, Patna which is a registered Society, but not under the control or management of the Central Government.

- Yes, Sir. (c)
- No final view has been taken in this respect.

Postal Services

- *74. SHRI BADAL CHOUDHURY: Will the Minister of COMMUNICATIONS be pleased to state:
- whether the Government are aware that postal services in the North-Eastern States have deteriorated deplorably during the last three years;

- (b) If so, the reasons therefor and the steps proposed to be taken to improve them;
- (c) whether there is any plan to revive the grant of special duty allowance to the postal employees posted in the North-Eastern States and pay the arrear SDA to them to the period upto the date of Supreme Court ruling in this regard;
 - (d) if so, the details thereof;
- (e) whether there is any contemplation to regularise the services of E.D. employees (Extra Departmental) whose services have been to be most essential to the Department over the years; and
- (f) if so, the time by which it is likely to be materialised?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) Postal Services in the North Eastern States are by and large satisfactory. However, there are instances of delay in mails due to the reasons like cancellation of and late running of mail carrying planes, trains and buses, natural calamities, bandhs and insurgency in one State or the other in the Region. Corrective actions are taken on all such occasions to maintain the services. Mail arrangement for North-Eastern States has been reviewed recently and direct flights from Calcutta to Aizwal and Dimapur and vice versa are being utilized for speeding mail to and from these areas. To improve the quality of service in the Region, a number of modernisation of projects have also been undertaken including setting up of VSAT stations for speeding of money order service.

- (c) No, Sir.
- (d) Does not arise in view of (c) above.
- (e) and (f) ED employees are part of the postal system of the country and the terms and conditions of service are reviewed from time of time.

Allotment of Defence Land to Private Parties

*75. DR. M. JAGANNATH:

SHRI S. RAMACHANDRA REDDY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether prime Defence lands meant for the Army training have been allotted to various private parties in violation of the rules and protests made by the Chiefs of Defence forces;
- (b) if so, the details of Defence lands allotted to private parties, lying unused or converted for other uses during the last three years;
- (c) whether the Government propose to cancel the allotment of prime defence lands to private parties;
 - (d) if not, the reasons therefor;

- (e) whether the Government propose to formulate a land management policy to check the misuse of defence lands:
 - (f) if so, the details thereof; and
 - (g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) No prime defence land used for Army Training has been allotted to private parties in violation of rules.

(e) to (g) As per direction of the Prime Minister transfer/ alienation of all defence land has been prohibited except with the specific prior approval of the Cabinet. Further, instructions have been issued freezing all commercial use of defence land and buildings.

Foreign Degrees

*76. SHRI V.V.RAGHAVAN:

SHRI N.S.V. CHITTHAN:

Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state:

- (a) whether attention of the Government had been drawn to the news-item appearing in the Indian Express captioned "Students make beeline for cash-and-carry foreign degrees", dated October 14, 1997;
 - (b) if so, the facts of the matter reported therein;
- (c) whether the Government have any mechanism to monitor or check such universities that have set up shops in India; and
 - (d) If so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R.BOMMAI): (a) Yes, Sir.

(b) to (d) The matter is sub-judice before the Madras High Court on a Petition moved by one Shri R. Sethuraman challenging the legality of foreign universities functioning in the country. While the case is yet to be finally disposed off, the honourable Court has permitted such universities to operate in the country subject of certain restrictions till the final disposal of the case.

Cauvery Water Dispute

*77. SHRI N.DENNIS:

SHRI A.G.S. RAM BABU:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Chief Ministers of Southern States recently held a meeting to discuss the Cauvery Water Dispute;
 - (b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to implement the interim recommendations of the Cauvery Commission?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) A meeting of the Chief Ministers of the Cauvery basin States/U.T. was convened on 30.09.1997 to understand the view points of all the basin States/U.T. for working out a scheme which is by and large generally acceptable to all States/U.T. and which at the same time ensures implementation of the orders of the Cauvery Water Disputes Tribunal. The meeting was attended by the Irrigation/other concerned Ministers and senior officers fo the Karnataka, Kerala, Tamil Nadu States and Union Territory of Pondicherry.

The participants expressed their view points in the meeting. Whereas the States of Tamil Nadu, Kerala and Union Territory of Pondicherry generally agreed to the draft scheme prepared by the central Government with some changes, the State of Karnataka strongly opposed the scheme and suggested constituting a co-ordination Committee instead.

The scheme is being finalised keeping in the view points of all the Basin States/Union Territory to the extent possible. After the scheme is notified it will be placed before both the Houses of the Parliament in accordance with Subsection (7) of Section 6A of the Inter State Water Disputes Act, 1956.

Misuse of Prepaid Cards in Cellphones Alarms Cops

*78. SHRI MRUTYUNJAYA NAYAK:

SHRIMATI BHAVNABEN DEVRAJBHI CHIKHALIA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item capitoned "Misuse of prepaid cards in cellphones alarms cops" appearing in the Hindustan Times, dated the October 17, 1997;
 - (b) if so, the facts of the matter reported therein;
 - (c) the reaction of the Government thereto;
- (d) whether Government are also aware of the inherent dangers in the use of cellphone which is working as parallel wireless system threatening the internal and external securioty; and
- _ (e) if so, the remedial measures Government contemplate to take to frustrate the misuse of cellphone, intercept such calls and apprehend such callers as they threaten the security?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) Yes, Sir. The Government of Maharashtra has brought to the notice of the Govt. of India, the misuse of prepaid SIM cards by underworld

gangs in Mumbai.

- (c) The Government have taken up the matter with all the eight Cellular Mobile Telephone Service operators in the four metro cities including Mumbai, to strictly carry out verification of subscribers, identity. They have also been directed to maintain proper record of all subscribers to whom the service is provided by them.
- (d) and (e) Yes, Sir. The Government is aware of the security implications of Cellular service. The licence for the operation of the Cellular Service is governed by the Indian Telegraph Act, 1885. Section 5 to the Act makes it obligatory for the cellular operators to provide necessary facilities for interception of messages passing through their networks.

[Translation]

Sinking of Indian Goods Vessel

*79. SHRI BHIMRAO VISHNUJI BADADE:

SHRI NAVEEN PATNAIK:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government are aware that an India goods vessel has sunk in the coastal belt of Malacca region;
 - (b) if so, the details thereof and the reasons therefor;
- (c) the number of crew rescued and crew members missing in that accident;
- (d) the number of Indian crew members missing out of them:
- (e) whether due compensation has been paid to the next Kith and Kin of the Indians who died due to the collision of the ship;
 - (f) if so, the details thereof; and
- (g) the steps taken by the Govenrment to avoid such accidents in future?

THE MINISTER OF SURFACE TRANSPORT SHRI T. G. VENKATARAMAN): (a) to (d) There was a collision between ICL Vikraman, an Indian registered shiip, belonging to India Cements Limited, Chennai and mv Mount-I of St Vincent flag on 26-9-97. As a result ICL Vikraman sank with the cargo. 29 of the 34 Indian crew members and officers including Master of ICL Vikraman are feared to have lost their lives. Remaining 5 crew members have been rescued and repatriated to India. An enquiry conducted by the Director General of Shipping, Mumbai has revealed that the mishap took place because of non-compliance of International Regulations for Prevention of Collision 1972, delayed manoeuvring, confusion due to use of VHF in restricted visibility and wrong manoeuver at close proximity.

- (e) and (f) The owners of the vessel have deposited with the commissioner for Workmens' Compensation, Mumbai & Chennai and Shipping Master, Mumbai requisite amounts towards death compensation, loss of baggage and balance of wages and salaries of crew members & the officers.
- (g) Govt. have granted permission to DG(S) to initiate enquiry proceeding against Capt. A.P. Gonahalekar, Master of mv Mount-I under Section 363 of Merchant Shipping Act, 1958 for violating International Regulations for Prevention of Collision 1972. A Merchant Shipping Notice is also being issued to all Ship Masters by the Directorate General of Shipping, Mumbai bringing out the dangers involving in the use of VHF chennal in restricted visibility.

Practice of Sati

- *80. SHRI JAI PRAKASH AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the cases of sati which came to light in the country since Independence;
- (b) whether those responsible for this crime have been prosecuted;
 - (c) if so, the judgement given in each case;
 - (d) the reaction of the Government thereto;
- (e) whether the Government propose to formulate a strict legislation in order to completely ban the practice of Sati:
 - (f) if so, the details thereof; and
 - (g) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) to (g) The National Crime Records Bureau has information only as to the number of cases reported under the Commission of Sati (Prevention) Act, 1987 during 1989 to 1996, which is as under:

Year	Cases reported
1989	36
1990	52
1991	17
1992	1
1993	5
1994	2
*1995	2
1996	10
	1989 1990 1991 1992 1993 1994 *1995

^{*}Figures from Bihar, Rajasthan and Daman & Diu are upto May, October and Novermber, 1995 respectively.

- (e) and (f) The Government has enacted the Commission of Sati (Prevention) Act, 1987 to provide for effective prevention of the Commission of Sati and its glorification.
 - (g) Does not arise.

[English]

National Plastics Waste Management Task Force

- 679. SHRI SANAT KUMAR MANDAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government have since considered the recommendation of the National Plastics Waste Management Task Force that as more than 60 percent of the plastics generated in the country goes in for material recycling, a ban may be imposed on dirty coloured carry bags; and
 - (b) if so, the reaction of the Government thereto?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. The Task Force has recommended the ban on the manufacture of dirty coloured carry bags with visible contamination. However, the Task Force has also observed that over 60% of the plastics waste generated in the country goes in for material recycling. The Ministry of Environment and Forests has constituted an Implementation and Monitoring Committee to oversee the progress and follow-up of the recommendations of the Task Force.

Forest Cover in the Country

680. SHRI KESHAB MAHANTA:

SHRI A. G. S. RAM BABU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the extent of forest cover in the country Statewise;
 - (b) the reasons for reduction in the forest cover; and
- (c) the steps proposed to be taken to increase the land under forest cover?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) As per the State of Forest Report, 1995, the forest cover in the country is 639,600 sq. km.i.e. 19.46% of the geographical area. The State-wise details of forest cover is given in the Statement.

- (b) The main reasons for reduction in forest cover can be attributed to wide gap in demand and supply of fuelwood, fodder & timber, due to rapid increase in population resulting in unsustainable withdrawals, damage due to shifting cultiviation, forest fires, grazing and also due to diversion of forest land for non-forest purposes.
- (c) The various steps proposed to be taken to increase the land under forest cover are:

- (i) Extensive afforestation/programmes by State Governments from their own resources as well as with financial assistance from Government of India for afforestation, protection of forests and restoration of ecological balance.
- (ii) Implementation of various Externally Aided Projects for conservation and augmentation of forest cover and resources.
- (iii) Involvement of village communities for the regeneration of degraded forests through Joint Forest Management.
- (iv) Regulation of diversion of forest lands for nonforest purposes under Forest (Conservation) Act, 1980.
- (v) Conservation and scientific management of Network of Protected Areas.

Statement

Statement showing State-wise details of Forest Cover as per the State of Forest Report, 1995

SI. No	State UT	Forest Cover (In sq.km)
1	2	3
1.	Andhra Pradesh	47,112
2.	Arunachal Pradesh	68,621
3.	Assam	24,061
4.	Bihar	26,561
5.	Delhi	26
6.	Goa, Daman & Diu	1,250
7.	Gujarat	12,320
8.	Haryana	603
9.	Himachal Pradesh	12,501
10.	Jammu & Kashmir	20,433
11.	Karnataka	32,382
12.	Kerala	10,336
13.	Madhya Pradesh	1,35,164
14.	Maharashtra	43,843
15.	Manipur	17,558
16.	Meghalaya	15,714

1	2	3
17.	Mizoram	18,576
18.	Nagaland	14,291
19.	Orissa	47,107
20.	Punjab	1,342
21.	Rajasthan	13,280
22.	Sikkim	3,127
23.	Tamil Nadu	17,766
24.	Tripura	5,538
25.	Uttar Pradesh	33,986
26.	West Bengal	8,276
27.	Andaman & Nicobar	7,615
	Islands	
28.	Chandigarh	7
29.	Dadra & Nagar Haveli	204
30.	Lakshdweep*	-
31.	Pondicherry*	-
	Total	6,39,600

*No discernible forest cover.

Automatic Digital Exchanges

- 681. SHRI P. R. DASMUNSI: Will the Minister of COMMUNICATION be pleased to state:
- (a) the number of Autometic Digital Exchanges in the country, State-wise, and
- (b) the number of villages proposed to be connected with the telephones and the said exchanges proposed to be set up during Ninth Five Year Plan?

THE MINISTER OF COMMUNICATIONS (SHIR BENI PRASAD VARMA): (a) As on 31.10.97, 22228 number of automatic digital exchanges are working in the country. Circle-Wise details are given in the statement enclosed.

(b) 275839 villages remain uncovered as on 31.10.97. These are planned to be connected during the 9th five year plan. 3763 numbers of exchanges are proposed to be set up during 9th five year plan.

Statement

S.No.	Name of State	No. of auto- digital exchs. as on 31.10.1997	No. of Villages proposed to be connected with telephones	No. of exchanges proposed to be set up during 9th five year plan
1	2	3	4	5
1.	A.P.	1944	7688	150
2.	Assam	285	13224	300
3.	Arunachal Pradesh	65	3092	70
4.	Bihar	827	62919	-
5.	Gujarat	1386	4202	150
6.	Goa	72	82	-
7.	Haryana	758	303	20
8.	Himachal Pradesh	588	11922	200
9.	J & K	230	4300	141
10.	Karnataka	2065	9630	6
11.	Kerala	783	NIL	NIL
12.	M.P.	3067	36159	250
13,	Maharashtra	2718	14205	-
14.	Manipur	30	1935	24
15.	Meghalaya	42	4967	25
16.	Mizoram	36	220	25
17.	Nagaland	34	701	25
18.	Orissa	741	30807	200
19.	Punjab	903	1302	-
20.	Rajasthan	1500	20716	100
21.	Sikkim'WB)	20		8
22.	Tamil Nadu	1433	2743	89
23.	Tripura	48	395	25
24.	Uttar Pradesh	1801	26666	1819
25.	West Bengal	726	17661	136
26.	Delhi	126		-
	Total	22228	275839	3763

Construction of Kanhar Bridge

682. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount sought from Central Road Fund for

the construction of Kanhar bridge (Sonbhadra district) and the details thereof; and

(b) the time by which final decision is likely to be taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) No such proposal has been received.

(b) Does not arise.

[Translation]

31

Recruitment in Army

683. SHRI ASHOK PRADHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government propose to launch a special drive to recruit youths in Army;
- (b) if so, the details thereof and if not, the reasons therefor:
- (c) the details of drives launched to recruit youths in Army during the last three years till date, State-wise; and

(d) the details of places where recruitment drive is likely to be started during the current financial year. Statewise?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) Periodical recruitment drives are organised in various parts of the country for rectruiting eligible youths in the Army. (statement is atteched) In order to attract the youths for joining the Army. Large scale publicity is given in coordination with state administration for familiarising the youth with the criteria and procedure laid down in this regard. Certain State Government are organising precoaching classes for preparing prospective candidates for joining the Army. Educational dispensation has been granted to certain backward, under developed and areas affected due to insurgency disturbed conditions. Door step recruitment is being carried out in insurgency affected areas by organising recruitment tours and rallies close to the areas of prospective candidates.

State wise details of drives launched to recruit youths in army during the last three years

SI.No. ZRO/S	States	Year	Place	From	То
1 2		3	4	5	6
1. Ambala (Haryana)		1994-95	-	-	•
		1995-96	Narnaul	01 Jun 95	03 Jun 95
			Hissar	14 Dec 95	18 Dec 95
	1	996-97	Rewari	03 Sep 96	04 Sep 96
. Ajmer (Rajasthan)	19	994-95	Jaipur	06 Nov 94	07 Nov 94
	19	995-96	Kota	01 Nov 95	07 Nov 95
			Jhunjhunu	27 Mar 96	31 Mar 96
	19	996-97	•	•	a. o
. Bangalore	19	994-95	Bambolim	20 Oct 94	22 Oct 94
			Madgaon & Ponda (Goa)		
	19	995-96	Chitradurga	11 Dec 95	16 Dec 95
	19	996-97	Karwar	28 Oct 96	31 Oct 96
. Calcutta(WB)	19	94-95	-	•	-
	19	95-96	Bhawanipatna	Oct 95	-
	19	96-97	Taki Road	05 Jun 96	08 Jun 96
			(24 Parganas)		
			Phulbani	20 Aug 96	24 Aug 96
Jabalpur (MF	P) 19	94-95	•	-	•
	. 19	95-96	Gwalior	01 Feb 95	04 Feb 95
		1:	Mhow	01 Feb 96	04 Feb 96
	19	96-97	Bhopal	29 Jan 97	01 Feb 97

1	2	3	4	5	6
6.	Danapur (Bihar)	1994-96			
		1995-96	Nii		
		1996-97			
7.	Jalandhar (Pb)	1994-95	-	-	-
		1995-96	Ramban	29 Jun 95	01 Jul 95
			Rajouri	31 Jul 95	02 Aug 95
			Gurez	11 Aug 95	12 Aug 95
			Leh-Kargil	21 Aug 95	26 Aug 95
			Kulgam	14 Sep 95	17 Sep 95
			Kupwara	11 Oct 95	13 Oct 95
			Doda	11 Oct 95	14 Oct 95
			Darug Mulla	12 Oct 95	14 Oct 95
			Uri	26 Oct 95	28 Oct 95
			Poonch	06 Nov 95	11 Nov 95
			Tangdhar	09 Nov 95	11 Nov 95
			Pulwama	01 Dec 95	03 Dec 95
			Ferozpur	09 Sep 95	11 Sep 95
		1996-97	Patti	Nov 96	
	ı.		Gurdaspur	Jan 97	
			Faridkot	Jan 96	
			Faridkot	Jul 96	
			Bhatinda	Sep 96	
			Ferozpur	Nov 96	
			Roopnagar	1st week of Jun 96	
			Roopnagar	Last week of Jul 96	
			Roopnagar	1st week of Aug 96	
			Roopnagar	Last week of Oct 96	
			Roopnagar	Last week of Nov 96	
			Roopnagar	1st week of Dec 96	
			Roopnagar	1st week of Feb 97	
			Jalandhar	Sep 96	
			Kapoorthala	Dec 96	
			Hoshiarpur	Mar 97	
			Rajouri	1st week of Aug 96	
			Doda/Kishtwar	2nd week of Nov 96	

To Questions

1	2 '	3	4	5	6
			Poonch 1st w	veek of Nov 96	
			Gulmarg	11-13 Jul 96	
			Gurez	31-04 Aug 96	
			Leh	16-22 Aug 96	
			Tangdhar	04-09 Sep 96	
			Uri	03-06 Oct 96	
8.	Madras (TN)	1994-95	A & N Islands	03 Oct 94	12 Oct 97
		1995-96	•	-	-
		1996-97	Madras	11 Feb 97	14 Feb 97
			A & N Islands	21 Mar 97	28 Mar 97
9.	Lucknow (UP)	1994-95	Chamoli	09 May 94	14 May 94
			Allahabad	15 Sep 94	20 Sep 94
			Fatehgarh	15 Feb 95	20 Feb 95
		1995-96	Tehari Garhwal	22 May 95	23 May 95
			Gauhar	05 May 95	12 May 95
			Muzaffarnagar	21 Nov 95	26 Nov 95
			Etawah	22 Jan 96	24 Jan 96
		1996-97	Azamgarh-Mainpuri	28 Dec 96	03 Jan 97
10.	Kunraghat (UP)	1994-95 լ			
		1995-96	Nil		
		1996-97			
11.	Pune (Mah)	1994-95	Aurangabad	16 May 94	18 May 94
		1995-96	•	•	•
		1996-97	Mahkar (Suldana)	10-15 Jun 96	
			Kannad (Aurangabad)	17-22 Jun 96	
			Degloor (Nanded)	01-06 Jul 96	
			Nianga (Latur)	08-13 Jul 96	
			Khultabad (Aurangabad)) 15-20 Jul 96	
			Beed	12-17 Aug 96	
			Buldana	19-24 Aug 96	
			Hingoli (Parbhani)	02-07 Sep 96	
			Nanded	09-14 Sep 96	
			Padegaon	1 6 -21 Sep 96	
			Alibag	28-30 Jun 96	
			Dahanu (Thane)	01-06 Jul 96	

1 2	3	4	5	
		Nasik	20-24 Aug 96	
		Thane	02-07 Sep 96	
		Paltan (Satara)	17-18 Jun 96	
		Dahiwadi (Satara)	20-22 Jun 96	
		Jath (Sengli)	08-09 Jul 96	
		Kavathemahankal	11-12 Jul 96	
		(Sangli)		
		Khed(Ratnagiri)	09-10 Aug 96	
		Patan (Satara)	12-14 Aug 96	
		Atpadi(Sangli)	09-10 Sep 96	
		Miraj (Sangli)	11-13 Sep 96	
		Nagbhind	16-18 May 96	
		(Chandrapur)		
		Achalpur	10-14 Jun 96	
		(Amravati)		
		Pusad (Yavatmal)	15-19 Jul 96	
		Gadchiroli	19-22 Aug 96	
		Brampuri	23-24 Aug 96	
		(Chandrapur)		
		Yavatmal	09-12 Sep 96	
		Wardha	13-14 Sep 96	
		Himatnagar	11 Jun 96	
		(Sabarkantha)		
		Valsad	08-11 Jul 96	
		Bharuch	12-14 Aug 96	
		Shamlaji	09-11 Sep 96	
		(Sabarkantha)	,	
		Rajkot	13-15 Jun 96	
		Veraval	09-12 Jul 96	
		(Junagarh)		
		Rapar/Lakhpat	07-10 Aug 96	
		(bhuj)		
		Dharnagdhara	10-13 Sep 96	
		(Surendernagar)		
		Bhor (Pune)	11-13 Jun 96	

Jan 98

1	2	3	4	5	
			Osmanabad	09-12 Jul 96	
			Srirampur	12-14 Aug 96	
			(Ahmednagar)		
			Pandsharpur	10-13 Sep 96	
			(Solapur)		
			Karwar	08-31 Oct 96	
			Shinaga	10-12 Oct 96	
			(Mangalore)		
12.	Shillong	1994-95	-	-	
	(Assam)				
		1995-96	Shillong	06 May 95	
		1996-97	Chandel	04-08 Oct 96	
			Tura	05-08 Feb 97	
13.	IRO Delhi Cantt		Nil	Nil	N
	(Delhi)				
14.	Bangalore	1997-98	Laksdweep	19 Apr 97	26 Apr 9
	(Karnataka)				
15.	Sikh Regti	1997-98	Kapurthala	12 May 97	25 May 9
	Centre Ramgarh (Bihar)				
16.	Dogra Regti	1997-98	Shimla	Jun 97	
	Centre Faizabad (UP)		Dalhosie	July 97	
17.	Garhwal Rif Regtl	1997-98	Shrinagar	Oct 97	
	Centre Lansdown (UP)				
	The Dogra	1997-98	HP, Punjab & J & K	15 Oct 97	03 No v 97
	Regtl Centre Faizabad (U	P)			٠,
	Sikh Light	1997-98	Ludhiana	17 Nov 97	22 Nov 97
Ir	nf Regti Centre Fatehgar	n (UP)			
	Statewise o organise	letails of places w nd during the rema	rhere receruitment drive is partining part of the current fina	roposed to be ancial year	
(i)	UP		Akola	Dec 97	
(ii)	UP		Pratapgarh	Feb 98	
(iii)	Rajasthan		Sadulpur	Nov/Dec	97
(iv)	Punjab		Ludhiana	Nov 97	
(v)	Laksdweep			Nov 97	4.

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(vi)

Andman & Nicobar

Written Answers

684. SHRI V. M. SUDHEERAN:

DR. RAMESH CHENNITHALA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the names of cities connected with 'internet'.
- (b) whether there is any proposal to connect 'Kottayam' city in Kerala with internet;
 - (c) if so, the details thereof;
- (d) whether the Government have received any representation to provide local internet connectivity at Alleppey in Kerala; and
 - (e) if so, the steps taken by the Government thereon?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The following cities are connected to Internet on local dial up basis:

Delhi, Mumbai, Chennai, Calcutta, Pune, Abmedabad, Bangalore, Jaipur, Dehradun, Trivandrum, Gwalior, Gawhati, Hyderabad, Chandigarh, Patna, Lucknow, Kanpur, Goa, Ernakulam, Aurangabad and Indore.

- (b) Yes Sir.
- (c) Instructions have been issued for provision of Internet node at Kottayam.
 - (d) Yes Sir.
- (e) Aleppy has been approved as one of the 51 places approved by elecom. Commission for providing Internet nodes, so that local dial up access to Internet could be provided.

[Translation]

Lions in the country

685. SHRI SUSHIL CHANDRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the number of lions in the country has come down during the last three years;
- (b) if so, the details thereof, State-wise alongwith the number of white lions presently alive;
- (c) the year-wise number of lions found dead during each of the last three years alongwith the reasons therefor;
- (d) whether an progress has been made in respect of rehabilitation of the lions brought from Gujrat in Bhind-Muraina areas; and
- (e) if so, the area covered thereunder and the total population alongwith the alternative measures to be adopted for rehabilitation of the displaced families in these areas?

THE MINISTER OF ENVIRONMENT AND FORESTS

(PROF. SAIFUDDIN SOZ): (a) No, Sir.

- (b) Lions are found in the wild only in the Gir forests of Saurashtra in Gujarat. According to the census carried out in May, 1995 their population was 304. In the last census carried out in 1990 the population of lions was 284. There are no reports of any white lions in the wild.
- (c) The year-wise number of lions found dead during the last three year is:

	Reasons for death							
Year	Natural	Deliberate	Accidental	Total				
1994-95	4	1	3	8				
1995-96	12	3	4	19				
1996-97	12	9	5	26				
	28	13	12	53				

(d) and (e) Preliminary activities have been undertaken at the Palpur-Kuno Sanctuary in Morena distt. in Madhya Pradesh to develop the habitat, and prey density, to make it conducive for the re-introduction of lions. The total area of the sanctuary is 1153.41 sq. km. the number of families to be rehabilitated is 1374. Each family is to be provided 2 ha. of developed land, and 502 sq. mts. of land house site. Building materials, cash incentive, community facilities, wood lots and fuel reserves, pasture and fodder plantations etc. are also to be provided within a cost ceiling of Rs. one lakh per family.

[English]

Ban on Medicinal Herbs

686. SHRI RAM NAIK: Will the Minister of ENVIRON-MENT AND FORESTS be pleased to state:

- (a) whether attention of the Government has been drawn to the newsitem captioned 'Government ban on herbs may hit Ayurvedic Doctors' appearing in the 'Times of India' Mumbai dated September 11, 1997.
 - (b) if so, the facts of the matter reported therein;
- (c) whether the Ayurvedic Drugs Manufacturers Association has written to the Government to reconsider the said order:
 - (d) if so, the details thereof; and
- (e) the action taken/proposed to study and implement the request?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. Under the export policy, export of 53 plants, plant portions and derivatives obtained from the wild is prohibited. However, their export is allowed if these plants are obtained from cultivated source.

- (c) and (d) The Ayurvedic Drugs Manufacturers' Association had been requesting for allowing the export of formulations made from 18 plants obtained from the wild, which are included in the prohibited list of export.
- (e) To resolve this matter, an inter-departmental committee was constituted by this Ministry. Based on the recommendations of the committee export of formulations of the said species has been allowed by the exporters for a period of 90 days from 28.8.1997 to clear the existing stock of formulations. In addittion, the Botanical Survey of India has been asked to carry out another review of the status of the 53 plants, in consultation with all concerned and make specific recommendations in the matter.

[Translation]

Literacy Campaign in Rajasthan

- 687. PROF. RASA SINGH RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the amount provided for the Lok Jumbish and total literacy campaigns in Rajasthan;
- (b) the details of the main achievements of literacy schemes in the State;
- (c) whether the Union Government propose to implement or expand these schemes all over the State;
- (d) if so, whether the Union Government propose to provide special assistance liberally to the educationally backward and big States like Rajasthan; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The amount provided under the schemes of Lok Jumbish and Total Literacy Campaigns is as follows:

Lok Jumbish:

Phase I (1992-94) : Rs. 14.09 crores.

Phase II (1994-98) : Rs. 95.65 cores.

Total Literacy Campaigns:

During the Eighth Plan period : Rs. 38.13 crores.

(b) and (c) The Lok Jumbish project has so far covered 58 blocks in the State of Rajasthan. Environment building activities have been undertaken in 3289 villages and school mapping exercise has been completed in 2293 villages. 265 new schools have been opened while 309 primary schools have been upgraded. An innovative and successful NFE programme launched by Lok Jumbish project has spread to 1600 centres. By the end of the Phase-II, the project is expected to cover 75 blocks.

Under the scheme of Literacy Campaigns, the entire

State of Rajasthan has been covered. Out of 31 districts, 16 districts are implementing total literacy campaign, 13 are under post literacy campaign stage and 2 districts have shifted over to Continuing Education stage. As of date, approximately 27.50 lakh persons have been made literate in the State of Rajasthan under all schemes of the National Literacy Mission.

(d) and (e) The funding pattern for the Lok Jumbish project will continue in the same ratio of 3:2:1 by Swedish International Development Authority (SIDA), Government of India and Government of Rajasthan, respectively.

The funds for the Scheme of Total/Post Literacy Campaign will continue to be borne in 2:1 ratio for normal districts and in 4:1 ratio for Tribal Sub-Plan districts by the Central and State Government, respectively.

[English]

Constitution of Governing Bodies

- 688. SHRI VIJAY GOEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the number of Delhi University colleges in which college governing bodies have been fully constituted;
- (b) the names of colleges in which the college governing bodies have not been fully constituted;
 - (c) the reasons for detay; and
- (d) the time by which these are likely to be constituted?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

New ITDC Offices Abroad

- 689. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of TOURISM be pleased to state:
- (a) the number of Indian Tourism Development Corporation offices in the foreign countries, country-wise;
- (b) whether the Government have closed its some overseas offices;
 - (c) if so, the details thereof;
- (d) whether the Government propose to open new ITDC offices abroad to achieve the goal of 3.25 million foreign tourists by 2000 A.D.; and
 - (e) if so, the details thereof, country-wise?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) ITDC does not have an office in any foreign country.

(b) and (c) In order to explore and utilise the potential

of new markets, the Government of India, Tourist Offices at Geneva, Bahrain, Bangkok and Kuala Lumpur have been closed and are being re-located at Moscow (Russia), Tel Aviv (Israel), Johannesburg (South Africa) and Seoul (South Korea) respectively.

(d) and (e) Presently there is no proposal under consideration of ITDC to set up any office abroad.

Issuing of Telephone Directories

- 690. SHRI JAI PRAKASH AGARWAL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether telephone directory has not been issued in Delhi for the last two years;
 - (b) if so, the reasons for delay;
- (c) whether the telephone directories have also not been issued in other Metropolitian cities/cities in the country for the last many years;
 - (d) if so, the reasons therefor; and
- (e) the steps being taken by Union Government to ensure that telephone directory and corrigenda are issued well in time?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

(b) The delay in printing of Delhi Telephone Directory was due to contractor's problems.

- (c) and (d) Yes, Sir. There is some delay in printing of Telephone Directory of certain Metropolitan cities/other cities due to contractor's problems.
- (e) Whether there is delay in printing of telephone directory of a particular city, steps are taken to print the same departmentally. Whenever there is a change in the telephone numbers of a particular area, the same is intimated to the users by printing changed number lists. Publicity through the news papers is also given about the changed telephone numbers.

"Ecological Restoration Programmes"

- 691. SHRIMATI VASUNDHARA RAJE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the State-wise details of the Centrally sponsored ecological restoration programmes launched in the country during Eighth Plan; and
- (b) the achievements under those programmes and the funds allocated by the Centre for implementing those programmes, State-wise?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) The State-wise details of the Centrally Sponsored ecological restoration schemes/ programmes, launched during the Eighth Plan, along with funds released for their implementation and achievements made, are given in the Statement enclosed.

Statement

(Rs. in lakhs)

S.No.	Name	of the	Scheme	Broad Objectives	States covered	Achi	evernent during the Eighth Plan
						Financial	Physical
1		2		3	4	5	6
1.	Ganga	Action	Plan Phase-I	Abatement	Uttar Pradesh	6737.00	66 schemes completed and
				pollution of	Bihar	1351.00	11 schemes were ongoing out of
				river water	West Bengal	5931.00	total 261 schemes sanctioned.
2.	Genga	Action	Plan Phase-II	Abatement of	Delhi	669.00	172 No. of Detailed Project
				Pollution of river	Haryana	7483.00	Report (DPRs) approved and
				water	Bihar	162.00	schemes of STP, L&D, LCS, CRE
					Uttar Pradesh	3986.00	RFD were in different stages of
					West Bengal	465.00	Implementtion.
3.	National	River	Conservation Plan	Abatement of	A.P.	381.00	136 No. of DPRs approved and
				Pollution of river	Biher	146.00	schemes of STP, J&D, LCS, CRE
				water	Karnataka	205.00	RFD were in different stages of
					Orissa	15.00	implementation
					Punjab	1081.00	*

1	2	3	4	5	6
			Tamil Nadu	195.00	
			Gujarat	477.00	
			Maharashtra	158.00	
			Madhya Pradesh	337.00	
			Rajasthan	18.00	
4.	Modern Forest Fire	To protect the forest	Andhra Pradesh	8.42	Targets fixed in terms of
	Control Methods	from fire	Biher	6.07	financial releases
			Gujarat	32.13	
			Himachal Pradesh	39.72	
			Karnataka	37.92	
			Kerala	63.47	
			Madhya Pradesh	134.35	
			Maharashtra	21.10	
			Orissa	49.62	
			Tamil Nadu	17.72	
			Uttar Pradesh	26.01	
	Association of Scheduled	To associate Scheduled	d Andhra Pradesh	33.96	400 ha. area covered
	Tribes and Rural Poor	Tribes and	Bihar	83.07	1200 ha. work started 96-97
i	n regeneration of	Rural Poor in	Gujarat	42.39	910 ha. area covered
(degraded forest on Usufruct	afforestation of	Madhya Pradesh	218.63	4505 ha. area partially covered
;	Sharing Basis	degraded forest	Maharashtra	140.83	1965 ha. area covered
			Orissa	112.45	Work started 96-97
			Rajasthan	53.92	700 ha. area covered
			West Bangal	140.00	Not yet started
			Kernataka	36.29	525 ha. area covered
	Development of National	To develop National	Andhra Pradesh	288.398	19 NPs/WLS covered
	Parks and Sanctuaries	Parks and Sanctuaries	Arunachal Pradesh	138.092	9 NPs/WLS covered
			Assam	105.37	3 NPs/WLS covered
			Bihar	88.255	8 NPs/WLS covered
			Goa	56.907	4 NPs/WLS covered
			Gujarat	177.722	22 NPs/WLS covered
	_		Haryana	58.73	3 NPs/WLS covered
			Himachal Pradesh	348.639	30 NPs/WLS covered
			Jammu & Kashmir	68.399	8 NPs/WLS covered
			Karnataka	671.975	29 NPs/WLS covered
			Kerala	247.841	13 NPs/WLS covered
			Madhya Pradesh	544.283	24 NPs/WLS covered

1 2	3	4	5	6
		Maharashtra	29 7.503	18 NPs/WLS covered
		Manipur	102.65	2 NPs/WLS covered
		Meghalaya	75.28	3 NPs/WLS covered
		Mizoram	78.39	4 NPs/WLS covered
		Nagaland	12.945	2 NPs/WLS covered
		Orissa	248.93	6 NPs/WLS covered
		Punjab	54.397	6 NPs/WLS covered
		Rajasthan	235.968	11 NPs/WLS covered
		Sikkim	156.236	5 NPs/WLS covered
		Tamil Nadu	149.64	16 NPs/WLS covered
		Tripura	82.334	3 NPs/WLS covered
		Uttar Pradesh	318.29	20 NPs/WLS covered
		West Bengal	234.861	6 NPs/WLS covered
		A&N Island	3.00	1NPs/WLS covered
		Daman & Diu	4.60	1 NPs/WLS covered
. Eco development around	To provide alternative	Andhra Pradesh	125.755	9 NPs/WLS covered
protected areas	sustenance to	Arunachal Pradesh	52.001	6 NPs/WLS covered
	communities living	Assam	43.25	6 NPs/WLS covered
	on fringes of	Bihar	102,826	6 NPs/WLS covered
	National Parks	Gujarat	56.493	9 NPs/WLS covered
		Haryana	12.60	1 NPs/WLS covered
		Himachal Pradesh	100.364	22 NPs/WLS covered
		Jammu & Kashmi	r 18.05	5 NPs/WLS covered
		Karnataka	180.865	10 NPs/WLS covered
		Kerala	186.628	13 NPs/WLS covered
		Madhya Pradesh	268.957	6 NPs/WLS covered
		Maharashtra	54.498	
		Manipur	9.45	2 NPs/WLS covered
		Meghalaya	17.875	2 NPs/WLS covered
		Mizoram	14.799	3 NPs/WLS covered
		Nagaland	12.75	1 NPs/WLS covered
		Orissa	100.40	3 NPs/WLS covered
		Punjab	14.798	5 NPs/WLS covered
		Rajasthan	166.43	2 NPs/WLS covered
		Sikkim	82.212	4 NPs/WLS covered
		Tamil Nadu	16.78	2 NPs/WLS covered
		Tripura	10.06	1 NPs/WLS covered

1	2	3	4	5	6
			Uttar Pradesh	88.32	2 NPs/WLS covered
			West Bangal	243.844	6 NPs/WLS covered
3 .	Project Tiger	To ensure viable	Andhra Pradesh	115.956	The physical achievements
		population of tigers	Arunachal Pradesh	155.486	cannot be quentified, however
			Assam	213.626	they were objectively
			Bihar	311.811	achieved
			Karnataka	202.973	
			Kerala	173.21	
			Madhya Pradesh	639.337	
			Maharashtra	244.33	
			Mizoram	21.81	
			Orissa	240.088	
			Rajasthan	541.454	
			Tamil Nadu	152.89	
			Uttar Pradesh	444.067	
			West Bengal	434.828	
١.	Project Elephant	To ensure longterm	Andhra Pradesh	101.18	Targets fixed in terms of
		survival of elephants	Arunachai Pradesh	81.31	finacial releases
			Assam	76.15	
			Bihar	51.50	
,			Karnataka	364.54	
			Kerala	200.56	·
			Meghalaya	350.34	
			Nagaland	13.18	
			Orissa	84.70	
			Tamil Nadu	73.42	
			Uttar Pradesh	231.34	
			West Bengal	260.16	
١.	Eco Task Force*	To undertake the task	Uttar Pradesh	655.26	3436 hr. area covered
		of ecological restoration	Rajasthan	777. 7 8	2763 ha. area covered
		in certai n highly	Jammu & Kashmir	252.08	1023 ha. area covered
		degraded and fragile			
		areas			
	Non Timber Produce	Raising Non Timber	Andhra Pradesh	297.89	5638 ha. area covered
	including Medicinal Plants	Produce including	Arunachal Pradesh	102.29	2000 ha. area covered
		Medicinal Plants	Assam	53.08	710 ha. area covered
			Bihar	188.00	4500 ha. area covered

1	2	3	4	5	6
			Goa	34.21	766 ha. area covered
			Gujarat	556.93	7469 ha. area covered
			Haryana	291.85	3633 ha. area covered
			Himachal Pradesh	411.89	7580 ha. area covered
			Jammu & Kashmir	363.26	5830 ha. area covered
			Karnataka	137.23	2691 ha. area covered
			Kerala	40.16	581 ha. area covered
			Madhya Pradesh	268.45	6441 ha. area covered
			Maharashtra	140.44	2420 ha. area covered
			Manipur	194.61	6207 ha. area covered
			Meghalaya	278.14	5974 ha. area covered
			Mizoram	122.29	3290 ha. area covered
			Nagaland	43.89	1175 ha. area covered
			Orissa	654.88	14770 ha. area covered
			Punjab	343.00	6950 ha. area covered
			Rajasthan	253.29	3800 ha. area covered
			Sikkim	404.25	4680 ha. area covered
			Tamil Nadu	120.03	2698 ha. area covered
			Tripura	56.09	1005 ha. area covered
			Uttar Pradesh	1.53	
			West Bengal	301.16	7075 ha. area covered
12.	Area Oriented Fuelwood	Augmenting supply	Andhra Pradesh	313.08	10122 ha. area covered
	and Fodder Scheme	of Fuelwood &	Arunachal Pradesh	54.54	780 ha. area covered
		Fodder in identified	Assam	565.48	4404 ha. area covered
		Fuelwood deficit	Bihar	694.50	19705 ha. area covered
		districts	Gujarat	617.25	11136 ha. area covered
			Goa	29.34	726 ha. area covered
			Haryana	1320.24	17243 ha. area covered
			Himachal Pradesh	627.94	11178 ha. area covered
			Jammu & Kashmir	127.04	1621 ha. area covered
			Karnataka	940.00	16371 ha. area covered
			Kerala	223.30	3309 ha. area covered
			Madhya Pradesh	1257.49	55650 ha. area covered
			Maharashtra	220.25	4009 ha. area covered
			Manipur	520.88	12985 ha. area covered
			Maghalaya	292.56	980.26 ha. area covered
			Mizoram	1634.75	15359.75 ha. area covered
			Nagaland	25.00	25.15 ha. area covered

1	2	3	4	5	6
			Orissa	793.32	3796.32 ha. area covered
			Punjab	869.30	1369.3 ha. area covered
			Rajasthan	1019.13	3592.13 ha. area covered
			Sikkim	297.62	1842.62 ha. area covered
			Tamil Nadu	476.48	526.81 ha. area covered
			Tripura	146.26	124.26 ha. area covered
			Uttar pradesh	1000.53	1300.23 ha. area covered
			West Bangal	662.10	1166.54 ha. area covered
3.	Seed Develpment	To develop infrastructu	re Andhra Pradesh	22.05	Tergets fixed in terms
	Scheme	for	Arunachal Pradesh	47.04	of financial releases
		quality seeds	Assam	32.73	
			Bihar	15.970	
			Goa	7.00	
			Gujarat	62.28	
			Haryana	149.825	
			Himachal Pradesh	30.60	
			Jammu & Kashmir	118.88	
			Karnataka	8.93	
			Kerala	49.29	
			Madhya Pradesh	18.975	·
			Manipur	34.45	
			Maghalaya	6.080	
			Mizoram	27.00	
			Nagaland	5.00	
			Orissa	3.50	
			Punjab	28.93	
			Sikkim	34.705	
			Tamil Nadu	10.42	
			Uttar Pradesh	32.05	
				35.632	
4	Aereal Seeding	Dougoteting in	West Bangal Andhra Pradesh	66.58	5000 ha area covered
₹.	Adida Saguing	Revegetating in		12.00	5000 ha. area covered
		difficult and	Karnataka		20500 ha area assert
		inaccessable areas	Tamil Nadu	156.82	28500 ha. area covered
			West Bengal	4.00	0000 be area arrived
_	1. A A 1 17		Madhya Pradesh	10.00	3820 ha. area covered
5.	Integrated afforestation	Promote Afforestation	Andhra Pradesh	1057.56	9633 ha. area covered
	and Eco-development	and Eco-development	Arunachal Pradesh	352.65	3050 ha. area covered
	Project scheme		Assam	158.10	3700 ha. area covered

1	2	3 .	4	5	6
			Bihar	109.35	673 ha. area covered
			Goa	69.73	445 ha. area covered
			Gujarat	266.09	3670 ha. area covered
			Haryana	373.34	5717 ha. area covered
			Himachal Pradesh	947.74	11388 ha. area covered
			Jammu & Kashmir	1519.83	15527 ha. area covered
			Karnataka	1155.77	17472 ha. area covered
			Kerala	331.77	1671 ha. area covered
			Madhya Pradesh	2212.77	39635 ha. area covered
			Maharashtra	138.07	800 ha. area covered
			Manipur	919.40	8140 ha. area covered
			Meghalaya	633.33	8677 ha. area covered
			Mizoram	584.72	6000 ha. area covered
			Nagaland	222.45	2675 ha. area covered
			Orissa	242.10	3666 ha. area covered
			Punjab	429.28	4340 ha. area covered
			Rajasthan	2635.95	355.90 ha. area covered
			Sikkim	1216.01	17542 ha. area covered
			Tamil Nadu	142.51	1157 ha. area covered
	•		Tripura	273.79	4913 ha. area covered
			Uttar Pradesh	1959.14	14755 ha. area covered
			West Bangal	1265.36	172.22 ha. area covered
16.	Beneficiary Oriented	Rehabilitating Tribal	Arunachal Pradesh	1.36	Funds released to relocate the
	Scheme for Tribal	and other families	Karnataka	39. 6 8	423 families in various States
	Development	affected under relo-	Mizoram	53.66	Out of this relocation work for
		cation plans of Project	Nagaland	15.00	188 families have been completed
		Tigers, National	West Bengal	23.04	and for remaining families work
		Parks and	Madhya Pradesh	107.23	is under progress.
		Sanctuaries			
17.	World Bank assisted	Setting up of CETPs	Andhra Pradesh	132.00	3CETPs covered
	Indutrial Pollution Control	Laboratories and	Delhi	2300.00	15 CETPs covered
	Project-Common Effluent	Traiming Programme	Gujarat	192.00	6 CETPs covered
	Treatment Plants (CETPs)		Himachal Pradesh	8.60	4 CETPs covered
			Haryana	11.89	2 CETPs covered
			Karnataka	59.86	2 CETPs covered
			Maharashtra	198.93	9 CETPs covered
			Madhya Pradesh	77.75	3 CETPs covered

1	2	3	4	5	6
	•		Punjab	20.00	4 CETPs covered
			Rajasthan	50.00	2 CETPs covered
			Tamil Nadu	848.78	26 CETPs covered
			Uttar Pradesh	95.75	2 CETPs covered
8.	Conservation of	Conservation and	West Bangal	148.79	1 M/CR covered
	Mangrove	Management	Karnataka	62.74	1 M/CR covered
		of Mangroves/	Andhra Pradesh	18.00	1 M/CR covered
		Coral Reefs	Andman &	43.57	2 M/CR covered
			Nicobar Island		
			Goa	29.55	1 M/CR covered
			Tamil Nadu	28.81	3 M/CR covered
			Maharashtra	1.81	1 M/CR covered
			Orissa	7.03	1 M/CR covered
			Kerala	8.50	1 M/CR covered
			Gujarat	11.83	1 M/CR covered
			Lakshadeep	31.50	1 M/CR covered
9.	Biosphere Reserves	To implement the	Kerala	181.22	1 BR covered
		Management Action	Kernataka	111.113	1 BR covered
		Plan for Biosphere	Tamil Nadu	144.38	2 BR covered
		Reserves	West Bengal	173.85	1 BR covered
			Meghalaya	34.588	1 BR covered
			A&N Islands	82.38	1 BR covered
			Uttar Pradesh	192.96	1 BR covered
			Assam	60.45	1 BR covered
			Orissa	1.11	1 BR covered
).	Paryavaran Vahini	Create environements	Andhra Pradesh	3.00	PV constituted in 7 districts
		awareness through	Arunachal Pradesh	8.00	PV constituted in 4 districts
		active participation	Assam	1.62	PV constituted in 4 districts
		of public	Bihar	1.75	PV constituted in 4 districts
			Gujarat	1.96	PV constituted in 3 districts
			Goa	1.95	PV constituted in 2 districts
			Haryana	1.15	PV constituted in 2 districts
			Himachal Pradesh	4.48	PV constituted in 8 districts
			Jammu & Kashmir	0.70	PV constituted in 1 districts-
			Karnataka	3.45	PV constituted in 6 districts
			Kerala	5.67	PV constituted in 5 districts
			Madhya Pradesh	25.71	PV constituted in 45 districts

1	2	3	4	5	6
			Maharashtra	3.58	PV constituted in 7 districts
			Manipur	0.57	PV constituted in 1 districts
			Meghalaya	0.57	PV constituted in 1 districts
			Mizoram	1.05	PV constituted in 1 districts
			Nagaland	0.47	PV constituted in 2 districts
			Orissa	1.72	PV constituted in 3 districts
			Punjab	3.56	PV constituted in 4 districts
			Rajasthan	4.47	PV constituted in 6 districts
	·		Sikkim	0.23	PV constituted in 2 districts
			Tamil Nadu	2.90	PV constituted in 7 districts
			Tripura	0.38	PV constituted in 1 districts
			Uttar Pradesh	13.29	PV constituted in 14 districts
			A&N Island	0.23	PV constituted in 1 districts
			Chandigarh	0.23	PV constituted in 1 districts
			Delhi	0.23	PV constituted in 1 districts
			Pondicherry	0.23	PV constituted in 1 districts
1. Co	nservation of Wetlands	To protect and	Orissa	47.13	1 Wetland covered
		regenerate the	Punjab	64.69	3 Wetland covered
		Wetlands	Jammu & Kashmir	72.21	3 Wetland covered
			Himachal Pradesh	25.75	3 Wetland covered
			Bihar	62.72	1 Wetland covered
			Manipur	136.25	1 Wetland covered
			Gujarat	3.00	1 Wetland covered
			Assam	8.40	1 Wetland covered

Ecological Task Forces of ex-servicemen are depolyed in Ramote and difficult areas to undertake restoration of degraded Ecosystem. At present such Task Forces are deployed at Dehradun and in U.P. at Bikanar in Rajasthan and Sambha in J&K.

NPs/WLS	_	National Parks and Wild life Sanctuaries	STP	_	Sewage Treatment Plant
CETPs	_	Common Effluent and Treatment Plants	I&D	_	Interception & Diversion
M/CR	_	Mangrover/Coral Reefs	LCS		Low Cost Sanitation
PV	-	Paryavaran Vahini	CRE	_	Crematorium
BR		Biosphere Reserve	RFD		River Front Development

Renovation of Irrigation Projects in Karnataka

692. SHRI S. D. N. R. WADIYAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whetehr the steps had been taken by the Government in 8th Plan for the renovation of some medium irrigation projects in the country;
 - (b) if so, the details thereof, State-wise
 - (c) whether Government have a proposal to ranovate

some existing Medium irrigation projects in the country particularly in Karnataka during Ninth Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir.

(b) The Statewise list of extension, renovation and modernisation projects during VIII Plan is given as statement.

(c) and (d) The Government of Karnataka has proposed in the IX Plan (1997-2002) the following five

Medium Irrigation Projects for Extension, Renovation & Modernisation:

S.No.	Name of Scheme	IX Plan Outlay Proposed (Rs. in crores)		
1.	Anjanpura Reconstruction	10.00		
2.	Tarka Augmentation	32.00		
3.	Hodiravanshalla Augmentation	11.71		
4.	Renovation of Old River Channels	10.00		

Statement

Details of On-going Extension/Renovation/Modernisation(ERM) Projects in the VIII Plan

(Rs. Crores/Thousand hectares)

				(
SI. No.	Name of Project	Plan of Start	Latest Estimated Cost	Expenditure to end of 1994-95 (ANTCD)	Approved Outlay 1995-96
1	2	3	4	5	6
A. Ong	going Schemes of VIII Plan:				
	Andhra Pradesh				
1.	Tungabhadra RLC Stage II	Ш	193.00	149.29	27.00
2.	Godavari Barrage	IV	158.04	151.54	10.00
3.	Improvements to Nizam Sagar	V	3 4.26	19.90	3.50
	Assam				
4.	Jajlaigaon Mod.	VII	5.00	_	
5.	Kaliabor Mod.	VII	15.00	_	
6.	Rupahi Mod.	VII	10.00	_	
7.	Boraikerai Mod	VII	20.00	_	_
	Bihar				
8.	Bateswarsthan	V	24.23	4.59	_
	Pump Ph.II				
9.	Gandak Ph.II	VII	445.23	62.43	
10.	Eastern Kosi Ph.II	VII	123.86	53.95	
11.	Sone Mod.	VII	310.93	41.81	_
12.	Dakranala pump Ph.II	VII	11.48	5.44	-
	Gujarat				
13.	Machhu Ph.II Modification	VI	39.30	40.01	0.90
14.	Knaricut Mod.	VI	8.81	8.13	0.50
15.	Fatehwadi Mod.	VI	40.46	38.33	3.00

1	2	3	4	5	6
16.	Dantiwada Mod.	VI	45.70	51.04	3.00
17.	Bhadar Mod.	VI	24.05	24.02	2.50
18.	Shetrunji(P) Mod.	VI	40.65	3 5.68	6.00
19.	Prevention of	VI	17 2 .12	126.46	18.00
	Salinity ingress				
20.	Ukai Kakrapar Mod.	VI	75.23	62.71	3.50
21.	Machnu I Canal Mod.	VII	11.12	12.63	2.00
22.	Macnhu I strengthening	VII	1.70	1.60	0.00
23.	Restoration of Mitti	VII	2.58	4.02	2.45
24.	Kalindri Mod.	VII	3.41	1.25	0.20
	Haryana				
25.	New Tajwala Barrage	V	73.50	19.95	
26.	Conservation measures	VI	5.23	4.22	-
	by instaling 100 Sprinkler Sets.				
?7.	Interlinking Old augmentation	VII	5.00	0.77	-
	tubewells to new				
	augmentation Canals				
8.	Improvement, reconditioning and	VII	84.49	26.14	0.13
	remodelling old existing Canals				
9.	Modernisation of existing	VII	179.90	230.26	_
	channels Ph.I & II				
Ю.	Conjunctive use of surface &	VII	NA	_	_
	ground water utilisation of				
	augmentation tubewells				
	Himachal Pradesh				
1.	Bhabour Sahib Lift Ph. II	VII	10.50	6.40	1.90
	Jammu & Kashmir				
2.	Mod. of Martand Canal	VII	10.25	3.71	
3.	Mod. of Zangir Canal	VII	6.43	4.06	
4.	Mod. of Ranbir Canal	VII	65.00	15.86	5.10
5.	Mod. of Pratap Canal	VII	6.09	2.45	0.55
16 .	Mod. or Kathua Canal	VII	8.47	2.49	0.45
	Karnataka			•	
7 .	Varuna (Krishnaraja Sagar Canal)	IV	126.55	- 85.76	
8.	Ghataprabha St. III	V	738.15	223.22	44.00

1	2	3	4	5	6
39.	Mod. of Krishnaraja Al	P 78-79	98.34	73.15	32.00
	Sagar Canal				
40.	Mod. of BRP Canal	VII	115.00	0.98	
41.	Mod. of Tungabhadra Canals	VII	253.00	0.70	
	Madhya Pradesh				
42.	Sindh ph.II	VI	6 07.67	31.05	
43.	Mod. of Harsi	VII	24.80	8.02	-
44.	Sindh-Remowa Link	VII	21.71	5.43	_
45.	Chambal Lift	VII	23.96	3.58	
	Maharashtra				•
46.	Strengthening of Bhatgar Dam	V	5.78	5.71	0.05
· 47.	Strengthening of Radhanagri Dam	VI	9.57	6.34	0.10
48.	Extension of Krishna Canal	VI	9.45	2.80	0.10
49.	Strengthening of Ekruk Dam	Vi	1.26	1.29	_
50.	Gated Weir at Khodasi	VI	4.30	3.88	0.10
51.	Sangola Branch Canal	VI	44.00	10.64	2.00
	Orissa				
52 .	Strengthening of Hirakud Dam	VI	25.39	4.17	-
	Punjab				
53.	Extension of non-perennial	111	11.94	8.99	0.05
	irrigation to areas in UBDC tract			•	
54.	Utilisation of surplus A	P 78-80	19.05	18.50	0.70
	Ravi Beas Waters-				
	Remodelling of Channels				
55.	Extension & Improvement	VI	23.42	11.79	2.50
	of Shahnahar Canal	•	v .		
56.	Linking of Channels Ph. I	VI	190.92	198.86	_
57.	Communication system of Canals	VII	9.25	0.52	4.75
58.	Raising Lining of BML	VII	8.27	0.21	1.30
	for providing freeboard ·				
	Rajasthan				
	New Okhala Barrage	V	2.27	0.20	-
59 .	Mod. of Gang Canal	VI	250.84	29.72	5.50
60 .	Mod. of Jaismond	VI	15.00	5.98	2.00
61.	Mod. of Gambiri	VI	16.71	8.10	1.00

1	2	3	4	5	6
62.	Mod. or Meja	VI	7.32	7.36	0.63
63.	Mod.or Morel	VI	145.76	2.64	
64.	Mod. of Massi	VII	2.50	1.57	
65.	Mod. of Gudha	VII	10.50	2.15	_
66.	Mod. of Alnia	VII	2.77	1.66	
67.	Mod. of Parwan	VII	2.61	1.23	_
68.	Mod. of Parwati	VII	12.06		
69 .	Mod. of Jaswant Sagar	VII	NA		
70.	Mod. of Banki	VII	NA		
71.	Mod. of Jawai	VII	NA		
72 .	Mod. of Chhaprawada	VII	NA	8.73	
73.	Mod. of Kailash Sagar	VII	NA		
74.	Mod. of Juggar	VII	NA		
75.	Mod. of Jaismond (Alwar)	VII	NA		
76.	Mod. of Rajsamand	VII	NA	_	
77.	Mod. of Parwati (Dhipur)	VII	NA		
78.	Mod. of Golwa	VII	5.73	1.18	
	Tamil Nadu				
79.	Kodaganar Reconstruction	V	18.90	17.35	
BO.		78-80	30.23	30.97	0.01
B1.	Periyar Vaigai Improvement Ph.II	VI	127.66	125.42	
B2.	Strengthening of Periyar Dam Uttar Pradesh	VI	13.17	11.92	0.75
B 3.	Remodelling Ken Canal	IV	5.53	4.67	
84.	I/c of Narayanpur Pump Canal	V	62.96	57.46	5.10
	New Tejawala Barrage	V	25.00	_	_
35.	I/c of Gamania Pump Canal	V	42.82	40.10	
36 .	Raising Meja Dam	٧	52.18	44.28	9.50
37 .	Renovation of Kwana Pump Canal	V	21.02	17.42	
38. <u> </u>	Renovation of Tons Pump Canal	V	35.19	29.27	5.00
39 .	Mod. of Gaggar Canal	٧	36.96	25.47	5.25
90.	Lining of Channels	VI	48.78	7.39	_
91.	Mod. of Agra Canal	VI	36.89	13.60	0.50
) 2.	Upper Ganga Mod. Silica I & II. West Bengal	VII	1219.89	5 57.66	55.00
93.	Mod. of Mayurakshi	VI	60.00	4.56	_
94.	Mod. of DVC	VI	100.00	3.39	
95.	Extension of Bandhu	VII	3.95	3.71	
	Irrigation system				
	Total A:		7058.00	3011.87	276.57

1	2 3	4	5	6
В.	New Schemes of VIII Plan:			
	Andhra Pradesh			
1.	Flood Flow Canal from	959.00	0.23	
	Foreshore of Sriram Sagar			
2.	Gannavaram Ayacut (New)	15.50	7.16	8.00
	Orissa			
3.	Mod. of Rushikulya Ph.II	55.00	0.15	0.20
4.	Mod. of Jaimangal	0.63	0.02	_
5.	Mod. of Salia	2.82	0.16	0.10
6.	Mod. of Uttei	6.44	0.05	
7.	Mod. of Budha Budhiani	4.53	0.32	0.10
8.	Mod. of Saipal	0.75	0.11	•
9.	Mod. of Khadkhai	0.26	0.01	•
10	Mod. of Nesa	0.40	0.05	
11.	Mod. of Okhla Distributory	0.21	0.03	
12.	Mod. of Chulkinala	0.35	0.15	
13.	Mod. of Salandi Canal	1.87	1.75	
14.	Mod. of Hirakud Distribution System	81.82	4.85	
15.	Mod. of Dhanei	4.39	_	
16.	Mod. of Hiradharbati	1.35	- .	
17.	Mod. of Baghua St. II	NA		
18.	Mod. or Delta Dev. Plan	600.75		2.00
	Punjab			
19.	Lining or Channels Ph.II	134.00	68.76	31.00
20.	Superpassage at RD 203760 of Jalandhar Branch	5.00	2.97	1.00
	Branch & RD 79700 of Bist Canal			
21.	Rehabilitation & Improvement of Canal Regulator-	28.50	14.89	7.00
	structures in Canal Systems (Gates & Gearings)			
22.	New Lined Combined Channel of Bikaner	18.49		
23.	Bhanjar Shakar Reclamation	1.13	_	
	West Bangal			
24.	Special repairs to Mayurikshi	10.00	1.50	
	Total B	1933.19	103.16	49.40
	Grand Total	8991.19	3115.03	325.97

[Translation]

Rural Satellite Phone

- 693. SHRI MANIBHAI RAMJIBHAI CHAUDHARI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the work of installation of Rural Satellite Phone has been started in the country;
- (b) if so, the places where these have been installed till date and the criteria laid down in this regard;
- (c) whether the Government propose to provide the said facility in the rural areas of Balsad district, Gujarat;
 - (d) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (e) The work of installation of Satellite based Rural Telephone service is yet to start in the country. However, there is a plan to start this service sometimes next year depending upon technical feasibility.

[English]

Payment of Arrears to Pensioners

- 694. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of DEFENCE be pleased to state:
- (a) whether serving civilian employees in the armed forces headquarters have been made payments on the recommendations of the Fifth Pay Commission but no such arrears have been paid to the pensioners yet who retired from service on or after January 1, 1996;
- (b) if so, the reasons therefor and the time by which the arrears are likely to be paid to the pensioners;
- (c) whether pension and other related payments like gratuity, commutation, leave encashment etc. have not so far been revised in respect of the employees who retired from service on or after January 1, 1996; and
- (d) the time by which the pension is to be revised and arrears of commutation, leave encashment, gratuity etc. whould be paid?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Provisional payments in revised pay scales including arrears have been made to civilian employees serving in Armed Forces Headquarters. Payments in respect of pensioners who retired from service on or after 1st January, 1996 have been made only in respect of a few pensioners who have completed the required formalities.

- (b) Arrears to the pensioners are to be paid after they complete the prescribed procedural formalities. As such, no definite time frame can be indicated for completion of the job.
 - (c) Yes, Sir.

(d) No specific time frame can be indicated for completing the process of revision of pension as it depends on the pensioners completing the required formalities.

Approval to New Courses

- 695. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether All India Council for Technical Education has decided as a matter of policy not to accord approval to any more new courses of Post Graduate Diploma in Business Management; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The decision of the All India Council for Technical Education (AICTE) is based on the recommendations of its All India Board of Management Studies and its Executive Committee.

[Translation]

Construction of Yatri Niwas

- 696. SHRI MAHESH KUMAR M. KANODIA: Will the Minister of TOURISM be pleased to state:
- (a) the details of proposals received from the Gujarat for the construction of Yatri Niwas in the States;
- (b) the funds allocated to the State during 1997-98; and
 - (c) the present locations of Yatri Niwas in the State?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) The Department of Tourism have received one proposal for construction of Yatri Niwas at DAKOR in Gujarat.

- (b) Department of Tourism do not earmark or allocate fund for assistance to different states. However assistance is provided on the basis of specific proposals received from the State/UTs as per giudelines and merits of each case. Rs. 148 lakhs was sanctioned for 7 projects during 1997-98 for the State of Gujarat.
- (c) The Yatri Niwas at DAKOR has been sanctioned during 1985-86.

Non Functioning of Public Telephone Booths

- 697. DR. LAXMINARAYAN PANDEY: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the coin operated public telephone booths in Delhi and other metropolitan cities generally remain out of order;
- (b) whether the travellers and other people have to face a lot of problems due to non-functioning of such

CI

State/

Amount

telephone booths at railway stations, inter-state bus terminals and other big terminals; and

whether any complaints have been received in this regard and if so, the action taken therein?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir. The coin operated public telephone booths in Delhi and other metropolitan cities are generally working satisfactorily.

- (b) The public Telephone Booths installed at Railway Stations, Inter-state bus terminals and other important public places like air ports, Hospitals/Educational institutions etc. are being regularly checked by the field staff to keep them in working order. In addition, a number of attended type telephone booths have also been opened in such places in order to provide additional facilities to the travellers and other users.
- (c) For proper functioning of coin operated public phones, regular checking is carried out from telephone exchanges. Faults, if any, are attended promptly as and when noticed.

[Enalish]

Military Technical Cooperation between India and Russia

698. SHRI PRAMOD MAHAJAN:

SHRI SANTOSH KUMAR GANGWAR:

SHRI K.C. KONDAIAH:

Will the Minister of DEFENCE be pleased to state:

- whether during his visit to Russia, both the (a) countries decided to set up a joint working group on military technical co-operation:
- if so, the composition and terms of reference of the joint working group;
- whether any meeting of the joint working group has since been held so far: and
- if so, the details of the discussion held in the said meeting?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) A Joint Working Group on Military-Technical Co-operation between India and Russia was set up in December, 1994 and not during the visit of Raksha Mantri to Russia from October 6-10, 1997. This Group is co-chaired by the Defence Secretary from the Indian side and consists of senior officers from the Department of Defence, Defence Production & Supplies, Defence Research & Development and the three Services Headquarters. So far three meetings of the Joint Group have been held both in India and Russia. During the meetings of the Joint Group the progress of the implementation of the Long Term Programme of Military-Technical Co-operation between the two countries is reviewed, apart from discussions on other matters of mutual interest to the two sides.

Total Literacy Campaign

- 699. SHRI AJOY MUKHOPADHYAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- the name of the districts covered under total literacy campaign. State-wise: and
- the amount sanctioned for each district in 8th Plan period and plan outlay for the 9th Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) A statement is given at Annexure. The Ninth Plan outlay approved for the scheme is Rs. 450.00 crores.

Statement Districts Covered Under Total Literacy Campaigns

During Eighth Five-Year Plan

SI.	State/	Amount
No.	District	sanctioned
		(Rs. in lakhs)
1	2	3
Andh	ra Pradesh	
1.	Mahbubnagar Ph. II	238.00
2.	Medak	201.00
3.	Warangal	256.66
4.	Rangareddy	73.00
5.	Vizianagram	225.00
6.	East Godavari	320.00
7.	Adilabad	274.00
8.	Pakasham	205.00
9.	Krishna	195.00
10.	Ananthapur	190.00
11.	Guntur	195.00
Ass a	m	
12.	Jorhat	65.00
13.	Tinsukia	72.00
14.	Sibsagar	45.66
15.	Kokrajhar	120.95
16.	Sonitpur	141.45

1	2	3	1 2	3
17.	Kamrup	113.89	51. Katihar	206.43
18.	Cachar	98.77	52. Saran	257.97
19.	Karimganj	91.10	53. Banka	136.50
20.	Haiiakandi	44.32	55. Kaimur	54.75
21.	Dhubri	141.00	56. Giridih	73.60
22.	Dibrugarh	79.15	57. East Singhbhum Ph. I. (adhor	c) 64.00
23.	Nalbari (adhoc)	10.00	58. Araria	53.00
24.	N. Cachar Hills	13.92	59. Vaishali (adhoc)	25.00
25.	Goalpara	100.45	60. Rohtas	70.10
26.	Golaghat	51.00	Daman & Diu	
27.	Lakhimpur (adhoc)	25.00	61. Daman	01.40
28.	Barpeta (adhoc)	25.00	Dadra & Nagar Haveli	
29.	Naogaon (adhoc)	20.00	62. Dadra & N. Haveli	17.00
Bihaı	•		Delhi	
30.	Madhepura Ph. II	75.00	63. NCT Project in six slum area	s 55.43
31.	Saharsa	130.00	64. NDMC Area Project	06.53
32.	Madhubani Ph. II	303.00	65. Delhi Admn.	348.00
33.	Siwan	64.75	Goa	
34.	Bhojpur	100.00	66. Goa TLC	40.00
35.	Dumka	190.29	Gujarat	
36.	Jamui	108.87	67. Kheda	104.55
37.	Khagadia	85.00	68. Ahmedabad	140.75
38.	Mungher	113.00	69. Dangs	12.00
39.	Aurangabad	107.25	70. Bhuj-Kutch	73.16
40.	Dhanbad	171.96	71. Junagarh	50.00
41.	Begusarai	162.40	72. Surendranagar	50.00
42.	Supaul	161.58	73. Sabarkantha	55.00
43.	Ranchi	161.00	74. Surat	100.00
44.	Darbhanga	306.00	75. Bharuch	48.30
4 5.	Palamu (adhoc)	90.00	76. Vadodara	118.80
46.	Nalanda	241.00	77. Amreli	40.81
47.	Jehanabad	126.69	78. Jamnagar	70.35
48.	Buxar	90.87	79. Mehsana	85.13
4 9.	Sahibganj	108.75	80. Panchmahal	144.75
50.	Godda	75.25	81. Rajkot	56.77

1	2	3	1 2	3
82.	Valsad	50.00	Karnataka	
83.	Banaskantha	107.00	113. Dharwad	246.8
larya	ana		114. Mysore	269.0
84.	Yamunanagar	51.00	115. Uttara Kannada	69.7
85.	Bhiwani	40.00	116. Bangalore Rura	l 117.0
86.	Jind	80.00	117. Chickamaglur	76.0
87.	Ambaia	40.00	118. Gulbarga	173.0
88.	Sirsa	75.00	119. Kodagu	30.0
89.	Hissar	136.05	120. Kolar	171.0
			121. Chitradurga	137.0
90.	Kurukshetra	31.99	122. Bellary	180.0
91.	Sonipat	31.68	123. Belgaum	235.0
92.	Rewari	46.00	124. Hassan	128.0
93.	Mahendragarh	59.48	Madhya Pradesh	
94.	Gurgaon	72.44	125. Raipur	329.7
95.	Faridabad	111.75	126. Bilaspur	352.8
96.	Kaithal	26.00	127. Betul	87.2
ima	chai Pradesh		128. Raigarh	184.8
97.	Chamba	32.00	129. Ujjain	40.0
98.	Hamirpur	12.00	130. Chhattarpur	156.3
99.	Kinnaur	08.00	131. Datia	43.7
0 0.	Kulu	19.00	132. Rajnandgaon	92.5
01.	Mandi	63.00	133. Satna	112.4
102.	Shimla	46.00	134. Bhind	85.0
03.	Solan	26.50	135. Gwalior Ph. I	65.0
04.	Una	09.00	136. Dewas	57.6
05.	Kangra	45.00	137. Chindwara	119.0
106.	Bilaspur	15.00	138. Rewa	86.2
07.	Lahul & Spiti	04.00	139. Raisen	84.50
	nu & Kashmir		140. Jhabua	121.6
08.		100.00	141. Panna	46.0
109.	Kathua (adhoc)	25.00	142. Shajapur	64.0
110.	Rajouri (adhoc)	30.00	143. Sidhi	95.5
111.	Udhampur (adhoc)	30.00	144. Khandwa	76.8
112.	Leh (adhoc)	10.00	145. Vidisha	55.6

1	2	3	1 2 3	
146.	Tikamgarh	92.23	180. Satara 65.	.00
147.	Sagar	89.43	181. Nagpur 71.	.00
148.	Rajgarh	83.98	182. Solapur 150.	.00
149.	Jabalpur	178.26	183. Thane 194.	.40
150.	Balaghat	77.52	184. Chandrapur 84.	10
151.	Mandla	124.61	185. Gadchiroli 90.	.30
152.	Seoni	55.00	186. Dhule (adhoc) 30.	.00
153.	Mandsor	80.26	187. Akola 45.	.33
154.	Hoshangabad	67.44	188. Bhandara 58.	.00
155.	Guna	82.50	189. Jalgaon 57.	.07
156.	Khargone	105.00	Manipur	
157.	Bastar	302.73	190. Churachandpur (adhoc) 10.	.00
158.	Shahdol	208.22	Meghalaya	
159.	Sehore	68.05	191. East Garo Hills 32.	25
160.	Bhopal	55.00	192. Jaintia Hills 42.	40
161.	Shivpuri	81.56	193. Ri Bhoi 20.	00
162.	Damoh	5 0.53	194. West Garo Hills (adhoc) 33.	00
63.	Morena	82.50	195. East Khasi Hills (adhoc) 51.	50
64.	Dhar	115.40	196. West Khasi Hills (adhoc) 16.	50
65.	Sarguja	179.15	Oris s a	
//a ha	rashtra		197. Balangir 208.	00
66.	Jalna	95.00	198. Malkangiri 100.	00
67.	Nanded	183.33	199. Nayagarh 60.	45
168.	Parbhani	165.00	200. Koraput 128.	75
169.	Sangli	75.00	201. Sambalpur 121.	30
70.	Osmanabad	47.00	202. Gajapati 61.	88
171.	Beed	80.00	203. Jharsuguda 38.	45
172.	Amravati	63.00	204. Balasore 126.	00
73.	Greater Bombay	205.00	205. Deogarh 33.	28
74.	Kolhapur	81.25	206. Cuttack 71.	00
75.	Yavatmal	117.36	207. Puri (adhoc) 50.0	00
76.	Nasik	150.00	208. Mayurbhanj 184.	80
77 .	Raigadh	55.00	209. Khurda (adhoc) 10.0	00
78.	Ahmednagar	82.14	210. Kandhmals 49.2	20
79.	Buldana	58.00	211. Bargarh 90.0	00

1 2	3	1 2	
ınjab		245. Dausa	
2. Hoshiarpur	80.45	246. Jaisalmer	
3. Faridkot	122.50	247. Sriganganagar	
4. Ludhiana	85.59	248. Hanumangarh (adhoc)	
15. Sangrur	140.00	249. Kota	
16. Roopnagar	68.25	250. Churu	
17. Ferozepur (adhoc)	50.00	251. Jaipur	
18. Bhatinda (adhoc)	25.00	Tamil Nadu	
19. Jullundhur	82.50	252. Ramanathapuram	
20. Marsa (adhoc)	25.00	253. Coimbatore	
21. Amritsar (adhoc)	05.00	254. Nagapattinam	
22. Fatehgarh Sahib (adhoc)	30.00	255. Dindigul Anna	
23. Patiala (adhoc)	25.00	256. Periyar	
aja s than		257. Salem	:
4. Sikar	130.00	258. South Arcot	
5. Pali	113.00	259. Tiruvannamalai	
6. Tonk	97.50	260. Dharmapuri	:
27. Baran	100.60	261. Tiruchirapalli	;
8. Alwar	174.00	262. Thanjavur	
29. Rajsamand	74.00	263. Chidambranar	
30. Udaipur	229.83	264. Chengalpattu	
31. Bundi	81.92	265. Nilgiris	
32. Jhunjhunu	77.99	266. Madras Dist.	
33. Bhilwara	134.70	267. Villupuram	
34. Banswara	262.08	Tripura	
35. Chittorgarh	178.59	268. North Tripura	
36. Jodhpur	193.68	269. West Tripura	
37. Barmer	375.00	270. South Tripura	•
38. Bikaner	195.50	Uttar Pradesh	
39. Sawai Madhopur	171.00	271. Dehra Dun	
240. Nagaur	294.45	272. Almora	
241. Jalore	200.00	273. Agra	
242. Sirohi	111.00	274. Ghaziabad	
243. Dholpur	78.75	275. Moradabad	
244. Jhalawar	115.20	276. Bijnor	

1	2	3	1	2	3
77. Bareil	ly	60.00	311. Etawa	ah (adhoc)	37.5
3. Kanpı	ır	156.22	312. Siddh	narthnagar	102.6
'9. Faizal	bad	159.27	313. Ramp	our	125.0
30. Mau		61.43	314. Allaha	abad	352.0
1. Azam	garh Ph. I	45.71	315. Muza	farnagar (adhoc)	75.0
2. Jaunp	our Ph. I	25.00	316. Sahai	ranpur (adhoc)	75.0
3. Farrul	khabad	157.50	317. Meero	ut (adhoc)	25.0
34. Jalaur	า	63.37	318. Sitapı	ur	216.0
35. Bahra	ich	223.14	319. Padra	auna	70.0
6. Lalitpi	J.	57.42	320. Banda		148.6
37. Lakhir	mpur Khiri	235.24		ohi (adhoc)	40.0
8. Prata	ogarh	125.00	322. Luckn	,	115.8
9. Deoria	a	256.70	323. Aligar		139.2
0. Mirza	our	45.64	•	(adhoc)	50.0
1. Sultar	pur	136.50	325. Sonbi		43.0
2. Ghazi	pur	154.19		Garhwal (adhoc)	20.0
3. Pithor	agarh	45.93		ba (adhoc)	10.0
4. Tehri	Garhwal	45.21		tal (adhoc)	18.0
5. Uttar	Kashi	19.23			43.5
6. Hame	erpur	105.00		msinghnagar (adhoc)	43.5
7. Barab	anki	160.00		asi (Ph. I)	50.0
8. Rae E	Bareilly	174.00	(adho	•	50.0
9. Mathu	ra Ph. I	85.65		dkarnagar (adhoc)	15.0
0. Basti		157.00		var (adhoc)	47.8
1. Gonda	ı	137.80	West Benga		
2. Hardo	İ	212.23	333. Nadia		250.0
3. Unnac	•	189.25	334. Puruli		206.0
4. Shahja	ahanpur	62.00		Ph. I	200.00
5. Pilibhi	t	97.99	336. Jalpai		338.2
6. Budau	ın	210.20	337. S. Dir		138.1
7. Buland	dshahr (adhoc)	30.00		najpur	220.42
8. Jhans	i	80.49	339. Darjee	eling Ph. i	52.80
9. Mainp	uri	79.00	Chandigarh		
0. Mahar	rajganj	130.92	340. Chanc	digarh TLC	30.0

Status of Institute

- 700. SHRI DHARMABHIKSHAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- The present status of Sri Swamv Ramananda Thirtha Institute Project at Bhoodan Pochampally in Andhra Pradesh: and
- (b) the time by which the classes will be started at the Institute?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) According to the information furnished by the Andhra Pradesh Government, Swami Ramananda Tirtha Rural Institute has started functioning and is currently located in a rented building with a library, classrooms, office and other infrastructure to organise short-term courses. During 1997-98, the Institute has organised three one-day courses-cumseminars on rural education. A six-weeks intensive training programme for 30 handloom weavers is scheduled to be held in December, 1997.

Damage of Bridges on NHs in West Bengal and Assam

- 701. SHRI AMAR ROY PRADHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:
- the number of bridges on National Highways damaged in West Bengal and Assam during each of the last three years;
- the number of bridges out of them repaired and the time by which the remaining bridges are likely to be repaired; and
- the total amount likely to be incurred on the repair of these bridges?

THE MINISTRY OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) Yearwise number of bridges damaged is indicated below:

Year	West Bengal	Assam
1994-95	Nil	Nil
1995-96	Nil	Nil
1996-97	1	1

- (b) Both the bridges have since been repaired.
- An amount Rs. 58.82 lakhs was incurred. (c)

Parthenium Menace

- 702. JUSTICE GUMAN MAL LODHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- whether Parthenium (Congress Grass) is menacingly spreading in India at a fast rate;

- if so, the places where it is abundantly found and its harmful effects on the environment and animals who eat this grass;
- whether Bangalore is having high concentration (c) of Parthenium and is causing respiratory diseases; and
- if so, the remedial steps taken/proposed to be taken to control the growth of Parthenium?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes. Sir,

- (b) and (c) It was first observed in Pune during 1955. It has now virtually spread to almost all the States of India. It is a dominating weed of uncultivated land, road side, unbuilt areas of developing residential colonies, river banks, orchards, forests and crop fields. It is an annual weed which causes allergic symptoms like dermatitis, allergic rhinitia (Hay fever), asthma and bronchitis. The alkaloids like lectone and parthenin located in the leaves and stem are responsible for causing dermatitis. Pollens are claimed to create asthmatic and allergic complications.
- Several studies and programmes have been initiated to check its rapid spread and eradication. Attempts have been made to summarize the research findings of various preventive, manual, mechanical, chemical and biological control methods.

[Translation]

NOVEMBER 24, 1997

Development of Tourism Centres

- 703. SHRIMATI KAMAL RANI: Will the Minister of TOURISM be pleased to state:
- the funds allocated to Uttar Pradesh for the development of Tourism Centres during the last three years, year-wise;
- whether the Union Government have received (b) request from State Govt. for providing more funds for promoting tourism centres and their development;
 - if so, the details thereof; and (c)
 - the action taken by the Govt. in this regard? (d)

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) The Department of Tourism, Govt. of India has sanctioned projects for development of tourism in Uttar Pradesh during the last three years as per details given below:

Year	(Rs.in lakhs)
1994-95	223.80
1995-96	31.10
1996-97	271.96

(b) to (d) The Department of Tourism in consultation with the State Govt., has prioritised 21 projects estimated at Rs. 412.50 lakhs for tourism development in Uttar Pradesh during 1997-98.

Gharanas of Classical Music and Dance

704. DR. ARUN KUMAR SARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the list of "gharanas" of classical music and dance recognised by the Government of India;
- (b) whether these gharanas are facing stark poverty and are engaged in the menial jobs; and
- (c) if so, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) The Government does not formally recognise or derecongise the "Gharanas" of classical music and dance of the country.

- (b) No particular information is available regarding stark poverty of any gharana and individual artist engaged in menial jobs.
 - (i) 150 MW Combined Cycle Power Project at Travancore Cochin Chemical Ltd.
 Premises, Udyogmandal by M/s BSES Ltd.
 - (ii) 109.91 MW DG Power Plant at Kanjikode, Palkkad in Kerala by M/s W.I.Services Estates Limited.
 - (iii) 163 MW Adirapally Hydro Electric project by Kerala State Electricity Board.
 - (iv) Kuriarkutty Karappara Hydro Electric Projectby Kerala State Electricity Board.

Telephone Adalats

706. SHRI PRADIP BHATTACHARYA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the MTNL, New Delhi had introduced Telephone Adalats' some time back and has discontinued the system of introducing Adalats now;
 - (b) if so, the reasons therefor;
- (c) the time by which these Adalats are likely to be reintroduced by MTNL;
- (d) the number of 'Telephone Adalats' held in Delhi during the last three years, year-wise; and
 - (e) the details of cases disposed off therein?

 THE MINISTER OF COMMUNICATIONS (SHRI BENI

(c) The Government through its various agencies and schemes such as Documentation, financial assistance, training programmes and performances, project grants, Awards and honours etc., provides support to artists belonging to different gharanas of dance and music. On occasions, Government also gives financial relief to artists who may be in indigent circumstances.

Power Projects Pending Clearance in Kerala

705. SHRI S. AJAY KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether many power projects submitted by the Kerala are pending with the Government for environmental clearance;
 - (b) if so, the details thereof, project-wise and
 - (c) the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Four-Power projects from Kerala are pending with the Ministry for environmental clearance. The project-wise details and reasons for pendency are:

Project is under consideration for final decision.

Additional information is awaited from the Project authorities.

Additional information has been received only recently.

Additional information from Kerala State Electricity Board is awaited.

PRASAD VARMA): (a) Sir, MTNL Delhi has been holding Telephone Adalats since 1987 and the practice has not been discontinued till date. As far as possible, these Adalats are held quarterly.

- (b) and (c) Not applicable in view of (a) above.
- (d) and (e) The number of Telephone Adalats held, the No. of cases settled therein, for the last three years by MTNL Delhi are given below.

Year	No. of Adalats held	No cases settled
1994-95	4	4211
1995-96	3	3359
1996-97	4	3111

[Translation]

(Rs. in lakhs)

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Production of Children Programmes

- 707. SHRI DEVENDRA BAHADUR ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether the C.I.E.T., a subordinate office of N.C.E.R.T. awards contracts to private producers/companies for the production of children programmes; and
- if so, the number of programmes assigned to the private producers during 1994-95, 1995-96 and 1996-97 and the total amount paid to them?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per the information received from CIET, it has discontinued the scheme of assigning Educational Television Production to outside producers/companies on Turn-Key basis from the year 1995-96. The total number of programmes assigned to the private producers for ETV children/Teachers Programmes during the year 1994-95 was six (6) and the total amount paid to them was Rs. 14.25 lakhs.

[English]

Modernisation of Madarsa Education

708. SHRI MUKHTAR ANIS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the total Eighth Plan outlay on the Scheme for the modernisation of Madarsa Education in the country;
- the total expenditure incurred during the Plan period, State-wise;
- the total number of beneficiary Madarsas, State-(c) wise:
- whether there has been under utilisation of funds allotted;
 - if so, the reasons therefor; (e)
- whether the Scheme has been continued for the Ninth Plan also; and
 - if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The approved outlay at the commencement of the Vilith plan for the scheme for modernisation of Madarsa Education was Rs.100.00 lakhs.

(b) to (e) The total grant released during the Eighth Plan is Rs. 383.25 lakhs, which was in excess of the allocation.

		No.of	Total
	State	Madarsas	Amount
1.	U.P.	318	141.23
2.	M.P.	39	16.86
3.	Haryana	25	10.24
4.	Kerala	42	12.77
5.	Tripura	127	44.95
6.	West Bengal	92	49.09
7.	Assam	49	27.82
8.	Tamil Nadu	1	0.30
9.	Rajasthan	(Book Banks	15.33
		for 186 Madrasas	s)
10.	Sikkim	1	0.56
11.	Delhi	5	1.52
12.	Andhra Pradesh	36	10.95
13.	Bihar	146	44.38
14.	Chandigarh	1	0.30
15.	Maharashtra	6	1.82
16.	Karnataka	9	5.12

(f) and (g) Planning Commission have not finalized the Ninth Plan. However, a budget of Rs.700.00 lakhs have been allocated for 1997-98 for the scheme.

[Translation]

Funds to Celebrate 50 Years of India's Independence

706. SHRI CHAMAN LAL GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the funds allocated/made available by the Union Government to various States for celebrating 50 years of India's Independence, State-wise; and
 - the details of such programmes, State-wise; (b)

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) and (b) State Government and Union Territories have to organise programmes for Commemoration of 50th Anniversary of India's Independence out of their respective budgets. However, for the National event organised at Ballia on 19.8.97, the Central Government provided financial assistance of the State Government to the extent of Rs. 5.00 lakhs. Similarly, financial assistance amounting to Rs. 10.5 lakhs has been

sanctioned for the Union Territory of Andaman and Nicobar. [English]

Promoting Gandhi's Ideas in South Africa

- 710. KUMARI FRIDA TOPNO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether the Government have worked out any scheme for preserving and promoting Gandhi's ideas in South Africa; and
- if so, the details thereof and the contribution proposed to be made by our country for the purpose?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) Yes, Sir.

(b) India and South Africa are dedicated to the ideals and vision of the Mahatma Gandhi and to their common commitment to the preservation of Gandhi heritage sites in South Africa. The Prime Minister during his visit to South Africa in October, 1997 committed an initial assistant of the Government of India of US \$100,000 for preserving the Gandhi heritage sites in South Africa. He also announced two awards for research on Mahatma Gandhi's pioneering activities in South Africa. The Government of India would also sponsor a Chair on Gandhi Studies at the University of Durban Westville in South Africa.

British Royal Navy's Warship HMS Westminster

- 711. SHRI T. GOPAL KRISHNA: Will the Minister of DEFENCE be pleased to state:
- whether the British Royal Navy's warship HMS Westminster which was on a goodwill visit during Queen Elizabeth's visit to India, meted out a racist behaviour to the officials of the Indian Navy; and
- if so, the reaction of the Indian Government to this gross impropriety on the part of the Royal Navy?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) An incident did take place during the visit of Royal Naval Ship HMS Westminster to Mumbai wherein two Indian officers who embarked the ship for trials of an equipment that was on offer for sale were not treated with courtesy that was due to them.

The matter was taken up with ship authorities who conveyed their regret over the incident. The matter is also being taken up with MEA for further taking it up with the U.K. High Commissioner.

[Translation]

Payment of Scholarship

- 712. SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether the payment of scholarship has since been made to the students of Bihar selected under National

Rural and State Talent Search Examination:

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the time by which the scholarship amount is likely to be paid?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The information is being collected from the Government of Bihar and will be laid on the Table of the Sabha.

[English]

AGRAHAYANA 3, 1919 (Saka)

Sindhu Water Treaty

- 713. SHRI P.S. GADHAVI: Will the Minister of WATER RESOURCES be pleased to state:
- whether the Government propose to enforce the (a) provisions of Sindhu Water Treaty between India and Pakistan for the allocation of water to meet the need of the people of Kutch where droughts are a regular feature; and
 - if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) There is no provision in the Indus Waters Treaty 1960 between India and Pakistan for allocation of Indus waters for use in Kutch region, which falls outside the drainage basin for the Indus.

Does not arise. (b)

Establishment of Port Trust Control in Coastal **Areas**

- 714. SHRI SATYA DEO SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
- whether any proposal in regard to the establishment of the port trust control in coastal areas is under consideration of the Government in view of safety of ships and to protect ocean from pollution;
 - if so, the details thereof; and
- (c) the date by which this port trust control is likely to be established?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) to (c) It is presumed that Hon'ble Member is referring to the Port State Control.

Government has been implementing the port State Control through Directorate General of Shipping and Mercantile Marine Departments at Indian Ports as per the requirements of various International Conventions to which India is a signatory. There is no proposal for establishment of a new Port State Control in Indian Ports. However, recently a proposal for formation of a Regional Memorandum of Understanding between the countries in Indian Ocean Region has been taken up with the sole purpose

of eliminating operation of substandard ships in our region.

Fifth Pay Commission's Recommendation of One Rank One Pension

715. SHRI SURESH PRABHU: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Fifth Pay Commission had recommended the grading of one rank on pension to all Ex-Servicemen;
- (b) if so, whether the Government have accepted this recommendation:
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) No, Sir.

(b) to (d) Do not arise.

Protection of Animals in Zoos

716. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of the animals died/suffered injuries in the Zoos in the country due to visitors or the employees' negligence or while bringing them from other places, during the last three years;
- (b) whether there have been any instances where any animals died while bringing them from another Zoos recently;
 - (c) if so, the details thereof; and
- (d) the steps taken by the Government to strengthen the preventive measures to protect the animals in the Zoos?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Sporadic incidences of animals dying/suffering of injuries in zoos because of the negligence of visitors or due to the negligence of the employees of zoos come to the notice of the Government from time to time. Recently the case of tiger getting out of its enclosure and mauling the zoo keeper at Mysore Zoo was reported. The tiger had to be shot down to save the life of the keeper.

In the National Zoological Park, Delhi, one Sambar and one Black buck died because of the consumption of polythene bags with left over food.

The incidences of animals dying because of shock and trauma during transport from one zoo to another are reported occassionally.

However, instances of animals dying because of

negligence of zoo employees/visitors and during transportation from one zoo to another are insignificant in comparision to rate of mortality from sickness and injury.

- (b) & (c) One Red Crown crane died during 1996-97 while it was being brought from Ueno Zoological Park, Japan to Kanpur Zoological Park, U.P., India.
- (d) Following steps are taken to strengthen the preventive measures to protect the animals in zoos:
- (i) The keepers are provided training in handling the animals safely.
- (ii) Special programmes are conducted to educate visitors to refrain from teasing the animals.
- (iii) Only experienced and skilled staff accompany animals being transported from one zoo to another.
- (iv) Animals are transported from one zoo to another in appropriate sized cages. In respect of air journey International Air Transport Association Regulations are being followed.
- (v) Provision has been made in the Wildlife (Protection) Act, 1972 (Amended in 1991) to deal with the persons teasing the animals.

Compensation to Hirakud Dam Oustees

717. SHRI DINESH CHANDRA YADAV:

SHRI SUKDEO PASWAN:

SHRI A.C.JOS:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether even after forty years of construction of the Hirakud Dam the oustees have not received any compensation so far;
- (b) if so, the number of Dam oustees who have yet to receive the compensation;
 - (c) the reasons for non-payment to the oustees; and
- (d) the steps taken by the Government for early settlement of the compensation cases?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The land oustees of Hirakud Dam have since received all compensation towards the acquisition of land.

(b) On the demand of the oustees for additional compensation, the Government of Orissa have decided to pay ex-gratia compensation at the rate of Rs.10,000/- per acre over and above the compensation already paid. Out of 8744 oustees, 3540 oustees are yet to get ex-gratia compensation.

- (c) These oustees reside in different parts of Sambalpur, Bolangir and neighbouring districts of Madhya Pradesh. This causes slow progress of payment of exgratia.
- (d) The Orissa Government have been giving wide publicity in Newspapers, declaration in media etc. to draw the attention of the affected persons to file their claim petition by 31.01.1998.

[Translation]

Assistance to U.P. For Irrigation

718. DR. BALIRAM: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of the funds provided to Uttar Pradesh for irrigation during the last three years, till date;
- (b) the details of the funds utilised and unutilised separately, year-wise; and
 - (c) the reasons for not utilising the amount, if any?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) A statement is enclosed.

(c) Central assistance to the States is given in the form of a block loans and block grants which are not tied to any particular project/programme except the amount earmarked under "Special problems" criterion.

Statement

Details of approved outlays & actual expenditure for Major & Medium Irrigation Projects in Uttar Pradesh during the last 3 years

(Rs.in crore)

SI. Item	Major &	Minor (*)
No.	Medium	
1. Annual Plan 1994-95		
(a) Approved outlays	380.76	39.59
(b) Actual expenditure	300.80	6 6.30
2. Annual Plan 1995-96		
(a) Approved Outlays	372.01	57.58
(b) Actual expenditure	373.00	87.77
3. Annual Plan 1996-97		
(a) Approved Outlays	47 0. 01	109.22
(b) Anticipated expenditure	403.92	187.0 7

^(*) Public Sector Outlays only Excludes Institutional Finances

[English]

Share of Indian Shipping Lines In Overseas Trade

- 719. SHRI AJMEERA CHANDULAL: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) the share of Indian Shipping Lines in the country's Overseas Trade during the last three years; and
- (b) the steps taken to reduce dependence on foreign lines in future?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) The share of Indian Shipping Lines in the country's Overseas Trade during the last three years is as under:

Year	Total Tonnage Carried	Percentage Share
	by Indian Lines	of Indian Lines
	(Million Tons)	
1994-95	42.02	28.70
1995-96	46.00	27.80
1996-97	50.79	32.31
(Provisional	l)	

(b) Shipping is an international business and Indian Shipping Lines operate side by side with foreign shipping lines in the Carriage of India's overseas trade. Under the liberalised scenario, the Indian shipping companies have the freedom to trade their vessels as per their commercial judgement in cross trade without any obligation to carry Indian cargo. Thus the share of Indian lines is not necessarily dependent on the Indian tonnage. Nevertheless, the Government has been taking various measures for augmenting Indian tonnage through easier acquisition, sale and mortgaging of ships.

[Translation]

Irrigation Channels and Tube Wells in H.P.

720. SHRI K.D. SULTANPURI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the provision made for allocation of funds by the Government for the installation of tube-wells and construction of irrigation channels in Himachal Pradesh during the last two years alongwith the number thereof; and
- (b) the amount allocated to the State Government for the purpose and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Funds allocated for installation of tubewells and construction of irrigation channels and physical achievements in Himachal Pradesh during the last two years are given below:

Year	S	Schemes	Funds allocated	Physical achievement
			(Rs. in Lakh)	
1995-96	(a)	Tubewells	189.73	21 Nos.
	(b)	Irrigation Channels	77.10	1608 Hectares
1996-97	(a)	Tubewells	425.65	25 Nos.
	(b)	Irrigation Channels	160.07	2584 Hectares

Electronic Exchanges in Orissa

721. SHRI MURLIDHAR JENA: Will the Minister of COMMUNICATIONS be pleased to state:

- the number of electronic telephone exchanges functioning in Orissa till date, district-wise; and
- the number of manual exchanges proposed to be converted into electronic exchanges during 1997-98?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) As on 31.10.1997, 741 electronic telephone exchanges are functioning in Orissa. District-wise details are given in the enclosed statement.

NIL since there is no Manual Telephone Exchange in Orissa.

Statement

No of Electronic Telephone Exchanges functioning as on 31.10.1997 (Revenue Distt. wise)

SI	Revenue	No. of Electronic
No.	Distt.	Telephone Exchanges
1	2	3
1.	Balasore	31
2.	Bhadrak	21
3.	Mayurbh a nj	36
4.	Ganjam	72
5 .	Gajapati	17
6.	Phulbani	21
7.	Boudh	10
8.	Khurda	46
9.	Nayagarh	16
10.	Puri	27
11.	Bolangir	22
12.	Sonepur	9

1	2	3
13.	Nuapada	8
14.	Kalahandi	16
15.	Cuttack	40
16.	Jagatsinghpur	31
17.	Kendrapada	20
18.	Jajpur	31
19.	Keonjhar	31
20.	Angul	29
21.	Dhenkanal	30
22.	Korapur	- 25
23.	Malkangiri	7
24.	Nowrangpur	12
25.	Rayagada	21
26.	Sambalpur	26
27.	Jharsuguda	12
28.	Bargarh	32
29.	Deogarh	3
30.	Sundargarh	39
	Total	741

Assistance From OECF for Irrigation Projects

722. DR. KRUPASINDHU BHOI: Will the Minister of WATER RESOURCES be pleased to state:

- the total assistance received from the OECF fund of Japan for implementing irrigation projects in Orissa;
 - whether these projects have been completed; (b)
 - if so, the progress made so far in this regard; (c)
- whether this assistance will be made available for additional irrigation projects in Orissa; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (c) There are two Overseas Economic Cooperation

Fund (OECF) of Japan assisted irrigation Projects in Orissa. The details of these ongoing projects are as follows:

SI.	Name of the	Amount of	Date of	Target	Progress of the
No.	Project	assistance	agreement	date of the	project utilisation
				completion	of funds as on
					30.09.97
1.	Upper Kolab	Yen 3769 M	15.12.88	20.7.98	Yen 2393.5 M
	Irrigation	(Rs.121.1			
	Project.	crores)			
2.	Upper Indravati	Yen 3744 M	15.12.88	20.1.99	Yen 2741.1 M
	Irrigation Project	(Rs.120.38 crores)			

(d) and (e) Loan negotiations for left bank canal for the reach from 30 km to 71.313 km of Rengali Irrigation Project amounting to Yen 7760 Million (Rs.227 crores) under the OECF Loan Package 1997-98 have recently been finalised.

[Translation]

Pending Projects in U.P.

- 723. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the details of the irrigation projects pertaining to Uttar Pradesh pending with the Union Government, the estimated cost thereof and the benefits likely to be accrued

thereform;

- (b) the dates from which these projects have been pending and the reasons therefor; and
- (c) the steps taken by the Union Government for early clearance of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) a Statement is attached.

(c) The clearance of the projects will depend on the promptness with which the State Government will comply with the observations of Central Appraising Agencies.

Statement Details of pending Irrigation Projects of State Govt. of Uttar Pradesh

						Date of clearance	by	
SI.	Name of the	Latest	Benefits	Date of	Advisory	Ministry of	Planning	Ramarks
No.	Project.	estimated	in Th.	receipt	Committee	Environment	Commission	
		cost (Rs.	hectares			& Forests		
		in crores)						
1	2	3	4	5	6	7	. 8	9
1.	Bewar Feeder	33.73	9.80	9.9.88	28.4.92	Not cleard	Not cleared	
						so far	so far	
2.	Raising of Meja	65.00	17.88	31.3.92	26.3.93	Not cleared	Not cleared	_
	Dam					so far	so far	
3.	Bansagar Canal	190.27	150.13	16.6.89	27.1.94	Not cleared	Not cleared	Clearance from
						so far	so far	State Finance
								Deptt. awaited.

1	2	3	4	5	6	7	8	9
4.	Rajghat Canal	126.43	138.00	27.9.88	Nov.,93	Not Cleared	Not Cleared	-do-
						so far	so far	
5.	Maudaha Dam	125.16	17.70	21.3.90	9.9.97	Not cleared	Not cleared	-do-
					•	so far	so far	
6.	Lining of Ch.	57.37	23.78	6.5.92	24.6.94	Not cleared	Not cleared	-do-
	Bundelkhand					so far	so far	
7.	Chittaurgarh	36.70	11.83	28.10.93	4.2.97	Not cleared	Not cleared	-do-
	Reservoir					so far	so far	
8.	Jarauli Pump	47.92	48.22	8.11.93	9.9.97	_	Not cleared	-do-
	Canal						so far	
9.	Kanhar Irrigation	240.00	33.12	21.2.94	Not Cleared	Not Cleared	Not cleared	_
	•				so far due	so far	so far	
					to non-resolu- tion of inter-			
					State dispute			
					with Bihar and			
					M.P. and non-			
					compliance of			
					comments of			
					Central Water			
					Commission.			

Construction of National Highways by NHAI

724. SHRI VIRENDRA KUMAR SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the details of the National Highways under construction by National Highways Authority of India and the cost thereof, State-wise; and
- (b) the details of the per kilometre expenditure involved in maintenance of the National Highways?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) The details are annexed.

(b) The details of maintenance expenditure for National Highways under National Highway Authority of India are as under:

SI.No.	Name of State	Expenditure per Km.
		(Rs.in lacs)
1.	Haryana	3.081
2.	Rajasthan	2.909
3.	West Bengal	1.337
4.	Bihar	4,.507
5 .	Andhra Pradesh	2.27

Statement

SI.No.	Name of work	Project cost base		
		on tender (Rs.in		
		crores)		
1	2	3		

- Improvement of NH-8 from
 Gurgaon (km 36.63) in Haryana
 to Kotputli (Km 162.5) in Rajasthan
 (There is only one contract for
 Haryana and Rajasthan reaches)
 (4 laning of existing 2 lanes for
 126 km.)
- Improvement of NH-2 from Raniganj (km 474) to Panagarh (km 516) in West Bengal (4 laning of existing 2 lanes for 42 km).

186.25

307.14

1	2	3
3.	Improvement of NH-2 from Barwa	
	Adda (km. 398.75) to	
	Barakar (km 441.44) in Bihar	
	(4 laning of existing two	
	lanes for 42 km.)	150.67
4.	Improvement on NH-9 from	
	Nandigama (km 217.0) to	
	Vijayawada (km. 265.0) in	
	Andhra Pradesh (strengthening of	
	existing 2 lanes for 35 km;	
	4 laning of existing 2 lanes	
	for 13 km)	67.90
5.	Improvement of NH-5 from Vija-	
	yawada (km 3.4) to Eluru	
	(km 75.0) in Andhra Pradesh	
	(strengthening of existing	
	2 lanes for 47 km; 4 laning	
	of existing 2 lanes for	
	9.6 km. and 18 km. new	
	formation of 2 lanes)	171.60

Clearance to Mumbai-Pune Express-way

725. SHRI BRIJ BHUSHAN TIWARI: SHRI MADHUKAR SARPOTDAR: KUNWAR SARVARAJ SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government have cleared the Mumbai-Pune Express-way scheme;
 - (b) if so, the details thereof;
- (c) whether the clearance to this scheme involves the violation of environmental regulations;
 - (d) if so, the reasons therefor;
- (e) whether the Government have also given clearance to Ghat Section of this Highway; and
- (f) if not, the reasons therefor and the time by which it is likely to be given clearance?

THE MINISTER OF ENVIRONMENT AND FORESTS

(PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. The revised proposal as cleared by the Ministry of Environment and Forests envisages linking the new expressway with the Ghat section of the existing National Highway NH-4 from Adoshi. The Ghat section of NH-4 will be widened from four to six lanes without acquiring any additional land.

- (c) No, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) The State Government modified the project proposal by excluding the Ghat section and hence there is at present no proposal before the Ministry regarding the Ghat section.

[English]

Poor Telecommunication Services

726. SHRI RANJIB BISWAL:

SHRI K.P. SINGH DEO:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware of the poor and inadequate telecommunication services in rural areas in Orissa particularly in Jagatsinghpur district;
 - (b) if so the reasons therefor:
- (c) the target fixed for modernisation and expansion of telecommunication network in Orissa during the Eight Five Year Plan.
 - (d) whether the target has been achieved;
 - (e) if not, the reasons therefor;
- (f) the steps taken or proposed to be taken by the Government in this regard; and
- (g) the programmes drawn up for the expansion and modernisation of telecommunication network in the State in Ninth Five Year Plan?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The telecommunication services in rural areas in the State of Orissa particularly in Jagatsinghpur district are satisfactory in general.

- (b) Does not arise in view of (a) above.
- (c) the targets and achievements during the Eighth Five Year plan are given in the Statement enclosed.
- (d) Targets have been achieved in most of the cases. In case of village public telephones the target could not be achieved.
- (e) Delay in supply of the equipment from the manufacturers.
 - (f) Does not arise in view of (e) above.

- (g) Some of the major programmes planned for the expansion and modernisation of telecommunication network in the State during Ninth Five Year Plan are as follows:
 - (i) To provide telephones on demand;
- (ii) To provide telephone facility in all the villages by the end of 9th Five Year plan.
- (iii) To provide STD facility to all the remaining exchanges.
- (iv) To replace life expired and technologically obsolete switches with digital switches.
 - (v) To computerise trunk services at SSA Head Qrs.
- (vi) Introducation of new technologies like wireless in local loop, Optical Fiber Technologies, etc. in the local network.
- (vii) Introduction of better and reliable technologies for providing village telephones.
- (viii) To have reliable transmission media for all exchanges.
- (ix) Computerised billing and accounting in all divisions.
 - (x) Modernisation of fault repair services.
- (xi) Computerise directory enquiry services in all SSAs.
- (xii) To give priority for Telecom facilities in sensitive areas, Tribal and Hilly areas and Industrial growth centres.

Statement

Target/Achievements During Eighth Five Year Plan (92-97)

		Target	Achievement
1.	Switching Capacity	1,26,365	1,49,311
2.	Direct Exchange Lines	1,02,550	1,18,518
3.	Village Public Telephone	18,300	13,007
4.	STD Stations	478	498

[Translation]

Lifting of Ban on Purchase of Arms from Bofors

727. SHRI NAWAL KISHORE RAI:

SHRI NITISH KUMAR:

KUMARI UMABHARATI:

SHRI ANAND RATNA MAURYA:

SHRI AMAR PAL SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government propose to lift the ban imposed on the purchase of arms manufactured by Swedish company A.B. Bofors;
 - (b) if so, the facts thereof;
- (c) the reasons compelling the Government to reconsider the ban imposed on the purchase from above company during the last three years;
- (d) whether the Government have also imported spare parts from the said company during the past few years; and
- (e) if so, the year-wise amount spent on the import of spare parts?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (c) No, Sir. The embargo on M/s Bofors continues to be in force.

- (d) No, Sir.
- (e) Does not arise in view of (d) above.

Promotion of Tourism in Maharashtra

728. SHRI KACHARU BHAU RAUT: Will the Minister of TOURISM be pleased to state:

- (a) the year-wise details of the total amount allocated to Mararashtra for promotion of tourism during the Eight Five Year Plan; and
- (b) the details of the amount spent out of the said amount during the last three years?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) and (b) The Department of Tourism do not earmark or allocate fund for assistance to different states. However, funds are given on the basis of specific proposals recieved from them as per guidelines and merit's of each case. The year-wise amount sanctioned and released by the Deptt. of Tourism during the Eighth Five Year Plan for various projects in Maharashtra are given below.

Year	Amount	Amount	
	Sanctioned	released	
	(Rs.in lakhs)		
1992-93	201.30	94.09	
1993-94	309.11	132.10	•
1994-95	273.46	119.23	
1995-96	63.75	17.89	
1996.97	187.69	84.00	

The releases are made on the basis of progress of implementation of the projects.

Shortage of Pilots in IAF

729. SHRI SURESH KALMADI: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is shortage of pilots in the Indian Air Force, with majority of vacancies in the combat wing;
- (b) if so, whether there is similar shortage in the maintenance crew and engineers also; and
- (c) if so, the steps Government propose to take to tackle the situation and ensure that there is no adverse effect on the combat preparedness of the IAF during any conflict?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

- (b) The extent of shortages in technical branches is around 10% of the establishment.
- (c) The short Service Commissions is operative in Flying and Technical branches to meet the shortages. Also sustained publicity and recruitment drive is on the attract the youth in the officer cadre in the IAF.

Literacy Movement

730. SHRIMATI GEETA MUKHERJEE:

SHRI MADAN PATIL:

SHRI R. SAMBASIVA RAO:

SHRI A. SAMPATH:

SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

- (a) whether the Government have announced a proposal to boost the literacy movement known as "each one (student), teach five";
- (b) if so, the details of the proposal and follow-up action being taken for its implementation;
- (c) whether the Government propose to extend this scheme to cover University students also; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVLOPMENT (SHRI MUHI RAM SAIKAI): (a) No, Sir.

(b) to (d) Do not arise.

Pollution in Metropolitan Cities

731. SHRI MADHUKAR SARPOTDAR: SHRI SURESH PRABHU:

SHRI GANGA CHARAN RAJPUT:

SHRI ANANT GANGARAM GEETE:

SHRI JAISINH CHAUHAN:

SHRI DEVENDRA BAHADUR ROY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government have set up any monitoring system to measure the pollution levels in various cities;
 - (b) it so, the details thereof;
- (c) whether the environment pollution particularly in metropolitan cities and major industrial towns is reaching the hazardous level;
- (d) if so, whether Government propose to formulate an 'Action Plan' about it in consultation with the State Governments:
 - (e) if so, the details thereof; and
- (f) the steps taken/proposed to be taken to check pollution?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. The Central Pollution Control Board (CPCB) is monitoring the levels of major air pollutants under the National Ambient Air Quality Monitoring Programme, through a network of 290 monitoring stations covering 92 cities/towns in the country. The monitoring stations are located in three different areas, i.e. Residential (R), Commercial (C) and Industrial (I), in each city and ambient air quality is assessed in terms of concentration of Sulphur dioxide (SO2), Nitrogen dioxide (NOx) and Suspended Particulate Matter (SPM). Besides, 480 water quality monitoring stations have been set up in different parts of the country.

(c) The air and water quality monitoring data indicates that the pollution levels reach critical levels occasionally in certain areas of metropolitan cities and major towns in the country.

In order to assess the water pollution problems, surveys have also been carried out for status of water supply and concentration and management of municipal solid wastes in cities and towns. Water quality monitoring programmes are carried out by the concerned State Pollution Control Boards (SPCBs).

- (d) to (f) Out of 24 critically polluted areas identified in the country, action plans for 16 critically polluted areas have been prepared and are being implemented by CPCB through the SPCBs. In addition, the following steps have been taken by the Government to check environmental pollution in the country;
- The Government has formulated a comprehensive Policy Statement for Abatement for Pollution which envisages integration of environmental and economic

aspects of development planning, lays stress on preventive aspects of pollution abatement and promotion of technological inputs to reduce industrial pollution.

- Environmental Guidelines have been evolved for siting and operation of industries.
- Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of industries from congested areas. Custom and excise duty exemptions are provided to the industries for pollution control/monitoring equipment.
- A scheme for setting up of common effluent treatment plants (CETPs) in clusters of small scale industrial units is under implementation where 50% of the cost of CETP is provided as subsidy.
- To promote pollution prevention in small and medium scale industries, a project on establishment of waste minimisation circles in cluster of small scale industrial units has been taken up.
- Effluent and emission standards have been notified under the Environment (Protection) Act. 1986.
- Tighter emission standards were introduced on 1.4.1996 for all categories of petrol and diesel vehicles and is to be made stricter from 1.4.2000. This would help introduce cleaner vehicles involving upgradation of technologies to reduce emissions from vehicles.
- The Central Government has advised various States to enforce the standards for emissions from on-road vehicles and create awareness amongst the general public on various aspects such as maintenance of vehicles, health effects of vehicular pollution.
- Low-lead petrol has been introduced in the four metro cities of Delhi, Mumbai, Calcutta and Chennai with effect from June, 1994. Subsequently, unleaded petrol was introduced in the above mentioned four cities on 1.4.1995.
- The Government is implementing a major plan of action for introduction of unleaded petrol and catalytic converter vehicles, introduction of low sulphur diesel for cleaner diesel vehicles in a phased manner. Fuel quality standards for petrol and diesel have been notified.
- Regular monitoring is being carried out by the Central Pollution Control Board and State Pollution Control Boards and legal action is being taken against the defaulters in respect of highly polluting industries.

Concert Packet Switching Systems

- 732. SHRI SANAT MEHTA: Will the Minister of COM-MUNICATIONS be pleased to state:
- the name of suppliers of Concert Packet Switching Systems in Videsh Sanchar Nigam Ltd. (VSNL)

- whether global tender was floated for this (b) system;
 - (c) if so, the terms and conditions thereof; and
- the names of companies who offered their (d) willingness for the system?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The name of the Supplier of the Concert Packet Switching Systems to VSNL is British Telecom.

- No, Sir. The equipments for the Concert Packet Switching System is a proprietary item of British Telecom Ltd., UK. Since British Telecom Ltd., is the sole supplier of the system, the question of floating global of Concert Packet Switching System does not arise.
- Question does not arise in vier of the answer to question (b) above.
- None, since the CPS is a proprietary item of BT Ltd., UK, the question of other companies offering their willingness to this system does not arise.

Reduction in UGC Allocations

- 733. SHRI BANWARI LAL PUROHIT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to
- (a) whether the UGC has reduced allocations to several Central Universities:
 - if so, the reasons therefor: (b)
- (c) whether the Government propose to review its decision: and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No. Sir.

(b) to (d) Do not arise.

Acquisition of AJT for IAF

734. SHRI C. NARASIMHAN:

SHRI R. SAMBASIVA RAO:

PROF. AJIT KUMAR MEHTA:

- Will the Minister of DEFENCE be pleased to state:
- whether a High level committee had recommended for the acquisition of advance jet trainer for IAF training programme;
- if so, whether IAF training programme continues to suffer due to lack of such aircrafts:
- if so, the reasons for not acquiring the advance jet trainers so far; and

(d) the present position regarding acquisition of advance jet trainers?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

- (b) No, Sir. Stage-III training of the IAF fighter pilots is, at present, being conducted on MiG-21 aircraft.
- (c) and (d) Commercial negotiations with the shortlisted vendors are being conducted for acquisition of AJT. A few other options are also under consideration.

[Translation]

Setting up of Ordnance Factories

735. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government had taken a decision to set up Ordnance factories in Orissa, Andhra Pradesh and Tamil Nadu in addition to Chhota Nagpur (Bihar)in 1985:
 - (b) if so, the details thereof;
- (c) whether the Kodarma sub-division administration of Bihar had set the map, after acquisition of land in October, 1985 to the Government for setting up the proposed ordnance factory; and
- (d) if so, the decision taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (d) There was a proposal under consideration during 1985 for setting up a new ordnance factory to manufacture propellants. A site in Kodarma sub division, Hazaribagh dirtrict in Bihar was one of the alternatives proposed for it. On detailed examination it was concluded that no new factory needed to be set up since the requirement could be met from existing ordnance factories and the civil sector. The proposal to set-up a factory was accordingly dropped altogether.

[English]

By-Pass Road In Baramulla

736. SHRI GULAM RASOOL KAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether a bye-pass road in district Baramulla at Tulibul Sopore was santioned by the Government;
 - (b) if so, the date on which it was sanctioned; and
- (c) the details and the work done so far in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) Yes, Sir.

- (b) It was sanctioned on 4.1.1990
- (c) This work stands entrusted to Border Roads

Organisation. The progress on land acquisition is 67%. Overall progress in the work is bout 15%.

Eradication of Substandard Shipping

737. SHRI ANANT GUDHE:

SHRI SANDIPAN THORAT:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have taken fresh steps/ initiatives for the effective enforcement of Port State Control (PSC) and eradication of substandard shipping and also prevent pollution;
- (b) if so, the details regarding present status in this regard at the major ports; and
- (c) the details of action plan drawn out for the current year?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) to (c) Yes, Sir. A separate cell has been formed in Directorate General of Shipping to monitor Port State Control inspections closely and has set increased targets for inspections. As a result, the number of inspections carried out at Major Ports and Minor Ports has gone up considerably. During the current year (upto September, 1997) 214 ships have already been inspected as against the target of 300 ships, whereas, during 1996 only 178 ships were inspected. Wherever deficiencies are found, the ships are detained and allowed to sail after rectifying the deficiencies.

[Translation]

Modernisation of Ordnance Depot in Kanpur

- 738. SHRI JAGATVIR SINGH DRONA: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Government have assigned the modernisation of Ordnance depot in (COD) Kanpur, Uttar Pradesh to the National Industrial Development Corporation (N.I.D.C.) and Meteorological Engineering Consultant (MECON); and
- (b) if so, the what extent the work of modernisation has been done so far and the expenditure incurred thereon?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) No, Sir. The Government had only entrusted the work of preparation of Detailed Project Reports for the modernisation of the COD, Kanpur to M/s National Industrial Development Corporation Limited (NIDC) and M/s Metallurgical & Engineering Consultant (I) Ltd. (MECON), at a total cost of Rs. 42 lakhs. Both the firms have since submitted the Reports to the Government.

(b) As the work of modernisation of Depot is yet to start, no other expenditure has been incurred so far.

Production of MIG-at with Russian Government

739. SHRI N.K. PREMCHANDRAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government consider to produce and market 'MIG-at' jointly with Russian Government; and
- (b) if so, the details of agreement, if any, arrived at in this regard?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) No formal proposal is presently under consideration.

(b) The question does not arise.

Shortage of Equipments

740. SHRI SUKHRAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware that no exchange has been installed in tribal areas of Himachal Pradesh on satellite system and there is shortage of equipments in the exchanges of the State;
 - (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by Dot to make up the shortfalls within the shortest period?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) Nineteen numbers of exchanges have been installed in Himachal Pradesh on Satellite systems including those in tribal areas as per details at Statement-I. However, there are other tribal areas in Himachal Pradesh where exchanges are yet to be installed on Satellite media, the details of which are given in Statement-II.

(c) Procurement of necessary equipments required for connecting exchanges listed in Statement-II on satellite media is being taken.

Statement-I

List of Exchanges installed in Himachal Pradesh on Satellite systems

		•	
1.	Ani	11.	Jubbal
2.	Nichar	12.	Janjheli
3.	San gl a	13.	Chopal
4.	Moorang	14.	Yangthang
5.	Pooh	15.	Tobu
6.	Kaza	16.	Barot
7.	Barmour	17.	Humli
8.	Udaipur	18.	Jispa
9.	Killar	19.	Dodrakwar

Kolkhai

10.

Statement-II

1.	Namgia	6.	Sissu
2.	Chango	7.	Shansha
3.	Lossar	8.	Garola
4.	Sagnam	9.	Katagaon
5.	Nerwa	10.	Durgathi
[Transla	ation]		

Construction of National Highways

741. DR. RAM LAKHAN SINGH:

SHRI DEVI BUX SINGH:

SHRI SOHANVEER SINGH:

DR. RAMVILAS VEDANTI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the length of each National Highway in the country, State/Union Territory-wise;
- (b) the details of National Highways having quadrup and double lanes, separately, State/Union Territory-wise;
- (c) the names of the ongoing projects on National Highways proposed for doubling, quadruping, construction of express highways and new highways etc., State/Union Territory-wise;
- (d) the funds earmarked therefor during 1996-97 and 1997-98;
- (e) the expenditure incurred thereon during 1996-97 and 1997-98 till-date, State/Union Territory-wise;
- (f) the time by which work on these highways is likely to be completed;
- (g) the details of pending projects, State/Union Territory-wise; and
 - (h) the present position of these National Highways?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) A statement is at Statement-I.

- (b) A statement is at Statement-II.
- (c) Number of on-going projects relating to widening is:

Single lane to 2 lane 33 2 lane to 4 lane 30

Number of projects proposed for widening during Annual Plan 1997-98 is :

- 2 lane = 497 4 lane = 86 6 lane = 5
- (d) A statement is at Statement-III.
- (e) All earmarked funds have been utilised for 1996-97, for 1997-98, the works are still in progress.
- (f) The likely date of completion of 2 lanes/ 4 lanes projects ranges from March, 1998 to September, 1999, subject to the availability of funds.
- (g) Submission of projects is a continuous process and they are cleared in phased manner subject to availability of funds.
- (h) All National Highways are being kept in trarfic worthy condition within available resources.

Statement-I Length of National Highways in Different States

S.	Name	N.H. Nos.	Total Length
No.	of States	(passing through	(Km.)
		States)	
1	2	3	4
1.	Andhra Pradesh	4, 5, 7, 9, 16, 18 & 43	2888
2.	Arunachal Pradesh	52 & 52A	330
3.	Assam	31, 31B, 31C, 36, 37, 37A	2296
		38, 39, 44, 51, 52, 52A	
		53 & 54	
4.	Bihar	2, 6, 19, 23, 28, 28A, 30	2547
		31, 32, 33 & 57	
5.	Chandigarh	21	24
6.	Delhi	1, 2, 8, 10 & 24	72
7.	Goa	4A, 17 & 17A	229
8.	Gujarat	8, 8A, 8B, 8C, 14, 15 & Ne-I	1631
9.	Haryana	1, 2, 8, 10 & 22	698
10.	Himachal Pradesh	1A, 20, 21 & 22	854
11.	Jammu & kashmir	1A & 1B	648
12.	Karnataka	4, 4A, 7, 9, 13, 17 & 48	1996
13.	kerala	17, 47, 47A & 49	940
14.	Madhya Pradesh	3, 6, 7, 12, 16, 25, 26, 27 & 43	2946
15.	Maharashtra	3, 4, 4B, 6, 7, 8, 9, 13, 16	2918
		17 & 50	
16.	Manipur	39 & 53	431
17.	Meghalaya	40, 44 & 51	472
18.	Mizoram	54, 54A & 54B	551
19.	Nagaland	36 & 39	113
20.	Orissa	·5, 5A, 6, 23, 42 & 43	1649

1	2	3	4
21.	Pondicherry	45A	23
22.	Punjab	1, 1A, 10, 15, 20, 21 & 22	892
23.	Rajasthan	3, 8, 11, 11A, 12, 14 & 15	2931
24.	Sikkim	31A	62
25.	Tamil Nadu	4, 5, 7, 7A, 45, 45A, 46,	1896
		47 & 49	
26.	Tripura	44	200
27.	Uttar Pradesh	2, 3, 7, 11, 19, 24, 25, 26,	2733
		27, 28, 29, & 56	
28.	West Bengal	2, 6, 31, 31A, 31C, 32, 34,	1638
		35, 41 & 55	
	Total:		34,608

Statement-II

Total Length of National Highways in the Country, State-wise and the Details of 2-Lane and 4 lane

SI.	Name of States	Total length	4 Lane	2 Lane
No.		(Km.)	(in Kms.)	(in Kms.)
1	2	3	4	5
1.	Andhra Pradesh	2888	28	2500
2.	Arunachal Pradesh	330	_	20
3.	Assam	2296	_	1714
4.	Bihar	2547	15	1860
5.	Chandigarh	24	8	16
6.	Delhi	72	72	
7.	Goa	229		107
8.	Gujarat	1631	196	1342
9.	Haryana	698	7 7	621
10.	Himachal Pradesh	854	_	353
11.	Jammu & Kashmir	648	_	496
12.	Karnataka	1996	30	1625
13.	Kerala	940		432
14.	Madhya Pradesh	2946		2369
15.	Maharashtra	2918	21	2578
16.	Manipur	431	_	122
17.	Meghalaya	472		272

1	2	3	4	5
18.	Mizoram	551	· -	5
19.	Nagaland	113	_	113
20.	Orissa	1649	3	1244
21.	Pondicherry	23		23
22.	Punjab	892	131	74 5
23.	Rajasthan	2931	19	1975
24.	Sikkim	62	_	7
25.	Tamil Nadu	1896	34	1795
26.	Tripura	200	_	29
27 .	Uttar Pradesh	2733	30	2598
28.	West Bengal	1638	7	1369
	Total:	34,608	671	26330

Statement-III

(Rs. In lakhs)

		199	6-97	1997	7-97
SI.	Name of States/	Develop-	Maintenance	Develop-	Maintenance
No.	U.Ts.	ment.	Repairs	ment.	Repairs
		(*)		(*)	8.
1	2	3	4	5	6
1.	Andhra Pradesh	3029.24	3545.34	3500.00	3053.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00
3.	Assam	1212.00	1006.87	2500.00	1885.55
4.	Bihar	1500.00	2193.85	2050.00	2 658.77
5.	Chandigarh	24.00	45.00	30.00	49.00
6.	Delhi	400.00	207.00	800.00	. 124.20
7.	Goa	700.00	325.36	900.00	216.30
8.	Gujarat	2933.00	2731.50	3500.00	2382.94
9.	Haryana	10950.00	885.24	11400.00	772.34
10.	Himachal Pradesh	1200.00	1516.80	1700.00	1219.32
11.	Jammu and Kashmir	100.00	103.37	150.00	72.40
12.	Karnataka	3220.00	2457.80	3700.00	2260.90
13.	kerala	5700.00	1073.27	6900.00	1461.11
14.	Madhya Pradesh	1020.00	3176.72	6000.00 .	1592.78
15.	Maharashtra	1920.00	3277.04	6300.00	3395.68

1	2	3	4	5	6
16.	Manipur	360.00	276.00	700.00	227.03
17.	Meghalaya	900.00	553.70	1500.00	554.54
18.	Nagaland	10.00	14.00	25.00	20.11
19.	Orissa	5685.00	1381.73	8500.00	1872.00
20.	Pondicherry	50.00	35.88	70.00	16.96
21.	Punjab	5700.00	1182.13	7700.00	1096.75
22.	Rajasthan	3050.00	2662.08	1400.00	2351.71
23.	Tamil Nadu	1905.00	2413.14	2500.00	1285.37
24.	Uttar Pradesh	7200.00	3377.40	12119.00	3469.19
25.	West Bengal	3608.00	2081.58	3200.00	1860.94
26.	Joggigapa Bridge	2790.00	0.00	1244.00	0.00
27.	Ministry	3209.00	0.00	10385.00	0.00
28.	BRDB	6300.00	0.00	7031.00	0.00
29.	NHAI	7179.00	70.00	20000.00	375.00
30.	Other Institution	0.00	0.00	0.00	13.00

^{*(}Excluding Permanent Bridge Fee Fund)

Mehendi Bagh as a Tourist Spot

742. SHRI ILIYAS AZMI: Will the Minister of TOUR-ISM be pleased to state:

- (a) whether Uttar Pradesh has submitted any scheme to the Union Government for the development of historic Mehendi Bagh as a tourist spot;
- (b) if so, whether the Union Government have given its approval to Mehendi Bagh tourist spot project; and
- (c) if not, the time by which the project is likely to be cleared?

THE MINISTER OF TOURISM AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) to (c) The Projects prioritised by the Department of Tourism in consultation with the State Government for providing financial assistance during the year do not include any project on Mehendi Bagh.

Earthquakes in Narmada Valley

743. SHRI DADA BABURAO PARANJPE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there were devastating earthquakes on May 22, 1997 and thereafter in Narmada Valley area of M.P.;
- (b) the details of the capacity and cost of the dams and the extent of the losses to the dams as a result thereof;

 (c) whether the reasons of earthquakes in question in Bargi dam as stated by Geo Scientists and Seismologists;

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (d) An earthquake of the magnitude of 6.0 on the Richter Seale had occured on May 22,1997 near Jabalpur in Madhya Pradesh. This was followed by a number of aftershocks of smaller magnitude during the subsequent days. A total of 43 dams located in Jabalpur and Mandla districts of Madhya Pradesh and having the gross storage capacity of 250 million cubic meters have suffered damages. In general, the type of damages were cracks in earthern bunds, settlement/ disturbances in boulder toe, pitching damage to sluice works and masonry structures of canals. The estimated cost of the remedial measures to be undertaken for repairs of the damaged dams is Rs. 304.46 lakhs. There have been some instances in the world where large reservoirs supposedly have triggered seismic activity following impounding. However, there are no rational methods developed yet, to assess maximum magnitude and geological factors responsible for triggering the earthquake due to reservoir induced seismicity. Since there had been instances of major earthquakes in the Narmada Valley in the past prior to construction of Bargi Dam, no such specific reason for the recent earthquake could be attributed to the Bargi Dam.

Naval Academy, Ezimala

744. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of DEFENCE be pleased to state:

- (a) the extent of work completed and allocations made for the Naval Academy project at Ezimala in Cannanore, Kerala as on October 31, 1997;
- (b) whether the work is progressing as per the time/ cost schedule; and
 - (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (c) The civil works regarding renovation and addition/alteration of the existing buildings etc. have commenced. The electricity, water, roads and dredging to be provided by the State Government of Kerala are in final stages of completion. A sum of Rs. 300 lakhs has been allocated for the project in the current financial year 1997-98. There has been some delay in the time schedule due to processing of Stage II contract between the Architects and the MES which has now been finalised and the Academy is likely to be ready for commissioning in end 2001.

Misappropriation of Funds

- 745. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government have received complaints about the misappropriation of funds in Bihar Sharif telecom district in awarding of tender of new project etc.;
- (b) if so, the details thereof and the action taken by the Government in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) and (c) Question does not arise.

[Translation]

Youth Policy

746. SHRI GANGA CHARAN RAJPUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have received the draft of the Youth Policy;
- (b) if so, the details thereof and the time by which it is likely to be announced; and
- (c) whether the Government propose to solicit the opinion of young M.Ps before the said announcement?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) to (c) A Draft New National Youth Policy has been formulated by the Department of Youth Affairs & Sports which has been circulated to all State Governments, all Vice chancellors of Universities, all political parties and their Youth Wings, all leading NGOs working for youth, all Ministries/Departments of the Government of India and all Members of Parliament, including young M.Ps, to solicit their opinion. The Department has received comments from various individuals/organisations based on which steps have been initiated for finalising the New National Youth Policy at the earliest.

[English]

Rural Telecommunication

- 747. SHRI SANDIPAN THORAT: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government have recently reviewed the performance of Rural Telecommunication during the last three years;
- (b) if so, the details thereof against the targets set for the purpose;
- (c) whether equipment supplied for Rural Telecommunication was delayed and in many cases found to be substandard:
- (d) if so, the action taken/proposed to be taken by the Government in this ragard; and
- (e) the details of action plan finalised for Rural Telecommunication during 1997-98 and phasing for Ninth Five Year Plan in general and for Maharashtra in particular?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (c) Periodic review is being done by the Department of the Performance of Rural Telecommunication. The details of targets and achievements in respect of Rural Telephone Exchange lines and public Telephones in villages are given in Statement-I and Statement-II. The supply of Telephone Exchange equipment for 95-96 was adversely affected due to a number of Court cases filed by different manufactures/suppliers. Equipments supplied are tasted by Quality Assurance (QA) organisation of the DOT (Department of Telecom) to check for their conformance with standards.

(d) and (e) Department has introduced a Vendor Rating System which takes into account both quality and supply performance, besides the price of the offered equipment. Steps have also been taken to further tighten the Quality Assurance tests on the supplied equipment. The plan finalised during 1997-98 for Rural Telecommunication is to augment the capacities of small/Medium exchanges so as to provide 7.5 lakhs Direct Exchange Lines (DELs) in rural areas. This includes 83,000 public Telephones in villages in the country. As far as Maharashtra Telecom Circle is concerned, it is proposed to provide nearly 90,000 DELs including 3,000 Village public Telephone (VPTs). The details of the 9th plan is under finalisation.

Statement-i

Year	Target (GrossLines)	Achievement (Gross Lines)
1994-95	7.5 lakh	11.86 lakh
1995-96	10.5 lakh	9.076 lakh
1996-97	10.54 lakh	12.02 lakh

Statement-II

Achievements of VPT Program

Circle	Target	Achievement	Target	Achievement	Target	Achievement
	94-95	During	95-96	During	96-97	During
		94-95		95-96		96-97
A&N	0	55	200	36	200	75
AP	3000	2014	4000	2601	3000	2619
AS	2000	2010	2000	2015	2000	1665
вн	3164	2595	11800	1246	6000	3526
GJ	3000	3041	2000	636	4000	1505
HY	1212	1335	800	510	1700	1204
HP	1000	720	1500	1005	1000	1034
JK	400	421	1000	297	600	730
кт	4000	5074	3700	3178	3000	4120
KL	18	18	0	0	0	0
MP	5706	7869	10400	2026	7350	7355
мн	6000	5125	5000	3600	5000	4727
NE	500	512	1800	406	1000	644
OR	3000	3531	8500	3961	5000	3423
РВ	500	605	2300	338	4750	3506
RJ	4000	4011	5800	2122	6500	5051
TN	1500	1573	3000	1081	3200	2608
UPE	8000	5200	23000	3007	9000	5702
UPW			11000	685	6300	4000
WB	3000	1950	7200	2691	5000	2860
DEL	0	0	0	0	0	. 0
CAT	0	. O	0	56	400	365
	50000	47659	105000	31497	75000	56719

International Tourism Day

- 748. SHRI KRISHAN LAL SHARMA: Will the Minister of TOURISM be pleased to state:
- (a) whether on the eve of International Tourism Day this year, over 592 million tourists were on the move worldwide;
- (b) whether Singapore attracted 7 million tourists whereas India's share came to 2.2 million merely 70.48 of the global in industry:
- (c) whether lack of proper infrastructure and tour marketing ar the main reasons for this low percentage of India in the Tourism Industry; and
 - (d) if not, the reasons for the low percentage?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) and (b) According to the World Tourism Organization, the total International tourist arrivals in the world during 1996 were 592 million. Singapore received 6.6 million tourists staying for an average duration of 3 days while India received about 2.3 million tourists staying for an average duration of 30 days Quantitatively the share of India in the World tourist arrivals is 0.4%.

(c) and (d) Yes. The inadequacies in the general level of infrastructure in the country and inadequate resources for promotion are main reasons for low share of India in the world tourist traffic.

[Translation]

Houses for P&T Employees

749. SHRI RAM TAHAL CHAUDHARY: SHRIMATI SHEELA GAUTAM:

SHRIMATI PURNIMA VARMA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the target fixed the construction of houses for posts and Telegraph department employees during the last three years;
- (b) the actual number of houses constructed during the said period, State-wise;
- (c) the number of houses proposed to be constructed during the Ninth Five Year Plan;
- (d) whether the Government have not provided accommodation to all the employees of Department of P&T;
- (e) if so, whether the officers responsible for the housing construction are not taking interest;
- (f) if so, the reasons therefor and the action taken by the Government in the regard;
 - (g) whether Class I officers in P&T department get

their accommodation from Directorate of Estates as well as from P&T pool whereas general employees do not get this facility; and

(h) if so, whether the Government propose to remove this dual policy and the steps being taken by the Government to construct Quarter for the officers and employees in consonance to their number?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA):

DEPARTMENT OF POST:

(a) The targets fixed for construction of houses for employees during the last 3 years are as follows:

1994-95 — 456

1995-96 — 535

1996-97 — 500

- (b) Details are given in the attached Statement.
- (c) The number of houses that are proposed to be constructed during the 9th plan are 950.
 - (d) Yes Sir.
- (e) Adequate interest is being taken by the officers responsible for housing construction.
 - (f) No, as per reply given as (e) above.
- (g) No, but in place where the entitled accommodation for the officers is not available in the postal pool, the accommodation is provided from the Dte. of Estates.
 - (h) Not tenable as per reply to part (g).

Construction of quarters for the officers and employees is being done in a phased manner subject to availability of funds.

DEPARTMENT OF TELECOM

(a) to (h) The information is being collected and will be laid on the Table of the House.

Statement

Part(b) The actual number of houses constructed during the said period, State-wise

SI.	Name	Name of the Year			
No.	Circle		1994-95	1995-96	1996-97
1	2	************	3	4	5
1.	Andhra	Pradesh	85	_	
2.	As sam		6		
3.	Bihar		36	1	2
4.	Delhi		1		

1	2	3	4	5
5.	Gujarat	18	25	20
6.	Haryana	13	_	28
7.	Himachal Pradesh	79	51	7
8.	Jammu & Kashmir	_	_	_
9.	Karnataka	30	3	
10.	kerala	3	3	_
11.	Madhya Pradesh	1	7	28
12.	Maharashtra	37	19	_
13.	North East	2	1	_
14.	Orissa	30	_	_
15.	Punjab	_	_	6
16.	Rajasthan	14	11	. —
17.	Tamil Nadu	7	1	
18.	Uttar Pradesh	4	22	8
19.	West Bengal	24	33	22
	Total	390	177	139

Setting Up of International Transhipment Terminal at Cochin

750. SHRI P.C.THOMAS: Will the Minister of SUR-FACE TRANSPORT be pleased to state:

- (a) whether Fredrick Harris, a Foreign Consultant deputed to study the feasibility of establishing an International Transhipment Terminal near Cochin has given a favourable report;
- (b) whether the Government propose to set up such a Terminal;
- (c) whether India has very good scope to get good business competing with Colombo and Singapore if such Terminal is developed at Cochin; and
 - (d) the action proposed to be taken in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) and (b) M/s Fredrick R. Harris, Dutch Consultants in their report to Cochin Port Trust in 1991, had recommended the establishment of a Container Transhipment Terminal at Vallarpadam, Cochin. The report is being updated.

- (c) Preliminary report indicates good business prospects.
 - (d) Further action will be taken after the 1991

Report of M/s. Fredrick R. Harris is updated.

Militant's Links in Defence Forces

751. SHRI SUKDEO PASWAN:

SHRI SHIVANAND H. KOUJALGI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether a militant with top secret military documents relating to the military installations and deployment of Indian troops at the strategic positions in Kashmir Valley was recently arrested by the air customs preventive unit at the IGI airport;
 - (b) if so, the details thereof:
- (c) whether the Government have made any investigation to identify the militant's link in the defence forces to obtain such top secret documents;
 - (d) if so, the outcome thereof; and
- (e) the action taken by the Government against those responsible for passing such vital documents?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (e) Mr. Syed Liaqat Ali, a Pakistan trained J&K militant, son of Ali Mohd, resident of Shah Mohalla, Srinagar, (S&K) was apprehended by the Customs authorities at IGI Airport, on 25th September, 1997 while he was trying to smuggle some classified defence documents pertaining to anit-militancy operations in J&K of Dubai. He was arrested and a case registered against him under the Official Secrets Act, 1923.

Subsequent investigations of the case revealed the involvement of TA-42079P Major Tanseer Alam of 116 Territorial Army Battalion (PARA), who has confessed his involvement in espionage activities. He has been placed under arrest with effect from October 5, 1997 Action as per law has been initiated against him.

[Translation]

Encroachment of National Monuments

752. SHRI ILIYAS AZMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government are aware of the fact that four beegha land belonging to the tombs of Abul Fazal, Faizi and their sister Ladli Begum, which is a symbol of National pride has been encroached;
- (b) whether the Government are aware of the fact that the Superintendent of National Archaeological Survey, Shri Bhanupratap Singh has taken illegal possession of the land and then took huge amounts from M/s Friend Builders for the construction of Siddhartha Enclave Colony;
- (c) whether the Government are aware of the fact that Bhanupratap Singh has demolished these important National Monuments:

- (d) whether the Government would conduct a high level enquiry into this scandal and would punished the responsible persons; and
- (e) if so, by when and if not the reasons therefor?

 THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) (a) to (c) No, Sir.
- (d) and (e) Does not arise.

Test Firing of Anti-Tank Missile

753. SHRI MADHAVRAO SCINDIA:

SHRI SATYAJITSINH DULIPSINH GAEKWAD:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have test fired the anti-tank guided missile "Nag" on Wednesday, September 9, 1997;
 - (b) if so, the success achieved therein; and
- (c) to what extent India is at par with developed countries in realising high performance missiles?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADEAV): (a) and (b) In the recent developmental flight test series during Septen system has been successfully evaluated for its top attack capability.

(c) India is at per with developed countries in realising this type of high missiles.

[Translation]

River Pollution from Industrial Wastes

754. DR. MAHADEEPAK SINGH SHAKYA: SHRI. NITISH KUMAR:

Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

- (a) whether the attention of the Government has been drawn towards the newsitem captioned "Centre to Wield Stick on River polluters" appearing in 'Economic Times' dated September 26, 1997;
- (b) if so, whether the Water of rivers and other water bodies in the country is getting polluted due to the industrial effluents:
- (c) if so, the names of such rivers and water bodies and the names of the industries polluting water;
- (d) whether the Government have asked these industries to install requisite effluent treatment systems within three months or face closure;
 - (e) if so, the details thereof; and
- (f) the time by which the arrangements are likely to be made by these industries for the treatment of industrial effluents?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

(b) to (f) A total of 2901 large & medium industries have been identified in 18 States/Union Territories which are polluting the water bodies including rivers. A statewise summary status of these industries is placed in the statement attached. Central Pollution Control Board has issued directions under Section 18(1) (b) of the Water (Prevention and Control of Pullution) Act, 1974 on 14.7.97 to all the State Pollution control Board to direct the defaulting industries to take necessary action for treatment of their effluent within three months, failing which closure notices have to be issued against the defaulting industries. The Central Pollution Control Board has constituted four regional committees to monitor the compliance of its directions and examine the proposals of industrial units seeking extension of time for compliance of directions.

Statement Overall Summary Status of Defaulting Industries in Respect of Industrial Pollution Control

			No.		
S.No.	State	Total	Closed	ETP Status	
				Adequate	Not Adequate
1	2	3	4	5	6
1.	Andhra Pradesh	79	8	20	51
2.	Assam	15	0	8	7
3.	Bihar	48	0	36	12
4.	Goa	1	0	1	0
5.	Gujarat	31	0	14	17

1	2	3	4	5	6
6.	Haryana	49	0	29	20
7.	Himachal Pradesh	5	0	5	0
8.	Karnataka	20	0	13	7
9.	Karala	37	0	33	4
10.	Madhya Pradesh	36	0	34	2
11.	Maharashtra	39	0	33	6
12.	Orissa	24	1	15	8
13.	Punjab	24	1	15	8
14.	Rajasthan	12	0	12	0
15.	Tamil Nadu	1961	0	305	1656
16.	UT Pondicherry	4	0	1	3
17.	Uttar Pradesh	471	25	234	212
18.	West Bengal	45	0	43	2
	Total	2901	34	841	2026

Development of National Parks and Sanctuaries

755. SHRI CHHITUBHAI GAMIT:

KUMARI SUSHILA TIRIYA:

SHRI LINGARAJ VALYAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of national parks and sanctuaries in the country, State-wise;
- (b) the efforts made by the Government to improve the condition of these parks and sanctuaries;
- (c) whether any financial assistance has been provided by the Union Government for the development of national parks and sanctuaries in Gujarat; and
 - (d) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) The details of National Parks and Sanctuaries in the country state-wise are given in the statement enclosed.

(b) Financial assistance is being provided to States and Union Territories under the following centrally sponsored schemes.

- (i) Development of National Parks and Sanctuaries
- (ii) Ecodevelopment around protected areas, including tiger reserves.
- (iii) Project Tiger
- (iv) Project Elephant.

The assistance is aimed at development of habitat, infrastructure development, protection measures, improvement of communication, education and awareness, research and surveys etc., of the national parks and sanctuaries.

(c) and (d) Yes, Sir. Funds provided to Gujarat State under the Schemes of "Development of National Parks and Sanctuaries", and "Ecodevelopment in and around Protected Areas" during the last 3 years is as follows:

Year	Assistance provided (Rs.in lakhs)		
1994-95	31.70		
1995-96	39.43		
1996-97	63.778		

Statement

. N o.	Name of the State	No. of National	No. of Sanctuaries
		Parks	
1.	Andhra Pradesh	4	20
2.	Arunachal Pradesh	2	11
3.	Assam	3	8
4.	Bihar	2	20
5.	Goa	1	4
6.	Gujarat	4	21
7.	Haryana	1	9
8.	Himachal Pradesh	2	32
9.	Jammu & Kash m ir	4	16
10.	Karnataka	5	20
11.	Kerala	3	12
12.	Madhya Pradesh	11	32
13.	Maharashtra	5	24
14.	Manipur	2	1
15.	Meghalaya	2	3
16.	Mizoram	2	3
17.	Nagaland	1	3
18.	Orissa	2	17
19.	Punjab	_	6
20.	Rajasthan	4	2 2
21.	Sikkim	1	4
22.	Tamil Nadu	5	13
23.	Tripura	_	4
24.	Uttar Pradesh	7 ,	28
25.	West Bengal	5	16
1.	A&N Island	6	94
2.	Chandigarh		1
3.	Daman & Diu	_	1
4.	Delhi	_	1
5.	Lakshadweep	-	1
	Total	84	447

Strike by DU Teachers

756. SHRI AJAY CHAKRABORTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the teachers of the Delhi University had been on strike for more than a month;
 - (b) if so, the details of their demands; and
- (c) the terms of the agreement reached at, if any, in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) On the call of the Delhi University Teachers' Association (DUTA), many teachers in Delhi University and a large number in its colleges were on strike for about a month. The main grievance was suspension of Professor of the

Faculty of Law as a sequel to certain allegations said to have been made by him against the Vice Chancellor of the University in connection with admissions to Law Faculty of the University. Following an amicable resolution of the dispute, the Professor concerned has been reinstated and the strike called off. No agreement was, however, entered into for the purpose.

Upper Indiravati Irrigation Project

757. SHRI SRIBALLAV PANIGRAHI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the date on which the Upper Indiravati Irrigation
 Project in Orrisa, drought prone Kalahandi district was got approved by Planning Commission;
 - (b) the present status of the project;
 - (c) the estimated cost of project when approved by

Planning Commission;

- (d) the number of tribal families affected by the project and rehabilitated till date; and
- (e) the steps taken-proposed to be taken by the Government for providing compensation to the affected people?

WATER RESOURCES (SHRI SIS RAM OLA): (a) and (c) The Upper Indravati Multipurpose Project was approved by the Planning Commission on 3rd May, 1978 for an estimated cost of Rs. 208.14 crores.

(b) The physical and financial progress of Upper Indravati Project upto 9/97 is as under:

THE MINISTER OF STATE OF THE MINISTRY OF

	-Physical:			
	Dam & Headworks:			
	Items of Work		Progress	
1.	Indiravati, Podagada & Kapur Dam		Almost complete) .
2.	Muran Dam	_	85% completed.	
3.	Dykes	· _	Completed.	
4.	Hati Barrage & Head Regulators	_	Completed.	
(Canals:	Earth Work	Cement & Masonry	Lining
1.	Left Canal System	68%	55%	54%
2.	Right Canal System	99.9%	99%	_
3.	Left Canal System	_	Not yet started.	
	Financial		Rs. in Crores	
1.	Latest Estimated Cost		Rs. 1588.06	
2.	Expenditure upto 3/97		Rs.842.98	

(d) and (e) 2293 tribal families were affected by the project and all the families have been rehabilitated.

Navigational Safety Measures in Hoogly River

758. SHRI SYDAIAH KOTA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government propose to safeguard navigational safety measures in the Hoogly river by dredging the Hoogly river;
 - (b) if so, the details thereof; and
- (c) the time by which the project is likely to start to protect the port?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) to (c) Regular maintenance dredging of Hooghly river is being done by the Calcutta Port Trust through Dredging Corporation of India and through their own dredgers. Apart from dredging, river training works have also been done/planned to be done by the Port to stabilise the channel and improve the depths.

Non-Payment of Wages to Workers

759. SHRI HARIN PATHAK: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a demonstration was held by the NPCC Unions in August, 1997 to draw the attention of the Government regarding non-payment of wages to the workers due to corruption in the Corporation;
- (b) whether a memorandum has been submitted to the Government to meet the demand of the employees and take appropriate action against the Officers involved;
 - (c) if so, the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes Sir.

- (b) Yes Sir.
- (c) Appropriate action on the demands of the NPCC Unions contained in the Memorandum have already been initiated.

[Translation]

Establishment of Central Schools in Maharashtra

760. SHRI DATTA MEGHE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to establish New

Central Schools in Maharashtra:

- (b) if so, the details thereof and the time by which these are likely to be established; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) There is no proposal to establish New Kendriya Vidyalayas in Maharashtra during 1997-98. Kendriya Vidyalayas are opened at places wherever there is concentration of transferable Central Government employees/Defence employees and the sponsoring Departments/agencies provide physical facilities including land, temporary accommodation, as per the norms prescribed by the Kendriya Vidyalaya Sangathan.

[English]

Release of Grant

- 761. SHRI CHANDRABHUSHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Uttar Pradesh Government had demanded money for the establishment of primary, upper primary schools as well as expansion of upper primary schools in the State under the Operation Black Board Scheme:
- (b) if so, the total amount released for the purpose as on October 31, 1997; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) A proposal for opening of primary and upper primary schools in Low Female Literacy Blocks of the State has been received. As it is a new scheme, it is not being considered for implementation in the current year as per instructions of the Finance Ministry. Another proposal for teaching learning equipment in 1770 Upper Primary Schools has been received and for further processing of the proposal, the State Government has been repeatedly requested to convene meeting of State Level Empowered Committee (SLEC).

For reasons mentioned above, no money has been released to Government of Uttar Pradesh during the current financial year so far.

[Translation]

Amendment to Indian Forest Act, 1927

762. SHRI RAMENDRA KUMAR:

SHRI MADAN PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government propose to make amendments in the Indian Forest Act, 1927:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. Government has undertaken a detailed exercise to amend the Indian Forest Act, 1927 to provide for restoration, conservation and management of forests and also to consolidate the various State amendments for providing a uniform law thereby.

(c) Does not arise.

[English]

Gambling in Cricket

763. SHRI VIJAY PATEL:

SHRI AJOY MUKHOPADHYAY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government propose to probe into the alleged gambling in Cricket in collusion with players through CBI;
 - (b) if not, the reasons therefor;
 - (c) if so, the likely frame of investigation;
- (d) the total foreign exchange earnings by the Indian Cricket team during the last three years; and
- (e) the amount of outflow of foreign exchange for playing Cricket against foreign teams in our country during the same period?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) to (e) The required information is being collected and will be laid on the Table of the House.

[Translation]

Construction Work of NH in Maharashtra

- 764. SHRI HANSRAJ AHIR: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Maharashtra Government has demanded to include construction work of National Highway from Gandhchirauli (Maharashtra) to Nizamabad-Macherial-Sironela Bhopal Palpattnam Bijapur-Jagdalpur via Andhra Pradesh and the construction of bridge on Pranhita river in the Ninth Five Year Plan;
- (b) if so, whether this proposal would be included in the annual budget of 1998-99; and
 - (c) whether the Government have been seriously

considering this proposal keeping in view the necessity for the said National Highway and the bridge?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) Yes, Sir.

(b) The Annual Plan 1998-99 is yet to be finalised and it is too early to give details.

[English]

Construction of Freedom Memorial

765. SHRIMATI SARADA TADIPARTHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a decision has been taken by the Government to construct a freedom memorial as part of the 50 years celebration of India's Independence; and
- (b) if so, the details thereof and the estimated cost of the memorial?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) The National Committee for the Commemoration of 50 years of India's Independence have approved the idea of the construction of a freedom memorial and also desired that a group of historians should be commissioned to re-draft the Concept Note. An expert Committee has been set up to look into the technical, historical and architectural and other detail. The said expert committee has met twice to consider the matter in detail. The Government is yet to take a decision on the recommendations of the expert committee.

Pollution By Fertilizer Plants

766. SHRI K.P. SINGH DEO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have identified the Fertilizer plants causing water and air pollution in the country;
- (b) if so, the action initiated by the Government against these Fertilizer plants; and
- (c) the specific steps proposed to be taken by the Government to stop water and air pollution?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. Out a total of 110 fertilizer plants identified in the country for priority action for pollution control, 96 have provided the requisite pollution control facilities, 8 are closed and the remaining 6 are defaulters. Out of 6 defaulting units, action has been initiated against 4 units under Section 5 of the Environment (protection) Act, 1986 by the Central Pollution Control Board and the matter regarding the remaining 2 units is sub-judice in the Hon'ble Supreme Court.

Eco/Environment Clubs

767. SHRI UTTAM SINGH PAWAR:

SHRI MAHENDRA SINGH BHATI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of Eco/Environment clubs opened for training on the environmental education, State-wise;
- (b) the extent to which the targets set for such training have been achieved;
- (c) the details of districts selected for "Paryavaran Vahinis" in the country; and
- (d) the norms, if any, laid for the determination of cares excellence for promotion of environment?

THE MINISTER FOR ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) The State-wise details of Eco-clubs set up during last three years are given in the statement-I enclosed.

- (b) No physical targets have been set up for achievements by the Eco-clubs. However, these Eco-clubs have been successful in educating school children about various environmental issues.
- (c) So far, 195 districts have been selected for constitution of Paryavaran Vahinis in the country. State-wise distribution of Paryavaran Vahinis is given in the enclosed statement-II.
- (d) The Centres of Excellence are set up in renowned institutions for research, education and training activities in priority areas of environmental sciences.

Statement

List of Eco-Clubs set up in Various States for Training on Environment Education

S.No.	State	1994-95	1995-96	1996-97
1	2	3	4	5
1.	Andhra Pradesh	222	86	. 185
2.	Assam	26	31	26
3.	Arunachal Pradesh	50		_
4.	Bihar	40	_	179

1	2	3	4	5
5.	Goa	18	82	100
6.	Haryana	186	33	
7.	Jammu & Kashmir	28	_	
8.	Karnataka	31	50	73
9.	Maharashtra	133	-	210
10.	Madhya Pradesh	139	186	94
11.	Manipur			100
12.	Orissa	148		175
13.	Punjab	51	_	
14.	Rajasthan		27	25
15.	Tamil Nadu	_	54	79
16.	Uttar Pradesh	204	80	257
17.	West Bengal	89	483	50
18.	Delhi	_	79	
	Total	1365	1191	1553

Statement-II

State-wise List of Districts Selected for Constitution of Paryavaran Vahinis

Andhra	Pradesh
1.	Vishakapa

- atnam
- 2. Kurnool
- 3. Khammam
- 4. Krishna - HQ. Machilipatnun
- 5. Karimnagar
- 6. East Godavari - HQ. Kakinada
- **7**. West Godavari - HQ. Eluru
- 8. Mehboobnagar
- 9. Medak
- 10. Ranga Reddy
- 11. Nalgonda

Arunachai Pradesh

- 1. East Siang
- 2. Tirap
- 3. Dibang Valley - HQ. Anini

- East Kameng HQ. Seppa 4.
- 5. Lohit - HQ. Tezu
- 6. Lower Subansiri - HQ. Ziro
- 7. Tawang
- 8. Tirap - HQ. Khonsa
- 9. Upper Subansiri - HQ. Daporijo
- 10. West Kameng - HQ. Bomdila
- 11. West Siam - HQ. Along
- 12. Papumpare - HQ. Itanagar

Assam

- 1. Dibrugarh
- 2. Sibsagar
- 3. Karbi-Anglong
- 4. Silchar

Bihar

- 1. Dhanbad
- 2. Ranchi
- 3. Singhbhum
- 4. Hazaribagh

- 5. Rohtas
- 6. Godda
- 7. West Champaran

Goa

- 1. South Goa HQ. Margao
- 2. North Goa HQ. Panaji

Gujarat

- 1. Ahmedabad
- 2. Valsad
- 3. Vadodara
- 4. Dangs
- 5. Bharauch
- 6. Surat
- 7. Junagarh

Haryana

- 1. Rohtak
- 2. Hissar

Himachal Pradesh

- 1. Kulu
- 2. Kangra
- 3. Sirmour
- 4. UNA
- 5. Hamirpur
- 6. Chamba
- 7. Mandi
- 8. Bilaspur

Jammu and Kashmir

- 1. Jammu
- 2. Baramula
- 3. Leh
- 4. Anantnag
- 5. Pulwama
- 6. Srinagar
- 7. Badgam
- 8. Kupwara
- 9. Kargil

- 10. Udhampur
- 11. Doda
- 12. Kathua
- 13. Rajaori
- 14. Poonch

Karnataka

- 1. Dakshina Kannada
- 2. Mysore
- 3. Bangalore Rural
- 4. Shimoga
- 5. Gulberga
- 6. Bidar
- 7. Belgaum

Kerala

- 1. Iduki
- 2. Palghat
- 3. Ernakulam
- 4. Kozhikode
- 5. Wynad
- 6. Malapuram

Madhya Pradesh

- 1. Bastar HQ. Jagdalpur
- 2. Balaghat
- 3. Bhind
- 4. Bilaspur
- 5. Chhindwara
- 6. Damoh
- 7. Durg
- 8. Mandsaur
- 9. Jabalpur
- 10. Raisen
- 11. Hoshangabad
- 12. Satna
- 13. Sehore
- 14. Shahdol
- 15. Betul

16.	Bhopal	7. Sindhudurg	
17.	Chatarpur	8. Ratnagiri	
18.	Datia	9. Bombay City	
19.	Dewas	10. Jalgaon	
20.	Dhar	11. Nasik	
21.	East Nimar (HQ. Khandwa)	12. Aurangabad	
22.	Guna	13. Ahmednagar	
23.	Gwalior	14. Kolhapur	
24.	Indore	15. Satara	
25.	Jhabua	16. Sholapur	
26.	Mandla	17. Sangli	
27.	Morena	Manipur	
28.	Narsinghpur	1. Ukhrul	
29.	Panna	Meg hala ya	
30.	Raigarh	1. East Khasi Hills - HQ. Shillon	9
31.	Raipur	Mizoram	
32.	Rajnandgaon	1. Aizawl	
3 3.	Ratlam	Nagaland	
34.	Rewa	1. Kohima	
35.	Sagar	2. Mokokchung	
36.	Seoni	Orissa	
37.	Shajapur	1. Kalahandi - HQ. Bhawanipatna	
38.	Shivpuri	2. Bolangir	
39.	Sidhi	3. Dhenkanal	
4 0.	Surguja (HQ. Ambikapur)	Punjab	
41.	Tikamgarh	1. Sangrur	
42.	Ujjain	2. Ludhiana	
43.	Vidisha	3. Ropar	
44.	West Nimar (HQ. Khargone)	4. Ferozepur	
Maharasi	htra	Rajasthan	
1.	Bhandara	1. Dhungarpur	
2.	Nagpur	2. Pali	
3.	Pune	3. Udaipur	
4.	Thane	4. Alwar	
5.	Chadrapur	5. Kota	
6.	Raigarh	6. Chittorgarh	

Sikkim

- 1. North Sikkim
- 2. South Sikkim
- 3. West Sikkim

Tamil Nadu

- Madras
- Madurai
- 3. Nilgiris
- 4. North Arcot
- 5. Thirunelveli Kottaboman
- 6. Dindigul
- 7. Tanjore
- 8. Trichy
- 9. Vallalar
- 10. Salem
- 11. Villapuram Ramasamy Padyatchiar

Tripura

1. South Tripura - HQ. Udaipur

Uttar Pradesh

- 1. Agra
- 2. Allahabad
- 3. Kanpur
- 4. Sultanpur
- 5. Sonebhadra HQ. Robertsgani
- 6. Dehradun
- 7. Chamoli
- 8. Nainital
- 9. Ghaziabad
- 10. Deoria
- 11. Moradabad
- 12. Saharanpur
- 13. Meerut
- 14. Muzaffarnagar

Union Territories

Andaman and Nicobar Islands

Andamans

Chandigarh

1. Chandigarh

Dadra and Nagar Haveli

Dadra and Nagar Haveli

Delhi

1. Delhi

Lakshadweep

Lakshadweep

Pondicherry

1. Pondicherry

Improvement in Telephone Facilities

768. PROF. P.J. KURIEN:

SHRI NARENDRA BUDANIA:

SHRI JAYSINH CHAUHAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware of the inadequate communication facilities in rural areas of the country;
 - (b) if so, the reasons therefor;
- (c) the steps being taken provide adequate facilities at such places;
- (d) whether any guidelines have been issued with regard to making improvement in the functioning of public telephones in rural areas of the country;
- (e) if so, the reasons for non-compliance of guidelines; and
- (f) the remedial measures taken/being taken/ proposed to be taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS (SHIR BENI PRASAD VARMA): (a) to (c) Yes Sir. The Government is aware about the inadequacy of communication facilities in rural areas. All out efforts are being made to install at least one Village Public Telephone (VPT) in each village by the end of the 9th plan period. It is proposed to provide 7.5 lakhs Direct Exchange Lines including 83,000 VPTs during 1997-98.

(d) to (f) Guidelines have been issued to the field units for testing of Public Telephones installed in rural areas on daily basis. Performance monitoring is being done at the top management level in the Telecom Circles. The results are being analysed regularly in the DOT (Deptt. of Telecom) HQrs. All the Circles are complying with the guidelines issued in this regard.

Hazardous Coal Mining

769. SHRI RAJIV PRATAP RUDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether attention of the Government has been drawn to a newsitem captioned "IB Valley-Mining Coal or death" published in the Economic Times dated September 2, 1997:
- (b) if so, whether the mining operations by Mahanadi Coalfields, has resulted in mass air pollution spreading over the area of 1380 km. causing respiratory diseases to the workers and other employees;
- (c) whether the environmental degradation and pollution has resulted in lowering of lifespan; and
- (d) if so, the reaction of the Government thereto and the steps taken by the Government to improve the living and working conditions of workers?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

(b) to (d) Information is being collected and will be laid on the Table of the House.

Self Reliance in Defence Systems

770. SHRI ANNASAHIB M.K. PATIL: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have drawn up plans to make to country self reliant in the defence systems keeping in view the denial of technology in critical areas by some countries;
- (b) if so, the details of fresh strategies being worked out/finalised to make the country self-reliant in such matter; and
- (c) the details of outstanding achievements of DRDO during the last three years and important projects assigned to it in terms of emerging defence requirement and scientific and technological upgradation keeping in tune with the global progress?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

- (b) The ten Year National Mission for enhancing selfreliance in Defence systems has been lauched in 1995 to increase the indigenous content in the annual defence acquisition from 30 percent to 70 percent. The strategy for achieving the goals for self reliance in Defence systems envisages prioritisation of ongoing programmes and fasttrack implementation of some newly identified projects.
 - (c) A statement is attached.

Statement

During last 3 years, DRDO has achieved self reliance in the areas of Armament and Armour. The indigenous state-of-the-art Main Battle Tank Arjun has been accepted by the Army and has entered productionisation phase. T-72 (M1) AJEYA tank has been upgraded for its fighting capability during day and night and for protection. Surface-to-Surface missile Prithvi having a range of 150 km has been developed and its production has commenced. Light weight 5.56 mm INSAS rifle, light machine gun and their ammunition are in production. Pilotless Target Aircraft LAKSHAYA is already under production. Low level radar INDRA PC and Electronic Warfare Systems for the Army and the Air Force have been developed and are under production.

The above DRDO developed systems will lead to a production value of over Rs. 4000 crore. AGNI re-entry system for long range surface-to-surface missile has been successfully demonstrated.

In order to combat denial regimes of advanced countries, programmes for development of critical technologies have been launched. Gallium Arsenide Technology Enabling Centre (GAETEC) has been established and some passive/active components have been fabricated. silicon foundry has been established and capability for microprocessor for missile has been achieved.

Disinvestment in India Telephone Industries

- 771. SHRI N.N. KRISHANDAS: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government have considered the proposals by the Disinvestment Commission to disinvest the Indian Telephone Industries;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) No. Sir, The recommendations of the Disinvestment Commission in respect of ITI Ltd. are presently under examination in the Administrative Ministry viz. Department of Telecom. in consultation with the Management of ITI Ltd.

(c) Does not arise.

Losses Suffered by Rashtriya Pariyojana Nigam Limited

- 772. SHRI MADAN PATIL: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Rashtriya Pariyojana Nigam Limited is incurring huge losses for the last three years;
 - (b) if so, the details thereof;
- (c) whether the Union Government have any proposal to close down the Rashtriya Pariyojana Nigam Limited;
 - (d) if so, the details thereof;
- (e) whether the Union Government have any plan to overcome the losses; and
- (f) if so, the details thereof and the steps taken so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir.

- (b) NPCC Limited have incurred losses of Rs. 26.61 crores, Rs. 34.45 crores and Rs. 39.41 crores in the year 1994-95, 1995-96 and 1996-97 respectively.
 - (c) No. Sir.
 - (d) Does not arise.
 - (e) Yes, Sir.
- (f) A revival plan is under consideration of the Government. In the revival plan certain measures such as capital re-structuring by conversion of Government loan into equity, weival of interest on Government loan and Counter guarantee fees, fresh infusion of funds, reduction of surplus man-power, enhancement of counter guarantee limit etc. are proposed.

Non-functioning of Telephones

- 773. SHRI SAT MAHAJAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the total number of complaints of malfunctioning/ non-functioning of telephones received during the quarter July-September, 97 (upto 15 October, 1997) in Delhi;
 - (b) the break up to these complaints, area-wise;
- (c) the average time taken in attending to the complaints;
- (d) whether the average time taken in attending to the complaints varies from area to area;

- (e) if so, the reasons therefor;
- (f) the average time taken in replacing the defective telephone instruments;
- (g) whether some complaints regarding change of defective instruments are pending for months; and
- (h) if so, the reasons therefor and the measures contemplated to replace the defective telephone instruments promptly?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) Sir, the details of number of complaints received in MTNL, Delhi, area-wise are given in the statement enclosed.

- (c) At present 73.90% complaits are cleared within prescribed norms i.e. 48 hours, 25.70% complaints within 3 to 7 days and the remaining faults are delayed due to cable break-downs/cable thefts etc.
- (d) and (e) Yes, Sir, it varies from area to area due to the following reasons:
 - (i) Density of telephone connection.
 - (ii) The area is commercial/residential.
 - (iii) Type of switching equipments of the telephone exchange of the area.
- (f) Majority of the faulty telephone instruments are replaced within 24 hours. However, due to unavoidable circumstances, some cases get delayed.
 - (g) No, Sir.
 - (h) Not applicable in view of (g) above.

Statement

		*	
July, 97	Aug, 97	Sept, 97	Oct. (1-15)
37274	36457	30694	12190
67872	67737	69176	25518
67784	69721	64986	29301
66563	63572	58144	25655
43389	48365	46317	17968
63400	60082	54382	21490
71312	76967	63080	29118
64143	70941	62296	24026
481737	493842	449075	185267
	37274 67872 67784 66563 43389 63400 71312 64143	37274 36457 67872 67737 67784 69721 66563 63572 43389 48365 63400 60082 71312 76967 64143 70941	July, 97 Aug, 97 Sept, 97 37274 36457 30694 67872 67737 69176 67784 69721 64986 66563 63572 58144 43389 48365 46317 63400 60082 54382 71312 76967 63080 64143 70941 62296

Telegraph Offices

- 774. SHRI K.C. KONDAIAH: Will the Minister of COMMUNICATIONS be pleased to state:
 - (a) the number of telegraphic offices in Bellary city;
- (b) whether it has come to the notices of the Government that telegram and STD facilities are not

available round the clock to the people in Bellary city; and

- (c) the steps proposed to be taken by the Government to ensure quick delivery to telegrams and to provide STD facilities round the clock?
- THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) One telegraph office is functioning in Bellary city.

(b) and (c) Yes, Sir. Facilities of booking and delivery of Telegrams, STD Calls, Trunk Calls and fax services are available at the telegraph office Bellary between 0700-2200 Hours. The present Traffic load does not justify extension of the working hours of Telegraph office. However for the purpose of STD calls, franchised private operators are available in the city.

Teesta Barrage Project

- 775. KUMARI MAMATA BANERJEE: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether due to delayed decision regarding finalisation of construction process of the work for formation of Teesta Jaldhaka Main Canal, the project costs has gone up:
- (b) the latest position of Teesta Barrage Project in West Bengal; and
- (c) the steps taken/proposed to be taken for early completion of the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The project was delayed on account of problems concerning land acquisition.

(b) Presently sub-stage-I of Stage-I of Teesta Barrage (Phase-I) is under execution. The present stage of constructions of different components of the project as on March, 1997 is as below:

Three Barrages namely Teesta, Mahananda and Dauk Nagar Barrages, Teesta Mahananda link canal and Mahananda main canal have been completed. The progress of other three main canals and distribution system is as given below:

1.	Dauk Nagar main canal	_	66%
2.	Nagar Tangon main canal		0%
3.	Teesta Jal Dhaka main canal	_	5 5%
4.	Distribution system		25%

(c) The Planning Commission approved Additional Central Assistance of Rs. 150 crores for the project during VIII Five Year Plan. Further, a Central Loan Assistance of Rs. 5.0 crore under Accelerated Irrigation Benefits Programme was released to the project during 1996-97 and an instalment of Rs. 15 crores has been released this year.

However irrigation is a State subject. The completion of the project will depend upon the priority attached to it by the State Government.

[Translation]

Expenditure on Defence Projects

776. SHRI D.P. YADAV: Will the Minister of DEFENCE be pleased to state:

- (a) the total amount spent on various defence projects during the year 1997 till date; and
- (b) the details of defence projects successfully launched during 1997?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) The defence budget for the financial year 1997-98, including funds for new and ongoing defence projects is Rs.32000 crores.

(b) Disclosing specific details of defence projects will not be in the interest of national security.

[Engish]

Talwar Committee

777. SHRI JAGDAMBI PRASAD YADAV:

SHRI RASA SINGH RAWAT:

SHIR SANTOSH KUMAR GANGWAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whehter the department treats Extra Departmental Agents as Government Staff;
 - (b) if so, the details thereof;
- (c) the number of E.D. employees in the country and the details of their pay structure and working conditions;
- (d) whether the Government have constituted Justice Talwar Committee for examining the service conditions, emoluments and facilities available to E.D. employees/agents, has submitted its report;
- (e) if so, the main recommendations made by the Committee;
 - (f) the action taken by the Government thereon;
- (g) whether Fifth Pay Commission has made any recommendations in this regard; and
 - (h) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

- (b) Does not arise.
- (c) As on 31.3.1997, the number of ED Agents was 3,08,307. Details of pay structure and working conditions are given in the Statement laid on the Table of the House.
 - (d) Yes, Sir.
- (e) A summary of the Committee's recommendations is also laid on the Table of the House.
- (f) Some of the recommendations have been implemented and others are under the active consideration of the Government.

(g) No, Sir. Talwar Committee on ED Agents is, however, found to have formulated its recommendations keeping in view the Fifth Pay Commission's recommendations

for Government employees.

(h) Does not arise.

Statement

Allowances and working conditions of Extra Departmental Agents in the Department of Post

The emoluments of ED agents are termed allowances. The following allownces are being given to them category wise here as under.

Category	Allowa	ances
	Minimum	Maximum
Extra Departmental Sub Postmaster & Extra Departmental Sorter.	385	620
Extra Departmental Branch Postmaster	275	535
Extra Departmental Stamp Vendor	270	420
All other Extra Agents:		
For less than 2 hours workload	240	(fixed)
For workload of 2 hours and above	270	240

It has been agreed to increase the aforease the aforease to 3.25 time.

In addition to the allowances indicated above, Extra Departmental agents are also eligible to draw the following additional allowances:

- (i) Dearness Allowance at the rates comparable with those applicable to the Central Government employees.
- (ii) Interim Relief-Minimum Rs. 150/- p.m. and Maximum Rs. 174/- p.m.
- (iii) Delivery & Conveyance Allowance to Extra Departmental Branch Postmasters where applicable: Rs. 75 p.m.
- (iv) Office Maintenance Allowance to Extra Departmental Sub Postmasters & Branch Postmasters : Rs. 25 p.m.
- (v) Fixed Stationery Charges to Extra Departmental Sub Post-masters & Branch Postmasters: Rs. 5 p.m.
- (vi) Fixed Stationery Charges to EDDAs & EDMCs performing delivery work: Rs. 2 p.m.
- (vii) Cycle Maintenance Allowance wherever applicable: Rs. 30 p.m.
- (viii) Ex-gratia Bonus is payable to the Extra Departmental Agents on the basis of their actual emoluments.
- (ix) Remuneration of EDBPMs for doing PCO/ Telegraph work: Rs. 20/- p.m. 0.40 Paise per call for outgoing trunk calls and 0.50 paise per call for inward calls being messenger fee. 0.40 paise for inward and outward telegrams transmitted on phone.
 - (x) Uttarakhand Division Allowance:

The Extra Departmental Agents of Uttarkhand Division are being paid an extra allowance of Rs. 40/- per annum in the month of September every year provided they have worked continuously as Extra Departmental Agent since March of that year.

(xi) Group Insurance Scheme:

The Extra Departmental Agents are also covered by a Group Insurance Scheme with effect from 1.4.1992. The Scheme is optional for the Extra Departmental Agents already in employment before 1.4.1992 and is compulsory for the Extra Departmental Agents appointed on or after 1.4.1992. The Scheme gives a risk cover for Rs. 10000/- on payment of Rs. 10/- per month. Out of this, Rs. 3.50 goes for insurance cover and Rs. 6.50 is the savings component. If an Extra Departmental Agent retires or leaves his job, he is paid the accumulated savings component with interest. In case of death, the nominee is paid Rs. 10000/- plus the accumulate savings component.

(xii) Ex-Gratia Gratuity

Rs. 6000/- The minimum mandatory service required for payment of Ex-gratia Gratuity is ten years.

(xiii) Incentive to Extra Departmental Sub Postmasters & Branch postmasters in connection with Mahila Samriddhi Yojna, 1993.

Rs. 10/- per month from the month in which third account have been opened so long as three or more accounts remain in operation. In addition, for subsequent accounts Re. 0.50 per account on recurring basis subject to a maximum of Rs. 300/- per month. Incentive of Rs. 10/- per month on opening three account is within the ceiling of Rs. 300/- per month fixed for additional incentive.

Working Conditions:

The Extra Departmental Agents work only for a part of the day for this Department ranging between two and five hours and are paid consolidated allowance on graded basis determined on the basis of the workload. One of the basic conditions of service of Extra Departmental Agents is that they must have adequate means of independent livelihood apart from the work they do for the Department of Posts.

SUMMARY OF JUSTICE TALWAR COMMITTEE RECOMMENDATIONS ON POSTAL EXTRA DEPARTMENTAL SYSTEM:

Scales of Pay

The scales of pay have been recommended for a minimum of 3 hours 45 minutes to 7.5 hours for all categories of ED Agents other than EDBPMs/EDSPMs. In the case EDBPMs and EDSPMs, the minimum scale fixed is for 3 hours and 5 hours respectively. For excess workload of half an hour or more, a lumpsum pay has been prescribed. The lumpsum pay be treated as 'pay' for all purpose. The recommended scales are given in Annexure I. The combined duty scales have also been recommended for BPMs/EDSPMs doing delivery and conveyance of mails and for EDDAs conveying mails.

Assured Career Progression

Since, the Committee has recommended that the ED Agents should look forward to an assured career progression within the E.D. System, the Committee has, further, recommended financial upgradations for all categories of E.D. Agents.

Weightage to the length of service

The Committee has recommended that ED Agents be given the following increments in the proposed pay scales for different lengths of service:

1 to 5 years	_	Nil
6 to 10 Years	_	1 increments
11 to 15 years		2 increments
16 to 20 years		3 increments
21. to 25 years	_	4 increments

Split Duty

The Committee has recommended that a split duty allowance of Rs. 100/- be given to the extra-departmental agents whenever the gap between one duty and the other is more than one hour.

Compensation to ED Agents if detained beyond duty hours or detained beyond 5 hours

(i) Compensation to ED Agents for detention beyond 5 hours

The Committee has recommended that if extradepartmental agents are brought on duty for a period beyond 5 hours, they should be duly compensated and paid for the same subject to a maximum of 7.5 hours.

(ii) Compensation to ED Agents for detention beyond duty hours for exchanging mails with outside agency

The committee has recommended that the detention compensation should be increased.

The Committee has also recommended that ED Agents, like the whole-time employees, should be suitably compensated whenever they are brought on duty beyound working hours and holidays/week off days.

Other Allowances

The Committee has recommended that the E.D. Agents working in A, B-1, B-2, C Class cities and unclassified places should be granted House Rent Allowance and City Compensatory Allowance on the same lines as applicable to the whole-time employees subject to the same conditions.

Compensatory Allowances

The Committee has recommended that the ED Agents should be granted the various types of compensatory allowances subject to the same conditions as are applicable to the whole-time employees.

Travelling Allowance/Daily Allowance

The Committee has recommended that Travelling Allowance and Daily Allowance be paid to the ED Agents on the same lines as applicable to wholetime Government employees subject to a minimum of YA/DA admissible to a group 'D' employee. The Committee has further recommended that on transfer, an ED Agent should be given all the transfer benefits as prescribed for a regular departmental employee.

Medical Facilities

Keeping in view the limitations of the infrastructure, the Committee has recommended that a reasonable fixed minimum lumpsum amount per month as medical allowance be given to the ED Agents in rural areas. However, full benefit may be given to ED Agents and their family members in case of indoor treatment i.e. hospitalisation. ED Agents working in the urban and semi-urban areas may by given same medical facilities as in the case of whole-time departmental employees.

Bonus

The Committee has recommended that the ED Agents should be treated on the same lines as whole-time departmental employees and paid bonus accordingly.

Financial relief to the dependents of the deceased ED Agents

The Committee has recommended that the dependents

of ED Agents should be given the same amounts of financial relief and assistance as are admissible in the case of whole-time departmental employees.

Social Security

The Committee has recommended that the ED Agents be granted pension, gratuity and General Provident Fund. The minimum pension has been fixed at Rs. 610/- per month.

Other pension related issues

The Committee has made recommendations on all other pension related issues.

Voluntary retirement

- (i) Based on the recommendations of the Fifth Central Pay Commission, the Committee has recomended the Golden Handshake Scheme for ED Agents on the same lines as admissible to whole-time employees.
- (ii) The Committee has also recommended that the services of ED Agents who have put in a service of less than 3 years may be terminated by giving a fixed lumpsum amount which should not be less than 6 months of pay and allowances in the recommended grades per year of service.
- (iii) It has further been recommended that all the ED Agents who are over 60 years of age may be retired subject to the condition that they be paid all the pensionary benefits as recommended this Committee.

METHOD OF RECRUITMENT AND CONDUCT RULES

Educational qualifications

It has been recommended that the minimum educational qualifications for EDSPMs and EDBPMB should be raised to 10+2. For EDDAs and EDSVs, the educational qualifications be raised to matriculation. No weightage should be given for higher educational qualifications.

Method of recruitment

It has been recommended that an opportunity in the matter of employment as an ED Agent be made available not only to the candidates whose names are sponsored by the employment exchange but also through other means.

Age of retirement

It has been recommended that the maximum age to retirement be reduced from 65 to 60 years.

Age at the time of appointment

It has been recommended that the maximum age of entry in the system should be 35 years subject, however, to the usual relaxations upto 5 years to be given to SC, ST, OBC candidates and also to the ex-servicemen.

Condition of Ownership of Property

It has been recommended that the condition of owning

immovable property be deleted and instead the amount of the fidelity bond may be enhanced to Rs. 10,000/- for the BPMs and to Rs. 5,000/- for other categories of ED Agents.

Office rent allowance

The Committee recommended that the obligation of RDBPMs/EDSPMs to provide space for the post office preferably in business area should continue. If the it said premises is not situated in the business area it should be ensured that it is exclusively earmarked for the post office purpose having an independent approach to it without the public having to enter the living quarter. Instead of maintenance allowance of Rs. 25/-, the Committee has recommended an office Rent Allowance of Rs. 100/- per month in rural areas. However, in urban areas it should be Rs. 200/-.

Selection on merit

The committee has recommended that, subject to the reservation quota for some categories as prescribed by the Government from time to time, the selection of ED Agents should be strictly based on merit.

Recruiting authority

The Committee recommended that the recruiting authority of all categories of ED Agents should be Divisional Superintendent.

Leave

The Committee has recommended the following kinds of leave for ED Agents.

- (i) Earned Leave: One days' E.L. for each completed calender month of service.
 - (ii) Half Pay Leave: 8 days half pay leave in a year.
- (iii) Commutted Leave: Half the amount of the half Pay leave due to be granted on medical certificate.
- (iv) Leave without pay: The leave of 180 days at a stretch has been reduced to 60 days in a year.
 - (v) Casual Leave: 5 days casual leave in a year.
- (iv) Maternity leave: It has been recommended that female ED Agents be granted the same maternity leave as applicable in the case of full-time female employees of the Government of India as per CCS (Leave) Rules, 1972.

Leave encashment

The Committee has recommended that the same principle may be applied to ED Agents as in the case of whole-time departmental employees.

Put off duty

The Committee has recommended that the put off duty allowance may be increased from 25% to 50%.

35. The Committee has recommended that the 1964 ED Rules should be made statutory.

Facilities to be Provided to Public

The Committee has recommended that the limit of withdrawal of Rs. 500/- in Savings Bank by the SPM be increased to Rs. 1000/- This limit of Rs. 2000/- by the Regional PMsG/CPMsG.

RE-ORGANISATION

37. The Committee has recommended that there should be no further creation of posts of ED Agents and neither should any post office in ED category be opened atleast for the next 10 years.

It has been recommended that there should be total freeze in filling up of the posts. All vacant posts should be abolished and the work be managed by combination of duties. In case of operational requirements and exigencies of service, the post may be filled up by redeployment.

It is possible that the re-organisation of the system may involve transfer of ED Agents. The Committee has recommended that the ED Agents be made liable to transfer within Accounts Office jurisdiction or maximum within the sub-division.

CONCLUDING OBSERVATIONS

Financial implications as on 1.1.1996

The net annual expenditure of the allowances being paid to the ED Agents in the existing system of fixed allowances is Rs. 394.58 crores. Based on the recommendations of the Fifth Central pay Commission, it would increase to Rs. 475.63 crores on fixed allowances. On giving scales of pay, based on the Fifth Central Pay Commission's recommendations the annual expenditure would be Rs. 578.54 crores. The increase in the annual expenditure due to pay the dearness allowance, therefore, would be Rs. 183.96 crores. There would be an additional liability of Rs. 72.33 crores per annum due to pensionary benefits, leave expenditure, uniforms, split duty allowance, house rent allowance, city compensatory allowance and office rent allowance. The net increase in expenditure due to pay and other benefits would be Rs. 256.29 crores. However, increase in expenditure due to medical facilities, LTC, bonus, transfers and other compensatory allowances have not been taken into account.

Scale of Pay

 Scales of pay for EDMCs/ED Packers' ED Runner, ED Messengers and all other categories of ED Agents who do the same work as Group 'D'

(i)	Rs. 1220-20-1600	3 hrs 45 mts	19 Years
(ii)	Rs. 1545-25-2020	4 hrs 45 mts	
(iii)	Rs. 1870-30-2440	5 hrs 45 mts	
(iv)	Rs. 2195-35-2860	6 hrs 45 mts	
(v)	Rs. 2440-40-3200	7.5 hours	
For	excess workload of half an hour or more a lumpsum	n pay of Rs. 162/- be given.	
2.	Scales of pay for EDDAs/EDSVs:		
(i)	Rs. 1375-25-2125	3 hrs 45 mts	30 Years
(ii)	Rs. 1740-30-2640	4 hrs 45 mts	
(iii)	Rs.2105-35-3155	5 hrs 45 mts	
(iv)	Rs. 2470-40-3670	6 hrs 45 mts	
(v)	Rs. 2750-50-4250	7.5 hours	
For e	excess workload of half an hours or more, a lumpsu	ım pay of Rs. 183 be given.	
3.	Scales of pay for EDBPMs:		
(i)	Rs. 1280-35-1980	3 hrs	20 Years
(ii)	Rs. 1600-40-2400	3 hrs 45 mts	
(iii)	Rs. 2025-50-3025	4 hrs 45 mts	
(iv)	Rs. 2450-60-3650	5 hrs 45 mts	
(v)	Rs. 2875-70-4275	6 hrs 45 mts	
(vi)	Rs. 3200-80-4800	7.5 hours	

For all BPMs the minimum scale is for 3 hours of attendance. But those whose workload is beyond 3 hours, they would be entitled to the higher scale of 3 hours 45 minutes. For excess workload of half an hour or more, a lumpsum pay of Rs. 212/- be given. This lumpsum pay will also be given if workload increases from 3 hours to 3.5 hours.

4. Scales of pay for EDSPMs:

(i)	Rs. 2125-50-3125	5 hrs	20 Years
(ii)	Rs. 2550-60-3750	6 hrs	
(iii)	Rs. 2975-75-4475	hrs	
(iv)	Rs. 3200-85-4900	7.5 hours	

For excess workload of half an hour or more, a lumpsum pay of Rs. 212/- be given.

Combined Duties

5. EDBPM-cum-EDDA-cum-EDMC

Instead of giving a delivery allowance, it is necessary to have separate scales for BPMs who are doing delivery work and/or conveying mails. The scales proposed are:

			Lumpsum pay
			per half hour
(i)	Rs. 1550-35-2145	3 hrs 45 mts (17 yrs)	Rs. 206/-
(ii)	Rs. 1920-45-2685	4 hrs 45 mts	Rs. 202/-
(iii)	Rs. 2285-55-3220	5 hrs 45 mts	Rs. 198/-
(iv)	Rs. 2650-65-3755	6 hrs 45 mts	Rs. 196/-
(v)	Rs. 2925-75-4200	7.5 hrs	
6.	EDDA-cum-EDMC		
(i)	Rs. 1300-20-1860	3 hrs 45 mts	28 yrs
(ii)	Rs. 1645-25-2345	4 hrs 45 mts	
(iii)	Rs. 1990-30-2830	5 hrs 45 mts	
(iv)	Rs. 2335-35-3315	6 hrs 45 mts	
(v)	Rs. 2600-40-3720	7.5 hours	

For excess workload of half an hour or more, a lumpsum pay for Rs. 173/- be given.

World Bank Aided Irrigation Projects

778. SHRI BIR SINGH MAHATO: Will the Minister of

WATER RESOURCES be pleased to state:

- (a) the present status of ongoing World Bank aided irrigation projects in the country;
 - (b) whether there has been inordinate delay in

execution of these projects; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

WATER RESOURCES (SHRI SIS RAM OLA): (a) The present status of ongoing World Bank aided irrigation projects is as under:

SI. No.	Name of the Project		State	Date of Agreement & credit closing date	Amount o Assistance		
1.	Punjab Irrigation	}	Punjab	09.02.1990	US\$ 161.0	67M US\$ 128.67M	
	& Drainage Project	J		31.03.1998			
2.	Haryana Water	Ì	Haryana	06.04.1994	US\$ 262.	14M US\$ 69.12M	
	Resources Consoli-	J		31.12.2000			
	dation Project						
3.	Tamil Nadu Water)	Tamil	29.04.1995	US\$ 252.5	30M US\$ 14.03M	
	Resources Consoli-	}	Nadu	31.03.2002			
	dation Project	J					
4.	Orissa Water Res-)	Orissa	19.12.1995	US\$ 270.	57M US\$ 45.21M	
	ources Consolida-	}		30.09.2002			
	tion project	J				•	
5.	Andhra Pradesh)	Andhra	03.06.1997	US\$ 150.0	00M US\$ 00.00M	
	III Irrigation	}	Pradesh	31.01.2003			
	Project.	J					
6.	Dam Safety)	Multi	10.06.1991	US\$ 148.8	384M US\$ 37.75M	
	Assurance &	}	State	30.09.1998			
	Rehabilitation	J					
	Project						
7.	Hydrology Project		-do-	09.06.1995	US\$ 124.8	32M US\$ 6.07M	
				31.03.2002			

(b) and (c) There is no inordinate delay in the implementation of the projects. However, due to slow pace of work the completion schedule for Dam Sefety Assurances and Rehabilitation Project (multi state) has been extended by one year.

Manpower Cost in Defence Expenditure

779. LT. GENERAL PRAKASH MANI TRIPATHI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government took a note of a report

in the Asian Strategic Review published by the Institute for Defence Studies and Analysis (IDSA) wherein it was stated that the Indian defence establishment was making no serious effort to adopt itself to fight future wars; and

(b) if so, the present manpower cost and the manpower cost in the defence expenditure in early 1990?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Government is aware of the report in question.

(b) The manpower cost since 1991 is given below:

	(Rs. in crores)
Year	Pay & Allowances in
	Defence Expenditure
1989-90	4918.00
1990-91	5094.34
1997-98 (BE)*	11227.85

*excludes Rs. 3620 crores provided separately, as a lump-sum to cater to the impact of the recommendations of the Vth Central Pay Commission.

Pakistan Activities along Line of Control

780. SHRI K. PARASURAMAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government have received information about Pakistan embarking on any misadventure along the line of control in J&K before winter sets in; and
- (b) if so, the measures proposed to be taken by the Government to combat Pakistan Army's aggressive attempts across our border?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) There is no authentic information about Pakistan having any immediate plan of embarking on a misadventure along line of control. A constant vigil is maintained all along the border. Our forces are prepared to meet any threat posed from across the border.

Battle Tank "Arjun"

781. DR. Y.S. RAJASEKHAR REDDY:

SHRI RUPCHAND PAL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether army finds too many defects in Arjun, the country's main battle tank;
 - (b) if so, the details thereof;
- (c) whether the Government are contemplating any alternatives in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) No, Sir.

(b) to (d) Consequent to excellent results of extensive users trials, the state-of-the-art MBT ARJUN has been cleared by the Army and it has entered production phase. During the course of trials, the Army had suggested some modifications, which will be incorporated during production phase.

Pollution by Eastern Coalfields Ltd.

782. SHRI HARADHAN ROY: Will the Minister of

ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the attention of the Government has been drawn to the acute environmental problems created by the Eastern Coalfields Ltd. in West Bengal; and
- (b) if so, the details thereof and the steps taken or proposed to be taken in this regard.

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. The mining activities in the Eastern Coalfields in West Bengal have caused environmental pollution problems in the area. Show cause notices were issued by the West Bengal Pollution Control Board. The entire matter was brought to the notice of Hon'ble Supreme Court in Writ Petition No. 3727 (C) of 1985. The Hon'ble Supreme Court has referred the case to the Hon'ble Calcutta High Court.

Establishment of CBSE Schools

785. SHRI A.C.JOS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government propose to open new CBSE schools in Kerala;
 - (b) if so, the details thereof;
- (c) the time by which these are likely to be opened; and
- (d) the number of such schools presently in Kerala and the locations thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) No, Sir. However, Kendriya Vidyalaya Sangathan has sanctioned the opening of one Kendriya Vidyalaya at Kalpetta in Wynad District during the current academic year. Navodaya Vidyalaya Samiti plans to open two Navodaya Vidyalayas in Wynad and Trivandrum Districts.

(d) As per information furnished by the CBSE, a statement showing list of schools affiliated to the Board located in Kerala is enclosed.

Statement

List of Schools in Kerala Affiliated to the Central Board of Secondary Education as on 18.11.1997

Sr. No.	Name and Location of the Schools			
1	2			
1.	Kendriya Vidyalaya No.1, Naval Base, Cochin			
2.	Kendriya Vidyalaya No.2, Naval Base, Cochin			
3.	Kendriya Vidyalaya, Kozhikode West Hill			
4.	Kendriya Vidyalaya, Port Trust, Cochin			
5.	Kendriya Vidyalaya No.1, CPCRI Kasargod Kudlu			

Toc'H public School, Vytilla Cochin

38.

1	2	1	2
6. 7.	Kendriya Vidyalaya, INS Daronacharya, Cochin Kendriya Vidyalaya, CRPF Pallipuram, Trivandrum	39.	Sivagiri Sree Narayana Sr. Sec School Sreenivasapuram Varkala
8.	Kendriya Vidyalaya up Hill Malkapuram	40.	Bharatiya Vidya Bhawan, Girinagar, Cochin
9.		41.	Vyasa Vidya Peetham, Kallekkad, Palghat
10.	Kendriya Vidyalaya No.2, Vidya Nagar Kasaragod Kendriya Vidyalaya, Ernakulam	42.	Cochin Refineries School, PO Ambalamukal, Ernakulam Dist
11.	Kendriya Vidyalaya, Pattom, Trivandrum	43.	Bhartiya Vidya Bhavan's Vidya Mandir, PO
12.	Kendriya Vidyalaya, Pangode Tirumala, Trivandrum		Eravimangalam Trichur
13.	Kendriya Vidyalaya, Newsprint Nagar Kottayam	44.	Chinmaya Vidyalaya, Cannanore
14.	Kendriya Vidyalaya, Cannanore	45.	Santa Maria Academy, Vallachira PO Pallisery Trichur
15. 16.	K.V.No.1, Himambika Nagar, Palaghat Kendriya Vidyalaya, N A D Allaye, Distt Ernakulam	46.	The High Range School, Muttupati, Mannur Distt
17.	Kendriya Vidyalaya No.2, Kanjikode	47.	Jamia Hassania Public School, S Vazhakulam,
18.	Kendriya Vidyalaya, Puranattukara		Alwaye
19.	Kendriya Vidyalaya, Ottapalam, Palghat	48.	Matha School, Thampoly, Alleppey North PO
20.	Kendriya Vidyalaya, Payyanor, Kannur	49.	Ansar English School, PO Karikkad Trichur Distt
20. 21.	Kendriya Vidyalaya, Keltron Nagar, Kannur Distt	50.	Sainik School, Kazhakuttom, Trivandrum Distt
22.	Kendriya Vidyalaya, Kottayam Rubber Board	51.	Mahatama Gandhi Public School, Ambadimala Tiruvankulam
23.	Arya Central School, Pattom Trivandrum	52.	Holy Trinity School Kozhikode West Palghat
24.	VSSC Central School, Trivandrum	53.	Al-Ameen Public School, Edappaly, Cochin
25.	Chinmaya Vidyalaya, Tripunithura	54.	Chinmaya Vidyalaya, Kalathi, Trichur
26.	ST Mary's Residential Public School, Palikara, Tiruvalla	55.	KMM Eng. School, PO Perumbadappa, Malapuram
27.	Chinmaya Vidyalaya, Pallavur P O Palghat Distt	56.	SM Vidya Mandir Sec School, Talap Cannanore 2
28.	Sri Sathya Sai Vidyapeeth, Sri Sailam Katalur P O Calicut Distt	57.	St. Anthony's Public School Anakkal PO Kottayam Distt.
29.	Bhartiya Vidya Bhawan, Elamakkara, Cochin	58.	CKMNSS School, Chalakkudy,
30.	The Delta Study School, Cochin	59.	Sabargiri English School, Anchal PO Quilon Distt
31.	Marian School, Kalathipady, Kottayam	60.	Bappuji English Medium School, Parli PO Palghat
32.	N S S Public School, Perunthanni, Trivandrum	61.	Dayapuram Residential School, PO RE College, Calicut
3 3.	N S S Hr. Sec School, Tripunithura PO Ernakulam Distt	62.	Naval Public School, Cochin
34.	M E S Raja Residential School, Raja Nagar, PO	63.	Grace Central School, Chela Kara
	Calicut	64.	S N Vidya Bhavan, Chentrappini, Trichur Distt
35.	Ursuline Sec School, Paymbalam, Cannanore	65 .	MAR Thoma Eng Meium School, Kozhericherry
36.	S D V English Medium Sec School, Allepey	66.	Kasturba Public School, Chivakkal PO, Cannanore
37.	Chinmaya Vidyalaya Sr. Sec School, Ernakulam	67 .	Saadiya Eng Medium Residential School, Kaland Kasavagod

1	2	1	2
68.	Seva Sadan Central School Post Gandhi Seva	97.	Bhartiya Vidya Bhavan, Cannandore Kendra
	Sadan, Palghat Distt	98.	Chinmaya Vidyalaya, Kanhangad, Kasargod Distt.
69.	Cherpalcheri Eng Medium School, Cherpalcheri, Palghat	99.	St Jonh's School, PO Pathanamthitta
70.	SBOA Public School, Chittoor Ernakulam Cochin	100.	Chinmaya Vidyalaya, Pazhaveedu PO, Allappuzha
71.	BMM English Medium School, Kottayam	101.	MES Central School, Tirur, Malappuram
72.	Mahatma Gandhi Memorial Model School, Varkala	102.	Bhavan's Vidya Mandir, Kunnara PO Eroor Distt.
73 .	Sri Narayan Public School, Vadakka Villa, PO	103.	Vidyadhiraja Vidya Bhavan, Angamaly, Ernakulam
	Kollam	104.	Holy India Foundation School, N. Paravur,
74.	Army School, CARE C/o DSC Centre Cannanore	405	Ernakulam
7 5.	ISS English Medium School Pirintalmanna PO Punnikursi	105.	Chinmaya Vidyalaya, Tattamangalam, Palghat
76 .	Vidyodaya School, The Vakkal VK Colony, PO	106.	MES (Bawa) Residential School, Kuzhipengode, Tellicherry
77.	Kochi P E S Vidyalaya, Pattanur, Edya Kannur Distt.	107.	WMO Eng Academy Orphange Eng School Po Mittil, Wayanad
77. 78.	Sivagiri Vidya Niketan, Valmike Hills, Alwaye	108.	ISD English School Payyanur Kannur Distt.
78. 79.	Airport School, PO Melangats Kondolty, Malappuram	109.	Darul Uloom Eng School Kappur, Palghat
79.	Distt.	110.	Ameenpillai Rawther Memorial Central School,
80.	St. Peter's Sr Sec School, Kadayirupu, Ernakulam		Chithara Kotharakara, Kollam
81.	Sree Narayana Central School, Alleppey Distt.	111.	Darrusalam Eng. Medium School, Changarankulam, Malappuram
82 .	Hill top Public School, Puthiyara, Kozhikode.	112.	Chinmaya Vidyalaya, Taliparamba PO, Kannur
8 3.	Markazul Uiocm Eng. Medium School, Malappuram Distt.	113.	Frarook Eng. Medium School, Parappur, Kottakkal
84.	MES Eng. Medium School, Pattambi PO Palakkad	114.	The Choice School, Nadama East, Tripunithura
85.	ST Joseph's Eng. School, Mundakayam	115.	The Warwin School North Gate, Vaikom
86.	Chinmaya Vidyalaya, Vidyanagar Kasaragod	116.	Spring Valley School, Calicut REC P.O.
87.	Bhavar's Adarsha Vidyalaya, Ernakulam Distt. Cochin	117.	Chandanaparambil Syed Mohd Hazi Mem. Central School, P.O. Edassery Tailikulam Trichur
88.	Bhartiya Vidya Bhawan, Vazhdtacaud, Trivandrum	118.	Citadel Residential Eng. School, Ettichuvady PO Ranny
89 .	Chinmaya Vidyalaya, Manacaud, Trivandrum	119.	Al-Azhar Eng. Med.School PO Manakkody, Thrissur
9 0.	Amerita Vidyalayam, Kodungaloor, Thrissivaperoor	120.	Medhava Education Centre Haripad, Alleppey Distt.
91.	Vidya Prakash Public School, Vatakera	121.	Devaswom Eng. Med. School, Guruvayur, Thrissur
92.	Greet's Academy, Kaloor, Cochin	122.	Shreeniketan Central School, Karamcode, PO Quilon
93.	Marthoma Public School, Thengoli, Kochi 21	123.	Crescent Public School, Thottumugham, Alwaye
94.	Pankchaveettil Sir Sebastian Pub Sch, Cherthala	124.	DR. N K Mohammed Mem, Mes Central School,
95.	St. Thomas School, Mannanthale, Tiruanantha- puram	·- ··	PO Valenchery
96.	Jamia Salafiya Eng. School, Salafi Grammam, PO	125.	Navanirman Public School, MB M G Post Kochi
. .	Pulikkal	126.	Viswajyothi Public School, P.B. No. 33, Angamaly

1	2	1	2
127. 128.	Vimalgiri Eng.Med. School Kothamangalam PO Pee Vees Public School Nilambur	156.	Sahodaran Smarka Eng Med School, Avalookunnu, PO Alleppey
129.	Bhartiya Vidya Bhavan, PO Nadaramba, Thrissur	157.	Saraswati Vidya Niketan Pub School, Elamakkara, Kochi
130.	IGM Public School, St.Benadict RD, Cochin	158.	Syrian Jacobite Public School, Tiruvalla
131.	Sri Valluvanad Vidya Bhavan, Perinthalmanna	159.	Cherupushpa Bethani School, Alappuzha Distt.
132.	Ezhimala Eng. School, Ettikulam Ramanthali, Kannur	160.	St. Thomas Public School, Ernakulam Distt.
	Distt.	161.	Rajagiri Public School, Rajagiri PO Kalamassery
133.	Good Hope Eng. Med. School, Nilambur, PO Malappuram	162.	Assisi Vidya Niketan Public School, Kakkanad,
134.	MES Public School, P Vemballur, Kondangallur	163.	Bhawani's Varuna Vidyalaya, NPOL Trikkakara,
135.	Nirmala Matha Central School, East Fort, PO	.,,,,,,,	Cochin
136.	Thrissur Saraswati Vidyalaya, Thiruvanathapuram	164.	Knananya Residential School, Chingavanam, Kottayam
137.	MAR Gregorias Residential Pub School, Pallikkad	165.	Koppam Eng Med School PO Vilayur Distt. Palakkad
	Post, Kattarakkara	166.	Vivekanand Mem Pub School, Distt. Balarampur,
138.	St. Mary's Central School Pazhavangadi PO, Ranny		Trivandrum
139.	Progressive English School, Wadi Huda, Kannur	167.	Maria Montessori School, Distt. Alleppey
	Distt.	168.	MET Public School, Ernakulam Distt.
140.	Papuji Central School, PO Kottayam	169.	St. John's School Anchal, Kollam Distt.
141.	Labour India Public School, Kottayam Distt.	170.	Viswadeepthi Pub School, Admali PO, Idukki Distt.
142.	Adarsha Vidya Bhavan North Paravur	171.	Salafi Eng Med School, Kannookara, Kannur
143.	Campion School, Edaoakky, Cochin	172.	St. Mary's Residential Central Sch, Thiruvanantha- puram
144.	Devi Academy, Kolazhi PO, Thrissur Distt.	173.	Wadi Rahmah Eng School, Kodiyathur, Mokkam
145.	Amrita Vidyalayam, Peranbavoor Ernakulam Distt	174.	St. Mary's Residential Central Sch, Poonthoppu,
146.	Good Shephered Eng. Med. School, Thengana PO, Kottayuam Distt.		Alleppey
147.	Chinmaya Vidyalaya, Kollengode, Palakkad Distt.	175.	Thapovan Public School, Mankala PO Pathanamthitta Distt.
148.	Sree Buddha Central School, EDA Kulanagary	176.	DE Paul Public School, Kalpetta
	Kurunagapaly	177.	Sir Syed Eng Sch, Post Pavaratti, Distt. Trichur
149.	AL Manar Public School, Erattupetta	178.	Belmount Eng Med School, Nattakom PO, Kottayam Distt.
150.	St. Kuriakose Public School, Kottayam Distt.	179.	Sri Narayana Public School, Poothotta PO
151.	River De International School, Ruby Hills Kulathupuzha		Ernakulam Distt.
152.	Jyothi Niwas Public School U C College PO Alwaye	180.	St. Mary Residential School, Kavanadu, PO Kollam
153.	AL Farook Eng. Med. School Calicut	181. 182.	Cochin Public School, Thrikkakara, Cochi
154.	Cordova Public School Puthoora PO Thiruvantha- puram		Alan Feldman Public School, Kazhakuttam, Trivandrum
155.	IES Public School PO Chittilapally Trichur	183.	Modern Eng Med School, Taliparambaa, Kanur Distt.

1	2
184.	M I C Eng School, Agalad PO, Chvakad Trrichur
185.	M I C Eng Med School, Cherukara PO, Malappuram Distt.
186.	Jawahar Lai Eng Med School, Edava
187.	Mar Dionysius School, Pathanamthitta Distt.
188.	Oonianthala Eapen Mem. Public School, Eraviperur
189.	Indira Janardhanan, Vidya Mandir Marthorvattom PO, Alapuzha Distt.
190.	Bhartiya Vidya Bhawan, Kallai Road, Calicut
191.	Jawahar Navodaya Vidyalaya, Palayard, Calicut Distt.
192.	Jawahar Navodaya Vidyalaya, PO Chendayad, Tellicherry Taluk Cannanore Distt.
1 9 3.	Jawahar Navodaya Vidyalaya, Vadavathor PO. Dt. Kottayam
194.	Jawahar Navodaya Vidyalaya, Painavu PO Idukki
195.	Jawahar Navodaya Vidyalaya, Mayannur PO Trichur
196.	Jawahar Navodaya Vidyalaya, Oorakam Kizhmori, Mallaapuram
197.	Jawahar Navodaya Vidyalaya, Nenamangalam, Ernakulam
198.	Jawahar Navodaya Vidyalaya, Periya PO Kasargad Distt.
199.	Jawahar Navodaya Vidyalaya, Kottarakara, Distt Kollam
200.	Jawahar Navodaya Vidyalaya, Mannadisale Port, Pathanamthitta
201.	Jawahar Navodaya Vidyalaya, Mulampuzda, Palghat Distt.
202.	Jawahar Navodaya Vidyalaya, Alappuzha Distt. Chennithala PO

[Translation]

Creation of New Avenues of Employment

784. SHRI MANOJ KUMAR SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have formulated any programme as per the new economic policy so as to create new avenues of employment;
 - (b) if so, the details thereof;
- (c) whether Department of Telecommunications has modified its S.T.D./I.S.D./P.C.O. policy so that employment can be provided to the educated unemployed persons; and

(d) if so, the details of educated persons in urban and rural areas eligible for S.T.D. and P.C.O.?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

The Telecommunication sector is being opened up to the private operators as per the new telecom policy. Private Sector participation in cellular as well as basic services is expected to create lot of employment opportunities.

- (i) Due to expansion of Department of Telecommunications, a good number of posts in the cadre of Jr. Telecom. Officers have been created and being filled up from open Market.
- (ii) The policy formulated for providing STD/ISD/ PCO to the educated unemployed persons in 1993 is still continuing.
 - (b) As at (a) above.
- (c) The liberalised policy of allotment of STD pay phones has been formulated with a view to provide greater employment opportunity to educated unemployed, vide letter No. 31-13/91PHB dt. 24.7.93. (Statement is enclosed)
- (d) The eligibility of educated persons for STD/PCO is given as under:
 - (i) for rural areas- 8th or middle pass and above.
- (ii) for urban areas- Atleast Matriculate or High School pass.

Statement

Copy of letter No. 31-13-/91 PHB dated 24.7.1993

Subject :- Review of policy on STD PCOs.

Under the orders of Hon'ble MOS (C), the liberalised Policy of allotment of STD Pay phones enumerated in our office Memo No. 31-13/91-PHB dated 14.08.1992 has been reviewed with a view to provide greater employment opportunities to educate unemployed. The following guidelines are issued for implementation with immediate effect.

GENERAL

1. Eligibility:

Only educated unemployed persons are eligible to apply for allotment of STD PCOs. They should produce an unemployment certificate from their local MPs/MLAs/Revenue authorities of the rank of Tehsildar and above/employment officer/Chairman or Member of zilla Parishad/Panchayat or Village Pradhan or Secretaries of recognised Social Organisations like Rotary Club/Lions Club etc. who have jurisdiction over the locality where the applicant resides. The educational qualifications for the applicants are

- (i) For rural areas: 8th or middle school pass and above.
- (ii) For urban areas: atleast matriculate or High School and above.

Application is to be submitted in the prescribed performa enclosing the unemployment certificate and agreeing to the terms and conditions perscribed by the Department of Telecom. For the operation of STD PCOs.

2. Selection of bonafide persons:

A committe with a composition as given below will select the applicants for allotment of STD PCOs after proper scrutiny and verification of bonafides. As a check against possible frauds, photocopy of the unemployment certificate may be sent by registered letter to the issuing authority with a covering letter requesting for getting it verified. The Committee will allot the available number of PCOs giving preference to following categories of persons:

- (a) Handicapped including blind persons.
- (b) SC/ST applicants.
- (c) Ex-servicemen/War Widows.
- (d) Retired DOT employees or their dependents.
- (e) Dependents of Freedom Fighters.
- (f) Charitable Institutions/Hospitals.

The committee will be fully authorised to allot STD PCOs and also decided the location of the new PCOs.

Composition of Committee

- (a) The committee for allotment of the new STD payphones would consist as under:
 - (i) Head of SSA Chairman
- (ii) An officer from the Finance & Accounts wing of the Department working under SSA Head such as AO/CAO/ etc. Member.
- (iii) Three Non-official members would be nominated by the Ministry for a tenure period of two years.

3. Procedure of allotment

The committee will meet atleast once every month depending on the amount of work relating to allotment of STD PCO to scrutinise and select the applications from the eligible persons for STD PCO allotment.

4. Loan facility to STD PCO allotment

SSA Head will issue a certificate of allotment of STD PCO to the allotee to enable him to seek loan etc. from scheduled bank. SSA Head will also provide all assistance in this regard.

5. Extent of provision

Upto 5% capacity of the exchange lines is to be reserved for allotment of PCOs (STD and Local).

6. Type of Exchange to which STD PCOs should be parented

STD PCOs should normally be parented to an Elec-

tronic Exchange only. In a place which is served by electro mechanical exchanges, a new 128P C-DOT electronic exchange or an electronic exchange of a higher capacity with 16KHz home metering capacity can be opened and all STD payphones may be parented to this electronic exchange. The call loggers working with these STD PCOs should be operated on 16 KHz cycle pulse from the parented electronic exchange.

7. General conditions

- (i) One applicant should be provided with only one STD Payphone. However, the existing bulk franchisees will continue to operate as per terms and conditions of their existing agreement.
- (ii) All STD Payphones should be so installed that they face public road/lane to allow free access to public.
- (iii) The opening hours of such public telephones would be atleast from 6.00 a.m. to 10.00 p.m.
- (iv) Terminal equipment used by the allottee should be interface approved and they should not be programmable locally. Simple call loggers/Charge indicators manufactured by Hindustan Teleprinters Ltd. or other manufacturers which are interface approved by the department should be used. Use of stop watch will not be permitted (List of approved charge indicators is being circulated separately).
- (v) The allottee of STD PCO will be entitled to 20 paise per call unit 10,000 call units, 15 paise per call unit in the range of 10,000 to 20,000 call units and 10 paise per call unit beyond 20,000 call units as commission for the total number of call units made over a period of one month.

Procedure for recovery of security deposit and bills from STD PCO allottees will be as under:

Two accounts either in a Public Sector bank or in Post Office saving bank will be opened per STD PCO allottee. The first account will be opened in the name of Department of Telecom, in which the allottee will deposit daily the entire collection of the day either deducting 20 paise per call unit up to 10,000 calls unit, 15 paise per call unit in the range of 10,000 to 20,000 call units and 10 paise call unit beyond 20,000 call units as commission for the total number of call units made over a period of one month. The A.O.(TR) will monitor the proper deposit of the amounts by co-ordinating with bank/post office and will also ensure that all bills in respect of these STD PCOs are timely adjusted from above account. The other account will be in the name of the allottee and it will be pledged to the President of the Union of India. The allottee will deposit 5 paise per call unit in this account daily towards secruity deposit and this deposit will continue to be made till the amount becomes equal to Rs. 5,000/- in respect of Urban STD PCOs or Rs. 600/in the case of rural STD PCOs or average one month revenue whichever is higher. In rural areas, if the facility of Bank or Post Office is not available nearby, the above deposits can be made weekly. The telephone inspector and JTOs in the field will periodically inspect and check the passbooks of PCO allottees for prompt depositing. Defaulters, if any, in this regard should be brought to the notice of hinger authorities for taking action against them. Lapses on the part of the field staff during inspection will be dealt with severe penalties.

- (vi) The security deposit can also be deposited in cash one instalment or be in the form of a Bank Guarantee.
- (vii) Rates of pulsor should be displayed prominently by the allottee of STD PCOs for all important stations in the country and all stations within 200 kms.
- (viii) The applicants have to apply in the prescribed form for the allotment of STD PCOs.
- (ix) The applicant should sign an agreement in the prescribed form with the Telecom Authority when an STD PCO is allotted to him.
- (x) Incoming call facility will be allowed on all STD PCOs.
- (xi) Shifting of STD PCOs within the local areas is permitted normal shifting charges applicable to DEL will be levied.
- (xii) Periodical Surprise checks should be done to see that the allottee charges customers as per the guide-lines given by the Department of Telecom.
- (xiii) Guidelines for applying for PTs and rural governing them should be published in the commercial information pages of the telephone directory.
- (xiv) Periodical advertisements may be inserted in local newspapers, when sufficient number of applicants are not forthcoming.

II. Rural

Apart from the general conditions the following guidelines have to be followed in respect of rural STD PCO operation. The rural STD PCO is defined for this purpose as one working in an exchange system which has a total capacity of 512 lines and less:

- 1. A minimum guaranteed revenue per PCO per month in the case of rural STD PCOs is fixed as Rs. 100/
- 2. A security deposit of Rs. 600/- based on six months guaranteed revenue or monthly average revenue whichever is higher has to be deposited by the allottee of the STD rural PCO. This average revenue is calculated on the basis of the revenue of the previous six months.
- Weekly billing cycle would be followed for recovery of STD PCO charges.

III. Non-Rural (Urban)

Apart from the general conditions mentioned above, the guidelines detailed below have to be followed in respect of the STD PCOs scheme in Non-rural (Urban) areas:

- 1. Atleast one STD PCO may be made available for about every 100 dwelling/Business Premises.
- 2. While selecting the location for allotment of PCO, the SSA Head will consult the local bodies like Municipality, Public Institutions etc. to allocate convenient places for the PCO Booths. The important places given below should invariably be covered while selecting the location of PCO booths.
 - Commercial Housing Societies.
 - Resettlement Colonies.
 - Government Colonies.
 - Family Quarters of Defence Personnel.
 - Students Hostel
 - Bus Stands
 - Tourist Centres
 - Airports
 - Piligrim Centres
 - Railway Stations
 - Charitable Institutions
 - Hospitals
 - Educational Institutions, Public Libraries.
- 4. A minimum guaranteed revenue per PCO per month to the Department in the case of Non-rural (Urban) STD PCOs is fixed as Rs. 1600/-
- 5. The amount of security deposit will be Rs. 5000/
 or an amount equal to the average monthly revenue
 whichever is higher. The average monthly revenue will be
 calculated on the basis of previous six months revenue.
- Fortnightly billing cycle will be followed for recovery of STD PCO charges. If the charges are heavy, weekly billing may be resorted to by local telecom authority.

Sd/-

(K.V.Krishnamurthy)

Asstt. Director General (PHB)

[English]

Shortage of Teaching Staff in KVS

- 785. SHRI SARAT PATTANAYAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether there is shortage of teaching staff in various Kendriya vidyalayas in Orissa; and
- (b) if so, the details thereof and action taken to fill up the vacancies so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF

EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Against the sanctioned strength of 860 regular teaching posts in 30 Kendriya Vidyalayas of Orissa, 831 are in position. Occurence of vacancies due to retirement, promotions, transfers and creation of new posts etc. and their filling up is a continuous process.

Setting up of Recruitment Centres for Army in Rajasthan

786. COL. SONA RAM CHOUDHARY:

SHRI NARENDRA BUDANIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government propose to establish recruitment centres in Barmer or Jaisalmer and Churu districts of Rajasthan respectively for the recruitment of young deserving candidates in the Army;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) No, Sir.

- (b) Does not arise.
- (c) Districts of Barmer and Jaisalmer are adequately covered for recruitment in Army by Branch Recruiting Office, Jodhpur. District Churu is similarly covered by Branch Recruiting Office, Jhunjhunu.

[Translation]

Maintenance of NH 28 and 31

- 787. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government are contemplating to hand over the work of strengthening and maintenance of National Highway Nos. 28 and 31 to private companies; and
 - (b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN): (a) No, Sir.

(b) Does not arise.

Telephone Connections

- 788. PROF. AJIT KUMAR MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the applicants have to wait for more than one year for the telephone connections even in those areas where telephone exchanges have adequate capacity to provide the telephone connections;
- (b) if so, the number of such applicants alongwith the names of telephone exchanges and the action being

taken by the Government to provide telephone connections immediately; and

(c) the action being taken by the Government against the officials responsible for this situation?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Complaints

- 789. SHRI RADHA MOHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of complaints received against Group-A officers of Kendriya Vidyalaya Sangathan, Headquarters and Delhi region during 1996-97 and 1997-98, till date;
- (b) whether action has been taken in each of these cases; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) Information is being collected and will be placed on the Table of Lok Sabha.

[Translation]

Cleaning of Gangotri

790. KUMARI UMABHARATI:

SHRIMATI KETAKI DEVI SINGH:

SHRI PANKAJ CHOWDHARY:

Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

- (a) whether Indian Institute of Mountaineering and a mountaineering organisation of Italy has signed a treaty for the cleaning of Gangotri;
 - (b) if so, the details thereof; and
- (c) the estimated amount likely to be incurred on the said work and the time by which this work is likely to be completed?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Government is unaware of any Institution by the name of Indian Institute of Mountaineering and is also unaware of any treaty signed between this Institute and a mountaineering organisation of Italy.

(b) and (c) Does not arise.

Helmet for Pillion Riders

- 791. SHRIMATI KETAKI DEVI SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:
 - (a) whether the Government have taken a decision

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to make it mandatory for pillion riders to wear the helmet in Delhi: and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) and (b) No, Sir. The Central Government have not taken any decision in this regard. However, as per Section 129 Motor Vehicles Act, 1988, every person driving or riding on a motor cycle of any class or description shall, while in a public place, wear a protective gear conforming to the standards of Bureau of India Standards. Further, a person who is a Sikh, wearing a turban has been exempted from the above provision of the Act. In addition, the State Government have been empowered to provide for such exceptions as they may think fit.

Modernisation of Navigational Facilities on Ports

492. SHRI PANKAJ CHOWDHARY:

SHRI ANAND RATNA MAURYA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have formulated any scheme for the modernisation of existing navigational facilities at the ports;
 - (b) if so, the details thereof; and
- (c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) No, Sir.

(b) and (c) Do not arise.

[English]

Water Crisis in Delhi

- 793. KUMARI SUSHILA TIRIYA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the capital is likely to face a servere water crisis;
 - (b) if so, the reasons therefor; and
- (c) the steps taken/proposed to be taken by the Government to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) No, Sir. After signing of Memorandum of Understanding (MoU) between Uttar Pradesh, and National Capital Territory of Delhi regarding allocation of sufrace flow of Yamuna on 12.5.1994, the capital is not likely to face a severe water crisis in the forseeable future.

(c) (i) Upper Yamuna River Board is regulating allocation of available flows of river Yamuna amongst the

beneficiary States within the overall framework of the MoU since April, 1995. In any year when the availability of water in Yamuña is less than the assessed quantity, first the drinking water allocation of Delhi is met and the balance is distributed amongst Haryana, Uttar Pradesh, Rajasthan and Himachal Pradesh in proporation to their allocations.

- (ii) In order to receive more raw water at Delhi a scheme for construction of a parallel lined channel from Munak to Delhi has been finalised by Govt. of NCT of Delhi for execution through Government of Haryana.
- (iii) Government of NCT of Delhi is constructing additional water treatment plants, tubewells and ranneywells to enhance its capability to produce more potable water.
- (iv) Augmenting water supply for Delhi is planned from Tehri dam, Renuka dam and Kishu dam projects.

Port at Dahanu in Maharashtra

- 794. SHRI RUPCHAND PAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether attention of the Government has been drawn to the news-item captioned 'Port at Dahanu will ruin the fragile eco-system' appearing in The Times of India, dated October 6, 1997;
 - (b) if so, the facts of the matter reported therein; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

- (b) A reference was made to Ministry of Environment & Forests in May, 1996 by M/s. Amma Lines Limited and in May, 1997 by P & O Ports regarding the proposed Port at Vadhavan, Dahanu Taluka in Maharashtra. However, no detailed proposal as per the prescribed procedure has been received in the Ministry.
- (c) The project proponents have been requested to apply through the State Government to Dahanu Taluka Environment Protection Authority which was constituted as per the directions of the Hon'ble Supreme Court to deal with all the relevant environmental issues pertaining to Dahanu Taluka. The State Government has also been advised that no preliminary action should be taken by way of construction or otherwise at the proposed site pending detailed examination of the proposal by the Dahanu Taluka Environment Protection Authority and this Ministry.

[Translation]

Role of NGOs

- 795. SHRI RAMSHAKAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of the NGOs working in the field of human resource development; State-wise;
- (b) whether any agency has been constituted to look into the prevailing corruption in these organisations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Vacant Posts in Educational Institutions

796. SHRI SATYA PAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total sanctioned strength of teaching and non-teaching staff in various Government educational institutions of the Union Territory, Chandigarh;
- (b) the number of posts lying vacant in those institutions and the duration thereof; and
- (c) the time by which the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per the information furnished by Chandigarh Administration, the sanctioned strength of teaching and non-teaching staff in various educational institutions is 3235 and 723 respectively. Out of these, 186 teaching and 42 non-teaching posts are lying vacant from past 2 to 12 months as on 31.10.1997.

(c) They have further informed that many of the vacant posts could not be filled owing to Court cases. Action for filling the other vacancies has already been initiated.

[Translation]

Wild Animals in JIM Corbett National Park

- 797. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government are aware that due to improper upkeep of wild animals in the Jim Corbett National Park, some animals, like Tiger and Bears run away from the park and become man eaters;
- (b) if so, the number of persons/animals attacked by such animals in Uttaranchal during the years 1994-95, 1995-96 and 1996-97; and
- (c) the preventive steps taken by the Government to check the recurrence of this menace?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Ad-hoc Work Charged Employees

798. SHRI K.V. SURENDRA NATH: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether ad-hoc work charged employees are working in different Circle/Division of the Central Water Commission:
 - (b) whether they are entitled for regular pay scale;
- (c) if so, whether they are entitled for annual increments and other service benefits and if so, the details in this regard;
 - (d) if not, the reasons therefor; and
- (e) whether ad-hoc service of such employees is reckoned at the time of their regularisation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir. They are called ad-hoc khalasis.

- (b) They are paid at the minimum of the scale of pay in the lowest grade in the workcharged establishment.
- (c) They are entitled to the benefits of increments and other service benefits only after they acquire temporary status under the "Casual Labourers (Grant of Temporary Status and Regularisation) scheme of Government of India, 1993"
 - (d) Does not arise.
- (e) 50% of the service rendered by the ad-hoc khalasis under temporary status is counted for the purpose of retirement benefits after their regularisation as per the said scheme. Besides, for regularisation, an ad-hoc khalasi is also allowed age relaxation to the extent of continuous service rendered by him as ad-hoc khalasi.

[Translation]

Double Fare Policy for International Tourists

- 799. SHRI ANAND RATNA MAURYA: Will the Minister of TOURISM be pleased to state:
- (a) whether the Government have a proposal to abolish the double fare policy introduced for the international tourists in tourism sector;
 - (b) if so, the details thereof; and
- (c) the time by which the said system is likely to be abolished?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) No. Sir.

(b) and (c) Do not arise.

[English]

Lower Phone Rates

- 800. SHRI G.L. KANAUJIA: Will the Minister of COMMUNICATIONS be pleased to state:
 - (a) whether attention of the Government has been

drawn to the news item captioned "US may force India to lower phone rates" appearing in the Hindustan Times dated November 11, 1997:

- (b) if so, the facts of the matter reported therein; and
- (c) the reaction of the Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir. A news item captioned 'US may force India to lower phone rates' appeared in the Hindustan Times dated November 10, 1997.

(b) Briefly, the facts of the matter are as follows:

As per agreement between the Videsh Sanchar Nigam Limited, India's international carrier, and US carriers, the settlement rate for international telephone traffic between India and USA was \$0.79 per paid minute till 31.3.1997.

Federal Communications Commission, USA, vide its order dated 7.8.1997 has made it mandatory for US carriers to follow certain settlement rate guidelines from January 1, 1998 which interalia envisage lowering the settlement rate for US/India calls to 23 cents per paid minute by the year 2002. Accordingly, the US carriers are asking Videsh Sanchar Nigam Limited to reduce settlement rates as per the Federal Communications Commission's order.

(c) Videsh Sanchar Nigam Limited have filed an appeal against the order in US courts, along with international carriers of several other Countries. The appeal has been admitted.

Conversion of State Highways into National Highways

- 801. SHRI K. KANDASAMY: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government propose to convert some State Highways into National Highways;
 - (b) if so, the details thereof, State-wise; and
- (c) the amount likely to be incurred thereon statewise?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) to (c) The proposals are at preliminary stage and it is too early to give details.

Use of Wireless Communication Channels

- 802. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government propose to make the Department of telecommunications (DOT). Doordarshan, All India Radio and other public users of radio spectrum to pay for the use of wireless communications channels;
- (b) if so, whether the Ministry of Finance are in favour of charging Government users along the same liners as cellular operators; and
- (c) if so, the time by which a final decision is likely to be taken in the matter and the rates envisaged for use of radio channels?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) There is no proposal to charge the Central Government departments for use of radio frequency spectrum along the same lines as cellular operators.

(c) Does not arise.

Polaravaram Project

803. DR. T. SUBBARAMI REDDY:

SHRIMATI LAKSHMI PANABAKA:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether an All-party delegation of MPs of Andhra Pradesh met the Prime Minister and urged him to take up the Polaravaram Project as a National Project;
- (b) if so, whether the delegation observed that Polaravarm Project would benefit the agricultural needs of the people of East Godavari, West Godavari, Krishna, Visakhapatnam and some parts of Vijayanagaram district; and
- (c) if so, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir.

(c) At present, the project is to be constructed by the State Government for which an amount of Rs. 25.00 crores is provided in the IXth Plan.

Tapping of Ground Water

- 804. SHRI KESHAB MAHANTA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether a conference of State Ministers for Water Resources was held in August, 1997 to discuss the draft bill of the Union Government to regulate the tapping of ground water;
 - (b) if so, the outcome thereof;
- (c) whether the water level in most of the States have drastically sunk over the years; and
- (d) if so, the fall, in ground level, registered during the last five years. State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) No, Sir.

- (b) Question does not arise.
- (c) Long term observations made by the Central Ground Water Board have shown a state of both rise and fall in the level of ground water in various states.
- (d) Details of fall in the level of ground water registered during the last five years (1992-93 to 1996-97) is given in the enclosed statement.

Statement

State	Fall above 4 metres	Fall of 2-4 metres in
	in parts of Districts	parts of Districts
Andhra Pradesh	Nil	Srikakulam, Vijayanagaram
		Vishakhapatnam, West Godavari.
Assam	Bongaigaon, Kachar, Darrang, Dhewaji,	
	Dhubri, Goalpara, Golaghat, Hailakandi,	
	Jorhat, Kamraup, Karbi, Anglang, Karimganj,	
	Moregaon, Nalbari, Sonitpur, Tinsukhia,	
	Sivsagar.	-
Bihar	Hazaribagh, Nawada.	Darbhanga, Dumka, Jahanabad, Patna, Bhagalpur, Khagria, Palamau, Rohtas, Smastipur.
Gujarat	Banaskantha, Amreli, Bhavnagar,	Ahmedabad, Valsad,
	Jamnagar, Junagarh, Kheda, Kutch,	
	Mehsana, Rajkot, Sabarkantha, Baroda,	
	Surendranagar.	
Haryana	Jhind, Rohtak, Yamuna Nagar.	Bhiwani, Gurgaon, Rewari.
Kerala	Kottayam, Trichur, Ernakulam, Trivendrum,	Calicut, Wynad, Allepy.
	Malappuram, Eduki, Palghat, Kasargod.	
Madhya Pradesh	Chattarpur, Chindwara, Dhar, Mandsaur,	Damoh, Guna, Jabalpur, Durg,
	Hoshangabad, Dewas, Panna, Vidisha,	Balaghat, Mandla, Raipur,
	Raigarh, Ratlam, Sagar.	Rajnandgaon, Rewa, Satna, Siddi,
		Indore, Sihore, Raisen, Tikamgarh,
		Sahjapur, Sivpuri.
Maharashtra	Aurangabad, Jalgaon, Osmanabad	Akola, Amravati, Buldhana, Nagpur,
		Sangli, Bombay, Dadra Nagar Haveli.
Orissa	Bolangir, Dhenkanal, Mayurbhanj,	Balasore, Cuttack, Phulbani,
	Kalahandi, Sundergarh, Puri, Sambalpur.	Keonjhar.
Punjab	Nil	Hoshiarpur, Ludhiana, Ropar,
		Kapurthala.
Rajasthan	Jhunjhunu, Pali, Sirohi, Udaipur.	Barmer
Tamil Nadu	Ramanathpuram, Kamrajar, Salem,	Chinglapet, MGR, VR
	Coimbatore.	Padayachi
Uttar Pradesh	Fatehpur, Rampur	Azamgarh, Dehradun, Meerut.

Child Welfare Centres in Kerala

805. SHRI T. GOVINDAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Child Welfare Centres functioning in Kerala during the Eighth Plan Period;
- (b) whether any foreign assistance is being provided to the State for these Centres; and
 - (c) if so, details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) There is no central or centrally sponsored scheme under which Child Welfare Centres could be opened. However, for welfare and development of children, 120 Integrated Child Development Services (ICDS) Projects, 656 creches and 181 Balwadi centres were functioning during the end of VIIIth Plan period.

- (b) No, Sir.
- (c) Does not arise.

[Translation]

Pay Scale to BHU Professors

806. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Medical Science professors of Banaras Hindu University are given pay scales equivalent to that of AIIMS, New Delhi and other Post Graduate Institutes:
 - (b) if not, the reasons for this disparity;
- (c) whether any representation has been received in this regard; and
 - (d) if so, the action being taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) Teachers in the Universities, irrespective of the Faculty to which they might belong are paid salaries in accordance with the Scales of Pay approved by the University Grants Commission.

Rajiv Gandhi Literacy Mission Project

- 807. SHRI SUSHIL CHANDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the amount of grants allocated by the Union Government to the Madhya Pradesh Government during the last three years for Adult Education under Rajiv Gandhi Literacy Mission Project;
- (b) the number of persons made literate during the said period and the average cost incurred on making each

person literate;

- (c) the methodology adopted for implementation of this programme in the State;
- (d) whether the performance of literacy programmes as being run in the State has been evaluated; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) National Literacy Mission (NLM) does not release grants to Rajiv Gandhi Literacy Mission. Funds are released by NLM for eradication of illiteracy in the age group of 15-35 years directly to Zila Saksharata Samiti (ZSS), which is a society registered under the Chairmanship of District Collector at the District level. The granst released by the NLM for literacy to ZSSs of Madhya Pradesh during the years 1994-95, 95-96 and 96-97 are as under:

Year	Grants released
1994-95	Rs. 25,11,99,010/-
1995-96	Rs. 6,37,00,000/-
1996-97	Rs. 3,81,84,000/-

- (b) Upto June, 1997 34,43,450 persons have been made literate. The average cost of making each person literate under Total Literacy Campaign ranges between Rs. 65 to Rs. 100 per learner and for Post Literacy Programmes it ranges from Rs. 40 to Rs. 55 per learner per year.
- (c) The literacy campaigns are implemented through Zila Saksharata Samitis (ZSSs) which are registered under the Societies Registration Act as independent and autonomous bodies to provide a unified umbrella under which a number of inidividuals and organisations work together. The leadership to this body is provided by the District Collector/ Chairperson. All sections of society are given due representation in the planning and implementation of the programme. The approach to literacy campaigns is area specific, time bound, volunteer based and result oriented. The campaign is delivered through volunteers without any expectation of reward and incentive.
- (d) and (e) Literacy project in each district is subjected to concurrent and final evaluation through external agencies which are mostly reputed Social Research Institutions, University Departments etc. Final evaluation of a literacy project is taken up when majority of learners have completed all the three literacy primers. The literacy campaigns in the following districts of the State have been evaluated by the external agencies and their findings are as under:

Name of District		Percentage of learners achieving	
		basic literacy norms	
1.	Ratlam	86.46%	
2.	Indore	78.90%	
3.	Narsinghpur	41.00%	
4.	Bilaspur	74.00%	
5.	Raipur	82.00%	
6.	Durg	72.18%	

[English]

Chennai and Calcutta Telecom Circle

808. SHRI A. G. S. RAMBABU: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to transfer Chennai and Calcutta telecom circles to the Mahanager Telephone Nigam Ltd. (MTNL);
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (c) No such proposal is under consideration at present. The question of assigning any additional areas to M/S MTNL would, inter-alia, be linked to issues connected with reorganization/corporatisation of the telecom sector, requiring detailed examination and consultation with the various agencies concerned.

Sinking of Cargo Ships in Sea Near Bombay

809. SHRI L. RAMANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) wheter a number of cargo ships have mysteriously sank in the sea near Bombay Port in recent times;
- (b) if so, the number of ships that sank during the last one and a half year; and
- (c) whether any enquiry has been made into the reasons for such a high rate of accident and if so, the findings thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) to (c) During the last one and a half years, eight cargo ships have sunk/ grounded-3 within Mumbai Port limits for which the Mumbai Port Trust is carrying out preliminary enquiries. Out of 5 other ships which sank outside thhe Mumbai Port limits. Directorate General of Shipping, Mumbai has completed preliminary enquiry in 3 cases which indicate that the mishaps happened due to structural failure leading to ingress of water through the shell opening, poor condition of the Vessels and inclement weather conditions. In the other 2 cases, the Directorate is yet to complete the preliminary enquiry.

Postal Week

- 810. SHRI RAM NAIK: Will the Minister of COMMU-NICATIONS be pleased to state:
- (a) the Postal Department observed Postal Week form October 9, 1997;
- (b) whether the Government are aware that since that date the postmen in Mumbai observed "Work to Rule" whereby the deliveries of postal articles were delayed;
- (c) if so, the grievances of the postmen which prompted them to resort to work to rule; and
- (d) the steps taken proposed to be taken by the Government to remove the grievances and to settle the dispute?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

(b) and (c) No, Sir. No notice or intimation regarding "Work to Rule" was received by the Maharashtra Postal Circle at the Divisional, Regional or Circle level from any Union/ Staff association. Delivery of mails in Mumbai was normal except in some parts of North-west Postal Division, where there was some accumulation of mails due to heavy receipt of mails during Diwali season.

The Postman in North-West Division had however expressed their grievances about shortage of delivery staff.

(d) The Government has recently sanctioned 125 posts of postman and 12 posts of Sorting Postmen to Mumbai Postal Region. Out of this, 43 posts of Postmen and 4 posts of Sorting Postmen have been allotted to North-West Postal Division.

Tenders invited by Dredging Corporation of India

- 811. SHRI VIJAY GOEL: Will the Minister of SUR-FACE TRANSPORT be pleased to state;
- (a) whether on July 19, 1997 tenders were called for from Dredging Corporation of India for 6500 cubic meter hopper capacity trailers suction dredgers;
- (b) whether any other company of the world could also take part in the filling of tenders;
- (c) whether tender papers were not made available to the Chinese Shipbuilding Trading Company; and
 - (d) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) and (b) Yes, Sir. As this was a Global Tender, any company in the world who meets the prequalification criteria published in the Notice Inviting Tender (NIT) could take part in the filling of tenders.

(c) and (d) Yes, Sir. The offer submitted by M/s Chinese Shipbuilding Trading Company was not found in order as regards to the terms and conditions specified in the Notice Inviting Tender (NIT).

Godavari Tribunal Award

- 812. SHRI G. A. CHARAN REDDY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether according to the Godavari Tribunal Award, Andhra Pradesh is entitled to use 1479 tmc ft. of Godavari water:
- (b) if so, whether the State Government is utilising little than half of its allocated share;
- (c) if so, whether the proposed projects of Polavaram and Ichampally remain stagnant due to high cost, social, environmental and inter-state problems;
- (d) whether the scheme envisages drawing 528 tmc ft. of Godavari water to irrigate 20 lakh hectares in Telangana and 5 lakhs hectares in the Andhra Pradesh region besides providing 40 tmc ft. water to Rayalaseema and 10 tmc ft. for drinking water supply in the twin cities; and
- (e) if so, the time by which these projects are likely to be undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The award of Godavari Water Disputes Tribunal indicated only the allocation of waters for Co-basin subject to certain conditions in different Inter-State agreements reached amongst the States.

- (b) 145.35 TMC of water in Sriram Sagar and 266.3 TMC of water in Godavari Delta projects is being utilised by Andhra Pradesh in Godavari basin.
- (c) The Polavaram and Ichampally projects have not been given investment clearance by the Planning Commission because of environmental problem and inter-state aspects.
- (d) The Polavaram multipurpose project envisages utilisation of 578.87 TMC of water for irrigating 3.13 lac hectare of CCA of East Godavari, West Godavari, Vishakhapatnam and Krishna district of Andhra Pradesh, diversion of 84.7 TMC to Krishna Delta, 23.44 TMC for water supply to Visakhapatnam, allocation of 6.5 TMC to Madhya Pradesh and Orissa and 8.27 TMC for Samalkot Canal Extension besides meeting the requirement of 266.30 TMC of Godavari Delta.

Ichampally project is a joint-venture of Andhra Pradesh, Maharashtra and Madhya Pradesh on river Godavari with a reservoir capacity of 83.28 TMC of water to irrigate 1.31 lac hactare in Andhra Pradesh through Ichampally Canal.

(e) As per IX Plan document of Andhra Pradesh both these projects (Polavaram and Ichampally) are likely to be taken up for construction durin IX Plan.

Community Irrigation Projects

813. SHRI NAVEEN PATNAIK: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have a proposal to promote Community Irrigation Projects;
- (b) if so, the steps taken in this direction in Orissa during the last three years;
- (c) whether the list for Central funding of such projects in Ninth Plan has ben finalised; and
- (d) if so, the number of Community Irrigation Projects proposed to be executed in Orissa in that plan period?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The Ministry of Water Resources has no proposal at present to promote Community Irrigation Projects. However, Ministry of Rural Areas and Employment had launched Ganga Kalyan Yojana as a subscheme under Integrated Rural Development Programme (IRDP) with effect from 1st February, 1997 to provide irrigation through exploitation of Ground Water (Bore wells and Tube wells) to individuals and groups of small and marginal farmers living below poverty line.

- (b) Under Ganga Kalyan Yojana, an amount of Rs. 6.03 crores was released to Orissa during 1996-97. The scheme Ganga Kalyan Yojana is now being implemented as an independent Scheme from 1997-98. Out of the total allocation of Rs. 200 crore for 1997-98 for all the States and Union Territories, Rs. 6.33 crore has been released to Orissa so far.
 - (c) No, Sir.
 - (d) Does not arise with reference to (c) above.

District Primary Education Programme in Andhra Pradesh

- 814. SHRI R. SAMBASIVA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the State Government of Andhra Pradesh has taken up Rs. 600 crore World Bank aided project to extend District Primary Education Programme to 14 more districts;
- (b) if so, the names of the districts included thereunder; and
- (c) the main schemes on which this amount will be utilised?

THE MINISTER OF STATE IN THE DEPARMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The World Bank has indicated their willingness to fund expansion of District Primary Education Programme in 14 districts of Andhra Pradesh. The districts to be covered under the programme are Mahabub nagar, Medak, Adilabad, Nizamabad, Srikakulam, Nalgonda, Prakasham, Anantapur,

Khammam, Cuddapah, Chittoor, Visakhapatnam, Guntur, Ranga Reddy. The actual assistance would depend on finalisation of the district plans and their approval. The programme components which are eligible for funding under DPEP, inter-alia, include.

- (a) Microplanning community mobilisation.
- (b) Opening of new schools,
- (c) Construction of schoolbuildings, classrooms, toilets, drinking water facilities,
- (d) setting up of alternative schooling,
- Quality improvement for formal shooling including training of teachers, curriculum and textbooks renewal, setting up of sub-district structures for academic support to teachers,
- (f) Capacity building and institutional development,
- (g) Development of Research Evaluation and Management Information Systems etc.

[Translation]

Army Recruitment Centres in Haryana

- 815. DR. ARVIND SHARMA: Will the Minister of DEFENCE be pleased to state:
- (a) whether maximum number of soldiers are recruited in the Indian Army from Haryana and its adjoining areas;
- (b) if so, whether the Government propose to establish new recruitment centres apart from the existing ones;
- (c) if so, the time by which and the number of centres likely to be opened; and
 - (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) No, Sir.

- (c) Does not arise.
- (d) The existing Branch Recruiting Offices in Haryana and its adjoining areas as sufficient to cater to the needs of the area.

[English]

Court Ruling of Admission

- 816. SHRI RAMSAGAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether a Delhi court has recently ruled that it is illegal and improper to interview both the child and his parents by school authorities at the time of admission to pre-primary level and class I and has asked the Government to frame required legislation for admission;

- (b) if so, whether the Government have framed any legislation in this regard;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) According to the information furnished by the Govt. of N.C.T. of Delhi, Civil Court, Tis Hazari, Delhi in the case of Ajit Aggarwal-Vs-Mangey Ram Garg & others has ruled that it is illegal and improper to interview a child and parents by school authorities at the time of admission at pre-primary level and Class I and has also asked the Govt. to frame legislation for admission.

They have further informed that there are adequate provisions in Delhi School Education Act and Rules, 1973 to regulate admissions in private recognised schools.

[Translation]

Microwave Tower

- 817. DR. LAXMINARAYAN PANDEY: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether microwave towers are being set up in many districts of Madhya Pradesh for streamlining Communication facilities and whether Communication services are being provided through this system;
- (b) if so, the names of the places where such towers have been set up and functioning in Mandsaur district;
- (c) the places where construction of such towers has been completed; and
- (d) the time by which the construction of the remaining towers are likely to be completed?

THE MINISTER OF COMMUNICATION (SHRI BENI PRASAD VARMA): (a) Yes Sir.

- (b) 1) Mandsaur
 - 2) Neemuch
 - 3) Dipali Yamandi
 - 4) Sitamau
 - 5) Shyamgarh
 - 6) Manasa
- (c) and (d) Construction of towers at all the six places mentioned at (b) above, in Mandsaur Distt. have been completed. The position at other places in Madhya Pradesh where work on such towers has been completed, or is in progress is detailed below:

Name of the Station	Tower Height	Foundation	Erection
Suwasra	60 M	Completed	By March, 98
Garoth	80 M	By March, 98	By June, 98
Rampura	80 M	Completed	By March, 98
Sarwaniya Maharaj	40 M	By Jan., 98	By March, 98
Diken	40 M	By Jan., 98	By March, 98
Ratangarh	40 M	Completed	Completed
Jawad	40 M	Completed	Completed

[English]

Telephone Exchanges in West Bengal

- 818. SHRI AMAR ROY PRADHAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Government propose to set up new telephone exchanges in West Bengal during Ninth Five Year Plan and the current financial year 1997-98;
 - (b) if so, the details thereof, district-wise;
- (c) the number of old telephone exchanges in the State;
- (d) whether the Government have a proposal for the expansion and modernisation of telephone exchange in the State during the said period;
- (e) if so, the details thereof, district-wise and the time by which the work is likely to be completed;
- (f) whether the Government have provided or propose to provide telephone facility in all the Panchayats of West Bengal;
 - (g) if so, the details thereof; and
- (h) if not, the reasons therefor and the time by which such facilities are likely to be provided?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

- (b) The information is being collected and will be laid on the Table of the House.
- (c) There were twelve old type exchanges (Electro Mechanical) as on 31.3. 97. Out of these five have already been replaced by electronic exchanges upto now.
 - (d) Yes, Sir.
- (e) The information is being collected and will be laid on the Table of the House.
- (f) It is proposed to provide telephone connections to all Gram Panchayats as per National Telecom. Policy.
 - (g) and (h) Total no. of Gram Panchayats provided with

telephone connections in West Bengal is 3535 out of 3793. The remaining 257 Gram Panchayats are planned to be provided with telephone facilities during Ninth Five Year Plan.

Telecommunication Projects Collaboration with British Teleco

- 819. SHRI S. D. N. R. WADIYAR: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether some telecommunication projects are proposed to be set up in the country in collaboration with Bitish Telecom (BT);
 - (b) if so, the details thereof;
 - (c) the estimated cost of the projects; and
- (d) the time by which these projects are likely to be completed?

THE MINISTER OF COMMUNCATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) to (d) Does not arise in view of (a) above.

Separate Postal Accounts Office

- 820. DR. ARUN KUMAR SARMA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether a separate postal accounts office for the North East Region was created after bifurcating the combined accounts at Calcutta;
- (b) if so, the present status of the said office alongwith its location in the NER;
- (c) if not, the reason for not shifting of the said office; and
 - (d) the time by which it is likely to be finally shifted?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

- (b) and (c) The question does not arise in view of reply to (a) above.
 - (d) No decision has been taken as yet.

Expenditure on Coaching Schemes

- 821. SHRI MUKHTAR ANIS: Wil the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the expenditure incurred by the UGC on Coaching Schemes for students from Backward Classes and other weaker sections during the Eighth Plan period;
 - (b) the names of universities involved in the Schemes;
- (c) the number of students coached, University-wise and examination-wise; and
- (d) the financial allocation for the schemes for 1997-98?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) During the Eighth Plan period, University Grants Commission (UGC) has incurred an expenditure of Rs. 1,90,83,405/- on the Coaching Scheme for students belonging to the Minority Communities and other weaker sections. UGC has also informed that a Budget provision of Rs. 100.00 lakhs has been made for the Scheme during 1997-98.

The Coaching Scheme is being implemented in 22 Universities and 31 Colleges. There are twenty eight Colleges, where the scheme has been started. The details of names of Universities and Colleges and number of students coached are given in the enclosed statement.

Statement

List of Universities .under the Scheme of Coaching Classes for Minorities

S.	Name of the	Students Coached
No.	Universities	
1	2	3
1.	Dr. B. R. Ambedkar,	322
	University, Agra, (U.P.).	
2.	Aligarh Muslim	1713
	University, Aligarh, (U.P.).	
3.	Allahabad University,	1246
	Allahabad, (U.P.).	
4.	Bangalore University,	228
	Bangalore, Karnataka.	
5.	Barkatullah University	110
	Bhopal, Mahdya Pradesh.	
6.	Calicut University,	699
	Calicut, Kerala.	

7. Devi Ahilya Vishwavidyalaya, 1940 Indore, (M.P.). 8. Gauhati University, 413 Gauhati, Assam. 9. Gorakhpur University, 4067 Gorakhpur, (U.P.). 10. Jamia Millia Islamia, 792 New Delhi. 11. Jammu University, 400 Jammu, Jammu & Kashmir. 12. Kakatiya University, 124 Warangal, (A.P.). 13. Kashmir University, — Sirnagar, (J&K) 14. L.N. Mithila University, 297 Darbhange, Bihar. 15. Lucknow University, 466 Lucknow, (U.P.). 16. Nagpur University, — Nagpur, (Maharashtra). 17. Osmania University, 102 Hyderabad, (A.P). 18. Patna University, — Patna, (Bihar). 19. South-Gujarat, 154 University, Surat, Gujarat.	_	. 2	3
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Nagpur, (Maharashtra). 17. Osmania University, 102 Hyderabad, (A.P). 18. Patna University, — Patna, (Bihar). 19. South-Gujarat, 154 University, Surat, Gujarat.	16.		
 17. Osmania University, 102 Hyderabad, (A.P). 18. Patna University, — Patna, (Bihar). 19. South-Gujarat, 154 University, Surat, Gujarat. 			
 18. Patna University, — Patna, (Bihar). 19. South-Gujarat, 154 University, Surat, Gujarat. 	17.		102
Patna, (Bihar). 19. South-Gujarat, 154 University, Surat, Gujarat.		Hyderabad, (A.P).	
19. South-Gujarat, 154 University, Surat, Gujarat.	18.	Patna University,	
University, Surat, Gujarat.		Patna, (Bihar).	
Gujarat.	19.	South-Gujarat,	154
•		University, Surat,	
		Gujarat.	
20. M.D. University, 100	20.	M.D. University,	100
Rohtak, (Haryana).		Rohtak, (Haryana).	
21. University Bombay, —	21.	University Bombay,	_
Mumbai, (Maharashtra).		Mumbai, (Maharashtra).	
22. Chaudhry Charan Singh, —	22.	Chaudhry Charan Singh,	_
University, Meerut,		University, Meerut,	
(U.P.).		(U.P.).	

List of Colleges under the Scheme of Coaching Classes for Minorities

S.No	. Name of Colleges	Students Coached
1	2	3
1.	Anjuman-F-Islam's	285
	Nehru Arts, Science &	
	Commerce College,	
	Ghantikeri, Hubli.	
2.	APN Degree College,	168
	Basti, (UP).	
3.	Acharya Narendra Deo	35
	Kisan P.G. College,	
	Gonda, (U.P.).	
4.	PNKP (IG) Degree College,	827
	Akbarpur, Faizabad (U.P.).	
5.	D.A.V College,	34
	Mahatama Hans Raj Road,	
	Jalandhar, Punjab.	
6.	Degree College,	862
	Patti, Pratapgarh (U.P.).	
7 .	Dr. Ambedkar College of:	106
	Arts & Commerce,	
	Gulbarga, Karnataka.	
8.	Farook College,	1756
	Calicut, Kerala.	
9.	Govt. College,	171
	Molarkotla Punjab.	
10.	Govt. Girls (PG):	101
	College, Rampur (U.P.)	
11.	Govt. College, Kesaragod,	455
	Distt. Kasaragod, Kerala.	
12.	Gandhi Faizan (PG) College,	68
	Shahjahanpur (U.P.)	
13.	Hamidia Girls Degree College, Sultanpur Phawa, Noorulla Road, Allahabad (U.I	635 P.)

1	2	3
14.	Icbal College, Peringamala,	1741
	Trivandrum, Kerala.	
15.	Jamal Mohamed College,	249
	Tiruchirapalli, Tamil Nadu.	
16.	Karamat Hussain Muslim,	20
	Girls Degree College,	
	Faizabad Road, P.O. Mohannagar,	
	Lucknow, (U.P.).	
17.	Karnatak Arts, Science &	360
	Commerce College,	
	Bidar, Karnataka.	
18.	Kandi Raj College,	67
	Murshidabad, (West Bengal).	
19.	MFS Kalladi College,	525
	Mannarghat, Palghat, Kerala.	
20.	Millat College, Laheriyasarai,	185
	Darbhanga, Bihar.	
21.	MFS Manpad College,	190
	Mallapuram, Kerala.	
22.	MFS Ponnani College,	64
	Ponnani, Kerala.	
23.	Maulana Azad College,	418
	8, Rafi Abmed Kidwai Road,	
	Calcutta.	
24.	MFS Asambi College,	1168
	P.O. Vemballur, Kodungallur,	
	Trichur, Kerala.	
25.	M.M.H. College,	210
	Ghaziabad (U.P.)	
26.	Pocker Sahib Memorial	165
	Orphange College,	
	Tirurangadi, Kerala.	
27.	St. Mary's College,	231
•	Sultan Battery,	
	Wynad, Distt, Calicut, Kerala.	

1	2	3
28.	SECAP Association's Abdur	32
	Razzae Inamdar College of	
	Arts, Science & Commerce	
	College for Women,	
	Bijapur, Karnataka.	
29.	S.D. College,	1254
	Hoshiarpur, Punjab.	
30.	Zakir Hussain College,	80
	New Delhi.	
31.	Sir Syed College,	1944
	Taliparamba Cannore Distt.,	
	Kerala.	

Shortage of Cables

822. SHRI N. K. PRAMCHANDRAN:

SHRI MULLAPPALLY RAMCHANDRAN:

SHRI V. M. SUDHEERAN:

SHRI ANANTH KUMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware that due to acute shortage of cables, Tapal articles and other equipments, the expansion work of telephone exchanges has been stagnated in Kerala and Karnataka;
 - (b) if so, the details thereof, district-wise;
 - (c) the steps taken by the Government in this regard;
- (d) whether there is any proposal to introduce extended 'Sattellite money orders System' and 'point to point speed post centre' connecting to any post offices located in Kollam district in Kerala; and
 - (e) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir. Government are not aware of any shortage of cables, Tapal articles, etc. The expansion of exchanges in Kerala and Karnataka are proceeding as per schedule.

- (b) and (c) Does not arise in view of (a) above.
- (d) and (e) There is a proposal to introduce Extended Satellite Money Order System in Kollam H.O. and Kottarakkara H.O. in Kollam District. There is no propsal to introduce 'point-to point speed post facility' in any of the post offices in Kollam District in Kerala.

Bursting of T-72 M Tanks Barrels

823. SHRI DINESH CHANDRA YADAV:

SHRI SHIVANAND H. KOUJALGI:

SHRI DHIRENDRA AGARWAL:

Will the Minister of DEFENCE be pleased to

- state:
- (a) whether a number of times tank barrels of T-72M tanks got bursted during the firing exercise;
 - (b) if so, the details thereof;
- (c) whether any investigation into the cause of bursting has been made by the Government;
 - (d) if so, the details thereof; and
- (e) the steps taken by the Government to remove the defects in the tank barrels and to take up the matter with the suppliers thereof?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) Yes, Sir. There have been 33 instances involving bursting of gun barrels of T-72 tanks during the last 12 years.

(c) to (e) A Committee under the Chairmanship of an Officer of Directorate Genreral of Quality Assurance was appointed to investigate the failures and suggest remedial measures. On the basis of detailed investigations, the Committee have made certain technical suggestions to the manufacturing agency. Russian Specialists have also been invited to make a detailed examination of the problem and suggest possible solutions.

Revenue Earned by Government From Tourism

824. SHRI B. L. SHANKAR:

SHRI D. P. YADAV:

Will the Minister of TOURISM be pleased to state:

- (a) the revenue earned by the Union Government from tourism during 1996-97 and 1997-98, till date;
- (b) the amount spent on various tourist programmes' schemes during the said period;
- (c) the details of the policy formulated by the Government for encouraging the Tourism Industry during the year 1997-98; and
- (d) the number of tourists who visited India during upto 30.9.1997 in comparison to the corresponding period for the last year?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) The tax revenue earned by the Central Government by way of expenditure tax 1996-97 and 1997-98 (upto October 1997) is Rs. 293.23 crores and Rs. 138.95 crores respectively.

- (b) The Plan outlay of the Central Department of Tourism for the development of tourism during 1996-97 and 1997-98 are Rs. 90.00 crores and Rs. 104.85 crores respectively.
- (c) The policy of the Government for encouraging the tourism industry during 1997-98 includes more incentives for attracting private investment in the tourism industry and creation of awareness about the economic significance of tourism, assistance to States for infrastructure development, market promotion, etc.
- (d) The number of foreign tourists who visited India during:

 1997 (upto September)
 1643067

 1996 (upto September)
 1569804

[Translation]

Complaints Against BHU Vice-Chancellor

825. DR. BALI RAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of complaints received against the Vice-Chancellor of Banaras Hindu University from M. Ps., Research students and Lecturers;
- (b) whether no action has been taken on these complaints till date:
 - (c) if so, the reasons therefor; and
- (d) the steps being taken by the Government for the disposal of these complaints?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The Government had received a few complaints against the Vice-Chancellor of the Banaras Hindu University. These are being examined in the light of the comments received from the University in this behalf.

[English]

Implementation of Centrally Sponsored Schemes

826. SHRI BHAKTA CHARAN DAS:

SHRI KACHARU BHAU RAUT:

SHRI SANDIPAN THORAT:

SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of HUMAN RESOURCE DEVEL-OPMENT be pleased to state:

- (a) the total number of schools covered and the students benefited under the Centrally Sponsored schemes of Computer Literacy and studies in school, Educational Technology, scheme of Environmental orientation to school Education and Improvement of Science Education, Statewise and rural-urban area-wise; and
- (b) the funds allocated for the said schemes during the current financial year?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Under the said Centrally Sponsored Schemes, funds have been released during the 8th Five Year Plan to State Governments and Union Territories for the coverage of schools as per the statement attached. The State Governments have not specifically reported the actual number of students benefited under the Schemes as well as the rural and urban areawise coverage. Under the Scheme of Environmental Orientation to School Education, funds have been released to State Governments and Union Territories for implementation of specific projects. The activities cover a large number of schools.

The funds allocation for the said Schemes under Budget Estimates 1997-98 are as under:

Rs.	in crores
Computer Literacy and Studies in Schools	20.00
Educational Technology	15.00
Environmental Orientation to School Education (NGOs Sector)	02.00
Improvement of Science Education in Schools	20.00

Statement

SI.	State/UT	Number of schools covered			
No.		Class Scheme	E.T. Scheme	Improvement of Science Education in schools	Project Sanctioned Environmental Orientation
1	2	3	4	5	6
1.	Andhra Pradesh	30	36,381	2,664	1
2.	Arunachal Pradesh	11	900	_	1
3.	Assam	9	11,567	2,257	1

1	2	3	4	5	6
4. B	Bihar				1
5. G	Goa	58		62	1
6 . G	Bujarat	35	21,553	_	1
7. H	laryana	70	578	2,765	2
8. H	limachal Pradesh	181	1,007	1,182	2
9. Ja	ammu & Kashmir	10	1,628	1,779	2
10. K	arnataka	247	14,263	16,310	1
11. K	erala	82	_	1,861	2
12. M	ladhya Pradesh	300	_	3,561	2
13. M	laharashtra	193	25,000	14,620	3
14. M	lanipur	16	821	_	1
15. M	lehgalaya	31	2,703	650	1
16. M	lizoram	7	72	211	1
17. N	agaland	6	671	2,564	1
18. O	rissa		28,940	3,670	1
19. P	unjab	37	2,483	6,625	2
20. R	ajasthan	135	10,315	3,554	
21. S	ikkim	11	141	12	1
22. Ta	amil Nadu	57	_	_	
23. Tr	ripura	36	29	1,140	1
24. U	ttar Pradesh	210	_	1,968	1
25. W	est Bengal	50	_	_	1
26. A	& N Island	15	55	_	1
27. C	handigrah Admn.	_	_	_	1
28. N	.C.T. of Delhi	150	3,500	488	_
29. Da	adar & Nagar Haveli	3	43		1
30. Da	aman & Diu	3	_	42	2
31. La	akshdweep	_	_	26	2
32. Po	ondicherry	_		8	1

[Translation]

Irrigation Projects in H.P.

827. SHRI K.D. SULTANPURI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major irrigation projects sent by Himachal Pradesh to the Union Government and sanctioned out of them during the last three months; and (b) the number of projects pending for approval?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) One major Irrigation Project viz. Shah Nahar Irrigation Project with the latest estimated cost of Rs. 43.32 crores sent by Himachal Pradesh was received in Central Water Commission in August, 1995. The project has been approved by Planning Commission in February, 1997.

No project has been accorded Investment Clearance by Planning Commission in the past three months.

(b) One Medium Irrigation Project viz. Sidhata Irrigation Project is pending for clearance.

[English]

Development of Universities/Colleges

828. SHRI MURLIDHAR JENA:

SHRI AJOY. MUKHOPADHYAY:

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

- (a) the details of Universities/Colleges which received grants from UGC during the Eighth Plan period, University-wise/College-wise; and
- (b) the number of Universities/Colleges sanctioned grants as per their demands, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (b) The information is being collected and will be laid on the Table of the House.

Lower Suktel Irrigation Project

829. DR. KRUPASINDHU BHOI:

SHRI SARAT PATTANAYAK:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have a proposal to execute the Lower Suktel Irrigation Project;
- (b) whether it is likely to be implemented during 1997-98;
 - (c) if not, the reasons therefor; and
- (d) the details of the other medium and major irrigation projects in Western Orissa proposed to be executed by 2000 AD?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir.

- (c) Does not arise.
- (d) The details of the other major & medium irrigation projects in western Orissa proposed for execution during IX Plan (1997-2002) are as under:

S.No.	Name of Project	District benefited
1	2	3
(A)	Major	
1.	lb Phase-I	Sundergarh

1	2	3
2.	Ong Dam	Bargarh
3.	Lower Suktel	Bolangir
4.	Lower Indra	Nowarangpur
5.	Annl Uttei	Kalahandi
(B)	Medium	
1.	Ret	Kalahandi

Compulsory Education Bill

830. SHRIMATI LAKSHMI PANABAKA:

DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

- (a) whether the Government propose to intorduce a Bill for the compulsory education;
- (b) if so, whether the expert committee appointed in this regard has already submitted its recommendations;
- (c) whether the views of all the representatives of the State Govarnments and experts have been taken into consideration in this regard;
- (d) if so, the time by which the Bill is likely to be introduced;
 - (e) the main features of the proposed Bill;
- (f) whether the Delhi High Court in its latest judgement has urged the Government to introduce a legislation banning the commercialisation of education system in the country; and
 - (g) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (e) Based on the report of the Committee of State Education Ministers, set-up under the Chairmanship of Shri Muhi Ram Saikia, Minister of State for Human Resource Development (Education) to examine legal financial, academic and administrative implications of the proposal to make elementary education a Fundamental Right, the Constitution (Eightythird, Amendement) Bill, 1997, has already been introduced in the Rajya Sabha on July 28, 1997. The salient features of the Bill, as introduced in the Rajya Sabha, are as under:

- (i) The State shall provide free and compulsory education to all citizens of the age of 6 o 14 years.
- (ii) The State shall not make any lew for free and compulsory education in relation to educational institutions not maintained by the State or not receiving aid out of State funds:

- (iii) The competent legislature shall make the law for enforcement of right to free and compulsory education within one year from the commencement of the Constitution (Eighty-third Amendment) Act, 1997;
- (iv) Article 45 of the Constitution shall be omitted; and
- (v) It shall be fundamental duty to provide opportunities for education to a child between the age of 6 and 14 years of whom such citizen is a parent or quardian.

The Bill is, at present, under consideration of the Department-related Parliamentary Standing Committee on Human Resource Development.

- (f) No, Sir.
- (g) Does not arise.

[Translation]

Post Offices in U.P.

- 831. SHRI RAJENDRA AGNIHOTRI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of post-offices modernised in Uttar Pradesh during the last three years and the locations thereof: and
- (b) the number of post offices proposed to be modernised in U.P. during 1997-98?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) During the last three years, 75 post offices were fully modernised in Uttar Pradesh Postal Circle. The 1'st of these post offices is enclosed.

(a) During 1997-98, 42 post offices are proposed to be modernised in Uttar Pradesh Postal Circle.

Statement

List of Post Offices Modernised in Uttar Pradesh Postal Circle in the last three years

1994-95

- New Hyderabad P.O. Luchnow
- Nawabganj HO, Kanpur
- 3. Allahabad HO
- 4. Nodia Complex SO
- 5. Gonda HO
- 6. Lucknow Chowk HO

1995-96

- 1. Agra HO
- 2. Agra Fort HO
- 3. Mathura HO

- 4. Bulandshar HO
- 5. Varanasi HO
- 6. Jaunpur HO
- 7. Kanpur Cantt. HO
- 8. Hamirpur HO
- 9. Bareilly HO
- 10. Moradabad HO
- 11. Nainital HO
- 12. Tallital SO
- 13. Kheri HO
- 14. Alambagh PO
- 15. Mahanagar PO
- 16. Niralanagar PO
- 17. Lucknow GPO
- 18. Faizabad HO
- 19. Dehradun HO
- 20. Haridwar SO
- 21. Muzaffarnagar City PO
- 22. Meerut City SO
- 23. Pratapgrah HO
- 24. Deoria HO
- 25. Kunaraghat HO
- 26. Mau HO
- 27. Bairampur Ho

1996-97

- 1. Allahabad Kutchery HO
- 2. CDA(P), SO Allahabad
- 3. Mirzapur HO
- 4. Gazipur HO
- 5. Shaktinagar SO
- 6. Bangalitola SO
- 7. Varanasi Cantt. HO
- 8. Raebareli HO
- 9. Akbarpur HO
- 10. Sultanpur HO
- 11. Barabanki HO
- 12. Sitapur HO

- 13. Meerut City HO
- 14. Muzaffarnagar HO
- 15. Rishikesh SO
- 16. Khatauli SO
- 17. Etawah HO
- 18. Etah HO
- 19. Lalitpur HO
- 20. Orai HO
- 21. Banda HO
- 22. Unnao HO
- 23. Mahoba SO
- 24. Bindki SO
- 25. Saraimiran SO
- 26. Purwa SO
- 27. Akbarpur SO
- 28. Chibaramau SO
- 29. Safipur SO
- 30. Khaga SO
- 31. R.K. Nagar SO
- 32. Gorakhpur HO
- 33. Azamgarh HO
- 34. Bahraich HO
- 35. Ballia HO
- 36. Gorakhpur R.S. PO
- 37. Railway Colony Gorakhpur
- 38. Amroha HO
- 39. Rampur HO
- 40. Haldwani HO
- 41. Daudaun HO
- 42. Shanjahanpur HO

Navodaya Vidyalayas

832. SHRI FAGGAN SINGH KULESTE:

SHRI MULLAPPALLY RAMACHANDRAN:

SHRI BIR SINGH MAHATO:

Will the Minister of HUMAN RESOURCE DEVEL-OPMENT be pleased to state:

(a) the number of Navodaya Vidyalayas functioning

at present in the country, State-wise;

- (b) the number of Navodaya Vidyalayas proposed to be set up in th country, State-wise;
- (c) the total annual amount spent on the maintenance of Navodaya Vidyalayas in Madhya Pradesh;
- (d) the amount fixed for the proper functioning of a Navodaya Vidyalaya and the time taken to make it fully operational in the said State;
- (e) the number of students admitted in the State in the first year of commencement of a Vidyalaya; and
- (f) the time limit fixed for being eligible for hostel accommodation in these Vidyalayas?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) A statement indicating the Navodaya Vidyalayas functioning at present in the country, State-wise, is enclosed.

- (b) The Scheme of Navodaya Vidyalayas envisage setting up of one Navodaya Vidyalaya, on an average, in each district of the country.
- (c) The total amount spent on maintenance of Navodaya Vidyalayas in Madhya Pradesh during the year 1996-97 was Rs. 1476.32 lakhs.
- (d) The amount fixed for the normal functioning of Navodaya Vidyalaya at different levels is as under:

(Rs. in lakhs)

Level of	Recurring	Non-recurring	Total		
Vidyalaya					
class					
VI	15.41	6.74	22.15		
VII	24.23	2.78	27.04		
VIII	32.94	2.71	37.65		
IX	46.58	4.59	51.17		
x	53.69	2.93	56.62		
ΧI	62.35	4.77	67.12		
XII	68.24	3.19	71.43		

As a Jawahar Navodaya Vidyalaya starts at Class VI only, it takes seven years to become fully operational.

- (e) The number of students admitted in the year of commencement depends upon the temporary accommodation made available to Navodaya Vidyalaya Samiti. Usually a maximum of 80 students are admitted in the first year in a Vidyalaya.
 - (f) As all the Navodaya Vidyalayas are fully residen-

tial institutions, all the students are provided hostei accommodation at the time of admission in Class VI itself.

Statement

Statewise Details of JNVs Sanctioned

S.No.	Name of State/UT	JNVs Sanctioned
1	2	3
1.	Andhra Pradesh	22
2.	Arunachal Pradesh	07
3.	Bihar	45
4.	Gujarat	12
5.	Haryana	14
6.	Himachal Pradesh	10
7.	Kerala	12
8.	Maharashtra	28
9.	Punjab	11
10.	Rajasthan	28
11.	Sikkim	03
12.	Nagaland	04
13.	Uttar Pradesh	46
14.	Delhi	02
15.	Assam	18
16.	Orissa	16
17.	Goa	02
18.	Jammu & Kashmir	14
19.	Karnataka	20
20.	Manipur	08
21.	Mizoram	03
2 2.	Andaman & Nicobar	02
23.	Dadra & Nagar Haveli	01
24.	Daman & Diu	02
25.	Lakshdweep	01
26.	Pondicherry	04
27.	Madhya Pradesh	45

1	2	3
28.	Chandigarh	01
29.	Meghalaya	06
30.	Tripura	03
	Total	390

[English]

Encroachment into Defence Space

833. DR. M. JAGANNATH:

DR. RAMKRISHNA KUSMARIA:

Will the Minister of DEFENCE be pleased to state:

- (a) Whether the motives of a Canadian charter flight encroaching into Defence Space at Mumabi without any compelling circumstances have been established;
 - (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken in the matter?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (c) On 27.9.1997, a Canadian non-scheduled charter aircraft (flight No. 4A/425/9) on a flight from Dubai to Delhi via Bombay deviated from the planned route and flew within 30 kms of Jamnagar. Our interceptor aircraft were scrambled from Bhuj and the aircraft was directed to land at Bombay by the Air Force radar unit. the Commander of the flight stated that he had deviated from the approved flight path to follow a shorter route in order to save fuel. A thorough search of aircraft was carried out but nothing incriminating could be found. The aircraft was cleared to proceed further.

Telephone Connection

- 834. SHRI V. V. RAGHAVAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the details of applicants waiting for new telephone connections under different categories in Trichur district, Kerala, exchanges-wise; and
- (b) the steps being taken to increase the capacity of these exchanges?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The details of waiting list for different categories and exchange-wise in Trichur district are given in the enclosed statement.

(b) 30.000 telephone connections are planned in Trichur District during 1997-98.

Statement

Waiting List in Trichur District under different categories and exchange-wise as on 30.9.1997

SL	Names of the		Wai	iting List	
No.	Exchanges	OYT	SFL.	General	Total
1	2	3	4	5	6
1.	Alagappangar	8	56	1488	1544
2.	Annamanada	8	7	481	488
3.	Arangottukara	19	13	457	489
4.	Ayyanthole	8	. 8	928	928
5.	CKD-Chalakudy UI	27	8	2545	2572
6.	CKD-Chalakudy UII	8	8	8	8
7.	Chazhoor	28	62	587	677
8.	Chelakkara	6	5	581	5 92
9.	Cherpu	8	49	1578	1627
10.	Chowghat	27	47	2151	2225
11.	Changanore	13	8	2878	2883
12.	Elanad	2	8	241	243
13.	Engandlyoor	19	26	1827	1872
14.	Erumapetty	51	39	912	1882
15.	Guruvayur	33	14	1658	1785
16.	Trinjalakuda	79	141	3212	3432
17.	Kadappuran	35	7	653	692
18.	Kandassankadavu	17	75	2187	2279
19.	Kannana	5Ó	28	964	1842
2 0.	Kattakanpal	11	53	1328	1392
21.	Kattoor	484	161	3282	3847
22.	Kechari	14	15	712	741
2 3 .	Kodakara	27	75	1760	1862
24.	Kondazhy	1	4	264	269
25.	Koratty	140	76	1685	1821
26.	Kunnamkulam	8	8	2738	2738
27.	Kurichlkkara _.	3	36	382	341
28.	Kuzhoor	23	40	562	625
29.	Mala	12	31	1702	1745
30.	Mannuthy	8	22	1504	1526
31.	Matton	0	8	472	472

1	2	3	4	5	6
32.	Malur	3	8	419	438
33.	Moorkanad (TCR)	8	7	626	633
34.	Mulamkunnathukovy	23	66	1413	1499
35.	Mullurkara-Panjal	8	8	334	334
36.	Mundur-Cochin	9	72	2186	2187
37 .	Ollur	8	35	1199	1234
38.	Parappur	20	65	690	775
39 .	Pariyaram	17	1	842	868
40.	Pazhayannur	80	18	466	564
41.	Perinnanan	250	81	3224	3555
42.	Perumpilavu	33	45	862	948
43.	Poovathur	5	14	1612	1631
44.	Punnayurkulam	32	8	1843	1875
45.	Sreenarayanapuram	33	8	1864	1185
46.	TRC-Poonlunnam	6	17	618	641
4 7.	TRC-Trichur VI	1	2	1945	1948
48.	TRC-Trichur VII	3	7	508	518
49 .	Tiruvllwamala	18	3	539	568
50.	Vadakkancharry CN	14	57	1776	1847
51.	Valappad	8	27	1241	1268
52 .	Vallakunnu	2	38	538	562
53 .	Varandarapilly	16	27	497	548
54 .	Vellangattur	319	78	2343	2732
55.	Vellikulangara	73	37	886	946
56 .	Velur-Cochin	17	28	742	787
57 .	Venkitangu	8	8	587	587
58.	Vettilappara	4	1	219	224
	Total	2049	1888	69788	73645

Telephone Facility in Rural Areas in U.P.

835. SHRI I. D. SWAMI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether a tender to set up telephone exchanges in 30,000 villages in Eastern Uttar Pradesh at a cost of Rs. 600/-crore floated more than two years back has not yet been sanctioned;
 - (b) if so, the réasons therefor;
 - (c) the time by which the tender is likely to be

activated to help the villagers to get the telephone facilities;

- (d) whether any target date has been fixed to provide telephone facilities to all the villages in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (c) Tender for providing rural telephone in Eastern U.P., under the ADB Loan is under

evaluation. The tender evaluation is likely to be completed in the near future.

(d) and (e) It is planned to provide telephone facilities in all the villages of the country by the end of the 9th Plan. All out efforts are being made to achieve the target.

Grievances of Trained Manpower in AICTE

- 836. SHRI N. DENNIS: Will the Minister of HUMAN RESOURCE DEVELPMENT be pleased to state:
- (a) whether the All India Council for Technical Education has examined the grievances and problems of trained manpower;
 - (b) if so, the details thereof; and
- (c) the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) All India Council for Technical Education (AICTE) has been set up under AICTE Act, 1987 with a view to the proper planning and coordinated development of the technical education system throughout the country. The Council accords approvals to technical institutions and regularly monitors them so that minimum norms and standards are maintained. The grievances and problems, if any, of the manpower trained does not lie with the AICTE but with the institutions concerned.

Withdrawal of Army from J&K

- 837. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of DEFENCE be pleased to state:
- (a) whether any decision has been taken to withdraw army from Srinagar, Baramulla and some other towns of J&K; and
 - (b) if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) Based on deliberations at the Unified Headquarters under the chairmanship of the Chief Minister, Jammu & Kashmir, the responsibility of managing the law and order in Anantnag, Baramullah and Srinagar has been entrusted to civilian forces. The Army will, however, remain deployed in the vicinity and carry out counter-insurgency operations in these towns based on hard intelligence if the situation so demands. This decision has been taken in view of the improvement in the situation in this state.

[Translation]

Area Surrounding Jantar Mantar

838. SHRI BRIJ BHUSHAN TIWARI:
SHRI AJAY CHAKRABORTY:
SHRIMATI GEETA MUKI ERJEE:
KUNWAR SARVARAJ SINGH:

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

- (a) whether Government are aware that the surrounding area of the timeless monument the Jantar Mantar which attract a number of tourists is one of the dirtiest spots in the heart of Delhi; and
- (b) if so, the details thereof and the steps proposed to be taken, if any, to keep the area clean keeping it free from the permanent jhuggi dwellers?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) and (b) The premises of the protected monument of Jantar Mantar is well kept and monument properly maintained. The land adjoining to the southern side of the protected monument is under the control of N.D.M.C. and is being used for holding demonstration and public meetings etc. Archaeological Survey of India has taken up the matter with the Ministry of Urban Development for removing the Jhuggi dwellers from the area.

Utilisation of UGC Grants

- 839. SHRI ASHOK PRADHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of the amount given as grants in aid by the University Grants Commission to the Chaudhary Charan Singh University and other Universities in Uttar Pradesh during the last three years and till date, Universitywise:
- (b) whether this amount of grant has not been fully utilised by these Universities: and
- (c) if so, the reasons therefor and the details of the unutilised amount lying with these Universities?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Preservation of Temples in Orrisa

- 840. SHRI RANJIB BISWAL: Will the Minister for TOURISM be pleased to state:
- (a) whether Orissa has submitted any scheme to Union Government for the preservation of temples to make the areas around temples beautiful and attractive for the tourists;
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) to (c) The following project proposals submitted by the Govt. of Orissa for refurbishment/renovation of temples for the Central Financial Assistance under the scheme of Refurbishment of Monuments, have been sanctioned.

	Amount	(Lakhs)
	Sanctioned	Released
1993-94		
Illumination of Lord Jagannath Temple	10.00	10.00
1996-97		
Renovation of Lord Baldev Jey Temple, Kendrapara	7.50	3.00
Renovation of Laxmi Barah Tample	7.00	2.25
Development of Biranchi Narayan Temple at Palia	15.00	4.50
The following projects have been submitted by the Govt. of Orissa		
which are short listed for sanction of Central Financial Assistance		
for the current financial year.		
1997-98		
Refurbishment of Jagannath Temple Derabis	25.00	
Refurbishment of Mahabinayak Temple at Chandikhole, Jaipur District	25.00	
Refurbishment of Baldev Jey Temple, Kendrapara	25.00	
Refurbishment of Grameswar Mahadev Temple, Belar Nuagaon	5.00	
Refurbishment of Khiching Temple, Khiching, Mayurbhanj	5.00	
Refurbishment of Chandra Mouli Temple, Pattamudai	15.00	_

[Translation]

Recommendations of Committees on Education System

841. SHRI NAWAL KISHORE RAI:

DR. MAHADEEPAK SINGH SHAKYA:

Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state:

- (a) whether Kothari Commission (1964), Saidian Committee (1990) and Acharya Rammurti Committee (1997) were constituted to suggest the ways and means to bring about improvement in the country's education system;
- (b) if so, whether the said committee submitted their reports in time;
- (c) if so, the dates on which these reports were submitted;
- (d) the recommendations of these committees accepted and implemented so far; and
- (e) the suggestions accepted in principle by the Government but not implemented so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKAI): (a) to (e)

Since Independence, a number of Committees and Commissions were appointed by the Government to suggest ways and means to reform the system of education in the country. Amongst them was the constitution of the National Education Commission under the Chairmanship of Prof. D.S. Kothari in 1964. The Commission submitted its report on 29th June, 1966 and this report became the basis of the National Policy on Education (1968). The general formulations incorporated in the 1968 policy did not, however, get translated into a detailed strategy of implementation, accompanied by the assignment of specific responsibilities and financial and organisational support. As a result, problems of access, quality, quantity, utility and financial outlay, accumulated over the years. Therefore, a necessity in the revision of the existing education policy was felt. Based on the suggestion received, a new National Policy on Education (NPE), 1986 and its programme of Action (POA) were formulated.

The NPE, 1986 was further reviewed by Acharya Ramamurti Committee which submitted its report on 26the December, 1990 followed by a Central Advisory Board of Education (CABE) Committee on Policy headed by Shri N. Janardhana Reddy which submitted its report on 22nd January, 1992.

Based on the recommendations on these Committees, the NPE, 1986 and its POA were revised in 1992. The revised National Policy on Education provides a comprehensive Plan of Action assigning specific responsibilities for implementation. It gives, inter-alia, priority to primary education and adult literacy programmes with an accent on equity. The emphasis is now on toning up its implementation and stepping of resources for education so that there is better linkages of access, retention and quality at all stages of education throughout the country.

Irrigation Capacity

- 842. SHRI KACHARU BHAU RAUT: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the total irrigations capacity created in Maharashtra during the last two years;
- (b) whether the Government propose to launch new irrigation projects in the State to boost the same; and

(c) if so, the details thereof andthe estimated capacity likely to be increased during the forth coming years?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) The total irrigation capacity targeted to be created during the last 2 years i.e., 1995-96 and 1996-97 in the State of Maharashtra through Major & Medium Irrigation Projects and Minor Irrigation schemes was about 176.80 thousand hectares (provisional).

(b) & (c) Details of the programme for Major & Medium irrigation projects included by Government of Maharashtra in their Ninth Five Year Plan (1997-2002) are as under:

SI.	Sector/Scheme	IXth Plan (1997-
		2002) Outlay
	·	(Rupees in lakhs)
A.	Major Irrigation Projects (Except Maharashtra	
	Krishna Valley Development Corpn.)	
1.	Major Projects in advanced stage of construction	76951.00
2.	Major Projects in initial stage of construction	73635.00
3.	Common Schemes	37497.00
	Total Major Projects	188084.00
B.	Medium Projects:	
1.	Residual payments for completed medium projects	2546.00
2.	Medium Projects in advanced stage of construction	9968.00
3.	Medium Projects in initial stage of construction	70750.00
4.	New schemes of VIII Plan (1992-97)	42449.00
	Total Medium Projects	125713.00

The physical targets for creation of irrigation potential through Major & Medium and Minor irrigation projects in Maharashtra during the Ninth Five Year Plan is 2283 thousand hectares.

[English]

Irrigation Projects for Deforestation

843. SHRI BHIMRAO VISHNUJI BADADE:

SHRI SURESH R. JADHAV:

SHRI ANANTH KUMAR:

Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

(a) whether some proposals of Irrigation Projects from certain States for deforestation especially from

Maharashtra are pending with Union Government for approval;

- (b) if so, the details thereof with names of these projects, State-wise;
- (c) whether delay in approval to these Irrigation Project Works has hampered an overall development programme in these State;
- (d) whether the Government propose to accord approval to these proposals early;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether the Government have been requested to keep the Irrigation project works out of the purview of Forest (Conservation) Act, 1980; and

- (g) if so, the details thereof with action taken thereon?
- THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.
- (b) The information on State-wise names of irrigation projects pending with the Central Government under the Forest (Conservation) Act, 1980 is being compiled and will be laid on the Table of the House.
- (c) to (e) The delays in taking final decision on the proposals generally take place due to incomplete information furnished by the State Governments on various points including in respect of making equivalent non-forest land available for compensatory afforestation. As and when all essential details in respect of the proposal are received, they are examined expeditiously for final decision.
- (f) and (g) A reference has been recently received from Shri Suresh R. Jadhav, Hon'ble Member of Parliament, for keeping irrigation project works out of the purview of the Forest (Conservation) Act, 1980. The issue has been examined by the Ministry and it has been found that such exemption will require amendments to the Forest (Conservation) Act, 1980. Since implementation of the Forest (Conservation) Act, 1980 is one of the issues presently under consideration of Hon'ble Supreme Court, no further action on the matter can be taken till final judgement in the case.

Pollution by Thermal Power Plants

- 844. SHRI SURESH KALMADI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the three thermal power plants in the capital account for almost 16 percent of the air pollutants floating in Delhi's atmosphere;
- (b) whether small industries scattered all over Delhi including the thickly populated residential areas, are also responsible for the air pollution and their industrial waste is causing toxic materials to be leached in the soil, affecting ground water course; and
- (c) if so, the steps the Government propose to take in this direction?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) According to Central Pollution Control Board the Industries contribute to about 29 per cent of air pollution load generated in Delhi, out of which 16 per cent is contributed by the three thermal power plants. Untreated industrial effluents may leach in to the soil and contaminate ground water. The steps taken/proposed to be taken to prevent and control air and water pollution problems posed by power plants and industries located in Delhi include the following:

 Directions have been issued to the three thermal power plants in Delhi under Section 5 to the Environment (Protection) Act, 1986 to submit detailed action plan for utilisation of flyash.

- Use of superior quality of coal has been suggested till availability of beneficiated coal.
- A notification on use of beneficiated coal by thermal power plants has been issued on 19th September, 1997 which would be effective from lst June, 2001.
- Shifting of polluting industries from non-conforming areas to the conforming areas.
- Construction and commissioning of 15 common effluent treatment plants in the industrial estates at a cost of about Rs. 90 crores. Out of which Rs. 50 crores have already been made available as subsidy by the Central Government and Delhi Government.

[Translation]

Facilities at Tourist Spots in Delhi

- 845. SHRI JAI PRAKASH AGARWAL: Will the Minister of TOURISM be pleased to state:
- (a) whether the Government are aware that the tourists, other citizens and institutions have complained about uncleanliness and low standard facilities at the tourists spots and other places in Delhi where the tourists are lodged because the Municipal Corporation of Delhi is not being provided with the adequate financial aid according to its demands:
 - (b) if so, the details thereof;
- (c) whether the Supreme Court has made certain recommendations and expressed concern over the such matters during the hearing of public interest petitions;
 - (d) if so, the details thereof;
- (e) whether the Government propose to implement any time bound preventive action plan in this regard;
 - (f) if so, the details thereof; and
 - (g) the time by which it would be finalised?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JANA): (a) No such complaint has been received by the Department of Tourism.

- (b) Does not arise.
- (c) and (d) Yes, Sir. Hon'ble Supreme Court of India has directed the local bodies to improve the state of cleanliness in Delhi so as to satisfactorily ensure the collection, transportation and disposal of garbage/waste and also the construction/installation of incinerators in all the hospitals/Nursing Homes with 50 beds and above. However, no specific directions have been given for tourist spots in particular.
- (e) and (f) Number of steps have been taken by the NCT Delhi Government through local bodies to keep the

city clean such as collection of garbage, desilting of drains, hospital waste to be incinerated in the hospital itself, construction of new dustbins etc.

(g) All corrective measures are being taken on day-today basis by the local bodies.

[English]

DOT Probes VSNL Payment

- 846. SHRI SANAT MEHTA: Will the Minister of COM-MUNICATIONS be pleased to state:
- (a) whether the attention of the Government has been drawn to the news-item captioned "DOT probes VSNL payment to Iridium" appearing in "Indian Express", dated May 18,1997;
 - (b) if so, the facts of the matter reported therein; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes Sir.

(b) and (c) Case has been made over to Vigilance Cell for detailed investigations. Necessary action will be taken based on the findings.

Pollution by Fire Crackers

- 847. SHRI BANWARI LAL PUROIT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether burning of fire crackers every year have created imbalance in the environment;
- (b) if so, whether the Government propose to ban burning to fire crackers in the major cities in view of pollution; and
- (c) if so, the steps taken by the Government in this direction?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Bursting of fire crackers/fire works leads to high noise levels and air pollution problems.

- (b) and (c) Instructions have been sent to the concerned authorities of the major cities suggesting restrictions on use of fire crackers which produce noise of more than 100 decibels at 4 meter distance. Steps proposed for checking pollution due to fire crackers include consideration of the following:
 - (i) Banning of bursting of crackers between 10 p.m. and 6 a.m.;
 - Bursting of crackers are to be permitted only during public festivals and in designated areas; and
 - (iii) Banning of manufacture and bursting of joined crackers.

Ethylene Oxide - An Environment Hazard

- 848. SHRI SURESH PRABHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether sterilisation of medical products and devices which is carried out mainly with ethylene oxide is a serious environmental hazard and sterilisation with ethylene oxide also poses a threat to the workers working in ethylene oxide sterilisation plants;
- (b) if so, whether presently there is any provision in India, statutory or otherwise, to prevent the release of ethylene oxide and counter gas in the air after the sterilisation process is over and to protect the workers against the hazards of employment in ethylene oxide plants; and
- (c) if not, the steps proposed to be taken to deal with this problem?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Sterilisation process by using ethylene oxide takes place in closed circuits and as such the release of this gas is controlled. The ethylene oxide is a toxic gas and its contact may cause irritation of eyes and skin. The tolerance level of 5ppm of ethylene oxide in air has been reported by the National Institute for Occupational Safety and Health, USA. The ethylene oxide is regulated under the explosive Act, 1884 when handled in large quantity.

[Translation]

Appraisal of Programmes

- 849. SHRI RAVINDRA KUMAR PANDEY: Will the Minister fo HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Government have reviewed the programmes like providing uniforms and mid-day meals free of cost to the poor studetns upto the 8th class;
- (b) if so, the steps taken by the Government for the implementation of said programmes in Bihar;
- (c) the number of districts in Bihar where these programmes are being implemented; and
- (d) the details of Central assistance provided to States for these programmes, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The National Programme of Nutritional Support to Primary Education, popularly known as Mid-day Meals Scheme, was launched on 15th August, 1995. It has been extended to cover students of Primary Classes (I-V) in all the blocks/districts including urban areas in Bihar from 1997-98 studying in Government, Government-Aided and Local Body schools.

As the programme has been extended to all blocks in the country and urban areas only in the current year, it has not been possible to conduct a formal review so far. Free uniforms to poor students are not provided by the Central Government.

(d) Under the Mid-day Meals Scheme, funds are released to the Food Corporation of India which supplies foodgrains (Wheat/Rice) free of cost to the implementing agencies in the States/UTs.

Central assistance is not given for the incentive schemes like supply of free uniforms as the provision for such schemes is to be made by the State Governments under their budgets.

[English]

Acquisition of Computers by IGNOU

- 850. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Indira Gandhi National Open University (IGNOU) has acquired computers worth crores of rupees from Computer Maintenance Corporation (CMC) without following the accepted procedures;
 - (b) if so, the details thereof;
- (c) the reasons for violating the accepted procedures;
- (d) the action proposed to be taken in the matter; and
- (e) the accepted procedure to pruchase the computers and other items in the Ministry and the departments under it?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (e) Certain allegations arising out of purchase of Computers and the Division of IGNOU dealing with computerisation are being looked into.

[Translation]

Arms Produced by Ordnance Factory in Kanpur, U.P.

- 851. SHRI JAGATVIR SINGH DRONA: Will the Minister of DEFENCE be pleased to state:
- (a) whether priority is given in the International Market to the arms produced by Kanpur ordnance factory;
- (b) if so, the income earned by the Government through the sale of these arms?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Indian Ordnance Factories are engaged in the manufacture of defence stores primarily to meet the requirements of our own armed forces, para-military forces,

- etc. However, with a view to enlarging their turnover and thereby, enhancing productivity, Ordnance Factories have been utilising sparable capacity for making items for sale in the civil market in the country and for export.
- (b) Amongst the Ordnance Factories located in Kanpur, Small Arms Factory has exported arms and spares worth Rs. 1.01 lakhs during the current financial year.

Corruption Cases

- 852. DR. MURL' MANOHAR JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of cases relating to corruption, dishonesty and assets disproportionate to the income of civil servants investigated by the Vigilance Department of the Ministry in 1995-96;
- (b) the number of officers involved in the said cases, Grade-wise:
- (c) the number of complaints received for corruption and dishonesty in the 1995-96 and the action taken thereon:
- (d) whether the vigilance initiate action suo moto against the staff suspected to be dishonest and corrupt;
- (e) if so, whether the Ministry have made any review of the functioning of power of the vigilance section under their control; and
 - (f) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) 1233 cases were investigated by the Vigilance Department of the Ministry in 1995-96.

(b) Number of Officers involved are as under:

GOs 365

NGOs 684

- (c) 1884 complaints were received in 1995-96 and on invistigation suitable action was initiated against the erring officials.
- (d) Yes Sir. If information leading to suspicion becomes available.
 - (e) No, Sir.
 - (f) Does not arise.

BOT Projects in Road and Port Sectors

853. SHRI SONTOSH MOHAN DEV:

SHRI G.A. CHARAN REDDY:

SHRIMATI LAKSHMI PANABAKA:

SHRI SANAT KAMAR MANDAL:

SHRI MADAN PATIL:

DR. T. SUBBARAMI REDDY:

SHRI A.G.S. RAM BABU:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government propose to provide loan/assistance to the entrepreneurs engaged in the road and port sectors to take up Buiid-Operate-Transfer projects and have evolved norms for offering such projects to private entrepreneurs, both foreign and domestic;
 - (b) if so, the details thereof;
- (c) whether the Government are aware of the problems and risks involved in the BOT projects and private sector's hesitance on investing in such projects due to gestation periods;
- (d) whether the Government have decided not to give guarantees against Foreign Exchange Rates fluctuations to foreign investors for taking up Highway Development Projects on BOT basis and as a result of this some investors have withdrawn:
 - (e) if so, the details thereof;

- (f) the steps taken/proposed to be taken for the betterment of BOT projects; and
- (g) the details of BOT projects selected/proposed to be selected/ongoing alongwith cost and completion schedule thereof, State-wise?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN): (a) and (b) Yes, Sir. Upto 40% of the Project cost can be contributed by the Government in the case of National Highways on a case to case basis.

- (c) The privatisation policy is being evolved in consultation with the Industry and the response for BOT projects is guite reasonable.
- (d) So far, foreign exchange rate fluctuations has not been guaranteed by the Government.
 - (e) Does not arise.
- (f) The BOT policy is flexible and dynamic and the issues raised by the Private sector and lenders are considered from time to time on merits.
 - (g) A statement is attached.

Statement

(A) Status of BOT Projects already taken up on National Highways

SI.	Name of the BOT Project	NH No.	State	Length/	Cost	Status
No.				Nos. (Rs.Crore	es)
1	2	3	4	5	6	7
1.	Thane Bhiwandi Bypass	3 & 4	Maharashtra	24 Km	17	Construction completed.
2.	Chaltan ROB	8	Gujarat	one ROB	10	Work in progress.
						Likely to be completed
						in May, 1998.
3.	Udaipur Bypass	8	Rajasthan	11 Km	24	Work in progress.
						Likely to be completed
						in April, 1998.
4.	Six bridges	5	Andhra Pradesh	6 Nos.	50	Work in Progress.
						Likely to be completed
						in April, 2002.
5.	Coimbatore Bypass	47	Tamil Nadu	33 Km	100	Agreement signed on
						3.10.97. Likely to be
						completed by Dec., 1999.
6.	Durg Bypass	6	Madhya Pradesh	18 Km	68	Agreement signed on
						5.11.97. Likely to be
						completed by June, 2000.

1	2	3	4	5	6	7
		(B) BOT Projects on O	ffer		
7.	Hubli-Dharwad Bypass	4	Karnataka	30 Km		The Project are at
						intitial/different
						stages and it is too
	•					early to indicate their
						cost and time schedule
						for completion.
8.	2nd Narmada Bridge	8	Gujarat	1 bridge		-do-
9.	Nardhana ROB	6	Maharashtra	One ROB		-do-
10.	Neliore Bypass	5	Andhra Pradesh	18 Km		-do-
11.	Patalganga Bridge	17	Maharashtra	1 bridge		-do-
12.	Jaipur-Kishangarh	8	Rajasthan			-do-
13.	Hosur-Krishnagiri	7	Karnataka	93 Km		-do-
14.	Chingeipet-Villupuram	45	Tamil Nadu	100 Km		-do-
15.	Amaravati Bypass	6	Maharashtra	40 Km		-do-
16.	Six number of ROBs	8	Rajasthan			-do-
17.	2nd Vivekananda Bridge	2	West Bengal	1 bridge		-do-
18.	Akola Bypass	6	Maharashtra			-do-
19.	Panvel Bypass	9	Maharashtra	11 Km		-do-

List of Approved private Sector Participation Projects Leasing of Existing Berth/Assets of the Port

- Leasing of berth No. 6 at Kandla Port to M/s. Geepee Corporation Limited, Bangkok for handling bulk and break bulk cargoes.
- Leasing of berth at Haldia Dock Complex to Steel Authority of India Limited and TISCO.
- 3. Leasing of JD-1 berth at Madras Port.
- 4. Leasing of JDD-5 berth at Madras Port.

Creation of Storage Facilities/Warehouses

- Leasing of land to M/s. SPIC for storage and despatch of LPG in Tuticorin Port.
- Leasing of land to M/s. Suraj Agro Private Limited at Madras Port for creation of storage facilities for non-hazardous liquid bulk cargo.
- Leasing of land to M/s. Ganesh Benzoplast Limited for creation of storage facilities for Class. "B" & "C" liquid chemicals at Jawaharlal Nehru Port.
- Leasing of land to M/s. Hindustan Organic Chemicals Limited for creation of storage facilities for Class "B"

- and "C" Liquid Chemicals at Jawaharlal Nehru Port.
- Land has been leased to various parties at various major ports for creation of new storage facilities/ warehouses.
- Leasing of Transit Shed at Visakhapatnam Port to M/s. Tinna Oils & Chemicals Limited, Bombay for setting up mechanical cargo handling facilities, etc.

Creation of Dry Dock, Ship Repair Facilities & Ship Breaking

- Setting up a floating dry dock and ship repair facilities at Mormugao Port by M/s. Western India Shipyard Limited.
- Setting up of ship repair facilities at Madras Port by M/s. Chowkhani international Limited.
- Land allotted to M/s. Western India Maritime Division for setting up of Ship Breaking Yard at Mormugao Port.

Leasing of Equipment By Port from Private Sector

- Container Handling euipment taken on lease by Jawaharlal Nehru Port Trust.
- 15. Container handling equipment at Bombay Port.

16. Hiring of Tugs at Visakhapatnam Port.

Capital Dredging from Funds Provided by Oil Companies

17. Capital Dredging at New Mangalore Port Trust funded by M/s. MRPL.

Creation of Fresh Berths

- 18. Creation of crude handling and POL product facilities for M/s. MRPL's Refinery at New Mangalore Port. Funding of project arranged by M/s. MRPL through SCICI. (indicative cost Rs.238 crores)
- 19. Virtual jetty by IOC at Kandla.
- 20. Virtual jettly by HPCL at Kandia.
- 21. Approval to M/s. Raliance for construction of Asia Bulk Terminal off Goa Coast.
- 22. Liquid Jetty at Kandla through IFFCO.
- 23. Creation of LPG facility at New Mangalore Port through HPCL.
- 24. Creation of off shore stackyard & berth (OSB) off Mormugao Coast.
- 25. Captive Jetty for M/s. SPIC Electric Power Corporation at Tuticorin.
- 26. Captive Jetty for Nagarjuna Fertilizers & Chemicals at New Mangalore.
- 27. Container Terminal at Jawaharlal Nehru Port.
- 28. Construction of Berths 5A/6A at Mormugao Port.
- 29. Construction of Oil Jetty at Mumbai Port by M/s. Tata Electric Company.
- 30. Construction of SBM and Captive POL Jetties at Kandla Port by M/s. Essar Oil Ltd.

[Translation]

Loss at Tourist Places in Narmada Valley Due to **Earthquake**

- 854. SHRI DADA BABURAO PARANJPE: Will the Minister of TOURISM be pleased to state:
- whether a devastating earthquake took place in the Narmada valley area of Madhya Pradesh on May 22,1997;
 - if so, the names of tourist places affected; (b)
 - the manner in which these places were affected; (c)
- whether any on-the-spot study was conducted by a departmental officer or Divisional Commissioner; and
- if so, the details thereof including the action taken by the Government in this regard?

- THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFARIS (SHRI SRIKANTA JENA): (a) Yes, Sir.
- The State Government of Madhya Pradesh has informed that mostly Jabalpur and Bhedaghat tourist places were affected.
- Bhedaghat was partially affected by the earthquake resulting in soil erosion on both sides of Narmada River and also dislocation of some rocks near the water fall at Dhuandhar.
- (d) and (e) An on-the-spot study was conducted by the District Administration and there is a proposal for construction of retaining wall on both sides to stop the inundation of the sides of the river.

[English]

Expansion of Telephone Project

- 855. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMUNICATIONS be pleased to state:
- the details of development projects regarding Telecommunication facilities proposed for the State of
- whether any of the existing telephone exchanges in the Cannanore, Wayanad or Calicut districts of Kerala are proposed to be expanded during 1997-98;
 - if so, the details thereof; (c)
- whether any representation has been received for setting up new telephone exchanges or expanding existing ones in the said districts;
 - if so, the details thereof? (e)

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The development programme for the year 97-98 for Kerala Telecom Circle envisages addition of switching capacity by 3.28 lakh lines, addition of 2.62 lakh Net DELs, installation of 10000 lines New Technology TAX at Calicut and Commissioning of Computerised Trunk Mannual Exchanges at SSA Headquarters at Trivandrum, Kottayam, Calicut and Cannanore.

- Yes Sir. (b)
- Details of exchanges planned to be expanded during 1997-98 in Cannanore, Wayanad and Calicut Districts of Kerala are given in the enclosed statement-l
 - Yes Sir. (d)
- In response to Representation received feasi-(e) bility of setting up of New Telephone exchanges in Cannanore, Wayanad and Calicut Districts has been examined and planned to install 6 exchanges during 97-98, 3 exchanges during 98-99 and 4 proposals are not techno economically viable. Details are given in the enclosed statement-II.

Statement-I

State	ment-i	1	2	
	Cannanore District	Taliparamba	2000	
Name of Exchange	Additional Capacity	Therthally	184	
Proposed During 97-98		Thillankeri	184	
1	2	Thoovakkunna	1280	
Alacode	400	Tirumeni	184	
BPM-Baliapattom JII	1500	Ulikkal	720	
Chapparapadavu	296	Vaiakkai	840	
Chemperi	840	Total	28350	
Cherukunnu	1000		Wynad District	
Cherupuzha	704	N		
Cheruvancherry	184	Name of Exchange	Additional Capacity	
Chittariparamba	296		Proposed During 97-98	
Irikkur	1000	Ambalayaya	184	
Iritty	296	Cheeral	184	
Kadachira	1400	Kartikulam	184	
Kadiroor	904	Kenichira	904	
Kelacom	1000	Korme	184	
Kiliyanthara	580	Mananthody	500	
Kottiyoor	184	Meenangady	400	
Malur	184	Meppadi	184	
Mambram	400	Noolpuzha	184	
Manakkadavu	664	Pallikunnu	184	
Mattannur	1000			
Mayyil	294	Panamaram	600	
Munderi	840	Pulpally	1000	
Naduvil	184	Sultan & Battery	1272	
Pannor	2000	Thalapoya	912	
Payyangadi	1000	Tharioda	816	
Payyannur	1000			
Peravoor	1000	Vaduvanchal	184	
Peringathur	2440	Varadoor	184	
Perumpadavu	184	Vellamunda	744	
Peruramba	184	Vythini	840	
Pulingome	384	***************************************		
Ramanthali	616	Total	9644	

Calicut District

	Cancut District
Name of Exchange	Additional Capacity
	Proposed During 97-98
Badagara	1768
Balussery	2400
Beypore	884
Bhoomivathukkal	664
CLT-Vellayil UIII	2000
Chakkittapara	580
Chathamangalam REC	456
Chempanode	184
Cherupa	816
Chombala	1000
Edacharry	1392
Elathur	1000
Feroke	1000
Kadalundi	612
Kappad	400
Kattippara	184
Kodencherry	1000
Koduvally	1000
Koompara	184
Koorachundu	184
Koottalida	184
Kunnamangalam	1000
Mavoor	1040
Meppayur	400
Mokeri	1400
Mokkam	81,6
Narikuni	184
Palayadnada Parakkadam	184
Parakkadavu Puduppady	800
Pullurampara	184 184
Thottilpalam	832
Vilangad	184
Total	25200

Statement-li

Setting up of New Telephone exchanges based on Representation

- (a) Exchanges planned to be commissioned during 97-98:
 - (1) Thalakolathur in Calicut District (184L RAX)
 - (2) Kariyattumpara in Calicut District (184L RAX)
 - (3) Omassery in Calicut District (184 L RAX)
 - (4) Varam in Cannanore District (1000 L RLU)
 - (5) Chandanakampara in Cannanore District (184 L RAX)
 - (6) Valad in Wayanad District (184 L RAX)
- (b) Exchanges planned to be commissioned during 98-99.
 - (1) Periya in Wayanad District
 - (2) Thiruvattoor in Cannanore District
 - (3) Cheekilode in Calicut District
 - (4) Cheruvadi in Calicut District
- (c) Proposal not techno-economically viable.

	Station	Remarks		
(1)	Edoor in Cannanore District	_		
(2)	Kodiyathur in Calicut District	Another exchange has been sanctioned in nearby Cheruvadi.		
(3)	Anakkampoil in Calicut	The place is situated.		
	District	well within the local area of Pullurampara Exchange.		

[Translation]

Literacy Campaign

856. SHRI GANGA CHARAN RAJPUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the expenditure incurred on the total Literacy campaign and the number of persons and children got admitted in the schools under the literacy programme;
- (b) whether any complaints regarding the misuse of total literacy campaign have been received by the Government; and
- (c) if so, the measures taken/proposed to be taken by the Government to check the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The

expenditure on the Total/Post Literacy Compaigns during the 8th Plan period was Rs. 496.09 crores. The Scheme of Literacy Campaigns does not provide for running of schools.

(b) and (c) Yes, Sir. The complaints received by the Government were referred to the State Government for appropriate action.

[English]

Bypass Projects on National Highways in Maharashtra

- 857. SHRI SANDIPAN THORAT: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) the number of ongoing bypass projects on National Highways in Maharashtra;
- (b) whether the performance of bypass works in Maharashtra during the last three years has been reviewed recently;
- (c) if so, the details of the works lagging behind time schedule including the cost escalation thereon;
- (d) the fund requirement for these projects during current year; and
- (e) the details of the revised targets of these works and new by-pass projects pending clearance from Maharashtra?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) Although there is no ongoing bypass projects on National Highways in Maharashtra but land acquisition has been completed for 3 bypasses viz. Amravati bypass, Akola bypass on NH-6 and Lonawala-Khandala bypass on NH-4. These projects are proposed to be taken up under BOT scheme.

- (b) Specifically no such performance review of bypasses has been conducted. However, bypasses in general are serving the traffic needs appropriately.
 - (c) and (d) Nil.
- (e) The following new bypasses have been included in the Annual Plan 1997-98:
- (i) Construction of Paldhi bypass in Km. 440/540 to 444/400 on NH-6.
- (ii) Land acquisition for Sangamner bypass in Km. 140/600 to 145/00 on NH-50.

[Translation]

Ramgarh Cantonment, Bihar

858. SHRI RAM TAHAL CHAUDHARY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received any representations from M.P.'s in regard to Ramgarh Cantonment in Bihar;

- (b) if so, the details of the complaints made in the representation;
- (c) whether the Government have taken any action in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) A letter was received from Shri Ram Tahal Chaudhary and others in October 1996 complaining against the then Cantonment Executive Officer, of Ramgarh Cantonment alleging corrupt activities, showing scant respect for the elected members, autocratic attitude in administration etc. and requesting for his transfer.

(c) and (d) The matter was investigated but nothing malafide could be established against the officer. The officer has, however, been transferred from Ramgarh in normal course.

[English]

Clearance to Power Projects in Kerala

859. SHRI P.C. THOMAS:

SHRI KODIKUNNIL SURESH:

Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

- (a) whether certain power projects proposed by Kerala are pending for clearance by the Centre;
 - (b) if so, the details thereof;
- (c) whether clearance has been accorded to a power project proposed by the Cochin Refineries Ltd; and
 - (d) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

- (b) Names of projects pending clearance are:
 - (i) 150 MW Combined Cycle Power Project at Travancore Cochin Chemical Ltd. Premises, Udyogmandal by M/s B.S.E.S. Ltd.
 - (ii) 109.91 MW DG Power Plant at Kanjikode, Palkkad in Kerala by M/s W.I. Services Estates Limited.
 - (iii) 163 MW Adirapally Hydro Electric Project by Kerala State Electricity Board.
 - (iv) Kuriarkutty Karappara Hydro Electric Project by Kerala State Electricity Board.
- (c) No proposal has been received for establishing a power project by Cochin Refineries Ltd.
 - (d) Does not arise.

Use of Sub-standared Drugs by the Defence Services Hospitals

860. SHRI SUKDEO PASWAN:

SHRI PRAMOD MAHAJAN:

SHRI SIVANAND H. KAUJALGI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the attention of the Government has been drawn to the news item captioned "Expired, substandard drugs being used for armed forces—'Bullets' soldiers face in hospitals' appearing in 'The Pioneer' dated September 25, 1997;
 - (b) if so, the facts of the matter reported therein;
- (c) the quanity and value of medicines supplied to army hospitals in the country particularly in Jammu and Kashmir found to be sub-standard, expired and unfit for human consumption during each of the last three years;
- (d) whether the Government have conducted any enquiry in this regard;
 - (e) if so, the details thereof;
- (f) action taken by the Government against the officials and the firms which supplied such drugs and have been playing with the lives of soldiers; and
- (g) the other remedial measures taken in this ragard so far?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) Yes Sir. The news item captioned "Expired, sub-standard drugs being used for armed forces—'Bullets' soldiers face in hospitals" published in 'The Pioneer' dated September 25, 1997 appears to be based on the CAG report for the year ending 31st March 1996 relating to purchase and issue of drugs/medicines. The facts of the news item are relating to (i) issue of life expiry drugs in Military hospitals Cannanore, Secundrabad and Command hospital (Air Force Bangalore), (ii) purchase of obsolete medicines, (iii) purchase of medicines and its issue to patients at Lucknow and Delhi before going through Post Laboratory Test (PLT) and (iv) purchase of drugs from smaller and non-reputed companies resulting in poor client satisfaction and high rate of rejection at acceptance stage.

- (c) No Sub-standard, expired and unfit for human consumption medicines were supplied to any of the Army Hospital in the country including J&K. If any medicines/drug was declared unfit subsequently, these were on Post-Lab Testing (PLT). In most cases these were DGHS registered firms, wherein DGQA inspection had not been carried out.
- (d) to (g) Action Taken Note on the CAG report ending 31st March 1996 has already been sent to CGDA. As per the existing procedure the drugs and medicines are purchased by the Armed Forces Medical Services from the manufacturers registered with the Directorate General of

Quality Assurance or the Directorate General of Health Services. The medicines purchased centrally are tested by the Quality Assurance Organisation any only after their acceptance the are released for consumption. In certain emergent situations, the Medical Store Depots make local purchases of medicines from registered firms and accept them on the basis of their claim. However, for ample precaution, some samples are sent for post laboratory testing. The drugs purchased in such emergent situation are issued without waiting for the results of the Laboratory test wherever undertaken. In majority of cases, the laboratory tests confirm the specified standards of medicines. In a small number of cases the medicines are not found to satisfy all the prescribed specifications. In such cases the medicines are returned to the suppliers for replacement or for recovery of the cost of medicines. In certain cases, restrictions are also placed on future purchases from such firms. Defective drugs once detected are not issued, but are destroyed locally on confirmation from the firm concerned.

Embezzlement in Delhi University

861. SHRI PRADIP BHATTACHARYA:

SHRI MANGAL RAM PREMI:

Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned "Rs. 20 lakh embezzled in DU appearing in the 'Hindusthan Times' dated October 12, 1997;
 - (b) if so, the facts of the matter reported therein;
- (c) the steps taken, proposed to be taken to punish those found guilty; and
- (d) the remedial steps taken/proposed to be taken to prevent the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Decongestion and Development of Ports

862. SHRI PROMOD MAHAJAN:

SHRI CHINTAMAN WANAGA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether attention of the Government has been drawn to news-item captioned "Maharashtra's port development proposal runs into trouble for environmental reasons" appearing in the 'Indian Express' dated October 13, 1997;
 - (b) if so, the facts of the matter reported therein;

- (c) the reaction of the Government thereto;
- (d) the details of State Government's proposed plan to decongest the saturated Mumbai Port and the Central Government's response thereto;
- (e) the recommendations of the Ministry's expert Committee on infrastructural development of ports particularly relating to Maharashtra Government's proposal; and
- (f) the time by which the project is likely to be given environmental clearance?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

(b) and (c) A reference was made to the Ministry of Environment and Forests by M/s. Amma Lines Limited in May, 1996 and by P&O Ports in May, 1997 regarding the proposed Port at Vadhavan in Maharashtra. However, no detailed proposal for environmental clearance as per the prescribed procedure has been submitted to the Ministry. The project proponents have been told to apply, through the State Government, to the Dahanu Taluka Environment Protection Authority. The State Government has also been advised that no preliminary action should be taken by way of construction or otherwise at the proposed site pending detailed examination of the proposal by the Dahanu Taluka Environment Protection Authority and the Ministry.

A number of representations have been received regarding the adverse impact of the Jetty at Dharmatar Creek on Amba Estuary also. These are being examined.

- (d) No such proposal has been referred to this Ministry.
- (e) and (f) Does not arise.

Ten Point Plan

863. SHRI MOHAN RAWALE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Mahanagar Telephone Nigam Limited has submitted a ten point plan to the Telecom Commission:
 - (b) if so, the details thereof; and
- (c) the steps so far taken by the Telecom Commission in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir. MTNL has been the plan titled 'Vision 2000' for modernisation of the Telecom. Services in MTNL, Mumbai and Delhi.

- (b) 'Vision 2000' has the following objectives.
 - (i) Upgradation of the external Plant.
 - (ii) Greater emphasis on subscriber satisfaction.
 - (iii) Easy availability of telephones. On demand. These steps are proposed to be achieved at a cost of Rs. 2000 crores.

(c) The document 'Vision 2000' has been approved by the Telecom Commission. MTNL has been asked to implement the plan.

Defence Expenditure

864. SHRI MADHAVRAO SCINDIA:

SHRI SATYAJITSINH DULIPSINH GAEKWAD:

Will the Minister of DEFENCE be pleased to

state:

- (a) whether the Government propose to spend 5% of GDP on Defence as against 2.3% this year as expressed by GOC Western Command;
 - (b) if so, the details thereof; and
- (c) the main grounds adduced by the GOC for such increase in the defence expenditure?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (c) The Demands for Grants for the Ministry of Defence are voted by the Parliament based on the defence allocations made by the Ministry of Finance keeping in view the requirements and security concerns projected by the Ministry of Defence, overall availability of resources and demands from other sectors of economy. It is not possible to made future projections for defence allocation as security concerns and resource position vary from time to time.

[Translation]

Road From Delhi to Badrinath Dham

865. DR. MAHADEEPAK SINGH SHAKYA:

PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government propose to declare the Delhi-Badrinath Dham road as National Highway and develop it;
 - (b) if so, the details thereof; and
- (c) the time by which the work is likely to start and the schedule of its completion?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN): (a) to (c) The proposal is at a very preliminary stage and it is too early to give details thereof. [English]

Decongestion of Ports

866. SHRI T. GOPAL KRISHNA:

SHRI R. SAMBASIVA RAO:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have announced a number of measures for decongesting ports and making them more customer-friendly;
 - (b) if so, the details thereof;
- (c) whether any time bound programme has been prepared in this regard;
- (d) if so, whether instructions to this effect had been conveyed to all the major ports;
- (e) if so, whether all the major ports have been asked to produce results in three months;
- (f) if so, the other guidelines issued to the port Chairman for making ports more consumer-oriented;
- (g) if so, the steps undertaken by the Chairman of ports in this regard; and
- (h) whether new ports are also proposed to be developed to remove decongestion and meet this future load, and if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) to (e) Yes Sir. A three months long campaign has been launched w.e.f. 1.9.1997 with an overall objective of decongesting Major Ports; improving productivity and to reduce the pre-berthing detention to less than 24 hours.

- (f) and (g) Regular meetings with Port Users are being held at the Port to sort out the problems of early evacuation of cargo and for decongestion of ports in response to the instructions issued in this regard. Co-opertion of labour is sought to achieve higher productivity.
 - (h) No, Sir.

Centrally Aided Schemes/Projects in Tamil Nadu

- 867. SHRI N.S.V. CHITTHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the Centrally aided Schemes/Projects which are being launched in Tamil Nadu and the financial and physical progress achieved during the last year, Project-wise;
- (b) the details of new projects submitted by the State Government for consideration and approval alongwith action taken by the Government on them, Project-wise; and
- (c) the details of projects submitted by the State Government seeking financial assistance from the World Bank and other International Agencies?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (c) The details of the environmental and forestry projects launched in Tamil Nadu with the Central and foreign assistance during the last three years alongwith achievements made, both financial and physical, are given in the Statement enclosed.

(b) During 1997-98, proposals from the State have been recieved under the schemes of Non Timber Forest Produce including Medicinal Plants for Rs. 18 lakhs and under Seed Development Scheme for Rs.10 lakhs. While the former has been referred back to the State Government for being recast as per revised guidelines and cost norms of the scheme, the latter is under consideration of the Ministry. Another proposal under consideration is release of funds for the Management Action Plan for the Muthupet mangroves in the State. Two proposals have been received from Tamil Nadu Government for Conservation of Ooty and Kodiakanal Lakes under NLCP. However, the scheme is under consideration for Cabinet clearance.

Statement

SI. No.	Name of the Scheme	Broad Objective	Status		nt during the last 94-95, 95-96 & 96-97
				Financial	Physical
1	2	3	4	5	6
1.	Paryavaran Vahini Scheme	Create environmental	Ongoing	_	Constituted in
	•	awareness through			7 districts
		active participation			
		of public			
2.	Conservation of Mangroves	Conservation and	Ongoing	28.81	2 Mangroves
		Management of			covered
		Mangroves			

1	2	3	4	5	6
3.	Biosphere Reserve Scheme	To implement the	Ongoing	64.88	2 Biosphere
		Management Action Plan			Reserves
		for the 2 Biosphere			covered
		Reserves set up in			
		the State			
4.	National River Conservation	Pollution abatement of	A scheme for	Pollution Abate	ement Work for Cauvery
	Plan Scheme	River Cauvery	River coverir	ng five towns o	of Tamil Nadu viz.
			Kumarapalya	m, Bhawani, E	rode, Trichy and
			Pallipallayam	at a total cost	t of Rs. 38.2 crore has
			been approve	ed on equal sh	aring of cost by Centre
			and State. S	o far an amou	int of Rs. 195.35 lakhs
			has been rele	eased by the Co	entre for implementation
			of the Cauve	ery Action Plan).
5.	World Bank Pollution	To prevent and alleviate	The project i	nvolves a line	of credit of US\$ 155.6
	Control Project	environmental degrada-	million and o	counterpart fund	ds of US\$ 108 million
		tion caused by Industrial	to be provide	ed by Governm	nent of India, State
		operations	Governments	, Financial Inst	titutions and Industrial
			units availing	loan. Under	the project 4 States in-
			cluding Tam	nil Nadu are co	overed. There is no
			specific alloc	ation for each	State.
	-Common Effluent	Setting up of CETPs,	Ongoing	848.78	26 CETPs
	Treatment Plants (CETPs)	Laboratories			covered
		Training Programme			
6.	Area Oriented Fuelwood	Augmenting supply	Ongoing	334.47	5800 ha.area
	and Fodder Scheme	of fuelwood & fodder			covered.
		in identified fuelwood			
		deficit districts			
7.	Non Timber Produce	Raising Non Timber	Ongoing	69.49	1350 ha.area
	including Medicinal Plants	Produce including	•	•	covered.
		Medicinal Plants			
8.	Integrated Afforestation &	Promote afforestation	Ongoing	126.36	1944 ha. area
	Eco-development project	and Eco-development			covered.
	scheme.				
9.	Seed Development Scheme	To development.	Ongoing	2.42	Target fixed in
		infrastructure for			terms of financial
		quality seeds			releases

1	2	3	4	5	6
10.	Project Tigar	To ensure viable Popu	Ongoing	82.395	2 Tiger Reserves
		lation of Tigers			covered.
11.	Central Zoo Authority	Scheme Upgradation	Ongoing	21.23	3 Zoos were
		of Zoos			covered.
12.	Development of National	To develop National	Ongoing	56.51	16 National Parks
	Parks and Sanctuaries	Parks and Sanctuaries			covered.
13.	Project Elephant	To ensure long term	Ongoing	34.40	Target fixed in
		survival of elephants			terms of financial
					releases.
14.	Eco-development around	To provide alternative	Ongoing	8.16	3 National Park
	protected areas	sustenance to communi-			Sanctuaries
		ties living on fringes of			covered.
		National Parks			
15.	Modern Forest Fire	Controlling forest fires	Ongoing	17.72	Target fixed in
	Control Methods	to protect and conserve			term of financial
		forests			releases
16.	Assistance to Botanic	To upgrade Botanic	Ongoing	18.55	3 Botanic Gardens
	Gardens	Gardens.			covered.
17.	Grants-in aid Scheme	Financial assistance	Ongoing	64.12	Target fixed in
		to Non-governmental		•	term of financial
		organisations (NGOs)			releases.
		and Voluntary Agencies			
		(Vas) for afforestation			
		and tree planting activities			
18.	Clean Technology by	Adoption of Clean	Ongoing	3.00	Feasibility study
	Small Scale Industry	Technology/process by			for Tanneries.
		Small Scale Industry			
19.	National Lake	Conservation		_	The whole scheme
	Conservation				has been posed for
	Plan				assistance from
					World Bank. Ooty
					and Kodiakanal
					Lakes from Tamil
					Nadu are also covered in the
					scheme.

Transfer of Telephones

868. SHRI SYDAIAH KOTA:

SHRI KASHI RAM RANA:

SHRI PAWAN DIWAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether some officials of Mahanagar Telephone Nigam Limited, Delhi were recently to be involved in transferring telephones on the basis of fake letters and this causing huge losses to MTNL; and
- (b) if so, the details thereof and the action taken against the persons involved therein?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

- (b) Some cases of irregular/shifting of telephones have come to notice.
- (i) One such case of local irregular change of address of telephone which caused loss of Rs. 54.04 lacs of MTNL has been referred to CBI.
- (ii) In another case, a telephone was found shifted on the basis of fake application but there was no loss to MTNL. Disciplinary action against the erring officials has been recommended.
- (iii) By getting two telephones shifted illegally on fake documents and making authorised STD/ISD calls on these telephones came to notice of MTNL. Loss to MTNL caused in this case was Rs.21.32 lacs. To investigate involvement of MTNL officials, the case has been transferred to CBI and is under investigation.

[Translation]

Spying Activities by Foreign Nationals

869. SHRI DATTA MEGHE: Will the Minister of DEFENCE be pleased to state:

- (a) whether any foreign national or an employee of a foreign embassy has been arrested while intruding into the restricted areas in the Ministry or for spying in the same manner during the last two years;
 - (b) if so, the details thereof; and
- (c) the steps taken by the Government to check such incidents in future?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

- (b) A statement is attached.
- (c) Security procedures are reviewed from time to time and appropriate instructions are issued for safeguarding security of classified information/documents.

Statement

- 1. Mr. Daniel Masih, alies Peter Prakash, Pakistan national was apprehended on 19.8.1997 on charges of espionage. He had entered Restricted Area in the guise of white washer/MES contractor labourer. He was trained by Pak ISI in early 1993 and thereafter inducted across the border with specific instructions to target defence personnel and installations. He had been operating in India since Dec., 1993. Incriminating material including some classified documents relating to IAF were recovered from his possession. No code or passwords were compromised.
- 2. Mr. Noor Mohd Matto, a Pakistan National and an employee of Pakistan High Commission, New Delhi, was apprehended on 28 Sept, 1996 for spying in Delhi Cantt. which is, however, not a restricted area. He was trying to cultivate a Sepoy of an Infantry Battalion who was instructed to communicate vetted information which assisted in apprehension of the Pak National.

[English]

Indira Gandhi Nahar Project

- 870. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether Government of Rajasthan has asked for additional allocation of fund during 1997-98 for Indira Gandhi Nahar Project;
- (b) if so, the action taken by the Government in the matter;
- (c) the allocation of fund proposed to be made during 1997-98 for the project; and
 - (d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (d) Government of Rajasthan has indicated a total requirement of Rs.176 crores for the Indira Gandhi Nahar Project during 1997-98. Out of this Rs. 80 crores have been allocated in the State Plan, Rs.60 crores have been sanctioned by the Planning Commission as Central Assistance under Border Area Development Programme and Rs. 36 crores have been approved as Central Loan Assistance under the Accelerated Irrigation Benefits Programme.

Prohibition of Smoking

- 871. SHRI VIJAY PATEL: Will the Minister of ENVI-RONMENT AND FORESTS be pleased to state:
- (a) whether the Government have a proposal to implement the "prohibition of smoking" throughout the country;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) The information is being collected and would be laid on the Table of the House.

[Translation]

Allocation of Transponders

872. SHRI HANSRAJ AHIR:

SHRI MADAN PATIL:

DR. T. SUBBARAMI REDDY:

Will the Minister OF COMMUNICATIONS be pleased to state:

- (a) whether as many as 83 Telephone stations including many district headquarters across the country have been completely out off due to a snag in the INSAT 2D satellite;
- (b) whether the basic telephone services of the Department of Telecom in the remote areas of North East States has been adversely affected;
- (c) whether the Department of Space has been requested to allocate some Transponders on alternative satellite to meet the essential and commercial requirements of DOT Communication facilities connecting Jammu and Kashmir and Uttar Pradesh; and
- (d) if so, the steps being considered by the Department to meet the situation?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) 75 Nos. of Telephone stations were affected all over the country due to failure of INSAT-20.

- (b) Yes, Sir, Long Distance Telecom, Service at about 26 Telephone stations were affected in N.E. States.
 - (c) Yes, Sir.
- (d) The Communication facilities of Jammu & Kashmir and Uttar Pradesh as well as those of other states which were affected by failure of INSAT-2D, have been restored except for one station (Machuka) in Arunachal Pradesh, by reducing the size of Inter Metro Satellite Traffic and by utilisation of spare transponder on INSAT-2C. The restoration work at Machuka, which is affected due to local power plant problem at the station, is in progress.

[English]

Konark Temple in Orissa

- 873. SHRIMATI SARADA TADIPARTHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Konark temple in Orissa is likely to be dismantled to check the damage;
 - (b) if so, the details thereof; and
- (c) the action taken to repair the temple under the World Heritage list of UNESCO?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) and (b) No, Sir. (c) Some investigations are necessary for determining future conservation of the monument for which a grant of US\$ 39,000 has been approved by UNESCO. The investigations will, inter alia, include stabilization of one of the existing holes in the 'Jagamohana', of the Temple to enable visual inspection and assessment within of the structural conservation required.

Irrigation Facilities in Orissa

- 874. SHRI K. P. SINGH DEO: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether Union Government have a proposal to augment the irrigation facilities in Orissa by 2000 A.D.;
 - (b) if so, the target fixed therefor;
 - (c) the progress made so far;
- (d) the steps taken/proposed to be taken by the Government to achieve the target; and
 - (e) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) to (e) Irrigation projects for development of irrigation facilities are planned and implemented by the State Government from the Plan allocations of the States. However, with a view to expedite completion of ongoing Major & Medium irrigation and Multipurpose projects, Union Government have launched Accelerated Irrigation Benefits Programme (AIBP) since 1996-97. Under AIBP Rs. 500 crores have been released by the Ministry of Water Resource as Central Loan Assistance (CLA) on matching basis for selected ongoing Major & Medium irrigation and Multipurpose projects in various States of the country during 1996-97. Out of this, Rs. 48.45 crores was released to the Government of Orissa as CLA for four projects namely, Rengali Irrigation Project, Upper Indrawati right bank canal, Subernarekha Multipurpose project and Anandpur Barrage. One more project namely Upper Kolab of Orissa has also been included for assistance under AIBP durint 1997-98. An outlaw of Rs. 1300 crores has been earmarked during 1997-98 under AIBP. For the State of Orissa, an amount of Rs. 90.00 crores has been approved as CLA under AIBP during the year 1997-98, out of which Rs. 44.20 crores has already been released to the State. Project-wise details of CLA provided to Orissa under AIBP is as under:

S.N	lo. Name of Project	Approved CLA	CLA re- leased during 1997-98
1.	Rengali Irrigation	20.00	10.00
2.	Upper Indravati	30.00	15.00
3.	Subernarekha Multipurpose	27.00	13.50
4.	Anandpur Barrage	3.00	0.70
5.	Upper Koiab	10.00	5.00
	<i>O</i>	90.00	44.20

[Translation]

Tapping of Telephone Talks

875. SHRI GUMAN MAL LODHA:

PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are entitled for tapping of telephonic talks under the Indian Telegraph Act;
- (b) if so, the matters to which the Government are entitled of telephone tapping and the posts of the officers empowered to issue directions for tapping telephonic talks;
- (c) whether these officers use their discretionary power to issue directions and whether the Government have issued any rules, sub-rules and guidelines in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir.

- (b) Under the proviso of Section 5(2) of the India Telegraph Act, 1885; on the occurance of any public emergency or in the interest of public safety when the Central Government or a State Government or any officer specially authorised in this behalf by the Central or State Government may intercept or detain a message or a class of messages. Secretary (Home) to the Cental Government/ State Government have been empowered to issue directions for tapping of telephones.
- (c) and (d) Sir, the guidelines for interception are in the process of being notified. Presently the procedure as laid down by the Supreme Court is being followed.

[English]

Coastal Regulation Zone Rules

876. PROF. P. J. KURIEN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government of Kerala has asked for amending the coastal regulation Zone Rules;
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

- (b) Government of Kerala has requested for modifications in the scope, applicability and implementation of the Coastal Regulation Zone (CRZ) Notification, 1991.
- (c) A committee had been appointed under the Chairmanship of Prof. N. Balakrishnan Nair to examine the representation of Government of Kerala. The CRZ Notification was amended vide S.O. No. 494 (E) dated 9th July,

1997 incorporating some of the recommendations of the Committee.

Radio-Collaring of a Tigress

- 877. SHRI RAJIV PRATAP RUDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether radio-collaring of a tigress with their cubs in Panna Tiger Reserve on January 17, 1997, has been done;
- (b) if so, whether the same was done without specific permission from the Government;
- (c) if so, the reasons therefor including the risk involved to the Tiger and cubs due to this;
- (d) whether the procedure of Radio-collaring was allowed to be photographed by a BBC Photographer; and
 - (e) if so, the reasons and justification therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (e) The information is being collected and will be laid on the Table of the House.

Merger of Five Major Dock Labour Boards

878. SHRI ANNASAHIB M. K. PATIL: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have initiated action for merger of five major dock labour boards consequent upon passage of the Dock Workers (Regulation of Employment) Amendment Bill, 1948 in the Lok Sabha;
- (b) if so, the details thereof alongwith reaction of the concerned port trusts for change over to the proposed restructuring of organisation; and
- (c) the implications of implementation of proposed merger, present status of actual implementation?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) Yes, Sir.

- (b) The management of respective port trusts and dock labour boards are holding negotiations with the respective labour unions for obtaining their consent.
- (c) After the actual merger of the dock labour boards with the port trusts, it will ensure single handling agency for cargo and facilitate deployment of unified gangs to obtain higher productivity and reduce handling cost

[Translation]

Utilization of UGC Funds

- 879. SHRI JAYSINH CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether some universities have not been able to fully utilize the funds allocated by the University Grants Commission during the current financial year;

- (b) if so, the details thereof, State-wise and University-wise and the reasons therefor; and
- (c) the details of funds returned by the South Campus of Delhi University to UGC?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESQURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) Funds released during, a financial year have to be utilised by the end of that year. As such, the question of not utilizing funds during the current financial year does not arise.

[English]

Water Sports in Pong Dam Lake

880. SHRI. SAT MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to start water sports in Pong Dam Lake in Himachal Pradesh;
- (b) if so, the time by which the proposal is likely to be cleared; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) No, Sir.

(b) and (c) Do not arise.

Integrated Development Project to Revive Hampi

- 881. SHRI K. C. KONDAIAH: Will the Minister of TOURISM be pleased to state:
- (a) whether Rs. 400 crore Integrated Development of project to revive Hampi, a World Heritage Centre, has been posed to Overseas Economic Cooperation Fund for funding;
- (b) if so, whether OECF delegation has sent any postitive signals to the Karnataka Government on the said project; and
- (c) the steps proposed to be taken by the Government to get OECF funding for the project?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY (SHRI SRIKANTA JENA): (a) Yes, Sir. The project for the Integrated Development of Hampi—A world heritage centre has been posed to Overseas Economic Cooperation Fund through Deptt. of Economic Affairs for funding. The total cost of the project is estimated at Rs. 396.2 crores of which around Rs. 300.00 crores are shown as investment eligible for OECF funding.

(b) The decision of the funding agencies is awaited. The project has been discussed in detail with OECF under the aegis of Deptt. of Economic Affaris. The Karnataka Govt. officers were also present.

(c) The Deptt. has already recommended for funding of the project.

Foreign Tourists

882. SHRI CHAMAN LAL GUPTA: Will the Minister of TOURISM to be pleased to state:

- (a) the number of foreign tourists who visited India during last three years;
- (b) the total amount of foreign exchange earned by the Government during the said period;
- (c) the number of foreign tourists who visited J&K State:
- (d) whether the Union Government have sanctioned some more projects for the development of tourism in the J&K State; and
 - (e) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) to (c) Total number of foreign tourists who visited India, J&K State and the estimated foreign exchange earning from tourism during last three years are as given below:

Year	Number of	Foreign Tourists	Estimated foreign
	India	J&K State	exchange earnings
		(Rs.	Crores) (All India)
1994	1886433	24622	7281.66
1995	2123683	20589	8633.30
1996	2287860	22628	10049.95

(d) and (e) The Department of Tourism of Government of India has sanctioned financial assistance of Rs. 403.54 lakhs for various tourism development projects in Jammu and Kashmir during the last three years.

[Translation]

Fire Incidents in Major Forests

883. SHRI D. P. YADAV: Will the Minister of ENVI-RONMENT AND FORESTS be pleased to state:

- (a) the number of fire incidents in major forests of the country during the 1996-97, State-wise;
- (b) whether the Government have formulated any scheme to check the damage of forests assests caused by the fire; and
- (c) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) The information is being collected from the state Governments and will be laid on the Table of the House.

- (b) Yes, Sir.
- (c) The Central Government is implementing a 100% Centrally Sponsored Scheme—"Modern Forest Fire Control Mathods" in eleven states (U.P., M.P., H.P., Tamilnadu, Kerala, Karnataka, Orissa, Maharashtra, Andhra Pradesh, Bihar and Gujarat) through which Government is providing funds to the states for creating of firelines, construction of fire watch towers, purchase of communication equipments, fire tenders and fire fighting equipments. During the VIII Five Year Plan 7.37 crores rupees were spent. During 1997-98 an outlay of Rs. 2.10 crores has been budgetted.

Defence Academy Exams

- 884. SHRI MANIBHAI RAMJIBHAI CHAUDHARI: Will the Minister of DEFENCE be pleased to state:
- (a) whether the question papers of Defence Academy Exams are prepared in English only;
- (b) if so, whether the Government propose to make arrangement to prepare the question papers of the said exams in India languages also; and
- (c) if so, the time by which and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

(b) and (c) A proposal to introduce multi-lingual system of examination for all the Services including Defence Academy Exams for which selection is made by the Union

Public Service Commission, based on the recommedations of Dr. Satish Chandra Committee, is presently under examination in the Department of Personnel and Training.

[English]

Irrigation Projects in West Bengal

885. SHRI BIR SINGH MAHATO: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of on-going medium and major irrigation projects in West Bengal;
 - (b) the progress made in this regard so far;
- (c) the total irrigation potential likely to increase on completion of projects; and
- (d) the details of irrigation projects pending with the Union Government for approval and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) A statement is enclosed.

- (c) The total irrigatin potential likely to be created on completion of the above ongoing projects is 1618.22 Th. Ha.
- (d) Government of West Bengal has submitted a modified proposal of "Modernisation of Kangsabati reservoir project" to Central Water Commission in October, 1996. The comments of Central Water Commission have been communicated to the State Government for compliance.

Statement Details of Ongoing Major and Medium Irrigation Projects

SI.	Name of the project	Latest estimated	Latest estimated Expenditure cost made upto	Ultimate	Potential created upto end of Annual Plan 95-97	
No.		cost		potential		
		(Rs. in crores)	3/97	(Th.Ha.)	Potential	Utilisation
			(Rs. in crores)		(Th.Ha.)	(Th.Ha.)
1	2	3	4	5	6	7
	Major Projects					
1.	Barr. of Irr. System	60.00	56.68	515.38	485.00	461.20
	DVC				·	
2.	Kangsabati Project	205.41	186.73	401.66	398.20	353.15
3.	Teesta Barr.	1117.00	685.26	533.52	99.61	61.45
	St-I Ph-I					
4.	Subernrekha Barr.	595.00	17.68	130.00	0.00	0.00
	Medium Projects					
1.	Hinglon	14.50	13.60	12.38	12.38	12.33

1	2	3	4	5	6	7
2.	Barabhum	2.90	2.87	2.73	2.73	2.73
3.	Sali Irrigation	2.25	2.15	0.59	0.57	0.56
4.	Golmarjore	2.46	2.33	1.00	0.98	0.98
5 .	Ramchanderpur	6.00a	5.76	2.56	2.56	2.44
6.	Sali Diversion	3.75	3.67	2.27	2.23	2.21
7.	Mouterejore	1.90	1.56	1.08	1.07	1.06
8.	Humumata	6.39	5.87	2.78	2.65	2.31
9.	Tatka	9.60	7.47	2.48	2.37	2.25
10.	Patlai	6.00	4.09	2.16	2.10	2.10
11.	Beko	4.69	3.84	1.55	1.43	1.09
12.	Lipaniajora	3.45	2.85	1.59	1.59	1.56
13.	Parga	2.50	2.37	0.92	0.91	0.88
14.	Karrior	3.06	2.97	0.51	0.51	0.47
15.	Khaira Beria	2.98	2.82	0.57	0.55	0.55
16.	Futiary	13.08	1.66	1.20	0.60	0.60
17.	Rani Chak Pump Irr.	4.91	3.54	1.25	0.20	0.20
	Drainage					
	ERM Schemes					
1.	Special Repairs to	10.00	6.06		0.00	0.00
	Mayurakshi Res.					
2.	Special Repairs to	2.50	1.54		0.00	0.00
	Midnapur Canal					
3	Mod. of Mayurakshi	60.00	3.89		0.00	0.00
4.	Mod. of DVC	100.00	3.46		0.00	0.00
5.	Ext. of Landhu Irr.	5.88	4.63		0.00	0.00
6.	Mod. of Kangsabati	491.00	1.23	0.00	0.00	0.00
	WRCP of various scher	nes				

Research Centre for Endagered Species

886. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether research centre for conservation of endangered species is proposed to be set up in Hyderabad;
 - (b) if so, the main features thereof;
- (c) whether any foreign technical or financial assistance will be provided for this centre; and

(d) if so, the details thereof and the extent of which this centre is likely to help in conservation of these species?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SAIFUDDIN SOZ): (a) and (b) According to the information given by the State Government of Andhra Pradesh the State Government has in principle agreed to a proposal to set up a Centre for Conservation of endangered species of wild animals at Hyderabad in collaboration with Centre for Cellular and Molecular Biology, Centre for DNA Fingerprinting and Diagnostics, Central Zoo Authority, Andhra Pradesh Forest Department and Department of Biotechnology, Government of India. An MOU for

this purpose is under consideration of the proposed partners. The total project cost is estimated to be Rs. 5.0 crores. The purpose of the proposed project is monitoring of genetic variation by DNA fingure printing, establishment of Gene Banks, semen analysis and determination of the time of ovulation, embryo transfer, artificial insemination etc.

(c) and (d) No foreign technical or financial assistance is visualised.

[Translation]

Shifting of Air Force Command Headquarter from Jodhpur

887. SHRI GIRDHARI LAL BHARGAVA:

PROF. RASA SINGH RAWAT:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the headquarter of the Air Force command is being shifted outside Rajasthan;
 - (b) if so, the reasons therefor;
- (c) if so, whether status quo would be maintained in this regard in view of strategic importance of Jodhpur and also representations from the State Government and people's representations; and
 - (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir. Headquarter of South Western Air Command is proposed to be shifted to Gandhinagar (Gujarat) from Jodhpur (Rajasthan).

- (b) Gandhinagar is operationally better located and there is better infrastructure available at Gandhinagar.
 - (c) No, Sir.
 - (d) Same as (b) above.

[English]

Condition of NH-23 from Rourkela to Banarpal and Ranchi

888. KUMARI FRIDA TOPNO: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government are aware of the worse condition of National Highways from Rourkela to Banarpal and Rourkela to Ranchi;
- (b) if so, the steps taken by the Government to develop these roads;
- (c) whether the Government have applied for World Bank or Asian Development Bank loan for the development of these roads;
- (d) if so, the time by which the Government are expecting to get the loan the scheduled time to start the work; and

(e) if not, the other sources from which the Government desire to provide funds for the development of the NH-23?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) and (b) National Highways are being maintained in traffic worthy condition within available resources. Further, improvement works such as widening, strengthening, reconstruction of weak and narrow bridges and geometric improvements etc., are also being carried out in a phased manner subject to the availability of funds, traffic needs and inter-se priority.

- (c) No, Sir.
- (d) Question does not arise.
- (e) The development of National Highway 23 passing Orissa is being considered through normal budgetary support.

National Telecom Policy

889. PROF. RASA SINGH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the achievements made in the field of telecommunication after implementation of the National Telecom Policy:
- (b) whether the Government have conducted any inquiry into the circumstances arising out of implementation of the telecom policy due to which targets have not been achieved:
 - (c) if so, the outcome thereof; and
- (d) the number of applicants waiting for telephone connections in the country as on date and the number of the village panchayats and villages where telecommunication facilities are still not available and the manner in which the target is likely to be achieved by 2000 A.D.?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) to (d) A Statement is placed below:

Statement

National Telecom Policy, 1994

- 1. 8.73 million telephones have been provided during the Eighth Plan period. The waiting list, as on 31.3,97, was 2,887 million. It is planned to provide 2.9 million telephones during 1997-98 which does not include telephones to be provided by the private sector; upto 31.10.97, 8,72,583 new telephone connections had been provided.
- 2. Out of 6,04,374 villages in the country, 2,67,832 villages had been covered upto 31.3.97. It is planned to cover another 83, OOC villages during 1997-98, upto 31.10.97, 10,669 villages had been further covered with telephone facility. As on 31.3.97, a total of 3,45,178 public telephones have been installed in urban areas. Another 1,38,750 public telephones are programmed to be provided

during 1997-98, upto 30.9.97, 30,141 urban PCOs have been further opened in the country. As on 30.9.97, one PCO for 580 persons (average) in urban areas is available, based on 1991 Census.

- 3. Cellular Mobile Telephone Services have been started in four Metro cities viz., Delhi, Mumbai, Calcutta and Chennai and in Select cities of 15 Territorial Telecom Circles. Paging Service has commenced in 27 major cities and in select cities of 12 Territorial Telecom Circles. As on 30.9.97, there were approximately 6.13 lakh cellular subscribers and 6.34 lakh pager subscribers. A number of licencees for other value-added services like E-Mail, PMRTS, Voice-Mail and V-SAT Services have made their service commercially available. The details of the licences are contained in Annexure "A".
- 4. In pursurance of the National Telecom Policy 1994, five companies have signed the licence agreement with the Government for providing Basic Telephone Services in five Telecome Circles (the details are given in Annexure "B".
- 5. The achievement in respect of the VPT Programme after National Telecom Policy are contained in Annexure "C".
- 6. As regards R&D, the Centre for Development of Telematics (C-DOT) and the R&D units of various PSUs have been functioning, the C-DOT are also developing ISDN, ATM, PCS and Intelligent Network Systems.

Government has reviwed the targest and achievements in

respect of the VPT Programme and identified the following reasons for non-fulfillment of targets:

- (i) Delay in supply of equipment by suppliers.
- (ii) Delays in signing of licence agreements by the private operators who were expected to start Basic Services in several Telecom Circles from the year 1996-97. These private operators were to have contributed towards provision of public telephones in rural areas.

The villages not covered with telephone facility, as on 7.11.97, are 3,25,527, it is planned to cover the remaining villages during the Ninth Plan period. It is also expected that private operators of basic telephones services would start providing village public telephones in the following Circles where the licences have been signed:

Andhra Pradesh, Gujarat, Madhya Pradesh, Maharastra and Punjab.

Efforts are being made to induct new technologies by which the deployment of telecom services could be expedited.

The number of applicants in the country waiting for connections (as on 31.10.97) is about 34,90,498. The villages not covered with telephones facility (as on 7.11.97) number about 3,25,527; it is planned to cover the remaining villages during the Ninth Plan period (1997-2002) with the private operators supplementing the efforts of the Department of Telecommunications.

Annexure "A"

S. No.	Name of Value	No. of	No. of Licencees
	Added Service	Licences	who have commenced
			the service
1.	Cellular Mobile Telephone Service:		
	(a) Metro-cities	8	8
	(b) Territorial Telecome Circles	33	24
2.	Radio Paging Service:		
	(a) 27 Cities	103	78
	(b) Territorial Telecom Circles	26	15
3.	Public Mobile Radio Trunked Service	204	23
l.	E-Mail (including EDI, File	16	14
	Transfer, Protocol conversion, Fax Mail, etc.)		
5.	Voice Mail including Audiotex	39	15
5.	64 KBPS Data (CUG) Service	13	9
	using V-SATS.		

Annexure "B"

Latest Status of Basic Telephone Service

	Name of the Companies	Circles	Present Position		
1.	M/s HFCL, Bezq Telecom Ltd.	Delhi, Haryana U.P (West) and Orissa	LOIs were issued on 4.3.96. On their failure to fulfil contractual obligations, EMBG invoked. They filed a Suit in Delhi High Court. Case had been decided on 19.9.97 in favour of the plaintiff. The Government has moved an appeal against this judgement before the division bench in Delhi High Court.		
2.	M/S Basic Teleservices Ltd.	Tamil Nadu	Accepted LOI but did not submit per- formance and Financial Bank Guaran- tees. EMBG invoked. Filed Suit in Delhi High Court. Case pending.		
3.	M/s Techno Telecom Ltd.	Bihar	do		
4.	M/s Essar Commivion Ltd.	Punjab	Signed Licence on 07.11.97		
5.	M/S Tata Teleservises Ltd.	Andhra	Signed Licence on 04.11.97		
6.	M/s Hughes Ispat Ltd.	Maharashtra and Karnataka	Signed Licence for Maharashtra on 30.09.97. Accepted LOI for Karnataka circle. Licence is yet to be signed.		
7.	M/s Bharati Telenet Ltd.	Madhya Pradesh	Signed Licence on 28.02.97		
8.	M/s Reliance Telecom Ltd.	Gujarat	Signed Licence on 18.03.97		

Annexure "C"

Targets & Achievements of VPT Programme after National Telecom Policy 1994

Circle	Target	Achivement	Target	Achivement	Target	Achivement
	94-95	During 94-95	95-96	During 95-96	96-97	During 96-97
1	2	3	4	5	6	7
A&N	0	55	200	36	200	75
AP	3000	2014	4000	2601	3000	2619
AS	2000	2010	2000	2015	2000	1665
вн	3164	2595	11800	1246	6000	3526
GJ	3000	3041	2000	636	4000	1505
HY	1212	1335	800	510	1700	1204
HP	1000	720	1500	1005	1000	1034
JK	400	421	1000	297	600	730
KT	4000	5074	3700	3178	3000	4120
KL	` 18	18	0	0	0	0
MP	5706	78 69	10400	2026	7350	7355
мн	6000	5125	5000	3600	5000	4727

1	2	3	4	5	6	7
NE	500	512	1800	406	1000	644
OR	3000	3531	8500	3961	5000	3423
РВ	500	605	2300	338	4750	3506
RJ	4000	4011	5800	2122	6500	5051
TN	1500	1573	3000	1081	3200	2608
UPE	8000	5200	23000	3007	9000	5702
UPW			11000	685	6300	4000
WB	300	1950	7200	2691	5000	2860
DEL	0	0	0	0	0	0
CAT	0	0	0	56	400	365
	50000	47659	105000	31497	75000	56719

Protection of Ancient Monuments in West Bengal

890. SHRI HARADHAN ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to

- the names of the protected ancient monuments (a) in West Bengal, district-wise;
- the amount incurred for their protection during the last three years;
- whether some monuments are in a dilapidated (c) condition;
 - (d) if so, the details of such monuments; and
- the steps taken by the Government for protecting these monuments?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S. R. BOMMAI): (a) The details are given in the enclosed statement.

(b) 1994-95	Rs. 42,66,000
1995-96	Rs. 47,58,000
1996-97	Rs. 61,31,000

(c) to (e) No, Sir. The Conservation and maintenance of the monuments as per the archaeological norms is a continuous process. The conservation work is taken up according to the requirement of the monuments and availability of resources.

Statement

The List of Centrally Protected Monuments in the State of West Bengal

SI. No. Name of Monument

(District-wise)

Locality

1	2	3
Ban	kura District	
1.	Ancient temple	Bahulara
2.	Saileswar temple	Dihar
3.	Sareswar temple	-do-
4.	Temple of Radha Damodarji	Ghutgeria
5.	Temple of Ratneswar	jagannathpur
6.	Temple of Shyamsunder	Madanpur
7.	Temple site now represented only by a Mound and a statue of Surya	Pareshnath
8.	Temple site of an old Jain Temple now represented by a Mound with a Jain statue	-do-
9.	Image of Durga slayaing Mahisasura under a tree	Sarengarh
10.	Temple site now represented only by a Mound	-do-

1	2	3	1	2	3
11.	Temple site now represented only by a Mound with statues of Ganesh and Nandi on it	-do-	38.	Temple of Basuli and the Mound together fourteen other temples near them	,
12.	Temple site now represented only by a Mound with an			containting the linga images of Shiva	Nanoor
	image of Nandi on it	-do-	39.	Temple and Rasmancha (Damodar Temple)	Suri
3.	Rock inscription of Chandravarman	Susunia Hill		Distt. Burdwan	
4.	Dalmadal Gun and the Platform on which it is		40.	Two ancient Temples (Joint together)	Baidyapur
	mounted	Bishnupur	41.	Rudreswar Temple	Bamunara
5.	Gate of Old Fort	-do-	42.	Group of four ancient temples	Begunia
6.	Joremandir	-do-	43.	Tomb of Baharam Sakka,	
7.	Jore Bangla Temple	-do-		Sher Afgan and Nawab Qutabuddin	Burdwan
8.	Kalachand Temple	-do-	44.	Stone temple	Garui
9.	Lalji Temple	-do-	45.	Temple of Ichhai Ghosh	Gourangapur
0.	Madangopal Temple	-do-	46.	Ancient site	Nadiha
1.	Madan Mohan Temple	-do-	47 .	Jain Brick temple known	
2.	Malleswar Temple	-do-		as Sat-Deul	Deulia
3.	Murari Mohan Temple	-do-	48.	Group of temple (Rameswara temple, Lalji temple, Giri	
4.	Mandalal Temple	-do-		Gobardhan temple, Bijoy	
5.	Patpur Temple	-do-		Vaidyanabh temple, Krishnachandraji temple,	
6.	Radha Vinod Temple	-do-		Pancharatna temples, Rupeswara temple and	
7.	Radha Govinda Temple	-do-		Pratapeswar temple in a Rajbari complex; Ratneswar	
В.	Radha Madhav Temple	-do-		temple, Jaleswar temple,	
9.	Radha Shyam Temple	-do-		Naba-Kailasha temple, Gopalji temple)	Kalna
0.	Rasmancha	-do-	49.	Ancient site and Remains	_
1.	Shyam Rai Temple	-do-	_	of Pandu Rajar Dhipi	Panduk
2.	Small Gateway of Fort	-do-	5 0.	Ancient Mound Distt. Cooch Beha	Bharatpur •
3.	Stone Chariot	-do-	51.	Rajpat Site	Bharatpur
4.	Gokul Chnad		51. 52.	Cooch Behar Palace	Cooch Behar
	Temple	Gokulnagar	JE.	Distt. Darjeeling	Joodin Donal
	Birbhum District		53.	Tomb of Alexander Csoma	
5.	Two Mounds	Bhadeswar		de Kores	Darjeeling
6.	Temple of Radha Vinod commonly known as		54.	Tomb of General Lloyd	-do-
	Joydev	Joydev Kenduli	_	South Dinajpur Dist	
7.	Temple of Dharmaraj	Kubilashpur	55.	Mounds	Bangarh (Gangarampur

1	2	3	1	2	3
56.	Darga of Shah Ata	Gangarampur	81.	Tombe of Fath Khan	-do-
	Distt. Hooghly		82.	Tantipara Masjid	-do-
57 .	Dutch Cemetery together with all the tombs &		83.	Two tombs in front of Tantipara Masjid	-do-
	monuments contained therein	Chinsurah	84.	Two stons pillars	-do-
58.	Dutch Memorial monument of Susanne Anna Maria	-do-	8 5.	Tower	Nimasarai
59.	Group of temples known as		86.	Adina Mosque	Pandua (Adina)
	Brindaban Chandra's Math	Guptipara	87.	Eklakhi Mousoleum	Pandua
60 .	Mounds	Mahanad	88.	Qutub Sahi Masjid	-do-
61.	Minar	Pandua		Distt. Midnapur	
62.	Mosque	-do-	89.	Kurumbera Fort	Gaganeswar
63.	Mosque and Tombs	Satgaon	90.	John Pierce's Tomb	Midnapur
64.	(i) Danish Cemetery	Serampore		Distt. Murshidabad	
	(ii) All ancient structures, all tombs, stone monuments, remains and inscriptions within		91.	Tomb of Azimunnisa Begum, daughter of Murshid Quli Khan	Azimnagar
	the area enclosed by the said v	valls	92.	Residency Cemetery also	
65.	Shrine and Mosque known			known as Station	
	as Dargah of Zafar Khan Gazi	Tribeni		Burial Ground	Babulbona
66.	Hanseswari and Basudev temples	Bansberia			(Berhampur)
	Distt. Howrah	Dansbena	93.	Bhabaniswar Mandir	Baranager
67.	Sri Mayer Ghat	Belur ·	94.	Char Bangla Group of Four Siva Temples	-do-
07.	-	Delui	95.	Tomb of Mirmadan	Faridpur
60	Distt. Malda	0	96.	Dutch Cemetery	Kalikapur
68. 68.	Baisgazi Wall	Gaur	97.	Old English Cemetery or	-
69 .	Baraduary Masjid or the Great Golden Mosque	-do-		Old Residency Burial Ground	Kashimbazar
70.	Bhita of Chand Sadagar	-do-	98.	Mosque	Kheraul
71.	Chamktti Masjid	-do-	99.	Tomb of Alivardi Khan & the Tomb of Siraj-ud-daullah	Khosbag
72 .	Chika Masjid	-do-	100.	Mound known as	i
73 .	Dakhil Darwaza	-do-		Barkonadeul mound	Panch Thupi
74.	Firoz Minar	-do-	101.	Mounds known as the Devil's Mound and Raja	
75 .	Gumti Gateway	-do- ·		Karna's Palace	Rangamati
76 .	Gunamant Mosque	-do-	102.	Tomb of Sujauddin	Roshnibag
77.	Kotwali Darwaza	-do-	103.	Tomb & Mosque of Murshid Kuli Khan	Sabjikatra
78 .	Lotan Masjid	-do-	104	Jahan Kosha Gun	Topkhana
79 .	Lukochuri Gateway	-do-		Hazarduari Palace &	Killa Nizamat
80.	Qadam Rasul Masjid	Gaur		Imambara	(Murshidabad)

1	2	3
	Distt. Nadia	
106.	Mound known as Bamanpukur mound or Fort.	Bamanpukur
107.	Ruins of Fort	-do-
108.	Temple	Palpara
	Distt. Purulia	
109.	Old temple at Banda	Banda
	Distt. Calcutta	
110.	Metcalfe Hall	Calcutta
	Distt. North-24 Parag	anas
111.	Chandraketu's Fort	Berachampa
112.	Ancient Mound known as Baraha Mihirer Dhipi	Deulia and Kaukipara
	Distt. South-24 Parag	anas
113.	Jatar Deul	Jata
	Distt. Purnia	
114.	Mound known as Kanhaiyajir Mandir and also the adjacent mound	Bandarjhulla
	Tehri Dam Projec	<u> </u>

891. SHRI A. C. JOS: Will the Minister of ENVIRON-MENT AND FORESTS be pleased to state:

- whether the Hanumantha Rao committee appointed by the Government for looking into several environmental and rehabilitation aspects of the controversial Tehri Dam Project has submitted its report to the Government recently;
 - if so, the broad features of this report; (b)
- the recommendations proposed by the Committee in this regard; and
- the time by which the report is likely to be (d) published?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

- The report broadly covers the following aspects: Rehabilitation, Environment, Employment and Income Generating Schemes and Institutional Mechanism.
- The Committee has made wide ranging recommendations pertaining to the rehabilitation of the project affected familes as well as environmental upgradation.

(d) Report is under consideration.

Seaport in Rajasthan

892. COL. SONA RAM CHOUDHARY: Will the Minister of SUFRACE TRANSPORT be pleased to state:

- whether due to funds constraint, no additional sea port have been commissioned during the Seventh and Eighth Plan;
- whether the waiting time of ships is from two (b) to three weeks;
 - (c) if so, the reasons therefor:
- whether the Government are planning to extend Arabian Sea from Gujarat to Bhakhasar and Bhawatra in Barmer and Jalore districts (Rajasthan) over a distance of 300 KM to create sea ports in Rajasthan;
- if so, teh expenditure likely to be incurred thereon;
 - the time by which it is likely to be completed? (f)

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) No, Sir. The Jawaharlal Nehru Port has been commissioned during Seventh Plan.

- No, Sir. The waiting period has drastically come down for all category of cargo vessels at all major ports.
 - Does not arise.
 - (d) No, Sir.
 - (e) and (f) Do not arise.

Allocation of Funds

893. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the State-wise allocation of funds made so far by the Union Government for providing free and compulsory education to all the children in the age group of 6-14 years and the amount out of it spent by the States so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): The Government of India has not, so fár, made any State-wise allocation of funds for providing free and compulsory education to children in the age-group of 6-14 years.

Norms for Recruitment of Teachers

- 894. SHRI ISWAR PRASANNA HAZARIKA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- whether marks secured in the minimum qualifying examinations for eligibility for selection as Central School teachers in various grades and categories form a part of the norms required for selection;

- (b) whether the Government are aware of the existence of wide disparity in the marks secured by the students of about the same caiibre as between Universities and Boards etc. Within and between States:
- (c) whether in view of the above the Government propose to introduce written tests or other means to bring candidates from different Universities and States on a uniform plan?
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) and (d) Yes, Sir. There is a proposal to constitute a Recruitment Board and introduce written test for selection of teachers in Kendriya Vidyalayas.
 - (e) Does not arise.

[Translation]

Bullet Proof Jackets for Soldiers

895. KUMARI UMA BHARATI: Will the Minister of DEFENCE be pleased to state:

- (a) whether the army had recently demanded one and half lakh bullet proof jackets for the soldiers deputed on the Western, Northern and Eastern borders;
- (b) whether the Government allowed purchase of only six thousand bullet proof jackets; and
- (c) if so, the reasons for allowing only six thousand jackets instead of one and half lakh bullet proof jackets?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) to (c) Army Hqrs., in June 1997, forwarded a proposal for procurement of 20,000 Bullet Proof Jackets on an emergent basis. The case has been finalised most expeditiously and orders are being placed accordingly.

Pak aim to Attack on Ladakh

896. SHRI SATYA DEO SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) Whether the attention of the Government has been drawn of the newsitem captioned Ladakh mei Bhartiya thikano Ko nisana banana chahata hai Pak" appearing in 'Dainik Jagaran', dated September 29, 1997;
- (b) if so, whether the Government have taken any action keeping in view of the fact; and
 - (c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) Yes, Sir.

(b) and (c) A constant Vigil is maintained all along the

border. Our forces are prepared to meet any threat posed from across the border.

Scheme to Construct Roads with Oil and Water Mixed

897. SHRIMATI KETAKI DEVI SINGH:

SHRI PANKAJ CHOWDHARY:

PROF. OMPAL SINGH NIDAR:

Will the Miniser of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government are considering any scheme to construct roads with oil and water mixed bitumen in the country:
 - (b) if so, the details thereof;
- (c) the time by which this scheme is likely to be launched; and
- (d) the names of the places where the roads would be constructed with this new system initially?

THE MINISTRER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN): (a) and (b) The term "Oil and Water Mixed Bitumen" appears to refer to cutback and emulsion. Ministry's specifications already prescribe use to emulsion, in tack coat, prime coat, fog seal, slurry seal, premix carpet, surface dressing and repair of pot holes and cut back in tack coat or prime coat.

(c) and (d) In all new works on National Highways for tack coat and prime coat.

Recognition to B.Ed. Level Institutes

898. SHRI PANKAJ CHOWDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have taken any dicision to accord recognition to the B.Ed. level institutes in some States; and
- (b) if so, the total number of B.Ed. level institutes proposed to be accorded recognition in the country, Statewise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Every Institution offering or intending of offer a course or training in teacher education is required to seek recognition from the National Council for Teacher Education under National Council for the Teacher Education Act, 1993. The Act has come into force with effect from 1.7.1995 and covers all the States and Union Territories of the country except the State of J&K.

World Bank Assistance for Tourism Development Projects

899. SHRI CHANDRABHUSHAN SINGH: Will the

Minister of TOURISM be pleased to state:

- (a) whether the Government have decided to seek assistance from World Bank and other International Institutions for tourism development projects;
 - (b) if so, the details thereof;
- (c) whether the Government are also planning to take the assistance of experts for preparing tourism development projects; and
 - (d) if so, the details in this regard?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JANA):(a) and (b) The Department of Tourism seeks assistance from International institutions for tourism development projects in co-ordination with Department of Economic Affairs for the projects posed by the State Governments as and when such proposal are invited by Department of Economic Affairs. This year the following projects have been posed before Overseas Economic Cooperation Fund:

- 1. Ajanta Ellora Conservation and Tourism Development Project (Phase-II).
- 2. Infrastructure Development for Eco Tourism and Cultural Exchange in Orissa.
- 3. Integrated Development of Hampi A World Heritage Centre.
- 4. Thenmala (Kerala) Eco-Tourism Development Project.
- (c) and (d) Experts can be associated for preparing tourism development projects, as per need and fund availability.

The Sustainable Tourism Development Study Project of the Andaman Islands was sponsored by World Tourism Organisation and funded by UNDP.

[English]

Neglect of Burzohoma

- 900. KUMARI SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Burzohoma the only neolithic site in Jammu and Kashmir is on the verge of complete demolition;
 - (b) if so, the reasons thereof;
- (c) whether Archaeological Survey of India has not fenced the area for the last 31 years; and
 - (d) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R.BOMMAI): (a) No, Sir.

- (b) Question does not arise.
- (c) and (d) The protected area could not be fenced as

some portion of the land was meant for cattle grazing.

Per Capita Availability of Water

- 901. SHRI N.N. KRISHANDAS: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether attention of the Government has been drawn to a survey conducted by Tata Energy Research Institute (TERI) which observed that during the last 50 years the renewable fresh water resources per capita have reduced from around 6,000 cubic metres per year to 2,300;
- (b) whether the Government are also aware that TERI estimated that by the year 2017, India would be water stressed, as per capita availability would be reduced to 1600 cubic metres per year; and
 - (c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir.

(c) As per assessment made by the Central Water Commission, the total annual renewable fresh water available in India is 1869 billion cubic metres and the per capita water availability for different years are as under:

Year	Per capita water availability		
	(in cubic metres)		
1991	2213		
1996	2000		
2000	1875		
2016	1479		

Thus, there is a decreasing trend in the per capita water availability due to increase in population and rapid growth in urbanisation and industrialisation. Keeping in view the future needs of water, the Government has taken various policy and programme initiatives. These include adoption of National Water Policy (1987), preparation of National Perspectives for transfer of water from surplus basins to water deficit areas, promotion of efficient and economic use of water for various purposes, emphasis on water conservation through various methods including use of latest technologies, peoples' participation in management of water for diverse uses and launching of Accelerated Irrigation Benefits Programme since 1996-97 for expeditious completion of selected on-going major and medium irrigation and multipurpose projects.

Educational Litigations

902. SHRI RUPCHAND PAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether attention of the Government has been drawn to the news-item captioned 'Education officials spend most of time of litigations' appearing in the Pioneer dated October 7, 1997:

- (b) if so, the facts of the matter reported therein; and
- (c) the steps, the Government propose to take to mitigate the problem?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) and (c) The matter is being looked into and a detailed response will be laid on the Table of the House.

Schemes for Development of Education in Chandigarh

903. SHRI SATYA PAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether certain schemes were chalked out for the improvement and development of education and educational institutions in the Union Territory Chandigarh for 1995-96, 1996-97 and 1997-98;
 - (b) if so, the details thereof;
- (c) the quantum of mony allocated to each one of them and the amount actually spent therefrom; and
- (d) the quantum of money which remained unutilised during the said period and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKAI): (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Etectronic Exchanges in U.P.

904. SHRI BACHI SINGH RAWAT 'BACHDA':

SHRI DHARMABHIKSHAM:

SHRI ANANTH KUMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Electronic and manual telephone exchanges in the country, State-wise;
- (b) the number of telephone exchanges converted into electronic exchanges during the last three years, Statewise:
- (c) the number of new electronic exchanges set up during the last three years, State-wise; and
- (d) the number of exchanges proposed to be converted into electronic during the current financial year?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) I. As on 31.10.97, 22508 electronic telephone exchanges are functioning in the country. Statewise details given in statement.

- II. There is no manual telephone exchange functioning in the country.
- (b) 2316 telephone exchanges have been converted into electronic exchanges during the last three years (1994-95, 1995-96, 1996-97). Statewise details are given in the statement enclosed.
- (c) 3259 new electronic telephone exchanges have been set up during the last three years (1994-95, 1995-96, 1996-97). State-wise details are given in the statement enclosed.
- (d) 205 telephone exchanges are proposed to be converted into electronic exchanges during the current financial year.

Statement					
SI. No.	Name of State	No. of elect- ronic exchan- ges as on 31.10.97	No. of Manual exchs. as on 31.10.97	No. of tele- phone exchs. converted into elect- ronic exchs. during last 3 years	No. of elect- ronic exchs. set up during last three years
1	2	3	4	5	6
1.	A.P.	1957	NIL	640	58
2.	Assam	299	NIL	4	33
3.	Arunachal Pradesh	65	NIL	NIL	20
4.	Bihar	827	NIL	13	83
5 .	Gujarat	1395	NIL	166	161

Statement

National Lake Conservation Plan

905. SHRI VISHVESHWAR BHAGAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Madhya Pradesh has submitted any schemes to the Union Government under the National Lake Conservation Plan for clearance; and
- (b) if so, the details thereof and the time by which these schemes are likely to be cleared?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. a revised feasibility report for conservation and management of the Sagar Lake under the National Lake Conservation Plan has been submitted by the Government of Madhya Pradesh. The estimated cost of the scheme is Rs. 28.45 crore. The scheme is under consideration of the Government and a dicision will be taken in due course.

[English]

National Culture Fund

906. SHRI G.L. KANAUJIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Whose culture is it? Industry ignores funds" appearing in the Indian Express dated November 10, 1997;
- (b) if so, the facts of the matter reported therein; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT (SHRI S.R. BOMMAI): (a) Yes, Sir.

(b) The Government of India, Ministry of Human Resource Development, Department of Culture have set up a National Culture Fund (NCF in short) in terms of a

Notification published in the Gazette of India, Extraordinary dated November 28, 1996. Since its constitution, the Department of Culture have taken a number of initiatives of operationalise the NCF. These include constitution of the bodies, as provided for in the Notification, for the management of the NCF; publicising the NCF through consultations with the representatives of the community and the corporate sector, through letters to a large number of individuals and institutions and formulation of a strategy for actualising the goals of the NCF. These initiatives have led to a better response to the NCF and the prospect of contributions to it is looking up. Besides the contributions mentioned in the 'news-item', the NCF has also received Rs. 5 lakhs from the oberoi Group of Hotels, New Delhi. The Department of Culture's contribution to the NCF has so far been Rs. 2 crores released in the year 1996-97. The Notification that sets up the NCF provides that in addition to this contribution, assets of the NCF shall inter alia include Rs. 17 crores and 50 lakhs to be provided out of the plan budget of the Department of Culture, Government of India. As regards tax exemption on contributions to the NCF, the present position is that the donations/contributions to the NCF will be eligible for deduction under Section 80 G of the Income Tax Act 1961 to the limits and conditions prescribed in the said Section and prescribed Rules.

(c) The NCF though set up on 23.11.96 was formally launched on 29.3.97. It has thus effectively completed about eight months of its existence. This is a rather small period for an organisation that is expected to innovate on the Indian culture scene on a wide range. In fact the NCF is yet to be considered in its formative phase needing systemic support of the Department of Culture. However, the NCF has covered the preparatory ground rapidly and seems at the threshold of a self-sustaining momentum. The Department of Culture is, therefore, reasonably optimistic about the future and success of the NCF.

Linking of Himalayan Rivers with Southern Rivers

- 907. SHRI KESHAB MAHANTA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether any Commission has been set up to prepare an integrated plan for the development of country's water resources;
- (b) if so, the scope of the functioning of the Commission;
- (c) whether the Commission has been entrusted with the task to prepare an operational plan to line Himalayan rivers with Southern rivers; and
 - (d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) A Natinal Commission for preparing Integrated Water Resources Development Plan has been set up by the Government of India on 13.9.96 Dr. S.R. Hashim, Member, Planning

Commission is the present Chairman.

- (b) to (d) The terms of reference of the Commission are :
 - To prepare an integrated water plan for development of water resources for drinking, irrigation, industrial, flood control and other uses.
 - To suggest modalities for transfer of surplus water to water deficit basin by interlinking of rivers for achieving the above objective.
 - To identify important ongoing projects as well as new projects which should be completed on priority basis together with phasing.
 - Identify a technological and interdisciplinary research plan for the water sector with a view to maximise the benefits.
 - To suggest physical and financial resources generation strategies for the water sector.
 - 6. Any other related issue.

The terms of reference No. 2 above also covers study to link Himalayan rivers with Southern rivers.

Development of Tourism Industry

- 908. SHRI T.GOVINDAN: Will the Minister of TOUR-ISM be pleased to state:
- (a) whether the Government have any plan to offer tourist activities to cooperative sector;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) to (c) The tourism enterprises are mostly in the private sector and the co-operative sector can also take up tourism activities. However, there are no special plans exclusively for co-operatives in the tourism sector.

11.28 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock

[English]

The Lok Sabha re-assembled at Fourteen of the Clock.

(MR.SPEAKER in the Chair)

(Interruptions)

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): Sir, I have submitted a notice for a No-Confidence Motion. May I know what happened to that, Sir?...(Interruptions)

DR. K.P. RAMALINGAM (TIRUCHENGODE): Sir, we have submitted a notice for a discussion under Rule 193... (Interruptions)

KUMARI MAMATA BANERJEE: Sir, I have submitted a notice for a No-Confidence Motion...(Interruptions) We will not allow any other business to be transacted now ...(Interruptions)

MR. SPEAKER: Papers to be laid on the Table of the House.

14.01 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review of the working of Mazagaon Dock Limited, Mumbai for the year 1996-97

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): I beg to lay on the Table:

A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:

- (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai for the Year 1996-97.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 2390/97]

Annual Report and review on the working of Bharat Heavy Electricals Limited, New Delhi for the year 1996-97

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): On behalf of Shri Murasoli Maran, I beg to lay on the Table:

A copy each of the following papers (Hindi and English varsions) under Sub-section (I) of section 619A of the Companies Act, 1956:

- Statement regarding review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1996-97.
- (2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 2391/97]

Annual Reports of the Centre for Policy Research, New Delhi for the year 1995-96 and statement showing reasons for delay in laying the Papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): On behalf of Shri P.

Chidambaram, I beg to lav on the Table:

- A copy of the Annual Report (Hindi and English versions) of the Centre of Policy Research, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Pieced in Library. See No. LT 2392/97]

- (3) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Madras, for the year 1995-96, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Pieced in Library. See No. LT 2393/97]

- (5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:
 - Report on the working and activities of the Bank of Allahabad for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2394/97]

(ii) Report on the working and activities of the Bank of Maharashtra for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2395/97]

(iii) Report on the working and activities of the Central Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2396/97]

(iv) Report on the working and activities of the Indian Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2397/97]

(v) Report on the working and activities of the Indian Overseas Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2398/97].

(vi) Report on the working and activities of the Punjab Nantionl Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2399/97]

(vii) Report on the working and activities of the Syndicate Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2400/97]

(viii) Report on the working and activities of the Union Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2401/97]

(ix) Report on the working and activities of the United Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2402/97]

(x) Report on the working and activities of the UCO Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2403/97]

(xi) Report on the working and activities of the Andhra Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2404/97]

(xii) Report on the working and activities of the Corporation Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2405/97]

(xiii) Report on the working and activities of the Punjab & Sind Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 2406/97]

(6) A copy each of the Annual Report (Hindi and English versions) of the State Bank of Hyderabad and State Bank of Travancore for the year 1996-97, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (3) of the State Bank of India (Subsidiary Bank) Act, 1959.

[Placed in Library. See No. LT 2407/97]

Notification Under Environment (Protection) Act, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): On behalf of Prof. Saifuddin Soz, I beg to lay on the Table:

(1) A copy of the Notification No. S.O. 494(E) (Hindi and English versions) published in Gazette of India

dated the 9th July, 1997 making certain Amendments in the Coastal Regulation Zone issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986 together with corrigendum thereto published in Notification No. S.O. 735(E) in Gazette of India dated the 21st October, 1997.

[Placed in Library. See No. LT 2408/97]

Annual Report and Review on the Working of the Lalit Kala Akademi, New Delhi for the year 1994-95

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): On behalf of Shri S.R. Bommai, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2409/97]

Notifications Under Major Port Trusts Act, 1963

THE MINISTER OF SURFACE TRANSPORT (SHRI T. VENKATARAMAN): I beg to lay on the Table:

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:
 - (i) G.S.R. 430(E) published in Gazette of India dated the 29th July, 1997 containing corrigendum to the New Mangalore Port Trusts (Allotment of Residences) Regulations 1997 published in Notification No. G.S.R. 30 (E) dated the 2nd January, 1997.
 - (ii) G.S.R. 561(E) published in Gazette of India dated the 19th September, 1997 approving the Jawaharlal Nehru Port Trust Employees (Pay and Allowances) Regulations, 1997.
 - (iii) G.S.R. 281(E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (Contributory Provident Fund) Regulations, 1997.
 - (iv) G.S.R. 282(E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (General Provident Fund) Regulations, 1997.

- (v) G.S.R. 372(E) published in Gazette of India dated the 8th July, 1997 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (vi) G.S.R. 384(E) published in Gazette of India dated the 10th July, 1997 approving the Amendment to the Recruitment Rules for the post of Signal Bosan Regulations, 1997.
- (vii) G.S.R. 429(E) published in Gazette of India dated the 29th July, 1997 approving the New Mangalore Port Trust Employees (Recruitment, seniority and Promotion) Amendment Regulations, 1997.
- (viii) G.S.R. 431(E) published in Gazette of India dated the 29th July, 1997 approving the Mormugao Port Employees (Allotment of Residences) Amendment Regulations, 1997.
- (xi) G.S.R. 470(E) published in Gazette of India dated the 19th August, 1997 approving the Mormugao Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (x) G.S.R. 471(E) published in Gazette of India dated the 19th August, 1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.

[Placed in the Library. See No. LT 2410/97]

Annual Report and Review on the Working of Electronics and Computer Software Export Promotion Council. New Delhi for the Year 1996-97

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi for the year 1996;97.

[Placed in Library. See No. LT 2411/97]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1997-98.

[Placed in Library. See No. LT 2412/97]

Annual Report and Review on the Working of the Indian Law Institute, New Delhi for the Year 1996-97

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): On behalf of Shri Ramakant D. Khalap, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1996-97.

[Placed in Library. See No. LT 2413/97]

- (2) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolutions, New Delhi for the year 1995-96, alongwith Audited Accounts.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 2414/97]

Annual Report and Review on the Working of Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN BESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): On behalf of Shri Muhi Ram Saikia, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2415/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of

the Regional Engineering College, Warangal, for the year 1995-96.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No.LT 2416/97]

Notification Under Copanies Act Income-Tax Act, Customs Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:
 - (i) The Cost Accounting Records (Cement) Rules, 1997 published in Notification No. G.S.R. 536(E) in Gazette of India dated the 12th September, 1997.
 - (ii) The Cost Accounting Records (Motor Vehicles) Rules, 1997 published in Notification No. G.S.R. 537(E) in Gazette of India dated the 12th September, 1997.
 - (iii) The Cost Accounting Records (Industrial Alcohol) Rules, 1997 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 17th September, 1997.

[Placed in Library. See No. LT 2417/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of Incometax Act, 1961:
 - The Income-tax (Ninth Amendment) Rules, 1997 published in Notification No. S.O. 635(E) in Gazette of India dated the 3rd September, 1997.
 - (ii) The income-tax (Tenth Amendment) Rules, 1997 published in Notification No. S.O. 649(E) in Gazette of India dated the 10th September, 1997.
 - (iii) The Income-tax (Eleventh Amendment) Rules, 1997 published in Notification No. S.O. 713(E) in Gazette of India dated the 7th October, 1997.

[Placed in Library, See No. LT 2418/97]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:
 - (i) G.S.R. 523(E) published in Gazette of India dated the 8th September, 1997 together with an explanatory memorandum extending ben-

- efit of duty free import of inputs against Special Imprest Licences for manufacture and supply of final goods to a Refinery set-up under the Ninth Five Year Plan.
- (ii) G.S.R. 543(E) and G.S.R. 544(E) published in Gazette of India dated the 16th September, 1997 together with an explanatory memorandum seeking to levy Additional Duty of Customs (CVD) at the rate of 10 percent under the 'Zero Duty EPCG Scheme', on all Capital Goods required for the manufacture of Leather Garments, Textile Garments, Agro Products and Products of Horticulture and Floriculture.

[Placed in Library. See No. LT 2419/97]

(4) A copy of the Notification No. G.S.R. 474(E) (Hindi and English versions) published in Gazette of India dated the 22nd August, 1997 together with an explanatory memorandum seeking to include the names of Diplomatic Missions of two more countries and also to restrict the exemption from service tax on telephones for Embassy Building and Ambassador's residence in respect of two more countries viz. Brazil and Ireland.

[Placed in Library. See No. LT 2420/97]

(5) A copy of the Voluntary Disclosure of Income Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 9th June, 1997, under subsection (3) of Section 77 of the Finance Act, 1997.

[Placed in Library. See No. LT 2421/97]

(6) A copy of the Notification No. 54 EL (I)/3/97 (Hindi and English versions) published in Gazette of india dated the 16th August, 1997 notifying that nominations of candidates desiring to stand for elction to the Seventeenth Council of the Institute, should forward in the manner prescribed in regulation 87, issued under sub-regulation (I) of regulation 87 of the Chartered Accountants Regulations, 1988.

[Placed in Library. See No. LT 2422/97]

(7) A copy of the Notification No. 54-EL (I)/5/97 (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 notifying the composition of the Panel for the scrutiny of nominations for elections of the Seventeenth Council and Sixteenth Regional Council of the Institute of Chartered Accountants of India, issued uder regulation 134 of the Chartered Accountants Regulations, 1988.

[Placed in Library. See No. LT 2423/97]

(8) A copy each of the following notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:

- (i) The Securities and Exchange Board on India (Depositories and Participants) Second Amendment) Regulations, 1997 published in Notification No. S.O. 640(E) in Gazette of India dated the 5th September, 1997.
- (ii) The Securities and Exchange Board of India (Registrar of Issue and Share Transfer Age...s) Amendment Regulations, 1997 published in Notification No. S.O. 660(E) in Gazette of India dated the 17th September, 1997.
- (iii) The Securities and Exchange Board of India (Debenture Trustees) Amendment Rules, 1997 published in Notification No. G.S.R. 541 (E) in Gazette of India dated the 16th September, 1997.

[Placed in Library. See No. LT 2424/97]

(9) A copy of the Notification No. S.O. 585(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 containing Corrigendum to the Notification No. S.O. 327(E) dated the 15th April, 1997.

[Placed in Library. See No. LT 2425/97]

(10) A copy of the Notification No. 85/97-Customs (Hindi and English versions) published in Gazette of India dated the 21st November, 1997 together with an explanatory memorandum seeking to impose antidumping duty on Purified terephthalic Acid (PTA) imported from the Republic Korea, Thailand and Indonesia, on the basis of the preliminary recommendations Designated Authority, issued under subsection (2) of section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 2426/97]

14.04 hrs.

[English]

ESTIMATES COMMITTEE

Seventh Report

SHRI RUPCHAND PAL (HOOGHLY): I beg to present the Seventh Report (Hindi and English Versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Fifty-Seventh Report (Tenth Lok Sabha) on Ministry of Coal-Production and Distribution of Coal.

14.04 1/4 hrs.

[English]

STANDING COMMITTEE ON **HUMAN RESOURCE DEVELOPMENT**

Sixty-third Report

SHRI SARTAJ SINGH (HOSHANGABAD): I beg to lay on the table a copy each (Hindi and English versions) of the Sixty-Third Report of the Standing Committee on Human Resource Development on the Constitution (Eighty-Third Amendment) Bill. 1997.

[English]

...(Interruptions)

SHRI P.R. DASMUNSI (HOWRAH): Sir, we cannot transact any business of the House with the DMK party inside the Government...(Interruptions)

MR. SPEAKER: Will you please sit down?

(Interruptions)

MR. SPEAKER: No.

(Interruptions)

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: Take your seats. Please go back to your seats. It is very unfortunate.

(Interruptions)

MR. SPEAKER: Please sit down, my friends.

(Interruptions)

MR. SPEAKER: Mamatiji, Please sit down. Shri Ramalingam, please sit down. Please do not behave like that.

(Interruptions)

MR. SPEAKER: Shri Panja, please sit down. Everybody may sit down now. What is this going on? I am really sorry.

(Interruptions)

MR. SPEAKER: Please listen to me now. Will you have the patience to listen to me?

(Interruptions)

14.2 hrs.

ANNOUNCEMENT BY THE SPEAKER

MR. SPEAKER: I am giving this ruling with a lot of pain and anguish.

Hon. Members, the interim report of the Justice Jain Commission on Rajiv Gandhi's assassination along with Action Taken Report was placed on the Table of the House by the Government on 20.11.1997, the very first working day of this Session. This was in pursuance of the commitment given by the Government for the purpose in the meeting of the leaders of political parties which I held on 18.11.1997. Notices have also been received in due process of rules for discussing the reports. The Business Advisory Committee has also decided that the House would discuss the Report on 25.11.1997.

In the meantime, Congress (I) Party has demanded that the Ministers belonging to DMK should be dropped from the Government. They have made this demand on account of certain findings of the Jain Commission which they have considered as amounting to their indictment.

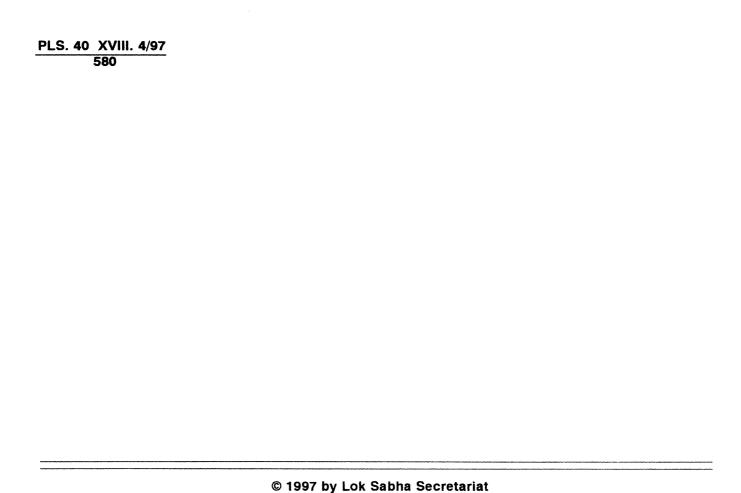
In pursuance of the demand, hon. Members of the Congress (I) Party have shouted slogans and demonstrated in the House on 20th November, 1997, 21st November, 1997 and today. Other Members of Parliament, including those in the Treasury Benches, have also indulged in slogan shouting and demonstration. This has rendered transaction of business as per schedule impossible. Consequently, the House has had to be adjourned repeatedly without transacting any business including Question Hour business.

I do understand that the issue is emotional for the hon. Members of the Congress (I) Party. I respect their sentiments. The emotional response of the hon. Members of Parliament of the DMK is also understanable. However, slogan shouting, demonstration and continued disruption of the business of the House in a sad breach of the Resolution of the Golden Jubilee Session of the House held from 26th August, 1997 to 1st September, 1997, as far as it concerns commitment in respect of an orderly conduct of business. It is also a mindless mockery of the people who have returned this House and appalling denigration of the very institution of Parliament which I shall not permit.

I have, therefore, decided to adjourn the House sine die. The House stands adjourned sine die.

14.12 hrs.

The Lok Sabha then adjourned sine die.



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